LOK SABHA DEBATES

Sixteenth Session



LOK SABHA SECRETARIAT New Delhi

CONTENTS

No. 19-Tuesday, November 29, 1966/Agrahayana 8, 1888 (Saka)

							(COLUMNS
Oral Answers to Questions-								
*Starred Question Nos. 541	to 546,	549, 5	47 and	d 548			. 57	83-5818
Written Answers to Questions:	_							
Starred Question Nos. 551 to	570							5818-32
Unstarred Question Nos. 25		506 an	- 1d 260	6A to :	26061	D.	. 51	32-5914
Calling Attention to Matters of							• 51	.55-4
						***		-07.
(i) Reported likelihood of suspension of U.S. grain shipments 5914—24 (ii) Bihar Chief Minister's Statement on Starvation conditions in								
Bihar		•	•	•	•		.6	0866118
Re. Business of the House		•						59 2 5— 30
Papers laid on the Table .								59 30—32
Committee on Government As	surance	9—						
Minutes								59 32
Messages from Rajya Sabha'						•		59 33-34
Post-Graduate Institute of Me garh, Bill Laid on the Table		ducati	on and	d Resea	ırch,	Char	ıdi-	
as passed by Rajya Sabha								59 34
Estimates Committee—								
Hundred and ninth Report								59 34
Public Accounts Committee-	-							
Sixty-third Report .								59 34—3 5
Correction of Answer to S.Q.	No. 298	8 re. S	uper :	Bazars				5935 —39
Preventive Detention (Continu	uance) E	Bill						593996
Motion to consider								5939-96
Shri Umanath								5941-47
Shri Vishwa Nath Pand Shri S.M. Banerjee	ley .	•			•		•	5947-51
Shri Basappa		•	•	•		•	Ċ	5951—56 5956—59
Shri J.P. Jyotishi .	:	:	Ċ		:	÷	÷.	5959—62
Shri C.K. Bhattachary	ya .							596265
Shri Tulsidas Jadhav								5965-70
Dr. L.M. Singhvi . Shri Y.B. Chavan .			•					5970-74
Shri Y.B. Chavan .		•				•	•	597 4—82

The sign +marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

^{2074 (}Ai)LSD-1.

									COLUMNS
Clauses 2 and 1									5985
Motion to Pass	•			•					5985
Shri Y.B. Chavan									598 5
Shri Ranga .									598687
Shri Sarjoo Pandey						Ċ		Ċ	5987-89
Shri Madhu Limaye								Ċ	5939-91
Shri N.C. Chatterjee									5991-92
Shri Shinkre .									5992-93
Produce Cess (Amendment)	Bill							. 5	997—6026
Motion to consider									9976026
Shri Shyam Dhar Mi	isra								97—6000,
		•	•					. 59	6019-23
Shri Ranga .									6000-03
Shri Vishwa Nath Pa	ndev	•	•			•		•	6003-05
Shri N. Sreekantan 1			•			•			6005-07
Shri Narendra Singh		ida				•			6007-09
Shri Mohammed Ko						•		•	6009-11
Shri Sinhasan Singh			·			•		•	6011-13
Shri Sarjoo Pandey						•		•	6013-15
Dr. L.M. Singhvi			•			•			6015-17
Shri V.B. Gandhi			·						
		•	•			•			
Clauses 2 to 6 and 1	•					•			6023
Motion to Pass									6023
Shri Shyam Dhar Mi	isra								6023
Shri Nambiar .									6024
Shri N. Sreekantan I	Vair								6025
Police Forces (Restriction of	f Righ	ıts) I	Bill						6026
Motion to consider, as pa	ssed t	oy Ra	ajya S	abha					6026-37
Shri Y.B. Chavan									6026-30
Shri S.M. Baneriee	•	•	•		•	•		•	6030-32
Shri Nambiar .		•	•	•	•	•		•	6032—33
Shri Bagri .			•		•	•		•	6033-34
Shri Shinkre .		:		:	:	•		:	6036—37
	٠.				•				
Motion re. Student Unre	st and	Tro	ouble i	n rece	ent mo	onthe		•	6037-86
Shri Umanath .									6037-44
Shri Bade .									6044-52
Shri R.S. Pandey									6052—58 6058—63
Shri Hem Barua									6058-63
Shri Raj Bahadur									606478
Shri Harish Chandra	Mat!	hur							6078-86
Half-an-hour Discussion Re	e. allo	tmer	nt of S	cootes	76				6119-26
Shrimati Tarkeshwa			0. 0			•			
Shri Bibudhendra M		TIM	•	•	•	•	•	•.	6122-26
Shir bloudhendra iv	1121 H	•	•	•	•	•	•	•	0122-20

5783

LOK SABHA

Tuesday, November 29, 1966/ Agrahayana 8, 1888 (Saka).

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Demurrage claimed by M|s Aminchand Pyarelal Group from Calcutta Port Commission

*541. Shri Madhu Limaye: Shri Kishen Pattnayak: Shri Ram Sewak Yaday:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether the Central Bureau of Investigation or any other Central Government Investigating Agency has carried out an inquiry into the transaction involving the cheating of Calcutta Port Commission, by fraudulently claiming refund of the demurrage charges by the Aminchand Pyarelal Group; and
- (b) if so, the results thereof and the action taken in the matter?

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): (a) Yes.

(b) The case is still under investigation.

भी मधु लिसये : भध्यक्ष महोदय, मैं यह जानना चाहता हूं कि जिस वैमरेज को सन्होंने वापस मांगा भौर ले लिया उसका भाकड़ा क्या है ? 5784

Shri C. M. Poonacha: The amount is something about a lakh or just over a lakh of rupees.

श्री मयु लिमयं: इन फर्मों के बारे में कई बार इस सदन में सवाल पूछे गये हैं। श्रभी मैं कलकत्ता गया या श्रौर वहां पता चला कि विना इस्पात श्रौर सीमेंट का लाइसेंस लिए हुए इस फर्म के लोगों ने एक बड़ा हैं टन बनाया है। तो मैं सरकार से जानना चाहता हूं कि इन फर्मों के द्वारा दूसरे जितने गैर कानूनी काम हुए हैं क्या उनकी जांच करने के लिए कोई इंतजाम किया जा रहा है ?

Shri C. M. Poonacha: To the extent matters related to this Ministry the cases have been reported to the CBI who are investigating into the matter.

श्री मधुलिमये : ग्रपीजे वाला भी ? सफर इस मंत्रालय के मातहत है इसीलिए मैंने होटल के बारे में पूछा।

Shri S. M. Banerjee: Hotel comes under the Director of Tourism.

श्री मधु सिमये : · श्रीरग्नपीजे का मामला है, उस के बारे में

ग्रध्यक्ष महोदय : वह डैमरेज के बारे में सवाल है

श्री कषु लिसवे : लेकिन इस फर्म से धीर इस मंत्रालय से संबंधित मामला है। पार्क होटल भीर ध्रपीजे गिपिंग कम्पनी का मामला है।

Shri S. M. Banerjee: I would like to know whether it is a fact that the CBI, when they investigated into this matter, have revealed much more serious offences than this non-payment of demurrage, and if so, what

কি:

are those specific charges, and the steps taken by Government?

The Minister of Transport, Aviation, Shipping and Tourism (Shri N. Sanjiva Reddy): This case has been with the CBI for the last seven months. They are searching premises, they are trying to find out all the types of charges against them. I am not able to give all details now, because the CBI is investigating for the last seven months.

श्री हुकम बन्द एख्रवाय : माननीय मंत्री ने तो बताया कि इस की जांच पड़ताल जारी है। मैं यह जानना चाहता हूं कि इस में जो देरी हो रहा उसके लिए किसी केन्द्रीय मंत्री का संकेत हैं कि इसमें ढील डाली जाय, देर की जाय? यदि हां, तो क्या सरकार इसकी जांच करेगी श्रीर इसमें कितना सभय लगेगा ?

Shri N. Sanjiva Reddy: It is an insinuation absolutely. I do not think it deserves an answer.

Shri Kapur Singh: In view of so many misdeeds already exposed in respect of this particular firm, Messrs. Aminchand Pyarelal(has any penal action been taken at the administrative level against them?

Shri N. Sanjiva Reddy: I do not think we are in charge of all departments or of all the cases of a particular company. One which has been discovered is in the CBI and they are taking action.

श्री हुदम चन्द कछवायः मैं ने यह पूछा या कितना समय लगेगा ?

Mr. Speaker: How long would it take to complete that enquiry?

Shri Sanjiva Reddy: They are doing it and it is difficult for me to say now.

Shri Madhu Limaye: After the elections.

ग्राम चुनाव

* 542. श्री म० ला० द्विशेवी :

श्री सुबोध हंसदा :

श्री भागवत झा स्राजाव :

श्रीस० चं> सःमन्तः

डा० ४० मो० दास :

थी प्रव चंत्र बहस्राः

श्री यशपाल सिंह :

श्रीः महेः बर नायकः

श्रीकोल्लावं र्नयाः

भ्योः प्रकाशकोर शास्त्रीः : श्री धिवनाथ पाण्डेयः :

श्री हिर्देशकार्थ पाण्डय : श्री हिर्दिशकास्त :

क्या विधि मंत्री यह बताने की कृता करेंगे

(क) सारे देश में ग्राम चुनावों के बारे में स्थिति का ग्रध्ययन करने के पश्चात् निर्वाचन भाषोग ने ग्रागामी ग्राम चुनाव पूरे करवाने के लिए कौन-कौन सी तारीखें तथा कुल कितने दिन की भवधि ग्रन्तिम रूप से निर्धारित करने का निर्णय किया है:

(ख) निर्वाचन ग्रायोग ने 1967 के ग्राम चुनावों पर कुल कितना खर्च होने का ग्रनमान लगाया है; ग्रीर

(ग) क्या निर्वाचन भ्रायोग ने चुनावों के दौरान शांति तथा कानून व्यवस्था बनाये रखने तथा शांतिपूर्वक चुनाव कराने के सम्बन्ध में कोई विशेष व्यवस्था करने का सुमाव दिया है?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): (a) The dates and the total number of days for the general elections to be held in 1967 have not yet been finalised by the Election Commission.

- (b) The estimated total expenditure on the conduct of general elections will be Rupees 7 Crores approximately.
 - (c) No, Sir.

श्री म० ला० हिदेवें : मैं यह जानना चाहता हूं कि श्रागामी श्राम चुनावों के लिए तिषियों का निश्चय करने के संबंध में क्या कुछ नोगों की तरफ से इस बात का प्रतिनिधित्व श्राया है या प्रार्थना श्रायी है कि चूंकि 24 तारीख को कोई एक पर्व है इस के कारण चुनाव 24 फरवरी से पल्ले सम्पन्न करा दिया जाय ? यदि हां, तो कब तक विचार पूरा हो जायगा श्रीर तारीखों का एलान कब तक किया जायेगा ?

विश्व मंत्री (श्री गोपाल स्वरूप पाठक):
मैंने यह एलेक्शन कमीशन को खबर भेजी है
कि वह इन तारीखों को बहुत जल्दी मकरेर करें ताकि पालियामेंट के उठने से पहले मैं झाप के सामने तारीखें बता सकूं।

श्री म० ला० डिबेडी: मैं यह जानना बाहता हूं कि विधि मंत्री यानी कानून धौर शांति की व्यवस्था के लिए क्या विधि मंत्रालय या चुनाव धायोग विभिन्न राज्य सरकारों के गृह मंत्रियों भौर सरकारों से, परामर्श करके उचित व्यवस्था का प्रबन्ध कर रहा है? यदि हां, तो इस संबंध में क्या कोई सम्मेलन बुलाया जायगा धौर उनको समुचित भादेश दिये जायेंगे जिस में किसी प्रकार की गड़बड़ी कानून संबंधी न हो सके?

श्री गोपाल स्वस्थ पाठक : यह उम्मीस की जाती है कि जो राज्य के अफसर हैं वह ला एड आडर का पूरा इंतजाम करेंगें और ला ऐंड आईर की जिम्मेदारी स्टेट्स के आफिसर्स के ऊपर है। इसलिए कोई खास इंतजाम हम लोग यानी केन्द्रीय सरकार नहीं कर रही है। एलेक्शन कमीशन खुद इसका इंतजाम देखेगा कि सही इंतजाम है या नहीं?

Shri Subodh Hansda: With regard to the polling dates, two reports have appeared in the newspapers. Calcutta daily says that polling will start from the 19th and will end on the 27th. But yesterday's paper here says that it will start from the 13th

and end on the 21st February, which of the two reports is correct?

Shri G. S. Pathak: None of the two reports is correct in so far as the Election Commission has not yet finally fixed the dates or announced the dates. These dates might be merely provisional.

श्रं शिव नाश्यण : मैं यह जानना बाहता हूं कि ला भिनिस्टर ग्रीर एलेक्शन कमीशन ने इस बात का उचित प्रवन्ध सीच लिया है कि जिन बोटरों को रोका जाता है, विरोधी दल के कुछ लोग ऐसा करते हैं कि जो कमजोर गरीब लोग हैं उनके बोट्स को ग्राने नहीं देते, तो इस के लिए सरकार क्या प्रबन्ध कर रही है कियर बोटर पहुंच जाय पोलिंग पर ग्रीर कोई क्कावट उस को न पड़े?

म्रध्यक्ष महोदय : ला ऐंड म्रार्डर का ही मायेगा भीर क्या प्रबन्ध मायेगा ?

Shri Ranga: The election dates have not been finally settled and all these various dates that are being mooted in the papers are only provisional. Why is it that such a responsible authority as the Election Commissioner goes about giving different dates in different parts of the country. Only the other day he said that they are being advanced by one week and he was considering it and so on. It all causes so much confusion. On the one hand the Prime Minister says: we are not going to postpone the elections. On the other hand so many papers are saying that they are bound to be postponed by one month more. What is the real position? Is the Government going to play jokes with the public?

Shri G. S. Pathak: The Government is not going to postpone the general election. So far as the Press reports are concerned, the hon. Member is aware that sometimes the Press reports are conflicting as they are based upon what they think might happen. The Election Commission has not yet finally decided what the

various dates are under section 30 of the Representation of the People Act.

Shri Ranga: Why is it that they think aloud about the different dates?

Shri G. S. Pathak: The press is free.

Shri Ranga: The Election Commission is thinking aloud about the different dates and it causes so much confusion.

Shri G. S. Pathak: It is not yet finally announced.

श्री यक्षपाल सिंह : क्या सरकार ने इस बात पर गौर किया है कि एम० एल० एव श्रीर एम० पीच० का दायरा ग्रलग ग्रलग है, इस लिये उन के इनैक्शन की तारीकों भी श्रलग श्रलग होनी चाहियें । हमारा दायरा पाकिस्तान श्रीर चीन के साथ है श्रीर एम० एल० एव० का दायरा ट्यूब बेल्ब श्रीर सड़कों के साथ है, इस लिये एक तराजू में दोनों को सोलना ठीक नहीं है । क्या सरकार ने इस पर गौर किया है कि एम० एल० एव० श्रीर एम० यो० ज० इलेक्शन की तारोखें भलग भलग रखी जायें?

भ्रम्मक महोदय : It is a suggestion for action. स्री विश्वनाथ पाण्डेय ।

श्री विश्वनाथ पाण्डेय: क्या यह सही। कि कुछ राजनीतिक दलों के लोगों ने निर्वाचन भायोग तथा विधि मंत्री से प्रनुरोध किया है कि जो प्रस्तावित तारीख निर्वाचन के लिये निर्वाचन भायोग ने निश्चित की है, उस तारीख को बदल दिया जाय?

श्री गोपाल स्वरूप पाठक : प्राज कल बहुत सी बातें चल रही हैं। कुछ लोग चाहते हैं कि इनैक्शन ता॰ 22 तक खत्म हो जायं, कुछ लोग चाहते हैं कि इलेक्शन ता॰ 28 से शुरू हों। प्रभी इनैक्शन कमीशन ने इस पर पूरा विचार नहीं किया है कि क्या होना चाडिये। Shri S. C. Samanta: I would like to know what is the amount spent in the last three general elections and whether the State Governments also share some amount?

Shri G. S. Pathak: The State Government and the Central Government share the total expenditure: half and half.

Shri Maheswar Naik: May I know whether the Government is contemplating that polling will be over in a shorter period than in the previous pollings and may I also know how far the election staff which will be in charge of polling, as well as the security staff, will be able to manage within such a short period of polling?

Shri G. S. Pathak: The polling period is always fixed by the Election Commission. So far as the Election Commission is concerned, it is according to law; the dates have to be fixed in accordance with section 30. The House knows that two days have been cut out under the new Bill, if it is passed by both Houses: one House having passed it. So far as the necessary staff is concerned, it should be presumed that the Election Commission will make proper arrangements.

Shri Ranga: It is the local Government which presumes, which does everything.

Shri G. S. Pathak: I have already stated that the State Government will be relied upon for the purpose of law and order. So far as the dates and duration are concerned, we have to rely on the Election Commission.

भी बड़े : मैं प्रश्न के पार्ट (सी) के संबंध में पूछता चाहता हूं। ऐसा मजेशन प्राथा है कि प्रीवेन्टिव डिटेन्शन एक्ट में ला एक्ड प्रांडर प्रीजर्व करने के लिये जितने बन्दी बन्द हैं, उनको इलैक्शन का राइट मिलना चाहिये। इस लिये क्या उनको क्षीड़ने के लिये शामन विचार कर रहा

श्री गोपाल स्वरूप पाठक : इसका जवाब हाम गिनस्ट्री दे सकती है। प्रीवेन्टिव डिटेन्शन एक्ट मेरे ग्रंडर में नहीं ग्राना है।

Shri Hari Vishnu Kamath: Has the Minister's attention been drawn to statements made by two of his colleagues—one the Minister of Labour, Employment and Rehabilitation and the other, the Railway Minister, sometime ago—the former only last month and the latter, some four months ago—that in view of the troubled conditions in the country, the disturbances in various parts of the country, the elections are likely to be postponed by a few months and, if so, what is the Minister's reaction to that?

Shri G. S. Pathak: My reaction is that the election should not be postponed, if my reaction has any value.

The Minister of Railways (Shri S. K. Patil): May I be permitted to say that no such statement has ever been made by me.

Shri Hari Vishnu Kamath' It appeared in the press.

Dr. M. M. Das: Considering the highly irritated temper of the people at present, do the Government think that it will be necessary to issue special instructions to the State Governments so far as the peaceful conduct of the elections is concerned?

Shri G. S. Pathak: I have already answered it.

Dr. L. M. Singhvi: In view of the fact that the conditions prevailing today are so serious and grave that the Central Government must make additional, special arrangements for facilitating the orderly conduct of the elections, may I know on what grounds this appreciation is based and whether the Government have also made any arrangements to see that the administrative machinery and administrative patronage is not used during the elections against opposition groups?

Shri Ranga: The local ministries should be dismissed.

Shri G. S. Pathak: I do not know whether this arises out of the main question. The conduct of the elections is the charge of the Election Commission. I have ready said that law and order is the responsibility of the State Governments. Of course, the Central Government wants that the elections should be conducted in a peaceful atmosphere and there should be no disturbances.

Shrimati Savitri Nigam: Keeping in view the fact that the peaceful and orderly conduct of elections depends on the closest cooperation between all the parties concerned, may I know whether the Minister intends to invite all the political parties to adopt a common code of conduct to be observed in the elections and whether this was done before the last elections?

Shri G. S. Pathak: It is a suggestions, not a question.

Mr. Speaker: Was it done before the last elections?

Shri G. S. Pathak: I am not aware of it.

Foreign Exchange for Haldia Port Project

*548. hri Maheswar Naik;

Shri Surendra Pal Singh;

Shri D. D. Puri;

Shri Nath Pal;

Shri Hem Barua;

Shri Surendranath Dwivedy;

Shri Hari Vishnu Kamath;

Shri Kolla Venkalah;

Shri Warior;

Shri Vasudevan Nair;

Dr. Ranen Sen;

Will the Minister of Transport, Aviation Shipping and Tourism be pleased to refer to the reply given to Starred Question No. 35 on the 26th July, 1966 and state:

(a) whether a final assertment has since been made of the frielgn ex-

change requirement for the Haldia Port Project; and

(b) if so, the total requirement and how it is proposed to be met?

The Minister of State in the Ministry of Transport, Aviation, Shipping and Tourism (Shri C. M. Poonacha): (a) and (b). A statement is laid on the Table of the Sabha.

STATEMENT

- (a) Yes, Sir.
- (b) The total foreign exchange requirement of the Haldia Project, made by the Calcutta Port Commissioners, is estimated at Rs. 4.4 crores (predevaluation) i.e., Rs. 7 crores (post-devaluation). The question of meeting these requirements is under examination.

Shri Maheswar Naik: From the statement I find the foreign exchange is estimated to be Rs. 7 crores. May I know the total estimated cost of the entire project?

Shri C. M. Poonacha: The cost of the entire project under the revised scheme is about Rs. 40 crores of which the foreign exchange element would be somewhere near Rs. 7 crores.

Shri Maheswar Naik: May I know whether it is a fact that the Union Government has already asked the Calcutta Port Commission to go ahead with the programme for the Haldia project in view of the fact that there is delay with delay in the landing of ships in Calcutta Port?

Shri C. M. Ponacha: Some preliminary works have already been undertaken. The Port Commissioners have been asked to process some tender applications.

श्री दृष्णम चन्द कछुवाय: मैं यह जानना चाइता है कि यह 4 करोड़ 4 लाख रूठ लगाने की जो योजना है. जो कि सब 7 करोड़ की हो गई है, यह सरकार कहां से पूरा करेगी, इसके बारे में स्नापते विवरण में नहीं दिया है. यह रुपया कहां से लाकर लगाया जायगा भीर यदि नहीं मिला तो क्या यह ये:जना भध्री रहेगी?

Shri C. M. Poonacha: The foreign exchange element is sought to be met through sundry credits or from rupee payment sources.

श्री विषयमाथ पाण्डेय : मान्तित्य मंत्री महीदय ने जो अन्तव्य दिया है, उम में लिखा है कि "The question of meeting these requirements is under examination." मैं यह जानजा चात्ता हू कि इस का आहेत्स निर्णय सब शक हो जायगा?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): It has already been taken up actively. It came before the Cabinet a few days ago and the Cabinet has approved the scheme. Final approval has already been given.

Shri Sham Lal Saraf: With the present progress, as it is discernible today, may I know by what time the Government would be in a position to get this port come into operation?

Shri Sanjiva Reddy: I think it will take abut three or four years after we start the work.

Sethusamudram Project

*544. Dr. M. M. Das;
Shri Bhagwat Jha Asad:
Shri S. C. Samanta;
Shri Subodh Hansda;
Shri M. L. Dwivedi;
Dr. P. Srinivasan;
Shri Surendra Pal Singh;
Shri D. Puri;
Shri Muthlah;

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) the amount spent by the Government of Madras for the Sethusa-mudram Project and reimbursed later by the Central Government;

- (b) whether it is proposed to appoint foreign consultants for investigations and preparation of a project report;
- (c) whether any rough estimate has been made about the expenditure for the project, if so, the amount thereof, and
- (d) the progress made so far in the implementation of the project and when it is likely to be completed?

The Minister of State in the Ministry of Transport, Aviation (Shri C. M. Poonacha): (a) to (d). A statement is laid on the Table of the Sabha.

STATEMENT

- of Madras (a) The Government incurred an expenditure of about Rs. 11.5 lakhs during 1965-66 in connection with preliminary investigations preparatory to the preparation of an estimate for the Sethusamudram Project. This amount was reimbursed to the State Government at the end of the year. During the current financial year, the State Government have incurred an expenditure of about Rs. 5.65 lakhs on this work upto September, 1966. The amount spent till the end of the current financial year will also be reimbursed to the State Government. ·
- (b) Preliminary investigations relating to the Project are being carried out at present without the help of foreign consultants. There is no proposal to have foreign consultants for the preparation of the Project Report.
- (c) According to preliminary estimates the estimated cost of the Project is expected to be approximately of the order of Rs. 35—40 crores.
- (d) Preliminary investigations are expected to be completed by the end of 1967. It is a little too soon to say when the project will be completed.
- Dr. M. M. Das: May I know whether any enquiry has been made as to the number of ships that will ass through this when the project is

- completed and whether the ralisation of fees from them will be commensurate with the expenditure that is going to be incurred?
- Shri C. M. Poonacha: The first stage of investigations is related to the technical aspect of the question like survey of the channel, survey of the area as a whole, etc., and these investigations have proceeded to some extent. The other economic survey has not yet been taken in hand.
- Dr. M. M. Das: May I know whether the Atomic Energy Commission has been asked to carry out certain investigations with regard to the deposition of silts in the project area, whether that project has been completed by the Tomic Energy Commission and what has been the expenditure incurred by the Atomic Energy Commission in that regard?
- Shri C. M. Poonacha: The survey work was not referred to the Atomic Energy Commission. There are what are called "Isotopes". That has been done. That is quite different from the Atomic Energy Commission themselves taking up the investigation.
- Shri S. C. Samanta: The statement says that there is no proposal to have foreign consultants for the preparation of the project report. I would like to know whether foreign experts will be invited afterwards to complete the work?
- Shri C. M. Poonacha: That depends upon the finalisation of the project report. Once that is done, then the necessity to engage foreign consultants or foreign collaboration would be examined.

Shri Subodh Hansda: I find from the statement that some expenditure was incurred by the State Government and that the same has been reimbursed to the State Government. I would like to know whether in this project there will be any contribution from the State Government?

Shri C. M. Poonacha: Not so far as the investigation part of the expenditure is concerned.

श्री म० ला० द्वित्रेदी: जो वक्तव्य सदन में रखा गया है उस में बतलाया गया है कि उस प्रोजैक्ट पर कोई 35-40 करोड़ इपया खर्च होने का ग्रनुमान है मैं जानना चाहता हं कि इन 35-40 करोड़ रुपये में कौन कौन से काम इस प्रोजैक्ट के संबंध में किये जायेंगे स्रौर इस से उस के पूरा होने पर क्यालाभ हम को होंगे? साथ ही साथ जो 11.5 लाज पया राज्य सरकार ने पिछले बर्व में ग्रीर 5.65 लाख रूपया इस साल सितम्बर तक खर्च किया है उस में ग्रभी तक क्या काम हमा है ?

Shri C. M. Poonacha: These Rs. 11.5 lakhs and the subsequent Rs. 5.65 lakhs have been spent for the investigation work. Work is going on continuously. It has not been completed. A preliminary report has come. In that the estimated project cost is shown as likely to be about Rs. 35 crores to Rs. 40 crores. That is not the final thing. When the project report is finally drawn up the other would be found out more precisely.

भी म० ला० द्विवेदी : प्रध्यक्ष महोदय, मेरा प्रश्न यह था कि कीन कौन से काम सम्पन्न हो जायेंगे इसका उत्तर बिलकुल नहीं वाया ?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): The whole expenditure was on different types of investigations like borings, testing of sand bars, etc. It is very difficult to give now how much was spent on each item. The total amount spent till now by the State Government on the investigation portion of it has been given.

भी बड़े: ग्रध्यक्ष महोदय, इस में लिखा है कि 35-40 करोड़ स्पया ग्रन्दाजन इस

सेत्समद्रत् परियोजना पर खर्च होगा ता मैं पुछना चाहता हं कि यह 35-40 करोड रुपया जो खर्ब होने वाला है तो उसमें मद्राम राज्य सरकार ने 11.5 लाख रुपया पिछने माल खर्ब किया है जबकि इस माल केवल 5. 65 लाख हपवा ही खर्च किया है और जैसा कि उनकी रिपोर्टम से जाहिर होता है कि सैंटर ने उन्हें काफी पैना नहीं दिया है तो क्या में जान सकता हं कि केन्द्र द्वारा उनको समुचित रकम दी जायेगी?

Oral Answers

Shri C. M. Poonacha: The Planning Commission have set apart about Rs. 22.14 lakhs or so in the Third Plan for this investigation and we have spent some portion of it. For the remaining part of the investigation work some more funds would be made available. The team that is engaged for the investigation work is continuing its work still.

श्री शिव नारायणः मैं जानना चाहता हुं कि इस प्रोजैक्ट के पैरेलल कोई ग्रीर प्रोजैक्ट भी संसार में कहीं है ग्रीर उस का क्या मन्भव भाप को है?

Shri C. M. Poonacha: Well, I am not aware of that.

Shri Shivaji Rao S. Deshmukh: Has the Government directed investigation from this angle also that by the completition of the Asian Highway, the connecting link between Colombo and Delhi would require over-bridge over this project?

Shri C. M. Poonacha: That does not arise out of this.

Mr. Speaker: Next question.

Shri Shivaji Rao S. Deshmukh: Sir, the Minister says that it does not arise. But what is your view?

Mr. Speaker: If it does arise, the Minister is not ready with the ans-Wer.

Compulsory Foodgrains Procurement

*545. Shri S. C. Samanta: Shri M. L. Dwivedi; Shri Subodh Hansda; Shri Bhagwat Jha Asad: Shri P. C. Borooah: Dr. M. M. Das:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether it is a fact that Government have asked the State Governments for compulsory procurement of a percentage of producer's crops on the arrival of new crops; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) and (b). In the Chief Ministers' Conference held on 16-11-66, it was decided to lay down a minimum programme of procurement for each State. As a part of this programme levy at the producer level was generally accepted, although the States would have flexibility in regard to methods of procurement.

Shri S. C. Samanta: Is it not a fact that in some of the States the compulsory procurement of foodgrains system has been found to be defective in the sense that the grains procured from the peasants at the time of the harvest has to be resold to them later in the year?

Shri Govinda Menon: That is not uniformly so, because procurement is spread over all the months of the year.

Shri S. C. Samanta: May I know whether the voluntary procurement system is prevalent anywhere and, if so, in which States?

Shri Govinda Menon: In most of the States there is one system of levy or the other. There are certain States where there is monopoly procurement. But there is no State where it is fully voluntary. Shri Ranga: May I know whether the procurement would be based upon the price that would be ruling in the market so that the peasants need not have to suffer or lose, in view of the fact that the procurement price that has been fixed so far has always been much lower than the prevailing market rate, even at the harvest time?

Shri Govinda Menon: I would say that the market price is sometimes higher than the procurement price, but the procurement price has been fixed with due regard to the cost of production and a margin of profit.

Shri Ranga: When was it ever fixed on the basis of the cost of production? Has the Agricultural Prices Commission ever admitted it? Never.

श्री म० ला० हिबेशी: नैवी की जितनी योजना सरकार ने पिछले माल बनाई थी उस के प्रनुसार सभी राज्यों ने प्रपना-प्रपना कोटा पूरा नहीं किया भीर कुछ राज्य ऐसे हैं जहां पर श्रव भी उतना गल्ला लोगों से नहीं मिल सका जितना सरकार ने बाहा था तो मैं जानना बाहता हूं कि क्या सरकार उस की दाबार का श्रनुसान नहीं लगा पाई थी या फारसमें ने डिफाल्ट किया है तो सभी राज्यों में एक सी नीति बर्ती जाय उस की दिशा में सरकार क्या कदम उठाने जा रही है।

Shri Govinda Menon: Each State lays down the target of procurement at the beginning of the year. Later on, some errors may be found in the assessment made, but if you compare finally the quantity which is procured, it is sometimes less than what was laid down in the beginning of the year. Still, last year the procurement has been significantly good.

Shri Subodh Hansda: While the States have their own procurement staff, at the Central level the Food Corporation is going to enter into business in the States. Will these two organisations not duplicate the work

of procurement of paddy in the States?

Shri Govinda Menon: No, Sir. Where the Food Corporation is carrying on procurement there will be no State staff which will be surplus to requirements.

Dr. M. M. Das: The hon. Minister has just now said that the Food Corporation has been entrusted with the work of collecting the levy. May I know whether there has been a difference of opinion between some State Government, I mean, West Bengal, and the Food Corporation, regarding the amount that is to be paid? Have there been some difficulties recently?

Shri Govinda Menon: The quantity to be surrendered by the producer is determined by the State Government and not by the Food Corporation.

श्री जगवेव सिंह सिद्धान्तं : जयं कि किसान को मालगुजारी श्रीर श्रावपाणी तथा अपने प्रपने परिवार का खर्च चलाने के लिये विवश हो कर मंडी में अनाज को बेचना पड़ता है, तब फिर उन्हीं किसानों से सरकार श्रनिवार्थ रूप से किस श्राधार पर श्रीर किस अनुपात से अन्न लेना चाहती है। क्या उन की वार्षिक श्रावश्यकता का ध्यान रक्खा जायेगा, जिस से वह दुखी न हो सकें?

Shri Govinda Menon: Certainly, Sir. The levy orders and schemes perfected in the States do lay down that there will be some surplus left to the producers taking into account the comestic requirements, the agricultural requirements and other requirement of the farmer. A certain portion

nt of the farmer. A certain portion alone is procured.

श्री विभूति मिश्र : क्या सरकार के ध्यान में यह बाग ब्राई है कि पिछले साल बिहार में लेबी और प्रोक्शोरमेंट का जो काम चलायः गया उस में उन किसानों से भी बमली की गई जिन के नाम पर अभीन नहीं है, और जहां पर बह किसानों के नाम पर थी भी वहां वह विविध भाइयों में बंट गई है या किसानों ने उसे बेन दिया था। ऐसे किसानों के पास लेबी का नोटिस झाया और उस की वसूली के लिये उन को तंग किया गया जिस की वजह से यह लेबी सिस्टम प्रनपापुलर हो। गयी। क्या इस कांफरेंस में इस के उत्तर भी कुछ विचार हुमा कि इस के लिये कांई फुलपूफ फार्मूला निकाला जाये नाकि लेबी सिस्टम साथ किसानों की उचित दाम दिया जाये।

Shri Govinda Menon: Such instances have not come to our notice. In Bihar there is a levy of 69 kilograms in certain districts and 40 kilograms in certain other districts per acre over the acres and millers have to give 12½ per cent of production and stocks in rice mills. That is the system prevailing in Bihar. It may be that there might have been individual cases which may have come to the notice of the hon, Member; none has come to our notice.

श्री विभूति निश्वः जिसके पास पांच एकड़ से ज्यादा जमीन है उसके ऊपर भी 60 किलो लेवी लगाई गई भीर वह जमीन किसान के नाम पर नहीं है तब भी उस को तंग किया गया भीर वसूली की गई। मैं जानना चाहता हूं कि सरकार ने क्या इसके लिये कोई फुलप्रूफ फार्मूला कायम किया है। वह कहते हैं कि यह सिस्टम है।

ग्रध्यक्त महोदय : वह कहते हैं तो मैं क्याकरूं?

श्री विभृति मिश्राः उनसे पूछिये कि वह राज्य कैसे चलायेंगे।

श्री बड़ें: पिछले समय में जो लेवी या प्रोक्योरमेंट हुआ है उसके सम्बन्ध में क्या शासन की नजर में यह प्राया है कि प्रोक्योरमेंट का जो बेसिस रहा है वह यह रहा है कि कितना एरिया बोया गया है। बास्तव में ड्राउट के बाद बेसिस यह होना चाहिये कि कुल कितना उत्पादन हुआ है। इसकी वजह से जिन फिसानों के पास ग्रनाज नहीं था उनसे भी कलेक्टर ने ग्रा कर जबवंस्ती वसूनी की । इसीलिये बस्तर श्रीर मध्य प्रदेश के दूसरे क्षेत्रों में झगड़े हुए । The basis was wrong. It was not to be on the sowing of the land.

Mr. Speaker: First in Hindi and then in English he is repeating the same question.

श्री वड़े: मैं पूछना चाहता हूं कि क्या आप ने स्टेट्स को कोई डाइरेक्शन दिया है कि जिन राज्यों में ड्राउट एड़ा है वहां पर जबर्दस्ती नहीं करनी चाहिये और प्रोक्योरमेंट का बेसिस या सिद्धान्त जमीन नहीं होना चाहिये बल्कि उत्पादन होना चाहिये।

Shri Govinda Menon: The procurement operations are conducted by the State Governments. There may be individual or stray cases of lapses but they have not come to our notice.

Shri Bade: There are so many cases.

Shri Govinda Menon: Where crops have been lost on account of drought. I am certain that the State Government would not have had procurement for those areas.

Mr. Speaker: One thing very important he has said, namely, that the basis that is relied upon is the area that is under cultivation and not the produce that goes to the producer. He says that they do not take into consideration whether actually the cultivator has received so much amount out of which that levy can be taken. He says that they take only the area into consideration.

Shri Govinda Menon: So far as I know, the lands are classified and the procurement is not uniform...(Interruptions).

Shri Hari Vishau Kamath: He is side-tracking the issue. You, Sir, put the question and even then he did not answer it. What is this? Mr. Speaker: Order, order. Shri Tyagi.

श्री जगदेव सिंह सिद्धाःतीः पूरा उत्तर तो देना चाहिये।

श्री हुकम नन्द एख्वाय : उनको जानकारी नहीं है।

ब्रध्यक्ष महोदयः जो पूछा गया उसका उत्तर उन्होंने दिया। श्रगर उनको जानकारी नहीं है तो मैं क्या करूं।

श्री हुकम चन्द कछ्याय : वह सवाल को टालना चाहते हैं, यह कहां तक उचित है।

श्री **बड़े**: उनका कहना यह न**हीं है कि** जानकारी नहीं है . . .

मध्यक्ष महोदय : भव भाप बैठ जाइये ।

श्री हुकम चन्द कछयायः उत्तर तो पूरा करवाइये ।

Shri Tyagi: With a view to facilitating procurement of foodgrains, have the Government advised the State Governments to realise their repayment demands from the cultivators of their loans or other inputs given to them in kind rather than in cash?

The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam): That is one of the schemes which we are working out to link crop with mark ing. Therefore, when we deliver fer tilisers or seeds or pesticides, to that extent, they deliver grains instead of paying in cash.

Shri P. Venkatasubbaiah: In view of the unprecedented drought and cyclone in some parts of the country, may I know whether the Government proposes to intensify procurement not only in surplus States but also in deficit States by giving the incentive price which the Government has failed to do so far—it has arbitrarily been fixing the prices—and, if that is so, whether there is any integrated programme of not

only procurement of foodgrains from the people but also of providing the necessary inputs?

Shri Govinda Menon: The idea that there should be procurement not only in the surplus States but aslo in the deficit States because it is necessary to have under the control of the Government the largest quantity possible. With respect to price, I have already answered that prices are fixed in consultation with the State Governments and on the advice of the Agricultural Prices Commission. The Government are trying to give to the maximum extent possible the inputs which are required for intensive cultivation.

Shri Ranga: Question.

Shri Nath Pai: Whereas it is possible to agree with the desirability of procurement, it is the mechanical and unimaginative enforcement of it causes all the inconvenience. Taking this into consideration, will the Minister ensure that the directives or the guiding principles with regard to procurement will be such that the cultivator has enough for his own and for the next harvest and may I know whether in the cyclone-affected areas of Madras and the western coast of Maharashtra Konkan, this levy will not be collected this year?

Shri Govinda Menon: The levy is collected from only those producers who have an excess over their domestic and agricultural requirements. It does not matter whether it is a drought-affected area or not because the levy is not from an area but from individuals. The State Governments, to the best of our knowledge, are seeing to it that the levy is made only after ample provision is made for the domestic and other requirements of the producers.

Mr. Speaker: Shri Sheo Narain.

Shri Nath Fai: What about the cyclone-affected areas? I want to know what would be the guiding principles in the case of Madras

where crops have been destroyed by the present cyclone and the same has happened in Konkan. What will be the guiding principles for the authorities in an area like this? I did not say, drought-affeced areas but I asked about cyclone-affected areas.

Shri Hari Vishnu Kamath: It is quite the opposite.

Shri Govinda Menon: Where the crops are destroyed certainly there would be no procurement.

श्री तिव नारायण : श्राप गल्ला किसान से लेना चाहते हैं प्रोक्योरमेंट के द्वारा या खरीद कर । लेकिन ग्राप देखें कि किस भाव पर श्राप श्रमरीका से गेहूं खरीदते हैं । श्राप फारेन कंट्री को पैसा इसका देते हैं । जितना एक्सपेंस होता है उसका हिसाब लगा कर ग्रगर किसान से गल्ला लें और जो कीमत बठती है वह उसको दें तो क्या ग्राप नहीं समझते हैं कि गेहूं की पैदाबार हमारे यहां बढ़ सकती है ? लगान जो ग्राप किसान से लेते हैं वह भी गल्ले के रूप में लें तो क्या दिक्कत है ? सरकार इस पालिसी को श्रबरणार क्यों नहीं करती है है

न्नस्यक्ष महोदय: बड़ी ग्रच्छी सर्जेशन है। श्री शिव नारायण: जवाब ग्राना चाहिये, बड़ा क्लीयर सवाल है।

प्रध्यक्ष महोदय : इसीलिए जवाब की जरूरत नहीं है कि बड़ा क्लीयर क्वेश्वन है जिस में जवाब भी शामिल है। उनको चाहिये कि इस पर ध्यान वें। ग्रापका सवाल बहुत साफ है।

श्री यशपाल सिंह : सरकार ने यह नारा लगाया था कि लैंड मस्ट गो टू दी टिल्ल । सरकार ने कहा था कि जमीन का मालिक किसान होगा । भाज किसान का भ्रोनरिशप कहां रह गया है जबकि उसकी मर्जी के खिलाफ भ्राप भ्रोक्योरमेंट कर रहे हैं ? क्या भ्राप किसान से भ्राशा रखते हैं कि वह पैदावार करेगा इन हालात में जबकि उससे प्रोक्योरमेंट किया जा रहा है ? वह हॉग्ब नहीं कर सकता है। या तो भ्राप भ्रोनरिक्तप के भ्रधिकार को न मानियेगा या किर प्रोक्योर-मेंट करना बन्द कीजियेगा।

म्रध्यक्ष महोदय : श्री भ्रा^ए० एस० पाण्डेय ।

श्री राम महाय पाण्डंय : वे कौन कौन से प्रान्त हैं जहां प्रोक्योरमेंट श्रापका सफल हुआ है ? मैं जानना चाहता हूं कि क्या यह सच नहीं है कि अभी भी कुछ ऐसे किसान हैं, कल्टीवेटर हैं जिन के पास ग्रनाज है श्रोर वे उसको मंडी में भी ले जाते हैं लेकिन जो एजेंसी इसको प्रोक्योर करने वाली है या खरीदने वाली है वह उसमें सफल नहीं हो रही है और किसान को ग्रपना ग्रनाज वापिस ले जाना पड़ता है ?

Shri Govinda Menon: There have been such cases also where some producers escape.

Shri S. M. Banerjee: Now that the Government is trying to evolve a national food policy, I would like to know what will be the procurement policy in the so-called national food policy.

Shri Govinda Menon: That is what I have stated in the answer. That is to say, there should be a programme of procurement for each State. As far as possible, it should be a levy on the procedure, but there will be some flexibility with respect to the performance of each State.

Shri D. N. Tiwary: May I know whether Government has sent any instruction to the State Government not to send levy notices in those areas where the crop has been considerably damaged and each cultivator has produced less than 25 per cent of the crop. May I also know whether the Government is aware that levy notices are being sent indiscriminately to the cultivators in Saran District of Bihar?

shri Govinda Menon: We are not aware of any case where crops have been destroyed and there have been levy notices issued by any State Government. That is something which has not come to our notice.

Mr. Speaker: Next Question.-546.

Shri Sham Lal Saraf: Question. 549 can also be taken with this.

Mr. Speaker: Yes, if it is possible Shri Govinda Menon: Yes, I shall answer both of them.

Damage to Foodgrains in Transit

*546. Shri Shree Narayan Das: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that a consignment of nearly 3,000 bags of wheat sent to Madhya Pradesh and of 2,000 bags of mile also sent to Nagpur, were found to be damaged during transit, as commented in the editorial column of the Times of India of the 11th August, 1966;
- (b) if so, the circumstances in which this happened;
- (c) whether those responsible for this have been brought to book;
- (d) whether it is also a fact that storage capacity at all the Indian Ports where imported foodgrains are unloaded, is not sufficient; and
- (e) if so, the steps taken to make up the deficiency?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) A quantity of about 1,128 quintals of wheat and about 72 quintals of mile was damaged by rain in the course of transit to Raipur and Nagpur respectively during July last.

(b) and (c). Owing to shortage of covered wagons for the unprecedented movement by rail of foodgrains required during the monsoon months, it was operationally necessary for the Railway authorities to move sizeable quantities of grains in open BOX wagons under tarpaulin covers. Despite all precautions taken to avoid damage by rain during transit, a certain amount of damage did occur in some of the consignments. Each such case of damage is under investigation.

- (d) No. Sir.
- (e) Does not arise.

Damage to Foodgrains during Transit

*549. Shri Subodh Hansda: Shri S. C. Samanta: Dr. M. M. Das:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether Government have any account of foodgrains damaged during transport either by rail or by road during the months of May, June, July and August, 1966;
- (b) if so, the total quantity of foodgrains damaged due to this; and
- (c) the measures taken to see that the foodgrains are not damaged during such transportation?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) while no damage in road transit has been reported, some quantities of foodgrains were damaged, inspite of all precautions, in the course of rail transit during the monsoon months from June to August, 1966 as grain had to be carried in open BOX wagons to a size-able extent.

(b) While a number of bags of were reported to have foodgrains by rain, most of the been affected salvaged quantity so affected was reportedly and the total quantity be estimated to damaged is tonnes during these 4 about 2,000 months.

(c) Since movement of some foodgrains by open wagons was inescapable in view of the very large quantities required to be transported by rail to the drought affected areas during these months, a number of precautionary measures were These included detailed instructions regarding tarpaulin covers, lashings and escort throughout in transit. of BOX wagons were also provided with special fittings for movement of foodgrains during the monsoon months. Movement of open wagons through areas of heavy rainfall was also avoided as far as possible.

Shri Shree Narayan Das: The hon. Minister has said that the necessary precautions were taken. In spite of that, how is it that the foodgrains were damaged during transit? What were those necessary precautions which were taken?

Shri Govinda Menon: Where covered wagons were not available only open wagons were available, on account of the unprecedentedly large quantities which had to be moved from place to place, the railways decided that in the open wagons the grains should be stored in a certain manner, namely in a pyramidal manner and then they should be covered by tarpaulines. That was done, but in spite of that, there has been damage on account of rains.

Shri Shree Narayan Das: May I know the extent and the value of the damage caused?

Mr. Speaker: He has already said that it is 2000 tonnes.

Shri S. C. Samanta: Over and above the movement by rail and road there was a sufficient quantity moved oy ships also, and there also there was considerable damage, and because of some regulations in the ships, the foodgrains were not unloaded in time. May I know whether Government will look into it?

Shri Govinda Menon: On account of the large quantities involved, there was some delay in the matter of unloading. Government are aware of that.

Shri Subodh Hansda: The hon, Minister himself has stated that there was the rainy season during those four months. May I know whether Government were not aware of fact that if the foodgrains transported in open wagons, the foodgrains would be damaged on account of the rains? Since the Railway Minister is also here, I would like to know whether any specail was made to the Railway Minister to provide a sufficient number of covered wagons for the transport of foodgrains.

Shri Govinda Menon: These arrangements were made after discussions with the railways. Unprecedently large quantities had to moved and enough covered were not available. So, the choice before Government was either to move the foodgrains or to move them in open wagons, with some arrangements made to see to it they were not damaged; only a comparatively small quantity has damaged but a good portion of it has been salvaged.

Shri Ranga: In view of the 80called unprecedented necessity for moving large quantities having continued for a number of years. least for the last two years, how is it that the Food and Agriculture Ministry and the Railway Ministry ween themselves did not plan supply of wagons in such a manner that only covered wagons to the required extent were placed at the disposal of the Food and Agriculture Ministry for the movement of foodgrains? I myself had tried to of Government bring to the notice several other instances where foodgrains happened to be damaged movement over such a short distance as Guntakal and my own constituency namely Chittoor, but they have done

so little in the matter. Why is it that Government did not take any precautionary steps at all during all this period of three years, in spite of the fact that they knew that this unprecedented movement would be necessary not for one year but for a number of years?

Shri Govinda Menon: This question relates to what happened during the monsoon months.

Shri Ranga: Year after year.

shri Govinda Menon: Yes. But then at that time, the number of closed wagons required were not just available.

Shri Ranga: Faulty railway planning.

The Minister of Food, Agriculture, Community Development and Cooperation (Shri C. Subramaniam): Hon, Members are aware that during 1966, the movement was much more than during the previous years. Therefore, the availability of covered wagons being limited, the choice before us was either not to move at all or to take a risk. We thought it better to take the risk and move these grains and make them available to the starving population.

Dr. M. M. Das: The hon. Minister stated that 2,000 tonnes of grains have been damaged during transit by railway. Has the Food Ministry claimed compensation from the Railway Ministry? If so, what is the amount, and has the compensation been paid or is litigation going on between the two Ministries?

Shri Govinda Menon: Usually, the rule is for the consignee, the State Government concerned to make claims. They have done so and the claims are under investigation.

भी बड़े: यह दो क्वेश्चन थे, इसमें तो काफी टाइम देना चाहिए था। **ग्रध्यक्ष महोदय:** मैंने कार्फा टाइम दे दिया है।

International Rice Commission

+

*547. Shri Bibhuti Mishra: Shri K. N. Tiwary: Shri Yashpa! Singh: Shrl Bagri: Shrimatj Ramdulari Sinha:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that the International Rice Commission met in Delhi from the 3rd to 8th October this year;
- (b) if so, the subjects discussed there; and
- (c) the extent to which India has been benefited by this Conference?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Yes, Sir.

- (b) The subjects of discussion included Rice Production and Protection, Rice Soils, Water and Fertiliser Practices and Agricultural Engineering Aspects of Rice Production.
- (c) This conference gave an opportunity to the Indian scientists and rice specialists to exchange scientific information and technical know-how on the various aspects of rice. The scientific papers contributed by the visiting delegations constituted very important sources of information which would benefit research on various aspects of rice in India.

श्री बिभूति मिश्रः यह जितने विज्ञान-वेता ग्राये ग्रीर माननीय मंत्री जी भी शायद उस में होंगे, मैं यह जानना चाहता हूं कि भदई घान में जो कीड़ा लग जाता है ग्रीर ग्रगहनी धान का फूल झड़ जाता है, क्या विज्ञान-वेता लोगों को उन्होंने हिन्दुस्तान के विभिन्न धान के खेतों को दिखाया ग्रीर देखने के बाद उन्होंने कोई मुझाब दिया ? श्री स्थाम धर मिश्रः यह तो इस प्रकार की चीजों पर हमारे रिसर्च में ही ज्यान दिया जा रहा है और पूसा इंस्टीट्यूट में श्रीर लोकल रिसर्च सेंटर्स में भी इस संबंध में ज्यान दिया जाता है। जहां जहां इस तरह की पेस्ट्स श्रीर डिजीजेज होती हैं, उनकी दवा बतायी जाती है कि क्या किया जाय। इस डेलीगेशन ने भी कहीं कहीं जा कर देखा है श्रीर वहां इन्तजाम भी किया है। वैसे यह जनरल इंटरनेशनल कान्फरेंस है जिस में कि कुछ चीजें डिस्कम की जाती हैं न कि पर्टीकुलर जगहों की कोई एक समस्या को लाया जाय।

श्री विभूति मिश्रः ग्रध्यक्ष जी, मेरी समझ में यह नहीं ग्राया कि यह जनरल क्वेण्वन क्या होगा? धान का होगा, किसी खास खेत में वहां बीमारी लगे, या कि सारी दुनिया भर की बीमारी तो जग नहीं जाएगी, जब लगेगी तो धान में लगेगी श्रीर धान खेत में हांता है तां मंत्री महोदय से मैं जानना चाहता हूं कि जो हिन्दुस्तान के श्रन्दर धान की खेती में बीमारियां होती हैं, उन बीमारियों को यह कान्फरेंस के जो विज्ञानवेता थे उन के सामने रखा गया था या नहीं श्रीर यदि रखा गया तो उन के बारे में उन्होंन कीन कीन से सुझाव दिए?

श्री द्वाम घर मिश्रः श्रीमन्, कोई स्पेसि-फिक धान की वीमारी ऐसी नहीं है कि जिसकी हम खास तौर से रखते। जो वामारियों हैं उनकी दवा भी हमें मालूम है जैसे हमारे

ग्रध्यक्ष महोदय: वह कहते हैं कि जो हमारे एक्सपर्टंस हैं वह तो रोज देखते होंगें लेकिन यह जो इंटरनेशनल एक्सपर्टंस थे उनको हमारे ग्रादिमयों ने यहां की बीमारियां समझायीं कि हमारे यहां यह बीमारी है ग्रौर जो हमारे ग्रादमी सजेशन देते हैं उनके ग्रलावा इंटरनेशनल एक्सपर्टंस ने भी कोई खास सुझाव दिए इन बीमारियों के लिए?

श्री श्यामधर मिश्र : ऐसा कुछ नहीं रखा गया।

श्री क० ना० तिवारी: जब उन लोगों ने कोई सुझाव नहीं दिया तो इस कान्फरेंस की जरूरत क्या थी? ग्रीर क्या यह भी सही है कि जरूरत न रहने पर भी बाहर के विशेषज्ञ यहां बलाये जाते हैं ?

श्री क्यामधर मिश्र : यह इंटरनेशनल कान्फरेंस थी । केवल हिन्दुस्तान के पर्टीकूलर ईश्युज पर नहीं थी। इसमें करीब करीब पन्द्रह देशों ने पार्टिशिपेट किया और करीब 40 लोगों ने भाग लिया। टेकनिकल पेपर्स रखे गए जिसमें ग्रोविंग ग्राफ राइस, लो एरिया में किस प्रकार राइस पैदा किया जाय. ग्रपलैंड फामिंग कैसे की जाय भ्रीर राइस का प्रोडक्शन ग्रीर प्रोटेक्शन किस तरह हो इन सब बातों पर विचार हुन्ना।

श्री यशपाल सिंह: श्रीमन्, मैं यह जानना चाहता हं कि हमारा देश कोई डिबेटिंग कल्ब तो है नहीं कि कोई भी आये और राय दे। इस कान्फरेंस से हमारे देण को दूबरे मुल्कों से कितना चावल मिलने की संभावना है यह माननीय मंत्री जी बतायें श्रीर बीमारियों का जहां तक ताल्लक है हमारे यहां पूसा इंस्टीटयट में एक से एक बढकर एक्सपर्टस बैठे हैं जो उनको भी सिखा सकते हैं जिनको ब्लाकर भ्रापने दावत खिलायी।

मध्यक्ष महोदय : यह चावल देने तां नहीं भ्राये थे।

Shrimati Ram Dulari Sinha: May I know whether any assessment made of the total production of rice in the coming years and the percentage of the requirements of India to be fulfilled out of that production?

Shri Shyam Dhar Misra: That does not arise out of this international rice conference.

Shri P. Venkatasubbaiah: In view of the fact that the deficit of

production in our country is not big as is depicted and also in view of the fact that we have taken up several strains of rice cultivation this country, especially Taichung-21, Tainan-1 and other varieties, may know whether this conference discussed the attendant plant protection measures that are to be undertaken for growing of hybrid varieties of rice to wipe out the rice deficit in our country?

Shri Ranga: New pests are coming in.

Shri Shyam Dhar Misra: This conference was not in relation to particular issues of rice crop in India. This was an international conference on rice crop in this country and in other countries, and all aspects general about the crop damage, crop protection, crop production etc. were discussed, but not in relation to India alone.

Shrimati Savitri Nigam: What are the special recommendations have been acceptable or accepted by India and the implementation has been taken up by the Government, and may I know whether deepwater paddy for waterlogged areas has also been discovered or recommended by this conference?

Shri Shyam Dhar Misra: So far, the recommendations of this conference as approved by the FAO have been received by us. The they discussed I have given in main body of the answer. We have not received the final recommendations. Therefore, I cannot say.

श्रीम० ला० वर्माः मैं प्रभी कोटाजिल में गया था तो वहां हंसा गांव में देखा कि हेलीकोप्टर से खेतों में दवाई छिड़क रहे थे तो क्या हिन्दस्तान के लिए यह जरूरी है भीर हिन्दुस्तान इस का खर्च उठा सकता है कि हेलीकीप्टर से दवा छिडकी जाय ?

श्री इयामधर मिश्रः न केवल यह हमारी हैसियत में है बिल्क जरूरी भी है कि जहां जहां लम्बे इलाके हैं ग्रीर जहां जहां ऐसी बीमारी हो, वहां यह किया जाय । राजस्थान से ग्रिधिक महराष्ट्र में यह हुमा है ग्रीर हम चाहते हैं कि ग्रीर ग्रधिक इस को फैलायें।

श्री शिवनारायण : सरकार से मैं यह जानना चाहता हूं कि इस कान्फरेंस में श्रापने इतना रुपया खर्च किया श्रीर जो 15 मुल्कों के श्रादमी श्राये थे क्या श्राप किसी गांव में भी ले गए थे उनको दिखाने के लिए?

ग्रध्यक्ष महोदयः इसका जवाब उन्होंने बहुत दे दिया ।

Dantwala Committee's Report on Co-operative Marketing

*548. Shri Yashpal Singh: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to refer to the reply given to Starred Question No. 619 on the 23rd August, 1966 regarding the Dantwala Committee's Report on Cooperative Marketing and state the further progress made in this respect?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): The full report of the Committee is still awaited. It is expected to be submitted by December, 1966.

श्री यशपाल सिंह : जब तक वह रिपोर्ट आये, सरकार ने यह गौर किया है कि जो कोन्नापरेटिव सीड स्टोरस हैं वह 25 परसेंट इंटरेस्ट किसानों से ले रहे हैं और ग्रोग्नर 25 परसेंट इंटरेस्ट नहीं दे सकता तो इस को घटा कर के 7 परसेंट जैसे कि दूसरे बैंकों में लिया जाता है इस प्रकार से लिया जाय, इस पर सरकार ने गौर किया है ?

भी क्यामधर मिश्र : श्रीमन्, यह बात सही है कि कुछ प्रदेशों में जहां गल्ला किसानों को कोन्नापरेटिव सीड स्टोर्स के जरिये दिया जाता है वहां सवाया के रूप में गल्ला लिया जाता है कोग्नापरेटिव के जरिये और उसी को माननीय सदस्य 25 परसेंट कह रहे हैं। कैश में कहीं नहीं लिया जाता।

श्री यशपास सिंह : सवाया 25 परसेंट ही तो हुन्ना ।

श्री क्यामधर मिश्र : वह 25 परसेंट जो लिया जाता है वह इस लिए लिया जाता है कि जो गल्ला लिया जाता है वह काप के बाद लिया जाता है श्रीर उस में नमी रहती है। तो ड्रायेज वगैरह पूरा करने के लिए यह सवाया लिया जाता है श्रीर कुछ स्टेटों में यह लागू है।

श्री यशपालसिंह: इसका तो वही मतलब हो गया, सवाया कह लीजिए या 25 परसेंट कह लीजिए।

मैं यह जानना चाहता हूं कि क्या ध्रापने ऐसी कोशिश की है कि उस कमेटी की रिपार्ट जल्द से जल्द ध्राये, जिससे किसानों को राहत मिले। क्या इस के लिए ध्रापने उन को लिख कर भेजा है ?

श्री दयामधर मिश्र: जी हां, उन को लिखा भी है ग्रीर उन से जिक्र भी किया गया है तथा उन्होंने कहा है कि यह रिपोर्ट दिसम्बर, 66 तक कम्पलीट हो जायगी।

WRITTEN ANSWERS TO QUESTIONS

Manufacture of Marine Diesel Engines

*551, Shri R. S. Pandey: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether it is planned to manufacture marine diesel engines at the Hindustan Shipyard, Visakhapatnam;
 and
- (b) if so, details of the planned programmes in this regard?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) No, Sir.

(b) Does not arise.

Cargo Liner Services of Shipping Corporation of India

*552. Shri D. C. Sharma: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether it is proposed to strengthen all cargo liner services of the Shipping Corporation of India to develop export trade during the Fourth Plan; and
- (b) if so, the steps taken in the matter?

The Minister of Transport, tion, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). The Shipping Corporation of India have drawn up a Plan for the expansion of its tonnage in different sectors. The matter is under consideration.

Rice supplies to West Bengal

*553. Shri Indrajit Gupta: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether he has assured the West Bengal Government of additional rice supplies from Central stocks this year in addition to the one lakh tons promised earlier:
- (b) if so, whether this will avert the threatened cessation of rice sales from Modified Rationing Shops; and
- (c) the nature of discussions he had with the State Government regarding the latter's procurement policy for the forthcoming harvest season?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) Yes, Sir.

(b) Central supplies of rice are meant to supplement local procurement primarily for maintaining Calcutta rationing. (c) The discussions covered the pros and cons of certain proposals of the State Government.

Import of Tractors from Yugoslavia

*554. Shri Sezhiyan: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that import of 12 crawler tractors model T.G. 908 from Yugoslavia has been permitted through some importing firms for the use of the Government of Orissa;
- (b) if so, the amount of foreign exchange involved;
- (c) whether the importing firm has applied for any increase in the import value due to devaluation; and
- (d) whether Government are aware that the profit margin for the importing firm on the supply of the crawler tractors to the Government of Orissa runs into several lakhs of rupees?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) to (d). The information is being collected and will be placed on the Table of the Sabha.

गो-हत्या पर प्रतिबन्ध

*555. श्री प्रकाशवीर शास्त्री: वया साथ, कृषि, समुवायिक विकास तथा सहकार मन्त्री यह बताने की कृषा करेंगे कि जिन राज्यों तथा संघ राज्य क्षेत्रों में भभी गौहत्या होती है, उनकी सरकारों की गौहत्या पर प्रतिबन्ध लगाने के लिए कानून बनाने के सम्बन्ध में केन्द्रीय सरकार द्वारा हाल में दिये गये सुशाब के बारे में क्या प्रतिक्रिया है?

साध, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में उप-मंत्री (श्री विन्दे) : अब तक 6 में से 3 राज्यों ने जिनमें गीहत्या पर श्रांशिक प्रतिबन्ध है श्रयता बिल्कुल प्रतिबन्ध नहीं है, उत्तर दिया है। धान्ध्र प्रदेश तथा धासाम की राज्य सरकारों की

अतिकिया अनुकूल है। पश्चिम बंगाल की सरकार की प्रतिक्रिया अनुकूल नहीं है। मद्राम, महाराष्ट्र और केरल के राज्यों के उत्तर की अभी प्रतीक्षा कः चा रही है

जहां तक संघ क्षेत्रों का सम्बन्ध है. हिमाचल प्रदेश इस मामले पर विचार कर रहा है। गोवा ने ग्रपनी विशेष सांस्कृतिक स्थिति व्यक्त की है, मनीपुर, त्रिपुरा ग्रीर नांडी बरी उत्तर प्रदेश प्रिवेनशन माफ काव स्लाटर एक्ट के तरीकों पर विधान बनाने पर विचार कर रहे हैं। जहां तक विद्यान-मण्डल विहीन संघ क्षेत्रों का सम्बन्ध है, गुजरात कानून उपयुक्त संशोधन के साथ दादर तथा नागर हवेली तक बढ़ा दिया जाएगा। अन्डे-मान के लिए उत्तर प्रदेश एकट के तरीकों पर नियम बनाया जायेगा। दिल्ली में दिल्ली नगर निगम के बुचड़खानों के नियमों के भ्रन्तर्गत गाय, बछड़ा श्रथवा बैलों की हत्या करने की अनुनति नहीं है। संसद अधिवेशन के समाप्त होते ही दी उत्तर प्रदेश प्रिवेनशन म्राफ काव स्लाटर एक्ट को दिल्ली तक बढा दिया जाएगा।

Sugar Prices

*556. Shri Maheswar Naik: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether in view of the continuous fall in the international price of sugar, Government are reconsidering the policy of sugar prices;
 - (b) if so, in what directions; and
- (c) the bearing which is proposed to be had between the internal prices as revised recently and export prices?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) to (c). The matter is kept under review. There is no bearing of international price of sugar on

the price at which sugar is sold in the internal market.

Withdrawal of Jeeps from C.D. Blocks during General Elections

*557. Shri Surendranath Dwivedy:
Shri Hari Vishnu Kamath:
Shri Nath Pai:
Shri Hem Barua:
Shri Kishen Pattnayak:
Shri Madhu Limaye:
Shri Kolla Venkajah:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to refer to the reply given to Starred Question No. 471 on the 16th August, 1966 regarding the withdrawal of jeeps from the Community Development Blocks and state:

- (a) how many State Governments have intimated their decision to withdraw jeeps from the Community Development Blocks;
- (b) whether instructions have also been issued to the State Governments to withdraw jeeps with other Government agencies in the Sub-Divisional, Taluka and Block Headquarters; and
 - (c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) The suggestion regarding withdrawal of block jeeps during elections has been accepted by ali States.

(b) and (c). The instructions apply only to the vehicles with the Block Development Officer which have been supplied by this Ministry.

International Air Travel

*558. Shri H. N. Mukerjee: Will the Minister of Transport, Aviation. Shipping and Tourism be pleased to state:

(a) whether Government are aware that in certain cases, Indian nationals are prevented by U.S. authorities to travel to destinations other than the U.S., if the plane merely touches New York airport;

- (b) whether Government are also aware that on account of such interference with the freedom of international travel, Air India bookings via New York became infructuous and lead to the passenger being stranded abroad; and
- (c) if so, the steps taken in this regard?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). From the information available with Air-India, Indian passengers like those of any other country barring certain excluded category, can transit U.S.A. without a visa and even stop over they have upto five days provided proper travel documents and hold confirmed onward reservations. other cases transit visas would required. No actual case of passengers being stranded on this account of Governhas come to the notice ment but enquiries are being made by Air-India as to the factual position.

(c) Does not arise.

इंडिया बें स्टिंग एण्ड काटन मिल्स लिमिटेड, सेरामपुर

*559. श्री किशन पटनायकः । श्री ग्र० व० राघवनः । श्री नरसिम्हा रेड्डीः श्री मधुलिमयेः श्री सोलंकीः श्री प्रिय गुतः

क्या विधि मंत्री यह बताने की हुःपा करेंगे कि:

(क) क्या यह सच है कि इंडिया बैल्टिंग एण्ड काटन मिन्स सेंगमपुर (पश्चिम बंगाल) से सम्बन्धित कुछ महत्वपूर्ण कागजों तथा दस्तावेजों में पश्चिम बंगाल के कम्पनियों के रिजस्ट्रार के कार्यालय में हेर-फोर किया गया है श्रीर उनके स्थान पर श्रन्य दस्ताबेज रख दिये गये हैं; ग्रीर

(ख) यदि हां, तो इस मामले में तथा इससे सम्बन्धित शिधकारियों के विरुद्ध सरकार का क्या कार्यवाही करने का विचार हैं?

विधि मंत्री (श्री गोपाल स्वरूप पाठक): (क) समवाय पंजीयक, गश्चिम बंगाल, के कार्यालय में प्रनुरक्षित कश्पनी के कुछ विव-रणों में हर-फेर के बारे में कुछ णिकायतें प्राप्त हुई हैं।

(ख) विभाग के सतर्कता ग्रिधिक र द्वारा इस बात की जांच की गयी थी । रन्तु समवाय पंजीयक के बास फाइल किए गए अल दस्तावेजों में हेरफरे होने या इनके बदले जाने सम्बन्धी शिकायतों के समर्थन में उसे कोई पथम दिश्ट प्रमाण नहीं मिला। फिर भी. उसे इतना नालुम हुआ कि गलत प्रक्रिया श्रपना कर दस्ताबेज का दोषपूर्ण श्रीर श्रामक फोटोस्टेट तैयार किया गया भ्रौर शिकायत कर्तात्रों को दिया गया। यह मामला विशेष पुलिस प्रतिष्ठान को भेज दिया गया है कि वे इसकी पूरी जांच करें कि क्या सतकता ग्रधिकारी के निब्कर्ष ठीक थे ग्रीर यह भी मालम करें कि फौटोस्टेट का तैयार करना ग्रीर सप्लाई करना बरे इरादे के कारण से था. भ्रौर यदि ऐसा है, तो इसका उत्तरदायित्व किस पर है। इसी बीच, संबंधित श्रीयकारी से यह स्पाटीकरण भी भाग लिया गया है कि क्यों ग्रीर कैसे दोपपूर्ण ग्रीर श्रामक फोटोस्टेट जारी होने से पूर्व इस द्वारा प्रभाणित किया नया था।

India Belting and Cold Storage (P)
Ltd., Serampore

*560. Shri Solanki: Shri Kishen Pattnayak: Shri A. V. Raghavan:

Shri Narasimha Reddy: Shri S. M. Banerjee:

Will the Minister of Law be pleased to state:

- (a) whether it is a fact that the India Belting and Cold Storage (Private) Limited, Serampore, West Bengal has taken a large amount from a Public Limited Company in disregard of the provisions of the Companies Act. 1956:
- (b) if so, whether the said Company has submitted its accounts/returns as required by the Law; and
- (c) if not, the reasons for which the Company Law Board has taken action so far against the Company and its Managing Director?

The Minister of Law (Shri G. 3. Pathak); (a) One of the allegations made against India Belting and Cotton Mills Limited is that the management have advanced an amount Rs. 1,51,825 to India Belting and Cold Storage Private Limited in contravention of the provisions of Section 370 of the Companies Act. allegation will be looked into by the Special Auditor whom the Company Law Board appointed recently under Section 233A of the Companies Act to examine the accounts of India Belting and Cotton Mills Limited and submit a report indicating, inter alia, whether there has been any irregularity or contraventions in respect provisions of the Companies Ant. 1956.

(b) and (c). The Company has not submitted its Balance Sheet and Profit and Loss Account to the Registrar. Notices have already been issued to the Company and its Directors failure to submit the said returns to the Registrar and also for failure to General Meeting. hold the Annual The complaints in respect of these offences are likely to be filed shortly in the Court.

पंजाब श्रौर हरियाना को लाखान्न की सप्ताई

Written Answers

* 561. भी शिकरे: श्री हकम चन्द कछवाय :

क्या खाद्य, कृषि, सामदायिक विकास तथा सहकार मंत्री यह बताने की कृश करेंगे

- (क) क्या यह सच है कि पंजाब ग्रीर हरियाना की सरकारों ने राज्यों में खाद्यान की कमी को पुरा करने के लिये केन्द्र सरकार से खाद्यात्र की सप्लाई में विकि करने की प्रार्थनाकी है: ग्रीर
- (ख) यदि हा, तो सरकार ने इस सम्बन्ध में क्या कार्यवाही की है?

लाद्य, कृषि, सामदायिक विकास तथा सहकार मंत्रालय में राज्य-मंत्री (श्री गोविन्व मेनन): (क) ग्रीर (छ). यद्यपि पंजाब श्रीर हरियाना में खाद्य की सामान्य कमी नहीं है किर भी इन दोनों राज्यों को अपनी रोलर माटा मिलों भीर कुछ क्षेत्रों में वितरण करने के लिये कुछ ग्रायातित गेहं की ग्रवश्य जरूरत होती है। केन्द्र के पास खाद्यान्नों के उपलब्ध स्टाक ग्रीर सभी कभी वाले राज्यों की ग्रावश-यकतास्रों को ध्यान में रखकर इन राज्यों की ग्रायातित गेहं का ग्रांवटन किया जाता है।

Election Broadcast by Political Parties

*562. Shri Hari Vishnu Kamath: Shri P. L. Barupal:

Will the Minister of Law be pleased to refer to the reply given to Starred Question No. 155 on the 8th November, 1966 and state:

- (a) the reasons for not allowing facilities to political parties to broadcast over the All-India Radio during the next General Elections;
- (b) whether a final decision is in the offing; and
- (c) what moves are being made in connection therewith?

The Minister of Law (Shri G. S. Pathak): (a) to (c). No final decision in regard to the affording of broadcasting facilities to political parties is in the offing: the reason is the absence of any agreement among the political parties who were invited by the Election Commission on August 20, 1966. No further moves are being made in this connection.

Food Distribution in Bihar

*563. Shri Firodia; Shri D. C. Sharma;

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether Government have deputed any senior officials to streamline and supervise the food distribution in Bihar;
 - (b) if not, the reasons therefor; and
- (c) if so, the number of officials deputed so far?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation Govinda Menon): (a) to (c). State Government have taken to reorganize their administrative to improve machinery with a view the supervision of distribution of the foodgrains that large quantities of will have to be made during coming months. A Regional Planning Adviser is being appointed Headquarters at Patna and officer will advise Bihar Government on food distribution also.

द्यासाम से पाकिस्तान में चोरी छिपे चावल का ले जाया जाना

* 564. श्रीयु० द० सिंहः श्रीकृष्य चन्दक छ्वायः श्रीकाशीराम गुप्तः

क्या **क्षाद्य, कृषि,** सा**मुरायिक विकास** तया सहकार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्यासरकार का ध्यान लखनऊ से प्रकाशित होने लाले हिन्दी दैनिक समाचार पत्र "तरुण भारत" दिनांक 27 सितम्बर, 1966 में प्रकाशित हुए उन समाचार की भोर दिलाया गया है जिसमें कहा गया है कि प्रति दिन लगभग 2000 मन चावल चोरी छिपे ग्रासाम में पाकिस्तान में ले जाया जा रहा है:

- (ख) यदि हां, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है : ग्रीर
- (ग) इस वर्ष में श्रव तक इस सम्बन्ध में कितने व्यक्ति गिरफ्तार किये गये हैं?

लादा, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य-मंत्री (श्री गोविन्य मेनन): (क) जी हां।

- (ख) तस्कर ब्यापार विरोधी उपाय कड़ेकर दिये गये हैं।
- (ग) भ्रव तक वास्तव में किसी तस्कर व्यापार करने का पता नहीं लगा है भीर न ही कोई व्यक्ति पकड़ा गया है।

River Steam Navigation Co.

*565. Shri P. C. Borooah: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to refer to the reply given to Unstarred Question No. 57 on the 1st November, 1966 and state:

- (a) whether liquidation proceedings have been instituted against the River Steam Navigation Company Ltd.;
- (b) if so, the extent of liabilities on the basis of which liquidation has been sought;
- (c) whether Government have taken up the matter with the company's creditors not to press for full payment of the debts; and
- (d) if so, the general response of the creditors?

The Minister of Transport, tion, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). One of the creditors of the Rivers Steam

Navigation Company Ltd. has filed an application before the Calcutta High Court for the winding up of the Company. The Rivers Steam Navigation Company Ltd. owes a sum of about Rs. 8 lakhs to this creditor.

(c) and (d). The Chairman of the Rivers Steam Navigation Company Limited has conducted negotiations with the creditors of the Company. His report is under Government's consideration.

M/s Duncan Startton and Co.

*566. Shri Madhu Limaye: Shri Kishen Pattnayak:

Will the Minister of Law be pleased to refer to the reply given to Unstarred Question No. 2286 on the 16th August, 1966 and state:

- (a) whether the inquiry/inspection/compelling the company to produce books/inspection of book of accounts of the foreign company concerned/prosecutions etc. involving Duncan Startton and Co. have since been completed;
- (b) if so, the result of these various processes/actions; and
- (c) whether the prosecutions have resulted in convictions?

The Minister of Law (Shri G. S. Pathak): (a) Inspection of the books of accounts of Duncan Startton and Company Limited has been completed but inspection of two other companies in Calcutta and of one foreign company having a place of business in India, could not be carried out on account of non-production of necessary books, documents, etc. Prosecutions are being launched against these companies and its officers. The Registrar of Companies, Bombay has also been instructed to launch prosecution against Duncan Startton and Company for contravention of provisions of Section 295 of the Companies Act.

(b) and (c). Do not arise at present.

Participation of Communal Parties in General Elections

*567. Shri P. C. Borooah: Will the Minister of Law be pleased to state:

- (a) whether Government have considered the question of al'owing communal parties like the Muslim League, Hindu Mahasabha and Akalidal to participate in the next General Elections under their respective banners and communal nomenclatures; and
- (b) if so, Government's decision in the matter?

The Minister of Law (Shri G. S. Pathak): (a) and (b). The question does not arise as there is at present no ban or restriction on these parties regarding participation in elections.

Paddy Cultivation

*568. Shri Subodh Hansda: Shri S. C. Samanta: Dr. M. M. Das: Shri Kishen Pattnayak: Shri Madhu Limaye:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether Government have collected data about current paddy cultivation from the rice producing States as to the percentage of areas cultivated and the estimated paddy crop;
 - (b) if so, the details thereof;
- (c) whether the entire irrigated areas for paddy cultivation have been utilised:
- (d) if not, the percentage of areas covered by paddy cultivation; and
- (e) the extent by which the crop is likely to fall short of the target?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a), (b) and (e) Firm estimates of area and production of paddy in 1966-67 are expected to be available some time in

March-April, 1967. However, according to the tentative indications during the current year there may be a slight decline in the area under paddy compared to last year but the production is expected to show a slight increase over the last year's level.

(c) and (d). Information regarding irrigated area under different crops is collected as part of annual land utilisation statistics, which become available from the State Governments generally with a time lag of 2-3 years.

लोक सभा तथा विघान सभाग्रों के लिए निर्वाचन

*569. श्री विभूति मिश्रः श्री क० ना० तिवारीः

क्या विधि मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि देश में साधा-रण धाय वाले व्यक्ति के लिए संविधान की प्रस्तावना के प्रनुसार लोक सभा तथा विधान सभाष्रों के लिए चुनाव लड़ना धर्सभव हो गया है;
- (ख) क्या सरकार का विचार एक ऐसी योजना बनाने का है जिसके ग्रन्तगंत एक साधारण मत दाता लोक-सभा तथा विधान सभा के लिए चनाव लड सके; ग्रीर
- (ग) यदि हां, तो उस की मुख्य बातें क्या हैं?

विधि मंत्री (श्री गोपाल स्वरूप पाठक)

- (क) जी नहीं।
 - (ख) जी नहीं।
 - (ग) प्रश्न ही नहीं उठता।

Effect of Music on Growth of Plants

*570 Shri Hari Vishnu Kamath:
Will the Minister of Food, Agricul-

ture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that experiments have been or are being conducted in our country with regard to the effect of music on the growth of plants;
 - (b) if so, where and by whom; and
- (c) whether a detailed report evaluating the results so far achieved will be laid on the Table?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Yes. Certain experiments were conducted with regard to the effect of music on the growth of plants.

- (b) The experiments were conducted at (i) the Indian Agricultural Research Institute. New Delhi and (ii) the Central Rice Research Institute, Cuttack by Dr. R. D. Asana and Dr. Mazumdar respectively on the claims earlier made by Dr. T. C. N. Singh of Annamalai University and Dr. V. V. Gore of Mahakoshal Mahavidyalaya, Jabalpore.
- (c) The results obtained by Dr. Asana and Dr. Muzumdar indicated that the crop raised from music treated seeds did not give higher yield than that raised from untreated seeds.

Flour Mills in Assam and Rajasthan

2510. Shri M. L. Dwivedi: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the names and location of the Flour Mills in Assam and Rajasthan for the establishment of which licences were issued during the last three years;
- (b) the names of those out of them which have since gone into production;
- (c) whether it is a fact that all these Mills are working very much

below their capacity for want of adequate supply of wheat for grinding purposes;

(d) if so, whether Government have under consideration any proposal to allocate the quota, earmarked for those mills which had been licensed and had not so far gone into production, pro rata, to the mills which are functioning so that their full capacity is utilised in the context of the present difficult food situation; and

(e) if not, the reasons therefor?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon):

(a)

Name of Roller Mill Location

ASSAM

Gauhati Roller Flour
 Mills, Gauhati.
 Gauhati

1. Tezpur Ro'ler Flour
Mills, Tezpur. Tezpur

RAJASTHAN

Gupta Industrial Corpn., Sriganganagar, Sriganganagar.

- (b) Gauhati Roller Flour Milis, Gauhati and Tezpur Roller Flour Mil's, Tezpur.
- (c) It has not been possible to allocate wheat covering the full capacity of the roller flour mills.
- (d) and (e). There is no quota earmarked as stated in the question. The entire quantity of wheat available for allocation to the roller flour mills in any State during any month is distributed amongst those which are under production and in proportion to their ceiling quotas.

General Elections in Himachal Pradesh

2511. Shri Eswara Reddy: Will the Minister of Law be pleased to state:

(a) whether it is a fact that General Elections to Assembly and Lok

Sabha will be held in February, 1966 in Himachal Pradesh along with the rest of the country; and

(b) if so, the dates on which elections will be held?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): (a) and (b). The dates on which these elections will be held have not yet been fixed.

Sailing Vessels

2512. Shri Joachim Alva: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) the number of sailing vessels (mechanised and non-mechanised) in India at present;
- (b) by whom they are owned and the classified numbers; and
- (c) the assistance Government is giving to owners of sailing vessels to increase their tonnage especially to owners who own only one vessel?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). There are 3708 sailing vessels registered under the Merchant Shipping Act, 1958, out of which 103 are mechanised. 99 mechanised vessels and 986 non-mechanised vessels are over 50 tons. The rest are of 50 tons or 'ess. All the vessels are owned by Indian nationals.

(c) Government have approved a scheme for the grant of loans for mechanisation|construction of mechanised saling wessels which the owners having even one sailing vessel can also avail of.

मैसर्स मैकेजीज लिमिटेड, बम्बई

2513. श्रीहुकम चन्व कछ्वाय श्रीरघुनाय सिंह श्रीरामे∜वरानन्दः

क्या विधि मन्त्री 15 नवम्बर, 1966

के भतारांकित प्रश्न संख्या 1312 के उत्तर के के सम्बन्ध में यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि मेसर्स मैंकजीज लिमिटेड के दो निदेशकों तथा उनके संबन्धियों ने प्रपनी किन्ही ग्रन्य फर्मों में पूजी लगाने के लिये लगभग 26 लाख रुपये की बड़ी राशि निकाली थी;
- (ख) यदि हां, तो समवाय प्रधिनियम के अन्तर्गत निजी व्यापार के लिए पबलिक लिमिटेड कम्पनी से इतनी राशि काली जा सकती है; और
- (ग) यदि उपरोक्त भाग (ख) का उत्तर नकारात्मक हो, तो सरकार ने १ इस सम्बंध में क्या कार्यवाही की है तथा सरकार ने इस फर्म को करोड़ों रुपये के बड़े ठेके किस ग्राधार मर दिये हैं?

विधि मंत्रालय में राज्य-मंत्री (श्री चे॰ रा॰ पट्टाभिरामन्) : (क) जी नहीं महोदय । यह सच नहीं है कि मैंसर्स मैं केंजीज लिमिटेड के दो निदेशकों तथा उनके सम्बन्धियों ने प्रपनी किन्ही ग्रन्य फर्मो में पूजी लगाने के लियं लगभग 26 लाख रुपये की राशि निकाली।

(ख) तथा (ग). पूर्वोत्तर उत्तरको दृष्टि में रखते हुए, ये प्रश्न नहीं उठते।

Reformation of Almanacs and Establishment of a National Observatory

- 2514. Shri Narendra Singh Mahida: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:
- (a) whether it is a fact that although suggestions have been made from time to time for the reformation and consolidation on a scientific basis, of the various almanacs prevalent in different parts of the country, little tangible progress has been made;
- (b) whether there is any proposal for an Indian Greenwich, a National

Observatory, to be located in the central part of the country; and

(c) if so, the details thereof?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) As a result of the gradual popularisation of the Rashtriya Panchangs which are based on modern scientific principles, more and more private Almanacs are gradually adopting modern methods for their calculations. However, the slow progress in this regard is mainly due to the general reluctance of the people to change long-standing customs and practices.

- (b) No, Sir.
- (c) Does not arise.

Applied Nutrition Programme

2515.. Shrimati Savitri Nigam: Shri H. C. Linga Reddy:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state the steps taken to implement the recommendations of the report on current evaluation of applied nutrition programme regarding the need for maintaining contacts and links between the applied nutrition programme and the training institutions in the States and at the Centre?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): The Programme Evaluation Organisation's report on Current Evaluation of the Applied Nutrition Programme commended the existing procedure of selecting Applied Nutrition Blocks adjacent to the training institutions. In the criteria for selection of additional blocks, it has again been emphasised that proximity of the programme blocks to training institutions is basic and the States have been requested to ensure optimum uti'isation of training and other concerned institutions, while taking up new blocks during the Fourth Plan period.

Tobacco Cultivation

2516. Shri Bagri: Shri Yashpal Singh: Shri Ram Sewak Yaday:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to refer to the reply given to Unstarred Question No. 4756 on the 3rd May, 1966 regarding Cultivation of tobacco and state:

- (a) whether the forecast report in respect of the acreage of land, on which tobacco was cultivated in Maharashtra during 1965-66, has since been finalised and submitted to Government; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). Yes. According to the final forecast for 1965-66, the area under tobacco was 15,700 hectares. The production of tobacco is estimated at 8,100 tonnes during 1965-66.

Coordination in Agriculture and Irrigation in States

2517. Shri Subodh Hansda:
Shri S. C. Samanta:
Shri P. C. Borooah:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Dr. M. M. Das:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the reasons why separate Departments for agriculture and Irrigation are maintained as separate entities in all the States;
- (b) whether this is responsible for non-coordination and low agricultural production in the country; and
- (c) whether there is any difficulty to put them under one organisation both at the Centre and at the States for better co-ordination and better agricultural production in the country?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) The distribution of work among the State Departments is the responsibility of the State Governments.

- (b) The reasons for low agricultural production have already been analysed in the draft plan documents as well as in the document on the reorientation of agricultural programme placed before Parliament during the last few months. These problems cannot be attributed to a single cause.
- (c) At the Centre, Departments of Community Development and Cooperation have already been placed under the Minister for Food and Agriculture.

As far the States, suggestions for stream-lining administration which include coordination as well as redistribution of duties were made the State Government on the basis of the recommendations of the working group in 1963 under the Chairmanship of Dr. Ram Subhag Singh. This point was also discussed at the Conference of Chief Ministers held April, 1966. State Governments have made some changes and adjustments wherever they have considered it desirable from their point of view.

Earthquakes in Delhi

2518. Shri Surendra Pal Singh: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to refer to the reply given to Starred Question No. 617 on the 23rd August, 1966, regarding earthquakes in Northern India, and state:

- (a) whether further studies to determine the causes of frequently recurring tremors have been carried out; and
 - (b) if so, the result thereof?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). Field investigations of the tremors in the region around Delhi indicate that the tremors are mainly due to slipping of soil or rock along zones of weakness or fault planes beneath the alluvium.

Sailing the Course of River Narmada

2519. Shri Vishwa Nath Pandey: Will the Minister of Transport, Avlation, Shipping and Tourism be pleased to state:

- (a) whether it is a fact that a giant Indo-American expedition will sail the course of river Narmada from the source to the end;
 - (b) if so, when; and
- (c) the total amount of expenditure involved?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) This Ministry has no information on the subject.

(b) and (c). Do not arise.

समवाय प्रधिनियम

2520. श्री म० ला० द्विवेदी:
श्री प्र० चं० बरुप्रा
श्री सुबोध हंसदा
श्री भागवत झा प्राजाद:
श्री स० चं० सामन्त:
डा० म० मो० दास:
श्री ग्रोंकार लाल बेरवा:

क्या विधि मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या समवाय अधिनियम में संशोधन करने के सम्बन्ध में कोई ज्ञापन, अध्यावेदन तथा मुझाव हाल ही में प्राप्त हुआ है;
- (ख) यदि हां, तो उसका स्वरूप क्या है तथा उसके बारे में सरकार की प्रतिकिया क्या है : भौर

(ग) समवाय विधि प्रशासन पर कितना भ्रावर्ती तथा भ्रनुवर्ती ब्यय किया जाता है?

विषि मंत्रालय में राज्य-मंत्री (श्री चे० रा० पट्टाभिरामन) : (क) ग्रीर (ख). निगम क्षेत्र में कार्य कर रहे विभिन्न सम्बन्द वर्गों से सरकार को समय समय पर समवाय ग्रधिनियम के उपबन्धों को संशोधन करने के बारे में ज्ञापन ग्रभ्यावेदन तथा सङ्गाव प्राप्त होते रहते हैं। साभान्त: ग्रभ्यावेदनों में, निगम क्षेत्र के किसी वर्ष विशेष की जिन से ग्राभ्यार्थी सम्बन्धित होता है, ब्रावण्यकताग्रों की पूर्तिकी मांगहोती है। ग्रभ्यावेदन ग्रादि का परीक्षण उनके प्राप्त होने पर किया जाता है। शीघ्र करने योग्य कार्यवाही तदनमार की जाती है। यदि ऐसी बात न हो तो ग्रधिनियम के संशोधन के बारे में दिए गए स्वीकार किए जाने योग्य सझावों को समयानसार कार्य-वाही करने के लिए नोट कर लिया जाता है :

(ग) 1965-66 में समवाय विधि प्रशासन पर 64,36,692 रुपये का ब्रावर्ती व्यय हुन्ना। इस वर्ष में ब्रनुवर्ती व्यय कुछ नहींथा।

Serving of Non-Cereal Food on Mondays

2521. Shri Yashpal Siogh:
Shri S. C. Samanta;
Shri M. L. Dwivedi:
Shri Subodh Hansda:
Shri Bhagwat Jha Azad:
Dr. M. M. Das:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether the order regarding serving of non-cereal food on the evenings of Mondays has resulted in hardship to bona fide tourists in the Capital; and
- (b) if so, whether it is proposed to give some relief to them?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) The Government is aware that the restrictions cause some inconvenience to the tourists.

(b) The Government expects that the tourists would not mind the inconvenience in view of the need to practise austerity to reduce consumption of cereals.

New Device for Lifting Water

2522. Shri Surendra Pal Singh: Shri Sonavane: Dr. L. M. Singhvi:

Will the Minister of Food, Agriculture. Community Development and Cooperation be pleased to state:

- (a) whether Government are aware that some Engineer in Bombay has invented a mechanical device for lifting water from wells and reverse. which works automatically on gravity principle and without the use of fuel or power;
- (b) if so, whether this device has been examined by Government experts; and
- (c) whether it will be put into use for irrigation purposes?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a). Yes.

- (b) The device has been inspected by the Agricultural Engineer, Department of Agriculture, Poona. The report of the Agricultural Engineer as to the efficacy of machine on other points is being examined by the Government of Maharashtra.
- (c) This will depend on the result of the examination being made by the State Government.

Subsidy for purchase of Tractors

2523. Shri S. C. Samanta: Shri M. L. Dwivedi: Shri Subodh Hansda: Shri Bhagwat Jha Azad: Shri P. C. Borooah: Dr. M. M. Das: Shri V. V. Thevar: Shri Bagri: Shri Yashpal Singh: Shri Ram Sewak Yadav:

Written Answers

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether any scheme for subsidising purchase of tractors and other agricultural implements or advancing loans for the purpose due to their prohibitive cost is under the consideration of Government in order to encourage farmers to introduce mechanised farming; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). There is no proposal to subsidise the purchase of tractors or power tillers. The State Governments no give subsidies at varying rates improved agricultural implements and have schemes of providing credit for purchase of agricultural machinery and implements; the Government of India, however, have no such scheme either in operation or under contemplation.

Demurrage paid to Foreign Ships

2524, Shrimati Tarkeshwari Sinha: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state the total amount of demurrage paid during the last months to foreign ships at all ports for not unloading the cargo in time?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): The amount of demurrage incurred on the cargoes shipped on account of the Public Sector during the last six months (April to September 1966) comes to Rs. 12,50,00 (approx.).

Economic Survey of Indian Agriculture

2525, Shri Shree Narayan Das: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether the publication of the Beonomic Survey of Indian Agriculture, which used to be done annually has now been stopped:
 - (b) if so, the reasons therefor; and
- (c) since when this has been stopped?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) No; the Combined Issue of Economic Survey of Indian Agriculture, 1963-64 and 1964-65 has recently been brought out.

(b) and (c). Do not arise.

New Sugar Factories

2526. Shri Shree Narayan Das: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether the joint East U.P. and Bihar Sugar Factories Committee submitted a representation to Government suggesting that instead of establishing new sugar factories as proposed by Government, sugar factories of East U.P. and Bihar be helped to expand their capacity and intensive sugarcane development be taken up in these areas which will achieve the purpose with less cost and without carrying more land with sugarcane cultivation;
- (b) whether the same has been considered; and
 - (c) if so, with what result?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) Yes, Sir.

(b) and (c). This suggestion will receive Government's careful consideration. An equitable balance will 2274 (Ai) LSD—3.

be maintained between expansions of existing factories and establishment of new ones.

Foreign Exchange Earnings of I.A.C.

2527. Shri Subodh Hansda:
Shri 8. C. Samanta:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Dr. M. M. Das:
Shri P. C. Borooah:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) the impact of devaluation on I.A.C's. earnings of foreign exchange;and
- (b) the extent to which it has increased or decreased?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). It is too early to assess the impact of devaluation on tourist traffic and consequently on I.A.C.'s earnings of foreign exchange. Assuming that the tourist traffic remains constant, the I.A.C.'s foreign exchange earnings would normally go down by about 36 per cent. However, with effect from the 15th November, 1966 the Corporation has notified fares on many of its domestic routes in foreign currency at the old rates of exchange. This will be applicable in respect of passengers booked abroad. This will prevent to a substantial extent the drop in foreign exchange. However if the number of tourists increases, both in the normal course and as a special case due to the effect of devaluation, the position may be partially or wholly retrieved depending on the actual extent of increase.

New Air Zone in the South

2528. Shri Subodh Hansda: Shri S. C. Samanta: Shri P. C. Borovah: Shri Bhagwat Jha Azad:

Shri M. L. Dwivedi: Dr. M. M. Das:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether it is a fact that a new air zone has been created for operation in the southern areas:
- (b) if so, the airport which will be controlled by this new zone; and
- (c) the extra expenditure incurred for creating the new zone?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes, Sir. A new Area with Headquarters at Madras has been created.

- (b) The following stations will be controlled by the Madras Area:
 - 1. Bangalore.
 - 2. Colombo.
 - Cochin.
 - 4. Coimbatore.
 - Hyderabad.
 - Madurai.
 - 7. Madras.
 - Tiruchirapalli.
 - 9. Trivandrum.
 - 10. Vijayawada.
 - 11. Visakhapatnam.
- (c) The Corporation have estimated that the additional cost will be of the order of Rs. 2 lakhs per annum.

Replacement of Viscounts

2529. Shri S. C. Samanta: Shri Subodh Hansda: Shri P. C. Borooah: Shri M. L. Dwivedi: Shri Bhagwat Jha Azad: Dr. M. M. Das: Shrimati Savitri Nigam:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether it is a fact that Government propose to replace Viscount

services by other swifter services by the end of 1969;

- (b) whether a technical team has already been making a study of the
- (c) whether arrangements have been made for the purchase of any type of aircraft faster than Viscount; and
- (d) if so, the number of such planes to be purchased and whether these will be purchased with Corporations earning or funds will be provided by Government?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) to (c). B.A.C. 111, DC-9-10, DC-9-30, Caravelle 10-R and Boeing 737 aircraft are being studied by the I.A.C. as a replacement of their Viscount fleet. The study has not yet been completed and no recommendation has been received from the Corporation So far.

(d) The Corporation propose to purchase 7 to 9 aircraft. No decision has yet been taken regarding the purchase of the aircraft or the method of financing the purchase.

Soil Conservation Programme

2530. Shrimati Savitri Nigam: Shri H. C. Linga Reddy:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the amount set apart for soi! conservation programmes in the Third Plan period; and
- (b) the amount spent and the schemes on which they were spent?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) A sum of Rs. 72.00 crores was provided during the Third Five Year Plan period for Soil Conservation Programmes under the Central, Centrally sponsored and State Plan Schemes.

5847 Written Answers AGRAHAYANA 8, 1888 (SAKA) Written Answers 5848

(b) A sum of Rs. 79.15 crores was spent during Third Plan period on Soil Conservation Schemes. The main Schemes taken up during the Third Plan period are as follows:

I. Central Schemes:

- (a) All India Soil and Land Use Survey Scheme.
- (b) Soil Conservation Research Demonstration and Training Centres.
- (c) Central Arid Zone Research Institute.

II. Centrally sponsored Schemes:

- (a) Soil Conservation in catchments of River Valley Projects.
- (b) Survey of Ravine lands.
- (c) Pilot Projects on Saline, Alkaline and water-logged lands.
- (d) Dry Farming Demonstration Project.
- (e) Subsidy to States for training of Soil Conservation personnel

III. State Schemes:

- Contour bunding and graded bunding in Agricultural lands and other areas.
- Dry Farming in bunded and other areas.
- Soil Conservation in Watersheds of River Valley projects.
- Soil Conservation in catchment of Flood Control Schemes.
- Soil Conservation in Hilly areas.
- Soil Conservation in Desert areas.
- 7. Soil Conservation in Ravines.

- Soil Conservation in Wastelands.
- Soil Conservation in Denuded ed Forests.
- Reclamation of Saline and Alkaline Soils including reclamation of Coastal Saline lands.
- Percolation tanks for Soil Conservation.
- 12. Soil and Land Use Survey.
- Research, Demonstration and Training.

State Farms

2531. Shrimati Savitri Nigam: Shri H. C. Linga Reddy:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the number of State farms that are functioning at present along with the names of places where they are situated:
- (b) the amount spent on them with the results thereof; and
- (c) the future programme of State farms in the country?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) There are at present two Central State Farms which are located at Suratgarh and Jetsar in Rajasthan.

(b) The total expenditure incurred on the Central Mechanised Farms, Suratgarh during the period 1956-57 to 1965-66 is Rs. 4,36,27,273. The Farm at Jetsar started operations in 1964-65 only and the expenditure insurred upto 1965-66 was Rs. 73,67,231. Besides expenditure on actual forming operations, these figures include the expenditure incurred on preliminary development work like reclamation and levelling of land, construction of water courses for irrigation, development of communications.

construction of buildings, raising of orchard and winrd-breaks, etc.

The yields of different crops obtained at the Suratgarh and Jetsar Farms are 8,47,447 and 7,277 quintals respectively. Besides raising various crops, pilot projects relating to animal husbandry dairying and poultry have also been taken up.

(c) It is proposed to set up 15 more Central Seed Farms in different States where suitable blocks of land are available to undertake production of improved varieties of seeds.

Night Landing Facilities at Trivandrum Airport

2532. Shri Madhu Limaye: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether delayed plane flights are sometimes turned away from Trivandrum and deflected to Cochin as a result of non-provision of obstruction lights at Trivandrum Airport;
- (b) whether this involves any financial loss to the I.A.C.; and
- (c) if so, the reasons for not installing obstruction lights at Trivandrum airport at an early date?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). Yes, Sir.

(c) Lights have already been installed on some of these obstructions. An estimate for providing obstruction lights on the remaining ones has been sanctioned and installation work is expected to commence shortly.

Foreign Exchange Earnings from Tourism

2533. Dr. M. M. Das: Shri Bhagwat Jha Asad: Shri M. L. Dwivedi: Shri S. C. Samanta: Shri Subodh Hansda:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether it is a fact that the foreign exchange earnings from tourism have diminished during the last two years and the expenditure upon tourism has proportionately increased; and

(b) if so, the reasons therefor?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) The foreign exchange earnings from tourism during the calendar year 1964 were more than those in 1963. However, during 1965, there was some decrease in earnings as compared to 1964. So far as expenditure on tourism is concerned, there has been an increase during the last two years.

(b) Because of uncertain conditions in the country created by the Indo-Pakistan conflict, there was a decline of 5.6 per cent in tourist arrivals in 1965, as compared to the previous year. This decrease in tourist arrivals resulted in short-fall in foreign exchange earnings during that year. The increase in expenditure is mainly due to some new items of activities taken up during these years, opening of new offices abroad and creation of new posts to deal with the expanded activities of the Department.

Deep Sea Fishing

2534. Dr M. M. Das: Shri Bhagwat Jha Azad: Shri M. L. Dwivedi: Shri S. C. Samanta: Shri Subodh Hansda:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether the Government of U.S.S.R. have finalised their programme for assistance in the development of Deep Sea Fishing in the country; and
- (b) if so, the nature of the assistance proposed to be given?

The Minister of State in the Ministry of Food, Agriculture, Community

Development and Cooperation (Shri Govinda Menon): (a) and (b). No, Sir. The matter is under the consideration of the two Governments and the details of the schemes are proposed to be discussed and finalised.

D.T.U. Fleet

2535. Shri Bagri:
Shri Yashpai Singh:
Shri Ram Sewak Yadav:
Shrimati Maimoona Sultan:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) the number of buses proposed to be added to the Delhi Transport Undertaking fleet of buses to relieve transport difficulties in Delhi during the year 1966-67; and
- (b) the funds earmarked for the purpose and the time by which the transport problem will be solved?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) 110 buses.

(b) Rs. 91.00 lakhs. Efforts are being made by the Delhi Transport Undertaking to meet the transport requirements as far as possible.

Calicut Aerodrome

2536. Shri Bagri: Shri Yashpal Singh: Shri Ram Sewak Yadav: Shri Mohammed Koya:

Will the Minister of Transport, Aviation, Shipping and Tourism Se pleased to refer to the reply given to Unstarred Question No. 162 on the 26th July, 1986 regarding Aerodrome at Calicut and state:

- (a) whether the plans and estimates for the construction of Calicut Aerodrome have since been finalised; and
- (b) if so, the broad outlines thereof?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) No, Sir.

(b) The details are still being worked out.

Chairman, Food Corporation of India

2537. Shri Yashpal Singh: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the number of times the office of Chairman of the Food Corporation of India has changed hands; and
- (b) the reasons for such quick changes?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) and (b). The first Chairman of the Food Corporation of India relinquished charge on 4-1-1966 after completing his term. The present incumbent is the second Chairman of the Corporation.

Agricultural Graduates

2538. Shri Shree Narayan Das: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether in the context of indefinite strike resorted to by about 1,208 students of the three Agricultural Colleges in Bihar, the problem that is likely to face all Agricultural Graduates in the country in next few years has been considered by the Government;
- (b) whether any assessment has been made to find out as to what percentage of agricultural graduates have been absorbed by the State Agricultural Services, Research Laboratories and private farms; and
- (c) if the replies to parts (a) and (b) above be in affirmative, the results thereof?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) to (c). Agricultural Colleges in the Bihar State are under the control of the State Government and the Central Government has no control over them. However, information has been called for from the State Government and will be laid on the Table of the Sabha when it is received from them.

Teaching Fundamentals of Nutrition to the Village Folk

2539. Shri Umanath: Shri A. K. Gopalan: Shri P. Kunhan: Shri Laxmi Dass:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether Government propose to launch an experiment to teach the village folk the fundamentals of nutrition;
- (b) if so, the details thereof and when the same is likely to be implemented; and
- (c) who will bear the expenses of the scheme?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) and (b). A programme of Applied Nutrition had been taken up during the Third Five Year Plan in 221 blocks in collaboration with UNICEF, FAO and WHO with the object of increasing production at the village level of various protective foods like fruits, vegetables, fish, poultry and milk and training and educating the villagers in the production, preparation, preservation and consumption of these foods. It is proposed to extend the programme to additional 1,000 blocks in the Fourth Plan period; the number of blocks to be covered is 150, 200, 250, 250 and 150 during the first and each succeeding year of the plan.

(c) During the Third Plan, the expenditure on the gragramme was met by the State Governments and the UNICEF. During the Fourth Plan, the programme will be developed as a composite and integral part of the Plan. In addition to the continued assistance from the UNICEF and the necessary resources to be earmarked by the State Governments, special Central assistance will be provided for certain essential items of the programme, not covered by the Plan schemes, for the blocks to be taken up during the Fourth Plan period.

Nepal Rice for India

Shri Yashpal Singh:
 Shri P. C. Borooah:
 Shri Tula Ram:
 Shri Vishwa Nath Pandey:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether an agreement had recently been signed between the Governments of India and Nepal for the supply of rice to India;
- (b) if so, the terms and conditions of the agreement; and
- (c) the total quantity of rice likely to be supplied to India during 1966-67?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) to (c). During our Prime Minister's recent visit to Nepal, it was agreed to purchase 4,000 tons of rice from Nepal at a cost of Rs. 5 million. The details of the purchase are at present under negotiations.

Procusement of Coarse Grains by Food Corporation of India

2541. Shri P. C. Borooah: Shri Indrajit Gupta: Shri Yashpal Singh:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether the Food Corporation of India would undertake procurement

of coarse grain and if so, in which States and to what extent;

- (b) the extent of different types of foodgrains procured by the Food Corporation of India in diffferent States this year so far; and
- (c) whether any steps have been taken or are proposed to be taken to make Corporation more effective in the matter of procurement?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) The Food Corporation of India has already been undertaking purchase of coarse grains during 1965-66 crop year in the States of Andhra Pradesh, Mysore, Punjab, Rajasthan, Uttar Pradesh, Madhya Pradesh and Madras. In the current kharif season commencing from 1st November, 1966, the Corporation proposes to purchase coarse grains in Rajasthan, Punjab, Madhya Pradesh and Orissa. The extent of purchase operations will depend on the availability, market conditions and price position.

- (b) A statement showing the quantities of different foodgrains purchased by the Food Corporation of India in various States during the crop year 1965-66 i.e. from 1st November, 1965 to 31st October, 1966 is laid on the Table of the House. [Placed in Library. See No. LT-7438/66].
- (c) Purchase of over 10 lakh tonnes of foodgrains by the Corporation during the first complete crop year following its establishment shows that it has been fairly effective. During the current crop year it is further extending its areas and scope of operations.

Export of Sugar

2542. Shri S. C. Samanta: Shri Subodh Hansda: Shri P. C. Borooah: Shri M. L. Dwivedi:

Shri Bhagwat Jha Azad: Dr. M. M. Das:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that there was a fall in export of sugar in 1965;
 - (b) if so, the reasons therefor;
- (c) what is the present position of export;
- (d) whether this will surpass the last year's figure; and
 - (e) if so, to what extent?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) and (b) No, Sir. Exports during 1965 totalled 2.67 lakh tonnes as against 2.34 lakh tonnes in 1964.

(c) to (e). Exports during 1966 will total about 4.40 lakh tonnes which will be higher than in 1965 and 1964.

Primary Agricultural Cooperative Societies

2543. Shri P. G. Sen: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the measures adopted by the States to boost the share capitals of the primary Agricultural Co-operative Societies: and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). The share capital of primary agricultural credit societies is augmented (i) by increasing the membership and collecting share capital from all members in a phased manner and (ii) by Government contribution.

A member is expected, to start with, to take up shares of the order of 10 per cent of his borrowings and in the subsequent two years, shares of an additional 5 per cent each year, raising the total to 20 per cent of his borrowings.

State Governments contribute to the share capital of viable and potentially viable societies on a matching basis. The contribution is ordinarily limited to Rs. 5,000 in a society but may extend up to Rs. 10,000 in special cases.

हिन्दी में प्रकाशन

2544 श्री विश्राम प्रसाद : न्या विधि मंत्री यह बताने की कृपा करेंगे कि :

- (क) उनके मंत्रालय तथा उसमें मम्बद्ध श्रीर श्रधीनस्थ कार्यालयों द्वारा कितने प्रतिबेदन, पत्रिकाय, मामयिक पत्रिकाएं श्रीर पुस्तिकाएं प्रकाणित की जानी हैं तथा उनमें से कितने प्रकाशन हिन्दी में भी प्रकाणित किए जाते हैं; श्रीर
- (ख) क्या सरकार का विचार इस समय अंग्रेजी में प्रकाशित किये जाने वाले सभी प्रकाशनों को हिन्दी में भी प्रकाशित करने का है और यदि हां, तो कब तक?

विधि मंत्रालय में राज्य-मंत्री (श्री चे० रा० पट्टाभिरामन्): (क) 1. मंत्रालय की वार्षिक रिपोर्ट ;

- 2. सधारण निर्वाचनो पर रिपोर्ट ;
- निर्वाचन विधि रिपोर्ट :
- कानूनों के पुनरीक्षण पर विधि ग्रायोग की रिपोर्ट;
- कम्पनी समाचार ग्रौर टिप्पण (पाक्षिक पक्षिका);

 कम्पनी अधिनियम, 1956 के कार्यकरण और प्रणासन पर वार्षिक रिपोर्ट;

भारत में सयुक्त स्टाक कम्पानयां पर जमासिक ब्लूबुक ; ब्रीर

 भारत में संयुक्त स्टाक कम्पनियों पर वार्षिक ब्लू बुक । उपर का केवल कम सं० 1 वाल प्रकाशन श्रंकन्नेजी भीर हिन्दी दोनों में प्रकाशित होताहै।

(ख) कानुनों के पूनरीक्षण, निर्वाचन विधि मादि पर रिपोर्ट विशिष्ट प्रकृति की होती है भीर मृत्यन्त तकनीकी विषयो से सम्बद्ध होती है जिनके ग्रन्तर्गत उच्च न्यायालयों ग्रीर भारत के उच्चतम न्यायालय के विनिश्चयों के प्रकाश में उनका परीक्षण भी बाता है। ब्रक्सर, ब्रन्य देशों में प्रलित ममरूपी विधियों का तूलनात्मक ग्रध्ययन भी किया जाता है। इन सबके केंवल संग्रेजी पाठ ही मिलते हैं। ग्रन्य प्रकाशनों में भी इसी प्रकार की कठिनाई प्रस्तुत होती है। ग्रतः तत्समय यह साध्य नहीं है कि इन सब प्रकाशनों को हिन्दी में भी निकाला जाए। फिर भी, जहां सम्भव होगा ऐसी किसी किसी रिपोर्ट जो हिन्दी में प्रकाणित करने का वर्ण प्रयस्न किया जाएगा।

तकनीकी शस्त्रों के हिम्बी समानार्थक शस्त्र

2545. श्री विश्वाम प्रसाद : न्या विधि मंत्री यह बताने की कृपा करेगें कि :

- (क) मंत्रालय तथा उसके प्रधीनस्य कार्यालयों से सम्बन्धित प्रनुमानतः ऐसे कितने तकनीकी शब्द हैं जिनके हिन्दी समाना-यंक शब्द ग्रामी तैयार करने बाकी हैं; भौर
- (ख) इन समानार्थों अक्दों को जीन्न तैयार करने के लिए क्या व्यवस्था की जा जा रही है ?

विधि मंत्रालय में राज्य-मंत्री (श्री के दान पट्टाभिरामन) : (क) ग्रीर (ख). राज भाषा (विधायी) श्रायोग को, ग्रन्य वातों के साथ-साथ, जहां तक सम्भव हो, हिन्दी सहित सभी राजभाषाघों में प्रयोग के लिए मानक विधि शब्दावती तैयार करने ग्रीर प्रकाणित करने का कृत्य सौंपा गया है। चुंकि यह शब्दावति,

केन्द्रीय श्रधिनियमों, नियमों, ग्रादि के ग्रधि-प्रमाणिकृत हिन्दी पाठ तैयार करने की प्रक्रिया में संविकसित ग्रीर नियत होती जाती है, भतः उन तकनीकी गब्दों की ठीक ठीक संख्या बताना सम्भव नहीं है जिनके मानक माषा पर्याय सभी भी तैयार किए जाने हैं, क्योकि मानक विधि शब्दावलि का तैयार किया जाना एक सतत प्रक्रिया है। इस प्रक्रिया से . ग्रयोग ने उनकी ग्रभी तक लगभग 6000 विधि शब्दों और पदों के हिन्दी पर्याय संविकसित किए हैं जिनमें से लगभग 2800 शब्द ग्रीर एद, जहां तक संभव हो. सभी भाषाओं में प्रयोग के लिए हैं ग्रीर मानक विधि गब्दावली का भाग बनेंगें । घनेकों केन्द्रीय प्रधिनियमों के ग्रधिप्रमाणिकत हिन्दी पाठ ग्रभी तैयार किया जाने हैं। मानक विधि शब्दावलि के तैयार करने का कार्य तभी पुरा होगा जबकि सभी केन्द्रीय श्रधि-नियमों के अधिप्रमाणित हिन्दी पाठ और भौर प्रादेशिक भाषा अनुवाद तैयार करने का काम पूरा हो जाएगा। फिर भी, केन्द्रीय धिधिनियमों और नियमों के अधिप्रामाणित हिन्दी पाठ तैयार करने के काम में शीझता लाने और तदद्वारा भानक विधि शब्दावलि संविकसित करने के काम को शीघ्र करने के लिए पूरा प्रयास किया जा रहा है।

दस्तानेत्रों का हिन्दी प्रमुवाद

2546. श्री विश्वाम प्रसाद : नया विश्वि मंत्री यह बताने की कृपा करेंगें कि :

- (क) विधि मंत्रालय का हिन्दी विभाग भ्रन्य मंत्रालयों सम्बन्धी श्रीधनियमों के भ्रतिरिक्त और किस किस्म के दस्ताबेजों के हिन्दी भ्रनुवाद की जांच करता है;
- (स्त्र) क्या ऐसे कोई दस्तावेज हैं जिनका स्रंग्रेजी संस्करण भन्य मंत्रालयों विधि मंत्रालय से परामर्श किये बिना ही प्रकाणित कर देते हैं; भौर

(ग) यदि हां, तो हिन्दी तथा भ्रंमेजी सस्करणों की जांच करने के लिये भ्रसग श्रसग प्रक्रियएं भ्रपनाने के क्या कारण हैं?

विधि संत्रालय में राज्य-संत्री (भी चे० रा० पट्टाभिरामन) : (क) विभिन्न केन्द्रीय विधियों के प्रधीन जारी किए गए कानूनी नियमों, प्रादेशों, प्रादि के हिन्दी सनुवाद विधि मंत्रालय द्वारा तैयार किए जाते हैं। ऐसे प्रनुवाद, राष्ट्रपति के प्रधिकार के प्रधीन, भारत के राजपत्र में प्रकाशित किए जा सकने से पूर्व, अनका राजभाषा (विधायी) प्रायोग द्वारा प्राधिकृत पाठों के रूप में ग्रनुमोदित किया जाना ग्रपेकित होता है।

विधि मंत्रालय, ७न विधिक दस्तावेजों के हिन्दी भ्रनुवाद भी तैयार करता है जो भारत सरकार के भ्रन्य मंत्रालयों/विभागों हारा उसको भेजे जाते हैं।

- (ख) विभिन्न केन्द्रीय विधियों के प्रधीन जारी किए गए भभी कानूनी नियमों प्रादेशों, प्रादि के प्रंप्रेजी पाठ का सम्पृत्क प्रशासनिक मंत्रालयों द्वारा भारत के राज-पत्नों में प्रकाशित विधि मंत्रालय द्वारा तकनीकी क्येण उन की परिनिरीक्षा प्रीर. विधीक्षा कर दी जाने के पश्चान् ही, किया जाता है।
 - (ग) इन नियमों, मादेशों, मादि के हिन्दी भीर अंग्रेजी पाठों की जांच भीर प्रकाशन की प्रक्रिया में अन्तर इस कारण उत्पन्न होता है कि जब कि कानूनी नियमों, मादि के हिन्दी अनुवादों का राष्ट्रपति के प्राधिकार के प्रधीन, भारत के राजपत्र में प्रकाशन, राजभाषा (विधायी) श्रायोग द्वारा उन के प्राधिकृत पाठ तैयार कर दियं जाने के पश्चात् ही किया जा मकता है, तो उसके मुकाबले अंग्रेजी पाठ का ऐसा प्रकाशन, विधि मंत्रालय के विधायी विभाग द्वारा उसकी नकनीकी परिनिरीक्षा और

विधीक्षा हो जाने के पश्चात्, सम्पृत्क मंद्रालय के ऐसे माफिसर द्वारा किया जा सकता है जो कि ऐसा करने के लिए केन्द्रीय सरकार की मोर से प्राधिकृत है।

मादर्श विभेयकों के हिन्दी क्यान्तर

- 2547. श्री विश्वाम प्रसाद : 'क्या विश्वि मंत्री यह बताने की कृपा करेंगे कि;
- (क) पिछले पांच वर्षों में प्रस्येक राज्य के लिये कितने भ्रादंश विधेयक तैयार किये गये;
- (ख) क्या इन विश्वेयको के हिन्दी पाठ भी सप्लाई किये गये थे ;
- (ग) क्या इस कार्य के लिए राज्यों में कोई शुल्क लिया जाता है ; ग्रीर
- (घ) यदि हां, तो किस दर पर भीर उक्त भ्रवधि में प्राप्त शुल्क की कुल राशि कितनी है ?

विधि मंत्रालय में राज्य-मंत्री (भी चें o रा॰ पट्टाभिरामन : (क) किसी एक ही राज्य के लिए कोई प्रादंश विधेयक तैयार नहीं किए गए थे ; वे सभी राज्यों के लिए तैयार किए गए थे । ऐसे विधेयकों की विशिष्टयों का एक विवरण सभा पटल पर रखा जाता है। [पुस्तकासय में रखा गया वेखिये नं॰ एल० टी॰ 7439/66] प्रादंश विधेयकों के प्रतिरिक्त प्रजन प्रजयों/संघ राज्य क्षेत्रों के लिए प्रज्य प्रनेक विधेयक तैयार किए गए थे । उनका एक विवरण सभापटल पर रखा जाता है । [पुस्तकासय में रखा गया वेखिये नं॰ एल॰ टी॰ 7439/66] ।

- (ख) जी नहीं।
- (ग) जी नहीं।
- (घ) प्रश्न ही नहीं उठता।

Tonnage of Indian Shipping

2548. Shri Maheswar Naik: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) the total tonnage of Indian Shipping as at present, and the size it is likely to achieve at the end of the Fourth Plan;
- (b) the contribution of India in the present tonnage and the extent India will depend on itself in this matter by the end of the Fourth Plan; and
- (c) the foreign exchange being spent on shipping and the extent to which it will be reduced at the ond of the Fourth Plan?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) The total tonnage of Indian shipping at present is about 17.69 lakhs GRT. At the end of the Fourth Plan it is expected to reach a figure of 30 lakhs GRT in operation with 5 lakhs GRT under construction.

- (b) Out of the total tonnage of 17.69 lakhs GRT at present, ships of 1.85,303 GRT were constructed in India. It is expected that by the end of the Fourth Plan period about 2 lakhs GRT will be constructed in India and the remaining 15 lakhs will be acquired from abroad including replacement tonnage of about 2 lakhs GRT.
- (c) It is presumed that information about foreign exchange expenditure asked for relates to freight payments to foreign shipping companies. The foreign exchange expenditure incurred on such freight payments during the year 1985-66 is estimated at about Rs. 160 crores against our total overseas trade of about Rs. 2203 crores in value during 1965-66. It is expected that at the end of the Fourth Plan the foreign exchange expenditure on this account will be about Rs. 260 crores against a total overseas trade of Rs. 4500 crores roughtly during 1970-71.

Agricultural Education

2549. Shri Maheswar Naik: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the percentage of expenditure on agricultural education out of the total amount set apart for education in the Third Plan period;
- (b) the proportion of pre-matric students which have taken advantage of agriculture as optional subject; and
- (c) whether students trained in agricultural bias, Diploma Holders and Graduates and Post-Graduates have been given any incentive to take to agriculture as side or full-time occupation?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). The required information is being collected and will be laid on the Table of the Sabha as soon it becomes available.

(c) No information is available. This concerns the State Governments.

Import of Foodgrains

2550. Shri P. C. Borooah:
Shri Bhagwat Jha Azad:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri M. L. Dwivedi:
Shri Ram Harkh Yadav:
Shri Basappa:
Shri Indrajit Gupta:
Shri D. J. Naik:
Dr. M. M. Das:
Shri Rama Chandra Mallick:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether Government have fixed a target of 8 million tonnes of foodgrain imports during 1967;
- (b) if so, the approximate amount of foodgrains to be imported from each country during the above period; and

(c) the total foodgrain imports proposed to be made under the Fourth Five Year Plan and how much of them will be imported by the end of 1987?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) and (b). The target for the import of foodgrains in 1967 was fixed between 8 and 9 million tonnes on the basis of assessment of requirements in August/September this year. The requirements are, however, being re-assessed in the context of the latest food situation. The from imported quantities to be different countries would depend on the availabilities of foodgrains various countries and the terms which the supplies will be made by them.

(c) The question of total foodgrains imports during the Fourth Plan period is under the consideration of the Government and is closely linked with the projections about targets of agricultural production during the period. A quantity of about 84 lakh tonnes of foodgrains is expected to be imported from April to December, 1966. The position about proposals for imports for the period January to December, 1967, has been indicated in reply to parts (a) and (b) above.

Research Centre for Studying Engineering aspects of Rice

2551. Shri P. C. Borooah: Shrimati Ramdulari Sinha: Shri Basumatari:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether Government propose to set up a national centre for research training and co-ordination of all Engineering aspects of rice at the Indian Institute of Technology, Kharagpur;
- (b) if so, the salient features of the proposed centre and cost of the project; and
 - (c) the action taken in that regard?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) The proposal has been remitted to a Committee of experts for consideration. The Committee has yet to submit its report.

(b) and (c). The Centre is intended for research and advanced training in modern methods of handling, drying, storage and processing of paddy or in short items that fall in the sphere of agricultural engineering. The details of the project are being worked out by the Committee.

Petrol Tax Share due to Maharashtra

2552. Shri Sonavane: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether it is a fact that a share of Rs. 3.5 crores from the Petrol Tax from the Central Revenues has remained unpaid to the Government of Maharashtra since 1958; and
 - (b) if so, the details thereof?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Santiva Reddy): (a) No, Sir. Payments aggregating Rs. 582.56 lakhs have been made to the erstwhile Bombay State and to the Government of Maharashtra after its inception, from the year 1958-59 to 1965-66. A sum Rs. 45.00 lakhs may be paid during the current financial year 1966-67.

(b) Does not arise.

Dum Dum Airport Restaurant

2758. Shri Kolla Venkajah: Shri Kishen Pattnayak: Shri Madhu Limaye: Shri Indrajit Gupta:

Will the Minister of Transport, Aviation, Shipping and Tourism pleased to state:

(a) the party to whom the catering contract for the restaurant at Dum Dum Airport has been given this year;

- (b) whether tenders were called for before giving the contract;
- (c) if so, when; and if not, the reasons therefor; and
- (d) when the tenders for the next year are to be called for?

The Minister of Transport, Aviation, Shipping and Tourism (8hri Sanjiva Reddy): (a) to (c). The initial catering contract at Dum Dum Airport was awarded to Shri Shivji Velji Kothari on the basis of call of tenders on 1-7-1949 for a period of 2 years. Since, then, the contract has extended from time to time, on the basis of satisfactory service rendered by the Caterer. The current contract is due to expire on 31-12-1966.

(d) A committee has recently been set up to go into the question of the basis on which award of catering contracts at the four international airports at Dum Dum, Delhi, Madras and Bombay should be awarded beyond 31-12-1966 and to make recommendations to Government. Further action will be taken after decisions are taken on the recommendations of the Committee.

Sugar Production

2354. Shri D. D. Puri: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to refer to the reply given to Unstarred Question No. 89 on the 1st November, 1966 and state:

- (a) whether an assessment of the present condition of the sugarcane crop has since been made for the next sugar season;
- (b) if so, whether Government consider that the crop conditions are satisfactory to ensure production of sugar in the next season at least at last year's level; and
- (c) if not, the steps proposed to be taken to ensure that the maximum

cane is made available to the Industry to achieve the largest possible sugar production?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) Yes. Sir; a preliminary stimate of the sugarcane crop during 1968-67 season has been made.

- (b) No, Sir. It is feared, cane supply might be less than last year.
- (c) Government will keep the position under review and will take appropriate steps.

Price of Wheat imported under PL 480

2555. Shri Madhu Limaye: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that there will be a further rise in the selling price of PL 480 wheat per kilo;
- (b) the price as it was per kilo when PL 480 imports first started flowing into ration shops/fair price shops;
- (c) the number of price increases and their quantum upto-date (not including the newest increase); and
- (d) the impact of the latest increase on the common man's cost of living?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) The issue price of imported wheat has been increased by Rs. 5.00 per quintal with effect from 15-11-66. The Conference of the Chief Ministers held on 16-11-66 has recommended gradual withdrawal of the subsidy borne by the Central Government in the distribution of foodgrains. The recommendation is now under the consideration of the Government.

(b) The issue price of imported wheat was Rs. 37.51 per quintal.

- (c) Prices have been increased twice and the total increase before the latest revision was Rs. 12.49 per quintal.
- (d) It is too early to assess the impact of the latest increase on the overall consumer price index number.

Geological Survey of India

2556. Shri Maheswar Naik: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that hydrological survey of the Ganga-Jamna Doab and the region between the Ganga and the Sone valley, is proposed to be conducted by a team of experts headed by Mr. Paul H. Jones, a World Bank Consultant and the Chief Engineer of the Exploratory Tube-Wells Organisation and a representative of the Geological Survey of India:
- (b) if so, the precise nature of the exploration being conducted and the results expected out of this work; and
- (c) the reasons for not conducting such surveys in other similar areas in the States?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Recently, two U.S. Geological Survey Specialists, namely, M/s. Paul H. Jones and Walter Homann visited India. They made field trips to U.P. and Bihar and were assisted by the Chief Engineer, Exploratry Tubewells Organisation and the representatives of the Geological Survey of India, Central Water and Power Commission and the State Governments concerned. Draft proposals for Water Resources Investigation Programme for the Upper Gangetic Plain covering the area from the border of West Bengal-Bihar to the Western border of the State of Uttar Pradesh with the assistance of the U.S. AID have been formulated by the U.S. Team. The proposals are purely tentative at present.

- (b) The main objective of the investigation proposed is to have precise knowledge on the total water resources in this belt which can safely be put to use for agricultural production by way of developing tubewell wellfield areas and also for conducting in trans-Gangetic region groundwater exporations for delineating further areas which are groundwater worthy for sinking irrigation tubewells. The proposals also include experimentation on higher capacity wells, tackling corrosion problems of tubewells, integrated or coordinated use of surface and groundwaters, scope for reacharging the well-field areas and also on a limited scale development of saline or usar lands.
- (c) The area tentatively selected is best suited for intensive and rapid agricultural development.

F.A.O. Aid for Rice Mills

- 2557. Shri Kolla Venkaiah: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:
- (a) whether the Food and Agriculture Organisation has recently offered any aid for setting up modern rice mills;
- (b) if so, the form and amount of aid offered to this country;
- (c) the number and capacity of rice mills proposed to be set up; and
- (d) the reaction of Government to the offer?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) to (c). As a part of the Freedom from Hunger Campaign, the Food and Agriculture Organisation has offered a grant of about \$1.6 million in foreign exchange for the purchase of equipment for setting up of 4 modern rice mill units, 2 parboiling units and 9 community drying and storage centres and meet the cost of the services foreign technical experts for assisting in construction and initial operations

of these units. The capacity of each rice mill unit will be 4 tons per hour.

(d) The offer has been accepted.

Dairy Projects

- 2558. Shri Kolla Venkaiah: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:
- (a) the number of dairy projects completed in the first three Plans;
- (b) the total cost of these projects and the foreign exchange component involved therein;
- (c) the capacity of the dairy industry in the country and the percentage of its utilisation in 1964-65 and 1965-66; and
- (d) the reasons for the failure in full utilisation of the capacity?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) 39 (Thirtynine).

(b) to (d). The information is being collected and will be laid on the Table of Lok Sabha when received.

Advisory Committee for Consumer Cooperatives

- 2559. Shri D. C. Sharma: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:
- (a) whether it has been decided to set up a 26-member Central Advisory Committee for consumer Co-operatives under his chairmanship; and
 - (b) if so, the functions thereof?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Yes, Sir.

- (b) The functions of the Committee are:—
 - (i) to recommend measures for the sound and integrated development of consumer cooperatives;

- (ii) to review the progress of consumer cooperatives from time to time with particular reference to organisational, supply and financial aspects;
- (iii) to suggest measures for enlisting greater participation of the people in the programme and fostering their initiative and leadership; and
- (iv) to review arrangements for the training of personnel required for the programme.

Food Packets Gifted by Holland

2560. Shri Indrajit Gupta: Shri Hari Vishnu Kamath: Shri Surendranath Dwivedy: Shri Hem Barua:

Will the Minister of Food, Agriculture, Community Development and Cooperation he pleased to state:

- (a) whether it is a fact that food packets gifted to India by the people of Holland have been openly sold in Bombay and other places;
- (b) if so, whether any investigation was held into this matter; and
 - (c) the result thereof?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) to (c). Allegations were made that some tins of oats gifted to India by Holland were sold in open market in Bombay. Enquirles made revealed that the Government of India had not received any gift consignments of oats from Holland but that certain charitable organizations did receive consignments of oats from that country. These were distributed by them under their own arrangements and the Government of India had no hand in the matter.

Survey of Forests for Maintenance of Infirm Animals

2561. Shri Krishnapal Singh: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether any survey has been made about large tracts of forests in the country where old and infirm cattle can be maintained without much cost; and
 - (b) if so, the result thereof?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) Yes. A survey with regard to the location of suitable sites for the establishment of Gosadans was conducted by the Central Council of Gosamvardhana from April, 1954 to September, 1955.

(b) The scheme for the establishment of Gosadans was initiated in the First Five Year Plan to segregate old, infirm and unproductive cattle from areas where active cattle development work has been taken up and to maintain them in the Gosadans located|to be located in the interior forest areas and other wastelands where adequate grazing and water facilities are available. So far 86 Gosadans including 18 district Gosadans have been established in the various States. This scheme is also being continued in the Fourth Plan.

Slaughter Houses

2562. Shri Krishnapal Singh: Shri Vishwa Nath Pandey:

Will the Minister of Pood, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether Government have decided to establish larger slaughter houses in the country;
- (b) if so, their number and location; and
- (c) the estimated total expenditure on these houses and the amount already spent?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shindo): (a) to (c). "Establishment of Slaughter Houses" is a State Plan Scheme. The required information is

being collected from States and will be placed on the Table of the Sabha. on receipt.

Nationi Cooperative Bank

2563. Shri Dighe: Shri Vishwa Nath Pandey:

Will the Minister of Food, Agriculture, Community Development and Coopeartion be pleased to refer to the reply given to Unstarred Question No. 169 on the 26th July, 1966 and state:

- (a) whether the proposal to set up
 a National Cooperative Bank has
 since been examined; and
- (b) if so, the decision taken in this regard?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). The matter is sti'l under consideration.

Seeds Corporations in States

2564. Shri Dighe: Shri Vishwa Nath Pandey: Shrimati Ramdulari Sinha:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to refer to the reply given to Unstarred Question No. 173 on the 26th July, 1966 and state:

- (a) whether a decision to set up Seed Corporations in States has since been taken; and
- (b) if not, whether replies have been received from States in this connection?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). The Governments of Andhra Pradesh, Assam, Gujarat, Madhya Pradesh, Orissa, Uttar Pradesh and Rajasthan have made provisions in their State Plans for the setting up of

Seed Corporations. Jammu and Kashmir, Kerala, West Bengal and Goa do not propose at present to set up Seed Corporations. Haryana and Punjab Governments have already set up a Land Development and Seed Corporation, which is a combined one for development of land and production, etc., of seeds and they do not propose to set up a separate Seed Corporation Other States are considering the proposal.

Development of Agriculture

2565. Dr. Mahadeva Prasad: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that the late Prime Minister, Lal Bahadur Shastri had, in his address at the meeting of the National Development Council on the 27th October, 1964, stressed that the District Magistrates should entrust their routine work to someone else and devote their entire energy and time for the development of Agriculture; and
- (b) if so, how far the above advice has been heeded to by the authorities concerned and to what effect?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Relevant extract from the address of the Late Prime Minister, Shri Lal Bahadur Shastri, to National Development Council on 27th October, 1964, is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-7442/66]. It will be seen that his reference was in terms different from what the Member has indicated in his question.

(b) The Department of Administrative Reforms had initiated a study of district administration with special emphasis on the role of the district collectors/district magistrates. This study has since been handed over

by that Department to the Administrative Reforms Commission for further action.

Food Statistics

2566. Dr. Mahadeva Prasad: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state the manner in which the food production statistics are collected by his Ministry?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shrin Shyam Dhar Misra): The estimate of production of a crop is obtained by multiplying the area under the crop with the yield rate. The production of various foodgrain crops is aggregated to arrive at the total food production.

Estimates of acreage under crops are compiled on the basis of complete field-to-field enumeration i.e., complete census by primary revenue agencies in all the States except West Bengal, Orissa and Kerala. The work of primary agencies is supervised by the superior revenue officers of the States. The village figures are gregated to obtain the figures successive administrative units, like the tehsil district and the State. In Kerala, Orissa and West Benal, where such elaborate agencies do not exist. the estimates of acreage under crops are based on sample survey.

Statistics of yield rates of principal food crops are based on the method of random sample crop-cutting surveys. The field work of the surveys is done by the staff of State Revenue|Land Records|Agriculture Departments.

The estimates of area and production of foodgrain crops framed by the individual States and Union Territories are consolidated at the Contre.

River Route to Assam

2567. Shri Priya Gupta: Will the Minister of Transport, Aviation, Ship-2274 (Ai) LSD-4. ping and Tourism be pleased to state:

- (a) whether the scheme for connecting the rivers Ganga and Brahmaputra for facilitating riverine transport connection between Assam and the rest of India circumventing Pakistan water ways has been included in Fourth Five Year Plan;
 - (b) if so, the details thereof; and
- (c) if not, when it will be taken up and by what time it is likely to be completed?

The Minister of Transport. tion, Shipping and Tourism Sanfiva Reddy): (a) to (c). A multipurpose project for the construction of a barrage across the river Tista with a right bank canal joining the river Ganga and a left bank canal joining the river Brahmaputra under investigation by the Ministry of Irrigation and Power. The stage has not yet been reached when the project can be included as such the Fourth Five Year Plan. It not possible to indicate at this juncture when the project will be taken up and by what time it will be implemented.

Dum Dum Airport Restaurant

2568. Shri !ndrajit Gupta: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether his attention has been drawn to a letter published in the Statesman of the 19th September, 1966 about conditions at the Airport Restaurant, Dum Dum; and
- (b) whether any inquiry will be held into these and similar public complaints about the catering service at Dum Dum?

The Minister of Transport, Aviation Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes, Sir.

(b) The complaint is being looked into by the Controller of Aerodromes, Calcutta Region, Dum Dum.

भारत की मतदाता सुची में पाकिस्तानी नागरिकों के नाम

Written Answers

2569. श्री शिक्ररे :

श्री हरूम चन्द कछत्रायः

श्री घोंकार लाल बेरवा :

क्या विधि मंत्री यह बताने की कृपा करेंगें कि:

- (क) क्या यह सच है कि जन संघ के मंत्री ने रहस्योदघाटन किया है कि भारत की मतदाता सूची में लगभग 50,000 नागरिकों के नाम शामिल किये गये हैं ;
- (ख) क्यायह भी नच है कि ये लोग सिलचर, गोलपाडा तथा कछार जिलों में बसे हैं; ग्रौर
- (ग) यदि हां, तो इस प्रकार की राष्ट्र विरोधी कार्यवाहियों में भाग लेने वाले व्यक्तियों के विरुद्ध क्या कार्यवाही की गई ž ?

विधि मंत्रालय में राज्य-मंत्री (श्री वे॰ रा॰ पट्टाभिरामन) : (क) भौर (ख). सरकार को इस बारे में कोई जानकारी नहीं है। निर्वाचन ग्रायोग के पास यह सोचने का कोई कारण नहीं है कि पाकिस्तानी राष्ट्रिकों ने म्रपने को, बडी संख्या में, ग्रासाम के सीमावर्ती क्षेत्रों में निर्वाचकों के रूप में रजिस्ट्रोकृत करा लिया है।

(ग) प्रश्न ही नहीं उठता।

Irrigation Schemes in Uttar Pradesh

2570 Shri K. C. Pant: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) the number of small and medium irrigation schemes proposed to taken up in Uttar Pradesh during the Fourth Five Year Plan;

(b) the amount proposed to be earmarked for medium and minor irrigation schemes; and

Written Answers

(c) the total acreage of land likely to be covered by the above schemes?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) to (c). The information in respect of Minor and Medium Irrigation Schemes proposed to be taken up in Uttar Pradesh during the Fourth Five Year Plan is given below:-

1. Minor Irrigation Schemes:

Minor Irrigation programme Uttar Pradesh comprises construction, repair and improvement of wells, installation of pump sets and persian wheels, sinking of private and State tubewells and construction and pair of bundhis, channels, kuh's and tanks. In areas where surface water can be utilised through small diversion channels or tanks, construction and repair of tanks and kuhls being carried out.

The Working Group on Agriculture of the Ministry of Food, Agriculture, Community Development and Cooperation has proposed an outlay of Rs. 142.05 crores under the G.M.F. Sector, Rs. 3 crores under C.D. Sector and Rs. 22.40 crores under Cooperative Sector (Land Mortgage Banks and Agriculture Refinance Corporation) for the various Minor Irrigation Schemes in the State during the Fourth Five Year Plan. Besides, an additional provision of Rs. 3 crores has been recommended Minor Irrigation Schemes in hilly areas.

It is estimated that the proposed programme would result in the physical benefits aggregating 52.80 lakh acres, including supplemental irrigation/stabilisation of the existing irrigated area.

2. Medium Irrigation Schemes:

The Working Group on Irrigation Ministry of Irrigation Power has proposed an outlay of Rs. 21.79 crores for new medium irrigation schemes in Uttar Pradesh during the Fourth Five Year Prominent among these schemes are Haripura (Bhakra) Reservõir, Irrigation, Adwa Dam, Reconstruction of Hindan Dam. Remodelling of Bhimgoda Headworks, besides Tajewala, Okhla and Kishau Schemes. In addition an amount of Rs. 6.01 crores was recommended by the Working Group for 18 continuing schemes.

Information about area benefit relating to these schemes is not available.

Tourist Places in Kumaon (U.P.)

- 2571. Shri K. C. Pant: Will he Minister of Transport, Aviation, Shipping and Tourism be pleased to state:
- (a) whether Government are aware that many beautiful spots in the Kumaon hills (U.P.) can be developed as tourist spots; and
- (b) if so, the names of the places which Government have selected for this purpose?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Y_{es}

(b) It is proposed to deve'op tourist facilities in an integrated manner in the Kumaon region during the Fourth Plan. Some of the places selected for inclusion are Nainital, Bhimtal, Ranikhet, Almora, Kausani and those along the trek route to Pindari Glacier

Development of Border Roads of U.P.

- 2572. Shri K. C. Pant: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:
- (a) the amount earmarked by Government in the Third Five Year P'an for the development of roads in the Border Districts of Uttar Pradesh;

- (b) the amount spent and the miles of roads constructed in the above region during the above period; and
- (c) the schemes carried over the Fourth Five Year Plan, if as also the amount earmarked for this purpose during the Fourth Plan period?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) to (c). The required information is being collected from the Uttar Pradesh Government and will be laid on the Table of the Sabha in due course.

I.A.C. Late Flight

2573. Shri Kindar Lal: Shri Vishwa Nath Pandey:

Will the Minister of Transport, Aviation, Shipping and Tourism oc pleased to state:

- (a) whether it is a fact that the Indian Airlines Corporation Fokker Friendship flight which left Delhi on the 28th October, 1966 for Bombay through Ahmedabad landed at Ahmedabad nearly eight hours late; and
 - (b) if so, the causes of the delay?

The Minister of Transport, Aviation, Shipping and Tourism Sanjiva Reddy): (a) and (b). Yes, Sir. The Indian Airlines Corporation Fokker Freindship aircraft VT-DON operating Delhi-Bombay flight delayed at Jaipur on 28th October. 1966 by eight hours and 39 minutes due to fuel leak detected on Starboard engine during transit check at Jaipur. Delayed arrival Ahmedabad was due to the time taken for rectification of technical defects at Jaipur.

Fishery Projects in Orissa

2574. Shri Rama Chandra Mailick: Shri Sudhansu Das:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether any decision has been taken to help the Government of Orissa in the Fishery projects;
- (b) if so, the scheme formulated in this regard;
 - (c) where it will be started; and
- (d) how long it will take for mechanised boats to come into operation in Orissa with cost thereof?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) Fishery projects are included in the Fourth Five Year Plan of the Orissa Government and Central assistance will be available for these projects in accordance with the pattern prescribed for the purpose.

- (b) Schemes have been formulated for development of marine fisheries by introduction of more mechanised fishing boats and provision of processing and marketing facilities as we'l as for the development of fresh water fisheries in reservoirs and tanks
- (c) Several areas will be covered by these schemes. The scheme for development of marine fisheries by introduction of a large number of mechanised boats will cover the fishing areas around Chandipur, Pradeep and Chandbali.
- (d) An expenditure of over Rs. 2 crores is envisaged for the mechanisation programme and it is expected that about 400 boats will be in operation before the end of the Fourth Five Year Plan period under a phased annual programme.

Central Road Fund Scheme

2575. Shri Rama Chandra Mallick: Shri Sudhansu Das:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether the Government of Orissa have forwarded the schemes to be financed from the Central Road Fund for the year 1906-67;

- (b) if so, the particulars thereof;
- (c) whether the Government of Orissa have asked for grants from the Central Road Fund for 1966-67; and
- (d) if so, the total amount asked for?

The Minister of Transport. Avia-Tourism (Shrì tion, Shipping and Sanjiva Reddy): (a) to (d). No proposals regarding the schemes to be taken up in Orissa during 1966-67 were received from the State Government. However, a sum of Rs. 17.00 lakhs (Rs. 15.00 lakhs from State's allocation account and Rs. 2.09 lakhs from the Ordinary Reserve) was provided in the Budget Estimates 1966-67 for expenditure on works in the Orissa State approved for being financed from the Central Road Fund in earlier years.

Loan to Orissa Government to Develop Tourist Centre

2576. Shri Rama Chandra Mallick: Shri Sudhansu Das:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether any grant or loan has been given to the Government of Orissa during 1964-65 and 1965-66 for the development of tourist centres in that State:
- (b) if so, the total amount given during the above period; and
- (c) the financial assistance given or proposed to be given to the Government of Orissa during 1966-67 in this regard?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes.

(b) 1964-65 Rs. 35,948 Rs. 32,498
Total: Rs. 68,446

(c) During the year 1966-67, assistance amounting to Rs. 2,93,322|- has been provided for the Government of

Orissa for the construction of a Tourist Bungalow (Class II) at Rambha and for extending the existing Tourist Bungalow (Class II) at Puri.

राष्ट्रीय राजपर्यो पर मील के चिन्ह

2577. श्री प० ला० बारूपाल :
श्री बलजीत सिंह :
श्री चांडक :
श्री तुला राम :
श्री सिद्धेदेवर प्रसाद :
श्री मधु लिमये :
श्री नवल प्रभाकर :

क्या परिवहन, उड्डयन, नौवहन तथा पर्यटन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार को पता है कि कुछ राज्यों में पहल मील के चिन्ह पत्थरों पर लगे होते ये किन्तु भ्रव उनके स्थान पर किलोमीटर के चिन्ह सीमेंट श्रीर कंकरीट के बनाकर लगाये जाते हैं; श्रीर
- (ख) यदि हां तो देश में सीमेंट कि प्रत्याधिक कमी को ध्यान में रखते हुए किलोमीटर के चिन्ह सीमेंट से बनाकर सगाने पर सीमेंट का प्रपथ्यय किये जाने जाने के क्या कारण हैं?

परिवहन, उड्डयन, नौवहन तथा पर्यटन मंत्री (श्री संजीव रेड्डी) : (क) ग्रीर (ख). मीट्रिक पद्धित के लागू होने के बाद से राष्ट्रीय मुख्य मांगों के फासले किलोमीटरों में दिखाये जाते हैं । मुख्यमार्ग किलोमीटर पत्यरों के लिये ग्रनुमोदित प्रकार की डिजाइन के भनुसार किलोमीटर पत्यर होने चाहियें ग्रीर ये किसी भी उपयुक्त सामग्री के बनाये जा सकते हैं । सामान्यतः वे उस स्थान में उपलब्ध सबसे प्रधिक किफायती सामग्री से बनाये जाते हैं । सीमेंट कंकरीट वहीं इस्तेमाल किया जाता है जहां पत्यरों की उपलब्ध किफायती नहीं है ।

Official Language (Legislative) Commission

2578. Shri Vasudevan Nair: Shri Warior: Shrimati Renu Chakravartty: Shri Indrajit Gupta:

Will the Minister of Law be pleased to state:

- (a) whether there is any proposal to enlarge the membership of the Official Language (Legislative) Commission so that all regional language are represented on the Commission:
- (b) whether it is a fact that the work in many regional national languages is hampered due to inadequate staff; and
- (c) if so, the steps being taken to rectify the situation?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): (a) No, Sir, because the various regional languages are already represented on the Commission.

- (b) No, Sir; the Commission is at present mainly occupied with the work of preparation of Hindi versions of Central Acts, etc. and the evolution of a standard legal terminology for use, as far as possible, in all regional languages. The translation of the Central Acts etc., in its regional languages other than Hindi is also undertaken by the Commission to the extent possible.
 - (c) Does not arise.

चैकोस्लोवाकिया में कारगर कीटनाशक दवाई का तैयार किया जाना

2579. श्रीबड़े: श्रीझोंकार लाल बेरवा:

क्या खाच, कृषि, सामुवायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि चैकोस्लो-बाकिया ने एक बहुत कारगर कीटनाणक दबाई तैयार की है जो एक तोला भर इस्तेमाल करने से एक विलियन कोड़ों को मार सकती है; भीर

(ख) यदि हां, तो क्या सरकार का विचार भारत में बेती को की कों द्वारा पहुंचाई जाने वाली हानि से बचाने के लिये इसका भ्रायात करने का है ?

लाय, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में उर-मंत्री (श्री स्थाम घर मिश्र (क) ग्रीर (ख) . एक समाचार पत्र । की रिपोर्ट सरकार के सामने ग्राई है। मालूम हुग्रा है कि ऐसी सामग्री की चैकोस्लोवाकिया की प्रयोगशाला में ग्रभी जांच की जा रही है । ग्रोर व्यावसायिक रूप में ग्राई मालूम नहीं होती। प्रकाशित माहित्य तथा परीक्षण के लिए एक छोटा सा नमूना मंगवाया गया है।

Profession of Accountancy

2580. Shri Vishwa Nath Pandey: Will the Minister of Law be pleased to state:

- (a) whether it is a fact that Government propose to set up a Joint Committee of the Councils of the Institute of Chartered Accountants of India and the Institute of Cost and Works Accountants of India to consider the scope and structure of the profession of accountancy in India;
 - (b) if so, when; and
- (c) the names of the personnel of the Committee?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): (a) and (b). In August this year, Government had made a suggestion to the Presidents of the Institute of Chartered Accounts of India and the Institute of Cost & Works Accountants of India that the two Institutes may if they so desire, set of the two up a Joint Committee Institutes to examine the scope and structure of the accountancy profession in India, its standard of education and training, the basis, nature and designation of the qualifications

which it should provide, the necessity or otherwise of continuing the two Institutes in their present form and other related matters. This suggestion was accepted by them and a Joint Committee of the two Institutes comprising of 12 members from each up. This Institute was set mittee had met for the first time at New Delhi on the 30th October, 1966 when it is reported to have agreed in that the profession of principle accountancy is one and an indivisible whole and decided to work out the details and formulate its recommendations on that basis.

(c) The names of the members of the Joint Committee are as follows:—

Representatives of the Institute of Chartered Accountants of India:

- Shri G. P. Kapadia
- 2. Shri G. Basu
- 3. Shri S. Vaish
- 4. Shri C. C. Chokshi
- 5. Shri C. P. Mukherjee
- 6. Shri S. N. Desai
- 7. Shri P. Brahmayya
- 8. Shri M. P. Chitale
- 9. Dr. R. C. Cooper
- 10. Shri Rameshwar Thakur
- 11. Shri V. B. Haribhakti
- 12. Shri M. K. Mathulla

Representatives of the Institute of Cost and Works Accountants of Undia:—

- 1. Shri J. N. Bose
- 2. Shri D. D. Kalra
- 3. Shri V. K. Srinivasan
- 4. Shri R. S. Sadasiva Iyer
- 5. Shri G. K. Abhyankar
- 6. Shri S. V. Ayyar
- 7. Shri S. Lakshminarayanan
- 8. Shri R. Nanabhoy
- 9. Shri V. C. Rangadurai
- 10. Shri B. K. Shome
- 11. Shri L. Swaminathan.
- 12. Shri N. K. Bose.

India Belting and Cold Storage (P) Ltd. Serampore

2581. Shri S. M. Banerjee: Will the Minister of Law be pleased to state:

- (a) whether it is a fact that complaints have been lodged with the Company Law Board against the India Belting and Cold Storage (P) Limited, Serampore (West Bengal);
- (b) if so, the action taken by the Company Law Board;
- (c) whether it is also a fact that the said Company since its inception has never held any meeting of the Board of Directors and Annual General Meeting and has not submitted any return and accounts; and
- . (d) if so, the reasons therefor and the action taken in the matter?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): (a) Yes, Sir.

(b) to (d). Notices have already been issued to the company and its directors in respect of failure to hold the Annual General Meeting and to submit the annual return, the balance-sheet and profit & loss account of the company to the Registrar of Companies, West Bengal. The complaints in respect of these offences are likely to be filed shortly in the Court.

Procurement of Sugar for Export

2582. Shri Bibhuti Mishra: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the F.O.R. price at Bombay Port at which the various factories supplied sugar for export through that Port during the years 1964 and 1965;
- (b) the quantity of sugar proposed to be procured from factories in Maharashtra for export next year; and
- (c) the policy of Government regarding the procurement of sugar for export at the most economical rate?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) The f.o.r. port price excluding the Central Excise Duty of raw sugar exported through Bombay port in 1964 and 1965 was as under:

1964: Rs. 85 per quintal excluding cane purchase tax.

1965: Rs. 92 per quintal including cane purchase tax.

- (b) Procurement of raw sugar for export during 1967 is still to be decided.
- (c) Tenders are invited from factories to quote maximum economy offered for manufacture of raw sugar and the quantity they can supply. Those factories, the f.o.r. port price of which is the lowest, are selected.

Concentration of Agricultural Inputs

2582. Shri Vishwa Nath Pandey: Shri Kindar Lal: Shri Firodia:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that the National Council of Applied Economic Research has suggested concentration of agricultural inputs in potentially surplus districts so that a larger marketable surplus of foodgrains is available for re-distribution; and
- (b) if so, the reaction of Government to this and other suggestions of the Council?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Yes, Sir.

(b) The suggestions have been noted.

Delhi Milk Scheme

2584. Shri Balmiki: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) the total number of depot managers who were either discharged or who resigned from service themselves since the commencement of the Delhi Milk Scheme to date:
- (b) the amount of Security Deposits collected by the Delhi Milk Scheme from the said Depot Managers and the amount refunded to them so far;
- (c) the number of Depot Managers whose Security deposits have not been returned to date as also of those to whom the Security Deposits have not been refunded for more than six months and the reasons therefor:
- (d) the date of the oldest case of non-refund of Security Deposit to the Depot Manager; and
- (e) the amount of interest accrued to the Delhi Milk Scheme at the rate of 6 per cent per annum due to nonrefund of the Security Deposit within a period two months from the date of discharge or resignation?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shride): (a) 1196, upto 25th November, 1966.

(b) A security of Rs. 200 is collected from each Depot Manager in instalments of Rs. 10 per month. The individual is required to open a saving bank account pledged in the name of the Chairman, Delhi Milk Scheme, in a post office. The first instalment towards the security is deposited in cash and subsequent instalments are collected from the monthly pay the Depot Manager and deposited in his saving bank account, till the total amount of security, viz., Rs. 200, is In case any individual completed. Depot Manager is discharged or resigns from service before the completion of service of 20 months, the total amount of security deposit made in the saving bank account is proportionately reduced. The saving bank account is released to the individual when he leaves service after reconciliation of his accounts. The exact amount of security deposits made by

the Ex-Depot Managers are being finalised and will be placed on the Table of the Houses as early as possible.

Security deposits have been released in respect of 227 Ex-Depot Managers. The exact amount refunded to them is being worked out and will be laid on the Table of the Sabha as early as possible.

(c) The total number of Ex-Depot Managers whose security deposits has not been released is 969. The number of cases pending for more than six months is 899.

The delay in not refunding the security deposits is due to the labour and complexities involved in the scrutiny of the accumulated records of the depots. Efforts are being continued for settling these accounts, after which the admissible refunds will be made to the persons concerned.

- (d) 30th April, 1960.
- (e) No interest has accrued to the Delhi Milk Scheme. Any interest that may accrue on the deposits made will be payable to the Depot Manager concerned on release of his security deposit.

Acquisition of Agricultural Land

- 2585. Shrimati Renu Chakravarity: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:
- (a) whether any restrictions have been placed on acquisition of good agricultural land for non-agricultural purposes;
- (b) whether it is a fact that at Diga Tourist Centre in District Midnapur, West Bengal, an artificial lake is being constructed and for this purpose, hundred of bighas of rich agricultural land are being acquired;
- (c) whether this is being done with the knowledge or help of the Central Government; and

(d) whether it is a part of the Plan?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) to (d). Executive instructions have been issued to the State Governments to avoid acquisition of good agricultural land for non-agricultural purposes as far as possible.

2. It is not a fact that an artificial lake is being constructed at Digha Tourist Centre in District Midnapur, West Bengal. Seven hundred acres of land are however being acquired for development of Digha as a seaside health resort. Digging of earth out of natural depressions is being done in the area for developing land surrounding these depressions Development works have already started in 300 acres of which 65 acres are agricultural, but by no means good agricultural land. The effect of this acquisition on food production, is reported to be negligible. All the lands were taken possession of under the Land Acquisition Act, 1894, after payment of compensation to the owners. Development of Digha as a scaside health resort is included in the State Plan.

भ्रोबराय इण्टरकाण्टिनेन्टल होटल, नई विल्ली

2586. श्री किशन पटनायक : क्या परिवहन, उड्डयन, नौवहन तथा पर्यटन मंत्री यह बताने की कृपा करेंगे कि :

- (क) सरकार ने स्रोबराय इण्टर-काण्टिनेन्टल होटल, नई दिल्ली के निर्माण के लिये कितना ऋण दिया है तथा ऋण की सर्तें क्या हैं; स्रौर
- (ख) ग्रव तक इस ऋण की कितनी किक्तों का भुगतान होटल द्वारा किया जा चुका है ?

परिवहन, उड्डयन, नौवहन तथा पर्वेडन मंत्री (श्री संजीव रेड्डी) : (क) भ्रोवराय इन्टरकाण्टिनेन्टल होटल के निर्माण के लिए सरकार ने कोई ऋण नहीं दिया है।

(ख) प्रश्न नहीं उठता।

Damage to Crops due to Cyclone

2587. Shrimati Jyotsna Chanda: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether cyclonic storm has damaged crops in Madras coast in early second week of this month; and
- (b) if so, the value of crops damaged?

The Deputy Minister in the Ministry of Food, Agriculture, Community Dévelopment and Cooperation (Shri Shyam Dhar Misra): (a) and (b). As a result of the two cyclones during November, 986, the following is the position regarding the estimated damages to crops, plantations, etc in the districts of South Arcot, North Arcot and Chingleput districts in Madras State as per information so far received:

PADDY:

Standing paddy crops over an extent of 6,000 acres can be considered totally lost due to submersion and will involving replanting. The cost of seeds and fertilizers for raising fresh crop on these 6,000 acres would be approximately Rs. 3.60 lakhs. The presumptive value of the produce lost as far as these 6,000 acres are concerned, is Rs. 24.00 lakhs. It is estimated that about 2,800 acres have been sand-cast to different degrees. In about 2,000 acres, the silting is light, that is about 3" to 6" and in about 800 acres, it is heavy, that is 6" to 18". The total cost of 'heavy' reclamation and 'light' reclamation will come to Rs. 8.00 lakhs. Yield has been considerably affected in an extent of about 36,500 acres where the loss is likely to be of the order of 20 per cent to 30 per cent of total yield. It is estimated that the loss of produce will be of the order of Rs. 29,20,000. It would also involve an expenditure of Rs. 9,12,500 to apply an extra dose of fertilizer as a rejuvenation dose to obtain near-normal yield in these lands.

Cocoanut Trees:

About 1.50 lakhs of cocoanut trees have been uprooted or badly damaged. It has been estimated that loss of annual income to the farmers on this score would be of the order of Rs. 37.5 lakhs. The cost of fresh seedlings and labour for replacing the lost trees will alone come to Rs. 3.00 lakhs.

Betel Vines:

About 500 acres of betel vines have been very adversely affected. At least a loan of Rs. 2.50 lakhs will be required for replanting these areas with betel vines. Loss of annual income on this score is likely to be of the order of Rs. 10,00,000.

Plantins:

About 700 acres of plantain crops have been adversely affected. It is estimated that the loss of annual income on this score would be likely to be of the order of Rs. 7 lakhs. The cost of replanting these areas with fresh plantain crops will come to Rs. 3.50 lakhs.

Fruit bearing gardens:

About 600 acres of fruit gardens consisting mainly of mango trees, have been affected considerably. The cost of replanting these mango groves would be of the order of Rs. 1.80 lakhs. The loss of annual income on the score would be Rs. 9 lakhs.

Casuarina Plantations:

It is reported that casuarina trees on an extent of 350 acres have been badly damaged. The loss of income suffered by the ryots in this regard is estimated to be of the order of Rs. 1.75 lakh.

Central Road Fund Allocation for Madras State

2588. Shri Muthiah: Will the Minister of Transport, Aviation, Shippin and Tourism be pleased to state:

- (a) the total amount allotted te Madras State for the Fourth Plan for roads under the Central Road Fund allocations for Madras State;
- (b) whether the Chief Minister of Madras has asked recently for Central Aid for the approach roads for the Tirunelveli junction over-bridge; and
- (c) if so, Government's reaction thereto?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) An amount of Rs. 139 lakhs is likely to accrue to the allocation account of the State in the Central Road Fund during the Fourth Five Year Plan period.

- (b) No.
- (c) Does not arise.

Agricultural College at Bohani

2589. Shri Hari Vishnu Kamath: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that representations have been made to the Central Government for establishing an Agricultural College at Bohani, Narsinghpur district, Madhya Pradesh by utilising the land, building and hostel already available there;
- (b) if so, the reaction of Government thereto:
- (c) when the College, as requested by people, will be st up; and
- (d) if not, the reasons therefor?

The Deputy Minister in the Ministest of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) No. (b) to (d). Do not arise,

Chief Ministers' Conference on Food Policy

2590. Shri Vishwa Nath Pandey: Shri P. C. Borooah: Shri Panna Lal:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether a meeting of the Chief Ministers was held on the 18th November, 1966 to finalise the Food Policy; and
- (b) if so, the result of the meeting and the details of the policy finalised?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) A meeting of the Chief Ministers was held on the 16th November, 1966, to consider the recommendations of the Foodgrains Policy Committee, 1966.

(b) Attention is invited to the statement laid on the table of the Lok Sabha on 22nd November, 1966, containing the conclusions reached at the Chief Ministers' Conference.

Lokpreeya Chit Fund (Private) Limited, Delhi

2591, Shri S. M. Banerjee: Will the Minister of Law be pleased to state:

- (a) whether it is a fact that Lokpreeya Chit Fund (Private) Limited, Faiz Road. Delhi, has gone into liquidation and a Liquidator has been appointed under the Companies Law:
- (b) if so, the reasons for the appointment of the liquidator;
- (c) whether the Registrar of Companies has initiated any action to protect and safeguard the creditors (Chitholders) money;
- (d) whether the assets and bank balances have been taken over by the Registrar of Companies or the Official

Liquidator, if so, the details of the assets taken over; and

(e) whether Government are aware of the complaints made by the chithoiders regarding mismanagement and non-payment of the amount due on the due date, if so, the action taken by Government in the matter?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): (a) Yes, Sir. The company has gone into members' voluntary winding up and appointed Shri R. S. Oberoi as its Liquidator. However, the winding up proceedings and the appointment of the Liquidator are not in accordance with the provisions of the Companies Act, 1956;

- (b) Reasons for the winding up and appointment of the Liquidator are not known;
- (c) Yes. Steps have been taken by the Registrar of Companies to obtain explanation regarding certain aspects of the company's financial affairs.
- (d) The Companies Act does not provide for taking over of assets and bank balances of companies in liquidation by Registrar of Companies. The question of taking over of such assets by the Official Liquidator does not also arise, since the company is purported to have gone into voluntary liquidation;
- (e) Yes. As the matters complained of prima facie give rise to civil liabilities, the complaints were advised to take action under section 433/434 of the Companies Act for the winding up of the company by the court or such other legal action as might be considered necessary.

राजस्थान में सहकारिता के शाध र पर चीती मिलें

2592. श्री प० ला० बारुपाल: क्या खाद्य, कृषि, सःमुदादिक विष्यस तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या राजस्थान के कृषि-प्रधान जिले, श्रीगंगानगर में सहकारिता के श्राधार पर दो चीनी मिलें स्थापित करने के बारे में राजस्थान सरकार द्वारा तैयार की गई योजना स्थिगत कर दी गई है:
- (ख) क्या यह सच है कि ग्रंगधारी-सदस्यों ने इन चीनी मिलों की स्थापना के लिये ग्रपनी ग्रंग-पूंजी भी राज्य सरकारों के पास जमा कर दी है ग्रीर यदि हां, तो उन्होंने कुल कितनी रागि जमा की है: ग्रीर
- (ग) यदि, श्रीगंगानगर में चीनी मिलें स्थापित न करने का निर्णय किया गया है, ो सरकार ग्रंगधारियों द्वारा जमा की गई, ग्रंग-पूंजी को वापस क्यों नहीं कर रही हैं।? कुंडू

साध, कृषि, सामुदायिक विकास तथा है सहकार मंत्रालय में उपमंत्री (श्री क्यामघर विकास तथा है एक सहकारी चीनी कारखाना स्थापित करने के लाइसेंम के लिए कृषक महकारी श्रुगर फैक्टरी लि०, गर्जीसगपुर से एक प्रार्थना-पन्न राज्य सरकार की सिफारिण के साथ प्राप्त हुआ था। केन्द्रीय मरकार के विशेषकों द्वारा मीके पर की गई जांच के उपरान्त उक्त प्रार्थना-पन्न स्थुप्त के कारण नामंजूर कर दिया गर्मा था।

- (ख) सदस्यों से 3.2 लाख रुपये इकट्ठे किये गये थे। यह राशि सहकारी समिति के खाते में जमा की गई थी न कि राज्य सरकार के पास।
- (ग) राज्य सरकार से जानकारी एक-ब्रित की जा ग्ही है।

Jayanti Shipping Company Establishment at Madras

2593. Shri Nambiar: Shri Dinen Bhattacharya: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether it is a fact that the Jayanti Shipping Company's Establishments at Madras are being closed down after the taking over of management of Jayanti-Shipping Company;
 - (b) if so, the reasons therefor;
- (c) the number of employees being retrenched; and
- (d) the action taken to provide alternative employment?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) to (d). The services of all the employees of the Jayanti Shipping Company establishment at Madras have been dispensed with as a measure of economy. 20 employees are affected by this measure. It has not been possible to offer alternative employment to these persons.

Food Corporation of India

2594. Shri Priya Gupta: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether the Four Regional Food Directorates and the Procurement Unit of Madhya Prudesh are being taken over by Food Corporation of India during 1966-67;
- (b) whether a draft Food Corporation of India Amendment Bill envisaging the terms and conditions of transfer of existing Food Department employees was forwarded to the Employees' Association for their comments; and
- (c) If so, under what authority the Constitutional safeguard provided under Article 311 of the Constitution to permanent employees and the decisions of the Supreme Court to that effect are being violated and ignored in the proposed draft the Food Corporation of India Amendment Bill and even against the guarantee given by the Minister of State for Food and Agriculture on 11th April, 1966 in this House?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) Only the depots in the Southern Region Orissa Madhya Pradesh. U.P., Rajasthan, Delhi and Punjab and the Procurement Units in Andhra Orissa, Madhya Pradesh and Punjab have so far been transferred to the Food Corporation of India. No firm date for the transfer of the depots in the Western and Eastern Regions has been fixed as yet, but these are likely to be transferred during the course of the next financial year.

(b) Yes, Sir.

(c) The presumption that either the provisions of Article 311 of the Constitution or the assurance given in this Sabha by the Minister of State for Food on the 11th April, 1966 are proposed to be violated is not correct.

Swadeshi Cotton Mill, Kanpur

2595. Shri S. M. Banerjee: Will the Minister of Law be pleased to state:

- (a) whether any enquiry was ordered into the affairs of Swadesi cotton Mill, Kanpur, and other concerns headed by Jaipuria's in 1964;
- (b) if so, whether the enquiry has been completed; and
- (c) if not, the reasons for the delay?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): (a) In September, 1964, an investigation into the affairs of the Swadeshi Cotton Mills Ltd. and Jaipuria Brothers Ltd. was ordered

under section 237(b) of the Companies Act.

(b) and (c). Scrutiny of the books of accounts and the oral evidence have been completed and the report is under preparation.

Sugar Factories

2596. Shri H. C. Linga Reddy: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) how many sugar factories had to be closed owing to drought conditions last year and this year;
- (b) their names alongwith the losses incurred by them on account of their closure;
 - (c) when the same wil be opened;
- (d) the arrangements made to pay lay-off charges to the labourers; and
- (e) how many applications recommended by the State Governments are pending for issue of licences and for what places and when they will be disposed of?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) and (b). No sugar factory closed down in the season 1965-66 owing to drought conditions. During the season 1966-67, the following two sugar factories have reported that they will not work on account of lack of cane due to drought conditions:—

- The Mysore Sugar Co. Ltd., Mandya (Mysore State).
- The Seth Govind Ram Sugar Mills, Mehdipur Road, (Madhya Pradesh).

The losses to be incurred by these sugar factories are not known.

- (c) Factories are expected to work during the next season 1967-68.
- (d) The State Governments concerned are looking into these arrangements.

Written Answers

(e) 48 applications recommended by State Governments for grant of industrial licences for the establishment of new sugar factories are pending. These applications will be taken up for consideration when decision to licence more new factories against the Fourth Plan target is reached. State-wise position of these applications showing the proposed location of the factories is given in the statement, laid on the Table of the House. [Placed in Library. See No. LT-7440/66].

Agricultural Production Programme in Mysore

2597. Shri H. C. Linga Reddy: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether any high-yielding variety in Agricultural Production Programme has been introduced in Mysore State during the Third Plan period;
- (b) if so, the details thereof as regards, the seeds supplied, varieties introduced, acreage cultivated, Central assistance given and the results achieved; and
- (c) the programme of high-yielding varieties in the State during the Fourth Plan as proposed?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) No.

- (b) Does not arise.
- (c) The High-Yielding Varieties Programme was launched from the Kharif Season of 1966-67 in all the State including Mysore State.

During the current discussions on State Plans the Mysore Government have accepted a target of 15.825 lakh acres for the Fourth Five Year Plan. The actual coverage under High-Yielding Varieties Programme during the last Kharif season in the State was 92,750 acres against a target of

1,665,000 acres. The target for Rabi Summer 1966-67 has been fixed at 1,37,000 acres.

National Highways and Bridges in Mysore

2598. Shri H. C. Linga Reddy: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) the amount set apart for the National Highways and bridges in Mysore State during the Third Plan Period:
- (b) the reasons for the shortfall in expenditure if any;
- (c) the amount allotted to other States under the same programme in the Third Plan period; and
- (d) the programme of National Highways in Mysore State during the Fourth Plan period with the proposed provision of expenditure?

The Minister of Transport, Avia-Tourism (Shri tion, Shipping and Sanjiva Reddy): (a) and (b). amount of Rs. 103.66 lakhs was allotted to Mysore during the Third Five Year Plan for construction of National Highways (Original) works for roads and bridges. Against this, actual expenditure was Rs. The main reasons for shortlakhs. fall in expenditure were (i) delay in land acquisition proceedings, (ii) late fixation of agencies for execution of works, and (iii) economy measures adopted towards the close of the plan period.

- (c) A statement showing the final allotments made to State Governments other than Mysore for the construction of National Highways (Original) works during the Third Five Year Plan is laid on the Table of the the House. [Placed in Library. See No. LT-7441/66].
- (d) The Fourth Five Year Plan for the development of National Highways has not so far been finalised.

Assistance to Mysore State

2599. Shri H. C. Linga Reddy: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether the Government of Mysore have been asking the Central Government for a long time past, for financial assistance as regards the ore carrying roads in the State of Mysore:
- (b) if so, the amount asked for and the amount promised;
- (c) whether the promised amount has been paid; and
 - (d) if not, reasons therefor?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Saniiva Reddy): (a) Yes, Sir.

- (b) The amount asked for is Rs. 986.05 lakhs and that promised is Rs. 348.75 lakhs.
- (c) and (d). Payment is being made every year on the basis of the actual expenditure incurred on the approved works subject to the limit of the amount of grant agreed to. To the end of 1965-66 a sum of Rs. 144.51 lakhs was payable by the Government of India on account of the ore carrying roads and this amount has been paid.

Ports in Mysore

2600. Shri H. C. Linga Reddy: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) the amount spent and the work done under port development during the Third Plan period in State;
- (b) the length of the coastal line offering port facilities in the State with the names of ports;
- (c) the extent to which they were developed during the Third Plan period:
- (d) the reasons for the slow pace for progress of Mangalore and Karwar Ports; and
 - (e) when these ports will be comp leted?

The Minister of Transport, Aviation, Shipping and Tourism (chri Sanjiva Reddy): (a) The Central Sector of the Third Five Year Plan included an outlay of Rs. 59.12 lakhs for the development of minor ports in Mysore State. The State Government, however, incurred an expenditure of Rs. 62.88 lakhs on the Central Third Plan Sector schemes in the period. The details of work done are indicated below:-

Name of Port

Work done (completed).

Mangalore (Improvement to existing port).

Extension of workshop facilities. Investigations for all weather port.

Beach protection and wind screen with casuring, Plantation on South Sandspit.

Acquisition of 100 H. P. Launch.

Acquisition of Mobile crane.

A lighterage wharf for landing and Shippof cargo. A transit shed for storage of cargo. Provision of Tug, Pilot launch and Water barge.

4 R.C.C. Jetties for loading iron ore.

A dredging unit consisting of a 2 ton garb dredger, one tug, two 100 ton dumb Hopper barges and one reclamation barge have been procured.

Hydrographic surveys of Coondapur, Honavar, Tadri and Belikeri ports were conducted.

Karwar

Honavar

General

(b) The total length is 155 nautical miles (287 Kilometers). The ports are:—

Written Answers

1. Majali

5905

- 2. Karwar including Sadashivgad
- 3. Binge
- 4. Chendia
- Belikeri
- 6. Ankola
- 7. Gangawali,
- 8. Tadri
- 9. Kumta.
- 10. Honavar
- 11. Manki
- 12. Murdeshwar
- 13. Shirali
- 14. Bhatkal
- 15. Byndoor
- 16. Coondapur
- 17. Hangarkatta
- 18. Malpe
- 19. Mangalore
- (c) The information is covered in reply to part (a).
- (d) and (e). The first stage development of Karwar Port had been taken up by the State Government during the Third Plan as programmed. The State Government has prepared a project report for the second stage development of Karwar, The cost of developing Karwar as an all-weather port is estimated at Rs. 2 crores. The State Government have proposed that provision should be made in the Central Sector of the Fourth Five Year Plan for the devc- . lopment of Karwar, including the provision of mechanical ore handling The proposals equipment. to the Fourth Plan for intermediate and minor ports are being finalised.

In regard to Mangalore (existing port) certain schemes included in the Central Sector were dropped by the State Government in order to accommodate other priority schemes regarding minor ports. A new major port at Mangalore (Panambur) is also being

developed and is expected to be completed by 1971.

5906

Issue Prices of imported Wheat and Milo

- 2601. Shri D. C. Sharma: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:
- (a) whether it has been decided to increase the issue price of imported wheat and milo;
- (b) whether it is also proposed to increase the issue price of rice; and
- (c) the extent to which the prices have been increased and the reasons therefor?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) Yes, Sir. The issue prices of imported wheat and milo supplied from Central stocks have been raised with effect from 15-11-66.

- (b) The question of revising the issue price of rice is under consideration of the Government.
- (c) The issue prices of wheat and milo have been raised by Rs. 5.00 and Rs. 7.00 per quintal respectively. The increases have been necessitated in order to narrow down the gap between the low price of imported foodgrains and the price of indigenous foodgrains and also to reduce the amount of subsidy being borne by the Central Government.

भारत-तिब्बत सीमा पर चावल का चोरी छिपे लाना ले जाया जाना

2602. श्री शिंकरे: श्रीयु०द०सिंह: श्रीहकम चन्द कक्षवाय:

क्या साच कृषि, सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि भारत-तिब्बत सीमा पर कुळ व्यापारी तिब्बत में चोरी-छिपे चावल ले जा रहे हैं;

- (ख) क्या सरकार को इस बात का पता है कि इसमें कुछ सरकारी ग्रधिकारियों का भी हाथ है; ग्रीर
- (ग) यदि हां, तो इत मामले में सरकार ने क्या कार्यवाही की है ?

साय, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री गोविन्द मेनन): (क) जी नहीं।

(অ) भौर (ग). प्रश्न ही नहीं उठते।

सुला से प्रभावित क्षेत्रों में नलकूप 2603 श्री शिकरे : स्त्री य्० द० सिंह : श्री हुक म चन्द क खुदाय :

नया **लाड, कृषि, सःमुदायिक विकास तया** सहकार मंत्री यह वताने की कृपा करेंगे कि :

- (क) बनायड्स व है कि केन्द्रीय सरकार भीर उत्तर प्रदेश सरकार ने सूखा से प्रभावित क्षेत्रों में नलकूप लगाने की डयवस्था की है;
- (ख) यदि हां, जो 1 प्रक्तूबर, 1966 से लेकर प्राज तक िनने नल हूप लगाये गये हैं भौर किनने नजकूमां के जिए बिजली दी गई है; श्रीर
- (ग) केन्द्रीय सरकार घोर राज्य मरकारों द्वारा घ्रय तक गृगह-पृग्व कितनी राशि नलकूप लगाने में खर्व की गई है?

खाय, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री क्याम घर मिश्र): (क) राज्य में सुखे की स्थिति का मुकाबला करने के लिए राज्य सरकार ने 90 श्रतिरिक्त गहरे नलकृष, 3000 श्रतिरिक्त कम गहरे नलकृष तथा 30,000 श्रतिरिक्त बोर एवं डग कुर्ने तैवार करने की योजना तथार की है। सुखे से प्रमावित क्षेत्रों में गहरे नकृष खोदने के लिए समन्वेषी नलकृष संगठन के 2 रिगों को भेजने की व्यवस्था की गई है। कम गहरे नलकृषों तथा बोर एवं 2274 (Ai) LSD—5.

डग.कुंगों के लिए राज्य सरकार देग्री मंडियों से मतिरिका हस्त-बोरिंग संग्रों तथा हस्की परकुशन रिगों को प्राप्त कर रही है। कुठ रिग खरीदी भी जा चुकी हैं। विदेशों से रिगों का प्रायात करने के लिए भी तुरन्त व्यवस्था की जा रही है।

- (ख) जानकारी उपलब्ध नहीं है ।
- (ग) उतर प्रदेश में लघु तिचाई के लिए 2,130 लाख रुपये मंत्रूर किये गये थे। इसी प्रकार देहात में बिजली लगाने के लिए 900 लाख रुपये की व्यवस्था की गई थी। भारत सरकार ने लघु मिनाई तथा देहात में बिजली लगाने के प्रतिक्षित कार्यका की कि गन्निति के लिए राज्य सरकार की निम्न लिखित प्रतिक्षित सहायता दी है:——

€ाये

- गहरे नलकूपों का निर्माण, मरम्मत तथा पानी के जिए नाजियों का निर्माण 150 लाब
- (2) कम गहरे कुरें तथा **ड**ग कुग्रों का निर्माण 335 लाख
- (3) निदयों तथा नहरों पर पम्प सेंग्रलगाना 25 लाख
- (4) नलकुमों पर बिजली लगाना तथा पम्प सेट लगाना 600 ला**ख**

J.110 ला**ख**

Collision of Indian Ship with Liberian Tanker

2604. Shri Brij Basi Lal: Shri Vishwa Nath Pandey: Shri Braj Bihari Mehrotra: Shri Ram Swarup: Shri Balgovind Verma:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state: NOVEMBER 29, 1966 Written Answers

4909

(a) whether it is a fact that the Indian Motor Vessel "JALA VIKRAM" and the Liberian Tanker "GEORGE VERGOTTIS" collided off Port Tewfik at the Red Sea end of the Suez Canal on the 16th November, 1966;

Written Answers

- (b) if so, the causes thereof; and
- (c) the loss suffered by the Indian wessel?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Ecddy): (a) to (c). A collision took place between these two ships on 17th November, 1966. A preliminary inquiry under the provisions of Merchant Shipping Act, 1958, will be held by the Mercantile Marine Department, on our vessel's arrival at Bombay and the cause of the collision and the loss suffered by the vessel will be assessed. There has, however, been no loss of life or cargo or injury to any person.

Bagalkot Cement Co., Bijapur

2605. Shri Utiya: Shri Madhu Limaye:

Will the Minister of Law be pleased to state:

- (a) whether the Bagalkot Cement Company Ltd., Bijapur, Mysore State have committed certain violations of the Companies Act; and
- (b) if so, the action taken by Government in the matter?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhiraman):
(a) Some compaints to the effect that the management of the company have infringed the provisions of some sections of the Companies Act have been received.

(b) An Inspector has been appointed under section 237(b) of the Companies Act to investigate into the affairs of the company. Utilisation of Loans for Reads

2606. Shri Sheo Narayan: Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether the World Bank has submitted any report on the utilisation of the loafs for roads; and
 - (b) if so, the action taken thereon?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). The Government of India have received only one loan for roads so far from the World Bank namely, the credit of 60 million dollars afforded by the International Development Association, an affiliate of the Bank, for the construction of selected road and bridge certain works in the States of West Bengal, Orissa, Bihar and Maharashtra. The Bank have not furnished any specific report on the utilisation of this loan. The International Development Association have, however, been deputing their representatives for the purpose of carrying out periodical inspections of the works covered by the credit and on the basis of these inspections the Association have been forwarding from time to time their comments to the Government of India. In such communications and in the course of discussions during the inspection of works, the International Development Association have pointed out delays mainly in respect of the acquisition of land, procurement of imported equipmnet required for the execution of the works and the construction of two bridges. Necessary action has been initiated to obviate the recurrence of such delays.

Ms. Golcha Properties (P) Ltd., Delhi

2606-A. Shri Prakash Vir Shastri: Shri Hukam Chand Kachhavalya: Shri Kashi Ram Gupta:

Shri Nardeo Snatak: Shri Yashpal Singh:

Will the Minister of Law be pleased to state:

- (a) whether Government propose to appoint an administrator to look after the interests of the numberous depositors of M/s. Golcha Properties (P) Ld., Delhi;
 - (b) if so, the scheme thereof; and
- (c) the time by which the first instalment of principal amount will be repaid?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Baman): (a) to (c). One of the directors of the Company has submitted a scheme of arrangement with depositors, under Section 391 of the Companies Act, to the Rajasthan High Court. In their representation, under Section 394A of the Companies Act, Company Law Board have made certain submissions to the High Court with a view to protecting the interest of creditors. The matter is now pending in the High Court.

M/s. Anand Finance (P) Ltd., Delhi

2606-B. Shri Prakash Vir Shastri: Shri Hukam Chand Kachhavaiya: Shri Kashi Ram Gupta:

Will the Minister of Law be pleased to state:

- (a) whether it is a fact that top Central Government officers had deposited huge amounts of money with M/s. Anand Finance Private Ltd., Delhi:
- (b) whether it is also a fact that to watch the interest of such depositors, Government had appointed an Administrator for the purpose;
- (c) whether Government propose to appoint Administrators in respect of other firms who have accepted deposits from the general public to the tune of crores of rupees; and

(d) if not the reasons therefor and why the Administrator was appointed for M/s. Anand Finance Private Ltd. only?

The Miniser of State in the Ministry of Law (Shri C. R. Pattabhi Raman): (a) The list of persons from whom the Company has accepted deposits, as available with the Company Law Board, does not contain particulars of occupation and designation of the depositors. It is, therefoe, not possible to indicate whether the depositors include "top Central Government Officers".

- (b) Government has not appointed any Administrator. However, on a petition under Section 391 of the Companies Act, High Court, Punjab has appointed a new Board of Directors with Shri M. N. Kaul, M.P., as Chairman.
- (c) Government has no power to appoint Administrators under the Companies Act with a view to taking over the management of companies which have been accepting deposits from public, but on notice received from the Court, the Company Law Board will make appropriate submissions in each case for the Court's consideration.
 - (d) Does not arise.

M/s. B. Dharam Singh & Co., New Delhi

2606-C. Shri Prakash Vir Shastri: Shri Hukam Chand Kachhavaiya: Shri Kashi Ram Gupta:

Will the Minister of Law be pleased to state:

- (a) whether it is a fact that M/s. B. Dharam Singh & Co. (P) Ltd., Asaf Ali Road, New Delhi and its subsidiaries under the control of the same directores have accepted deposits at fixed terms to the tune of several hundred lakhs of rupees from the general public;
- (b) if so, the amount of such deposits;

- (c) whether it is also a fact that the firms have refused payment of the principal amounts and stopped paying monthly interest to the depositors for the last several months; and
- (d) whether Government propose to appoint an Administrator just as they have done in the case of M/s. Anand Finance (P) Ltd. for the above firm also to protect the interests of the depositors?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): (a) and (b). The Company has accepted deposits from the public to the tune of several lakhs of rupees, but the exact amount of such deposits could not yet be ascertained, as the accounts of the company have not been audited since 1961.

- (c) Complaints received by the Company Law Board indicate that the management have refused payments to depositors in several cases.
- (d) On a petition under Secion 391 of the Companies Act, the High Court, Punjab have appointed a Board of Directors of Anand Finance Private Limited. Government had no hand in the said appointment.

Reserve Bank Loan to Bihar Cooperatives

2606-D. Shrimati Ramdu'ari Sinha: Will the Minister of Food. Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that the Reserve Bank of India propose to sanction a loan of Rs. 4 crores for short term to Bihar Cooperatives;
 - (b) if so, the conditions of the loan;
- (c) the steps to be taken so that the conditions of loan are fulfilled; and
- (d) whether there is any proposal for conversion of short term loans into medium term loans?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) Yes, Sir. (b) to (d). Information is being collected and will be laid on the Table of the House.

12 hrs.

CALLING ATTENTION TO MATTERS
OF URGENT PUBLIC IMPORTANCE

REPORTED LIKELIHOOD OF SUSPENSION OF U.S. GRAIN SHIPMENTS

Shrimati Tarkeshwari Sinha (Barh): Sir, I call the attention of the Minister of Food, Agriculture, Community Development and Co-operation to the following matter of urgent public importance and I request that he may make a statement thereon:

Reported likelihood of suspension of U.S. grain shipments.

श्री बागडी (हिसार) : प्रज्यक्ष महोदय, इस पर मेरी एक व्यवस्था है । इस ध्यान प्रान्धण से बिहार राज्य के प्रताज का सम्बन्ध है, इसके बारे में जो काल-एटेन्जन प्रीर काम रोको प्रस्ताव दिये गये हैं, क्या उनका जवाब इसी के साथ प्रायेगा और उन पर सवाल-जवाब होगा, जैसा कि बिहार के मुख्य मंत्री ने प्रपने बयान में कहा है कि इसकी सारी जिम्मेदारी केन्द्र पर है ?

प्रध्यक्ष महोरय: वह मैंने शाम को 6 बजे रखा है, इस वक्त एक से ज्यादा नहीं ले सकता हूं।

The Minister of Food Agriculture, Community Development and Co-operation (Shri C. Subramaniam): At present the bulk of our requirements of imported foodgrains are imported from USA under PL 480. The balance of funds still available under the September 1964 Agreement, as amended by exchange of letters from time to time, would enable a shipment of about 3.5 lakh tonnes of wheat and milo from U.S.A in December, 1966 With the quantities which have al-

ready been shipped or are expected to be shipped in December, 1966, the firm availability of wheat, milo and rise in January 1967 would be about 5.6 lakh tonnes. Our requirement of food grains at the present level of distribution from the Central stocks is about 8 lakh tonnes of imported foodgrains per month. We have, therefore, to fill in a gap of about 2.4 lakh tonnes in January and also provide for necessary imports for arrival during the month of February, 1967 onwards.

In August last, we had requested the U.S. Government for an additional allotment of two million tonnes of wheat and 0.25 million tonnes of rice under PL 480 for shipment up to December, 1966. The U.S. Government allotted additional funds under PL 480 in October, 1966 for purchase of about 2 lakh tonnes of foodgrains.

We had also made a proposal to the U.S. Government at the end of September, 1966 for the import under PL 480 of foodgrains for the calender year 1967.

The delay in the finalisation of a new agreement appears to be due to the low state of the U.S. wheat reserves and the enactment of the new legislation amending the United States PL 480, which has been completed only recently. The U.S. Government have also been anxious, since their wheat reserves at present are very low, and some other important wheat producing countries have had bumper wheat crops, that these countries should take a larger share in meeting the food shortage in India and in providing a wider base for food assistance to this country.

We have no information about the alleged likehood of suspension by U.S.A. of grain shipments to this country. So far as we are aware, no such decision has been taken, by the U.S. Government.

If a new agreement with the U.S. Government is not entered into within the next few days, there would undoubtedly be a break in the contiunity of shipments in December resulting in a shortfall in supplies in January . In order to meet this eventuality, we are taking steps for the purchase and timely import of some quantities of wheat on a commercial basis to cover this gap in the availabilities of foodgrains in January, 1967. In view of our extremely difficult foreign exchange position, we cannot naturally embark on any large scale imports of wheat on a commercial basis and we are hoping that a new agreement with the U.S. Government would be possible very soon.

5916

We have also made approaches to certain other countries for supply of wheat on special terms.

Shrimati Tarkeshwari Sinha: May I know whether the reported new agreement of which mention has been made in the call attention notice is on the basis of the insistence of the US Government that foodgrains would be supplied only on the basis of cash and carry and whether a deadlock had been on that issue with the result there is the discontinuation of the supply which was already committed by the US overnment?

Shri C. Subramaniam: No. Sir; that is not a fact.

Shrimati Tarkeshwari Sinha: Two questions are allowed, Sir.

Mr. Speaker: Only one.

Shrimati Tarkeshwari Sinha: You have been allowing two questions to the Member who gives notice.

Mr. Speaker: I am sorry; she is mistaken; only one question is allowed for each Member.

Shri Hem Barua (Gauhati): The Bell Mission that has enquired into our requirements for food have recommended the necessity of procuring food and at present there is another Committee or Mission sent from Washington that has enquired into

(Shri Hem Barua).

necessity, and from Washington it has been said that it was only in October that our Government have requested Washington to send us foodgrains and all that. In that context, may I know how far it is a fact that the stand our Government have taken on the Vietnam issue has affected the US decision to impose a freeze on sending foodgrains as required by us?

Shri C. Subramaniam: As far as I am aware, I do not think that it has anything to do with the decision with regard to the PL 480 arrangements.

Shri Indrajit Gupta (Calcutta South West): Now that this crisis has arisen, and the Minister himself has said that during January and February we are likely to run into great difficulties, although many warnings had given that we should not allow our food position to become dependent on PL 480 precisely for this reason, may I know what steps, in view of this new emergency, the Government propose to take during these intervening months to mobilise more fully whatever is available internally in country, so that it may be properly procured and evenly rationed instead of-as is reported-the tendency of the Government to relax its policy of procurement and rationing and go in the opposite directions?

Shvi C. Subramaniam: We are intensifying our efforts at procurement and I am hoping that the State Governments' performance would be satisfactory in this respect.

Shri S. M. Banerjee (Kanpur): The question of import under PL 430 has become a question of national humiliation for the country. I would like to know whether it is a fact that this dillydally tactics of the US Government is due to the fact that they would supply regularly under PL 480 they will delay it till the elections are over—only if they get a Government of their own choice after the elections.

Shri C. Subramanlaam: It is rather an embarrassing question for me to answer with regard to the policy of another government. I do not think that is the policy of the US Government.

Shri S. M. Banerjee: They are delaying matters.

Mr. Speaker: He has answered it.

Shri S. M. Banerjee: He has not referred to the recent statement of President Johnson.

Mr. Speaker: He has replied that he does not think that is the policy.

Shri Alvares (Panjim): The hesitancy of the US Government on the issue of foodgrains is similar to the hesitancy on the Bokaro crisis and also in the matter of setting up the ferti'iser complex, in the fertiliser deal. where the US Government refused to concede our demand unless dertain conditions favourable to the industry there were conceded. Now that the special agricultural Mission of President of the US has come and says that the agricultural programmes are now of a serious nature, may I know whether the Minister holds out a better prospect of US food and than before?

Shri C. Subramaniam: I really could not follow the trend of the question.

Mr. Speaker: Whether the Minister holds out better promise now than before.

Shri Alvares: Now that the Mission has said that our agricultural programmes are of a most serious nature than previously, does the Government hold out better prospects of US food aid than before?

Shri C. Subramaniam: I have given main statement. whatever prospects are there in my श्री यद्यापःस सिंह (कैराना) : श्रीमन्, सरकार एक तरफ अपने को तटस्य कहती है, दूसरी तरफ मांगने के तिये दूसरे रेगों के दरवाजे पर जाती है। तटस्य के मायने हैं—दिया के कितारे पर बैठा हुआ, दिया पर वही बैठता है जो घरवालों से नाराज हो या जो खुदकणी नरता चाहता हो। एक तरफ तो हिन्दुरतान के नागरिक को दक्षिण वियतनाम जाने की सुविधा नहीं दे रहे हैं, दूसरी तरफ फिकायत करते हैं कि हम को वह खाने के जिये नहीं दे रहा है, दोनों में से कीद सी पालियों चल सकती है, भोख मांगने की चल सकती है या तटस्थता की चल सकती है ये

घष्यका महोदय : साप क्या चाहते हैं ?

श्री यशपाल सिंह जो दोस्त को दोस्त न कह सके प्रोर दुश्मन का दुश्मन न कह सके, वह क्या जिन्दगों है।

Shri P. Venkatasubbaiah (Adoni): Whatever may be the real facts about the supply of foodgrains by the USA, the foreign press has been playing up this aspect of the matter and attributing motives of political pressure on our Government; in view of this fact, may I know whether the Government is serious about the building up of the buffer-stock which they have given out previously, and whether would like to enter into bilateral agreements with such countries USSR, where there is reported to be a bumper wheat crop and if so, what steps do Government propose to take in this direction in right earnest first for building up, buffer stocks and also for negotiating with countries where foodgrains are available?

Shri C. Subramaniam: Buffer stocks cannot be built up when there has been continuous drought for two years. That can be done only when there is normal production and it would be our endeavour to do so. Regarding bilateral agreements, we are trying to get foodgrains from whatever sources they are available. But unfortunately no other country except USA has got

quantities of such magnitude which we require.

भी विश्वकाय पाण्डेम (सलेमपुर) : शीमन्, संयुक्त राज्य धमरीका में धनाज का लदान स्थितित किये जाने की सम्भावना के धाधार पर क्या सरकार ने कानूनन राजनिंग क्षेत्र में राधन की कटोती करने का विचार किया है और थिया है तो किस माता में किया है ?

Shri C. Subramaniam: On this we have not taken any decision yet. The whole position will be reviewed by about 15th December.

श्री सब िटारे (स्पेट) : मैं आगना बाहना है कि क्या सबी फेट्टीट्य का श्यान प्रसरका सिकेटर बीजें मेक्सवर्त के दूर सापण को प्रोट गया है क्रिसमें उन्होंने कहा है :

I think any freeze at this time is a politically hazardous operations on our part. The Indian Government is faced with an election in February and any acute shortage on the eve of that election might very well bring down the Government that is friendly to us.

भीन भागे टाइन्स जाक उदिया के समाधार का यह अक्स हैं। हाडान भाक इंडिया के प्रतिनिधि कारी हैं

While none is sur, of the President's current intentions he appears determined to give India a jolt both on account of his impression of inadequate performance and also on account of her unhelpful Vie'nam policy.

मैं जानना चाहता हूं कि चंकि यह याथ का ममला न केवल स्ट्रेशी राजनीति का बिल्क धन्तर्राष्ट्रीय राजनीति का प्रथम भी वन गया है, इसलिये इसकी रोणनी में मुल्क को खाद्य के बारे में जल्द में जल्द एक निष्चित समय के धन्दर, धाटानिर्भेग बनाने के लिए सरकार चनुर्थ योजना में कीन में उपाय करने जा रही है? Shri C. Subramaniam: I have dealt with this on very many occasions. We have a plan and we hope to attain self-sufficiency in foodgrains by the end of the fourth plan.

Shrimati Renuka Rey (Malda): In view of the Minister's reply that these 2 million tonnes will not in any case arrive in time and the fact that USA have been very concerned about the fertiliser conditions which the private interests in USA want to their own benefit and also other political factors, I would like to know whether the minister has taken a firm decision to procure 2 million tonnes within the country and inform the US Government that while we appreciate their hlep very much, this two million tonnes is not necessary?

Shri C. Subramaniam: I do not think we are in a position to take that attitude. First of all, it is not merely question of 2 million tonnes. We have to tide over the whole of 1967 till we get the normal kharif crop. Therefore, if it is not available from USA on those terms, on other terms we should get it either from USA or other countries.

बा॰ राम मनोहर लोहिया (फर्वखाबाद): मुझे कन्नीज में दो दिन पहले एक देहाती ने कहा:

"क्यार्थे खसम की, गार्थे यार की"। नेहूं खार्थे ग्रमरीका का, गीत गार्थे रूस का।

भी त्यागी (देहरादून) : यह भीरतों की बात है।

डा॰ राम मनोहर लोहिया : जनाब ग्राप की सरकार भी तो ग्रीरतों की सरकार है।

श्चायक्ष महोदय : इस हाउस में श्रीरत, मदं बराबर हैं।

डा > राम मनोहर लोहिया : खास तीर से महाबीर त्यागी जी, श्राप तो जानते ही हैं। खैर, इस श्रवस्या में मेरा प्रश्न यह है कि क्या समरीका की सरकार या उनसे जुड़े हुए किन्हीं तत्वों ने भारत सरकार को सलाह दी कि वे रूस से भी श्रश्न मंगवायें भौर श्रगर ऐती बात हो तो भारत सरकार की क्या प्रतिक्रिया हुई है ?

Shri C. Subramaniam: Sir, as I already stated, we are trying to find out whether foodgrains will be available from other sources also. We have also contacted USSR in this connection.

बा॰ राम मनोहर सोहिया : भ्रष्यक्ष महादय, मेरे सवाल का जवाब भ्राना बाकी है।

प्रध्यक्ष महीवय : उन्होंने कहा तो है कि उनसे बातवीत की है।

डा० राम मनोहर लोहिया : श्रमरीका सरकार या उससे किन्हीं जुड़े हुए तत्वों ने क्या उनको सलाह दी कि श्राप रूस से गेहूं मांगें; हा या ना में जवाब दें?

Mr. Speaker: He wants to know whether USA advised this Government?

Shri C. Subramaniam: No such advice has been given.

भी मधु लिमये : यह मख़बारों में है ।

का० राम मनोहर लोहिया : मैं समझता हूं जवाब वह समझ कर ही दे रहे हैं क्योंकि विशेषाधिकार का सवाल हो जायेगा ।

Shri P. E. Chakraverti (Dhanbad):
May I know whether during our
Prime Minister's visit to USA and her
talks which the US President there
was any indication given about US's
anxiety for other countries to take
the largest share of food supplies to
meet the food shortage in India; if
not, whether the latest communique
signed by the two Presidents of
UAR and Yugoslavia and our Prime
Minister has created this trouble?

Shri C. Subramaniam: I do not think this communique has anything to do with this.

Shri Nath Pai (Rajapur): The Minister in his earlier reply stated that he does not know if there is any decision with regard to freeze on the part of USA. May I draw his attention to the Press interview given by Prime Minister-day-beforeyesterday's papers have published it -in which she calls for austerity because there is a freeze? I would like to know: (a) if there is a freeze on the part of USA or not, and (b) whether that contact with the USSR has been made and what is the response? He simply stated that they are in contact with the USSR Government. I would like to know what has been the response of the Government of USSR which allegedly has a bumper crop this year?

Shri C. Subramaniam: As I have already stated, we have formally approached the USSR Government to find out whether they can spare any foodgrains for us, particularly wheat. We have not had any response as yet.

Shri Nath Pai: What about the "freeze"? Sir, I quoted the Prime Minister.

Mr. Speaker: He says that there has been no response.

Shri Nath Pai: I am satisfied with that. He said that there has been no response. It is an understandable, intelligble answer. What about the first part of my question, about the "freeze" on the part of USA?

Shri C. Subramaniam: No, Sir. As I have already said, there is likely to be a gap, particularly in January-February, in regard to meeting up that gap we have to take certain steps and that is what the Prime Minister has referred to.

"Freeze" is the Nath Pai: Shri word, Mr. Speaker.

Hari Vishnu Kamath (Hoshangabad): Judging by the past and present attitudes of other countries, to what extent is the appeal for near global aid likely to bear fruit and to what extent all the troubles that are envisaged

January-February likely to affect the election schedule, and may I know whether Government are in a position to categorically state in the House that their efforts, feeble as they were, to unearth hoarded food grains have met with ignominious failure?

Shri C. Subramaniam: As far as January-February is concerned, as I have already stated, we are making arrangements to get foodgrains for January-February.

Shri Hari Vishnu Kamath: To what extent will they bear fruit?

Shri C. Subramaniam: We will see that it bears fruits. As far as unearthing of hoarded foodgrains is concerned, in certain States our efforts have been successful and in certain other States they have not been succesful.

Shri Hari Vishnu Kamath: It is a very vague answer. Let us have a categorical answer.

Mr. Speaker: He: has asked so many questions in one. He has asked about the election schedule whether it will be affected.

Shri C. Subramaniam: I do not think the food situation is likely to affect the elections.

Maheshwar Naik (Mayur-Bhanj): It is reported in the newspapers that India's request for food has been dealt with by the Departconcerned of the ments Government and is pending with the President of USA and that the US President has asked the Indian Government to secure foodgrains different countries. What is the attitude of the Government to this position?

Shri C. Subramaniam: The US President has not made any suggestion at any time. The position that our requirements are of a certain magnitude and those quantities available only from USA. We have to make arrangements for foodgrains from other sources also.

12,21 hrs.

RE BUSINESS OF THE HOUSE

Mr. Speaker: Shri Mathur has addressed to me a letter that the discussion on student unrest, which has been put down in the agenda to be taken up at 5 p.m. might be taken up at 4-30 so that two or three more Members could be accommodated and he could reply to the debate, as he has the right of reply. So, that discussion would be taken up at 4-30 p.m., as desired. We will take up at 6 p.m. the other Calling Attention Notice about starvation conditions in Bihar. The half an hour discussion will be taken up after that.

भी मौर्ष (म्रलीगढ़) : म्रकाल जो पड़ रहा है बिहार भ्रौर उत्तर प्रदेश में . . .

मध्यक्ष महोदय मैंने ग्राप को नहीं **बु**लाया है।

श्री मौर्य : परिस्थित ऐसी हो गई है कि इस विषय पर बहुस होनी चाहिये ।

प्रथ्यक्ष महोवय : यह दूसरा सवाल है।

श्री मौर्य : इन राज्यों में रोज लाग मर रहे हैं । साथ मुख्यारों को देखिये । इन पर खाली कार्तित प्रदेशन से काम मही प्रतेगा । अगर सेशन बढ़ सकता हो तो उसकी वड़ा दीजिये, नेकित दस्त्रार खुल कर तहत्त्व होती माहिते ।

म्राध्यक्ष महोदयः प्रव प्राप बैठ जाइये ।

Dr. Karni Singhji (Bikaner): Sir, I have also given notice of a Calling Attention about the withdrawal of the Indian contingent from the Asian Games. I am told that it has been disallowed. Sir, I think he must at least make a statement in the House, tomorrow or the day after.

Mr. Speaker: The hon. Member would realise that I have to choose between the importance of one and that of the other, because the time at our disposal is limited.

Dr. Karani Singhji: It can be taken up tomorrow or the day after.

Mr. Speaker: It is very difficult. Items for those days are already fixed. That is my difficulty. Otherwise, I would have admitted it also as it was important. But there was no time.

Shri Hem Baru (Gauhati): Let there be a statement at least.

Mr. Speaker: That I will try. I will ask him whether he can make a statement.

Dr. Karni Singhji I blieve it is still possible for India to send a contingent. There is the time factor for entry.

भी हुकम चन्द कछवाव (देवास) : श्रश्यक्ष महोदय, . . .

श्रायक्ष महोदय: मैं आप में रोज कहता हूं कि इस तरह में आप किसी बात को न उठायें।

भी हुकम चन्द कछवाय : मैं बैठ जाता हूं, लेकिन प्राप भेरी बात सुन लें।

श्राध्यक्ष सहोदय : मैं इस तरह से कैंसे सुन सकता हूं । मेरे पाच पचासों नोटिमें पाती हैं ।

श्री हुकम बन्द कख़बाय पूरी के शंकराचार्य की तो छोड़ा गया नेकिन बहाचारी की क्यों नहीं छोड़ा गया । प्रभुदल बहाचारी को न छोड़ने से काफी उत्तेजना फैल गई है । क्या सरकार का प्रमुदत बहाचारी की छोड़ने का विचार है ।

Mr. Speaker: We will now take up papers to be laid on the Table.

Shri Yollamanda Roddy (Markapur): Sir, on a point of order.

Mr. Speaker: There is no point of order. He has written to me. I will look into it. Shri Yellamanda Reddy: Sir, please hear me. Then, rule it out, if you so desire; I do not mind. There was a No-Day-Yet-Named Motion given notice of by Shrimati Vimla Devi. I have been informed that it was not allowed because the Leader of the House has not agreed to the proposal. Under the rules, it is not for the Leader of the House to accept or reject it. The Speaker alone can do it. Rules 189 and 190 say:

"189. If the Speaker admits notice of a motion and no date is fixed for the discussion of such motion, it shall be immediately notified in the Bulletin with the heading:

"No-Day-Yet-Named motions".

190. The Speaker may, after considering the state of business in the House and in consultation with the Leader of the House, allot a day or days or part of a day for the discussion of any such motion."

Regarding the steel plant agitation in Andhra Pradesh we have been trying for a discussion in the House all these days and we have approached you in your chamber also. We have given notice of se many motions and short notice questions. The Government are not prepared to raise this question in any way. They do not want to discuss the whole thing. They are very much afraid, of this discussion being taken up here. Therefore, I request you to use your discretionary powers and allow this motion today so that we may have a say on this. In Andhra Pradesh 30 lives have been lost and so many things have happened there.

Mr. Speaker: I admitted it and the sub-committee also gave preference, to it. Let me hear what the Minister has to say, whether he can find time for it.

The Minister of State in the Departments of Parliamentary Affairs and Communication (Shri Jaganatha Rao):
I am sorry to say that there is no

time at the disposal of Government for this No-day-yet-named Motion.

Shrimati Vimla Devi (Eluru): I have been sitting here for the past so many days for the discussion to come up here. They had promised the discussion to me and they have broken that promise. . (Interruption).

Shri H. N. Makerjee (Calcutta Central): Sir, the rule which has been read out says that you, in consultation with the Leader, who is not here, can decide. You have only to consult him. He has no veto. You make the decision. Since you are agreeable to it and he has not got the veto—you have the decisive power—possibly, you may accommodate them; otherwise, they would take an extreme step.

Mr. Speaker: The time has to come out of Government's time; therefore, there consultation or consent was necessary . . . (Interruption). I gave my consent: I admitted it. It was sent to the sub-committee; they also allowed it.

श्रीमधु लिमये (मुंगेर): श्राप अपने प्रशिकार का इस्तेमान कीजिये।

Shri Ranga (Chittoor): You can ask the House to be good enough to meet one hour more either tomorrow or the day after—we may sit longer—and that can be counted as a part of the Government time and allotted for this particular question.

Mr. Speaker: It is a suggestion (Interruption).

Shri Thirumala Rao (Kakinada): Probably, the Right Communists want it before they resign and go away from here . . . (Interruption).

Shrimati Vimla Devi: He is sitting there and wants us to sit also like that . . . (Interruption).

Mr. Speaker: When the lady Member stands . . .

Shrimati Vimla Devi: It is not a question of a lady Member and a man-Member . . . (Interruption).

Shri Yallamanda Reddy: Sir, I would draw your attention to the continuous promise made by the Leader of the House.

Mr. Speaker: I have noted it; I have appreciated that and I have asked them. What does he want of me now?

Shri Yallamanda Reddy: Please allot 15 minutes in the evening. 30 lives have been lost. There is shooting... (Interruption).

बा॰ राम मनोहर लें।हिया (फर्डेखाबाद): मध्यक्ष महोदय, म्रान्ध के प्रति जो यह मन्याय हो रहा है वह एक व्यापक मन्याय का अंग है। प्रपने देश में छ: राज्य ऐसे हैं जो कि वर्तमान सरकार को बहुसंख्या में वोट दिया करते हैं, भीर उन के प्रति यह सरकार उदासीन रहती है, क्योंकि उनसे उसतो डर नहीं रहता है! इसलिये यह प्रमर केवल म्रान्ध का ही न समझ कर के इन छ: राज्यों, यानी देश के मार्ध हिस्सों, का प्रमन समझ कर, जहां पर गरीवी और बेपड़ी इतनी ज्यादा व्याप्त है, इस प्रमन का लेना चाहिये।

मैं घाप की खिदमत में केवल इतना ही ग्रजं कर दूं कि ग्रांध, उत्तर प्रदेश, बिहार, उड़ीसा, मध्य प्रदेश ग्रीर राजस्थान इस दिख देश के महादिरिद्र हिस्से हैं . . .

श्राच्यक्ष महोदय : ग्रव माननीय सदस्य बैठ जायें ।

बा॰ राम मनोहर सोहिया : आंध्र के प्रति यह सरकार जान बूझ कर प्रन्याय करती जा रही है, उस को तंग कर रही है।

Shrimati Vimla Devi: We want a discussion to be brought up today.

Mr. Speaker: The hon. Member does not listen.

Shrimati Vimla Devi: Why should you be angry?

Mr. Speaker: That was never imputed to me earlier that I was angry with a lady.

Shrimati Vimla Devi: I am the only lady with whom you are angry.

Mr. Speaker: She should not think that. Rather, I have the complaint that she gets angry with me.

Shrimati Vimla Devi: I am not angry. Let him say that it will be discussed today. We have waited too long.

12.30 hrs.

PAPERS LAID ON THE TABLE

Notification under Essential Commodities Act, 1955.

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act. 1955:—

- G.S.R. 1761 published in Gazette of India dated the 18th November, 1966.
- (2) The West Bengal Husking Machines (Control) of Operation) Order, 1966, published in Notification No. G.S.R. 1762 in Gazette of India dated the 18th November, 1966.
- (3) The Maize Zone (Movement Control) Order, 1966, published in Notification No. G.S.R. 1763 in Gazette of India dated the 19th November, 1966.
- (4) The Imported Foodgrains (Prohibition of Unauthorised Sale) Amendment Order, 1966, published in Notification No. G.S.R. 1806 in Gazette of India dated the 26th November, 1966.

[Placed in Library. See No. LT-7431/66].

NOTIFICATIONS MAKING AMENDMENTS TO KERALA MOTOR VEHICLES RULES, 1961

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): I beg to lay on the Table a copy each of the following Notifications making certain amendments to the Kerala Motor Vehicles Rules, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President in relation to the State of Kerala:—

- S.R.O. No. 413/66 published in Kerala Gazette dated the 1st November, 1966.
- (2) S.R.O. No. 414/66 published in Kerala Gazette dated the 1st November, 1966.

[Placed in Library. See No. LT-7432/66].

REPORT OF COMMITTEE ON BROADCAST-ING AND INFORMATION MEDIA ON DOCU-MENTARY FILMS AND NEWS REELS

Shri C. M. Poonacha: On behalf of Shri Raj Bahadur, I lay on the Table a copy each of the following papers:—

- Report of the Committee on Broadcasting and Information Media on Documentary Films and News Reels. [Placed in Library. See No. LT-7434/86].
- (2) Report of the Committee on Broadcasting and Information Media on Advertising and Visual Publicity. [Placed in Library. See No. LT-7434/66].
- (3) Annual Report (Part II) of the Registration of Newspapers for India for the year 1966. [Placed in Library. See No. LT-7435/66].

(4) A Statement showing further decisions taken on the recommendations of the Committee on Broadcasting and Information Media relating to Radio and Television upto 1st November, 1966. [Placed is Library. See No. LT-7436/66].

Shrimati Vimia Devi (Eluru): We cannot wait endlessly. What is this? Ask him to make a statement today ... (Interruption).

Shri Yallamanda Reddy (Markapur): Sir, let the Minister come out with a statement.

Mr. Speaker: Order, order. This is not to be recorded.

Shri Yallamanda Reddy:**

Shrimati Vimla Devi:**

(Shrimati Vimla Devi and Shri Yallamanda Reddy then left the House)

Annual Report of Indian Central Spices and Cashewnut Committee for 1964-65 (Hindi version)

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shayam Dhar Misra): I lay on the Table a copy of the Annual Report of the Indian Central Spices and Cashewnut Committee for the -year 1964-65 (Hindi version). [Placed in Library. See No. LT-7437/66].

12.32 hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

MINUTES

Shri Siddananjappa (Hassan): I lay on the Table the Minutes of the Twenty-ninth Sittings of the Committee on Government Assurances held on the 24th and 25th November, 1966, respectively.

^{..} Not recorded.

13.32} hrs.

MUSSAGES FROM RAJYA SABHA

JAWAHARLAL NEBRU UNIVERSITY BILL Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th November, 1966, agreed to the following amendments made by the Lok Sabha at its sitting held on the 16th November, 1966, in the Jawaharlal Nehru University Bill, 1966:—

Enacting formula

1. That at page 1, line 1,-

for "Sixteenth" substitute "Seventeenth".

Clause 1

That at page 1, line 4,—
for "1965" substitute "1966".

Clause 27

 That at page 10, line 32, for "1965" substitute "1966".

Second Schedule

- That at page 12, line 5, for "1965" substitute "1966".
- (ii) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Raya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th November, 1966, agreed without any amendment to the Employees' State Insurance (Amendment) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 15th November, 1966.'

(iii) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Bill, 1966, which has been passed by the Rajya Sabha at its sitting held on the 22nd November, 1966'.

12.34 hrs.

POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RE-SEARCH, CHANDIGARH, BILL

AS PASSED BY RAJYA SABRA

Secretary: Sir, I lay on the Table of the House the Post-Graduate Institute of Medical Education and Research, Chandigarh, Bill, 1966, as passed by Rajya Sabha.

12.34 1 hrs.

ESTIMATES COMMITTEE HUNDRED AND NINTH REPORT

Shri C. M. Kedaria (Mandvi): I present the Hundred and Ninth Report of the Estimates Committee on action taken by Government on the recommendations contained in the sixty-sixth Report of the Estimates Committee on the erstwhile Ministry of Labour and Employment—Dock Labour Boards of Calcutta, Madras and Bombay.

12.341 hrs.

PUBLIC ACCOUNTS COMMITTEE SIXTY-THIRD REPORT

Shri Morarka (Jhunjhunu): I present the Sirty-third Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1964-65. Audit Report (Commercial), 1966 and Audit Report (Commercial), 1966 relating to the Ministries of Transport and Aviation (Department of Transport

5935 Correction of AGRAHAYANA 8, 1888 (SAKA) Answer to S.Q. 5936

and Shipping) and Works, Housing and Urban Development.

बा॰ राम मनोहर मोहिया (फर्ड्खावाद): मुरारका साहब ने इस रपट में किन किन विषयों पर रहस्य खोलें हैं और इतनी देर क्यों रपट देने में नगी है ?

Mr. Speaker: That will be circulated to Members. I cannot ask him now to read that.

डा॰ राम मनोहर मोहिया: इतना मालूम हो जाना चाहिये ज्यादा नहीं तो कि किन किन विषयों पर इन्होंने रहस्य खोला है ध्रीर किन किन मंत्रियों का रहस्य खोला है ?

12.35 hrs.

CORRECTION OF ANSWER TO S.Q. NO. 298 RE: SUPER BAZARS

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shyam Dhar Misra): Some inadvertent mistakes were made in compiling Annexure I, appended to the Statement laid on the Table of the House in response to Starred Question No. 298 scheduled for reply on the 15th November, 1966. The annexure listed 17 whereas the total number should have been 19. While Serial No. 17, (Super Bazar, Hyderabad), should have been omitted, 3 more department stores namely, at Madurai, Coimbatore and Trivandrum which had come up should have been included. A revised statement showing the names of department stores opened by the 15th of November, 1966 is placed on the Table of the House,

The question, however, had not come up for oral answer,

Sd/- (S. D. MISRA)

STATEMENT

No. of Department Stores opened in Delhi and other places of India and Their names as on 15th November, 1966

Delhi

- 1. Super Bazar
- 2. Apna Bazar.
- 3. Coops.

Bihar

4. Department Store, Dhanbad,

Kerala

- Co-operative Department Store, Ernakulam.
- 6. Consumer Super Market, Kottayam.
- 7. Super Market, Trivandrum,

Madhya Pradesh

- 8. Sahkari Bazar, Bhopal.
- 9. Sahakari Bazar, Indore.

Madras

- 10. Kamdhenu, South Madras.
- 11. Department Store, Tiruchirapalli.
- Co-operative Super Market, Madurai.
- Co-operative Department Stores, Coimbatore.

Jammu & Kashmir

14. Department Store, Srinagar.

Punjab

- 15. Super Market, Ludhiana,
- Co-operative Super Market, Jullundur.

Uttar Pradesh

17. Department Store, Dehradun,

West Bengal

18. Samavayika, Calcutta.

Музоте

19. Department Store, Bangalore.

Shri Hari Vishau Kamath (Hoshangabad): Sir, in regard to item 8 we have got a copy of the statement from the Notice Office; according to your instructions, they are being supmade today:

(Shri Hari Vishnu Kamath). plied to us—I am tired of raising this point again and again. Under Direction 16, this should have been done within 24 hours. I made a request last time perhaps—I have done it umpteen times—that in such cases, just as in other matters it has been accepted already, a statement giving reasons for delay should be given separately. Here, it is stated in the statement

"Some inadvertent mistakes were made in compiling Annexure I . . ."

It is very easy to say that. The correction takes such a long time, more than a month, to correct some inadvertent mistakes. That should be explained. Who have made the mistakes? Who are responsible for this? Has any action been taken against those inefficient persons?

Mr. Speaker: This correction to the answer was given on the 15th November, 1966.

Is it more than a month?

Shri Hari Vishnu Kamath: I am sorry, Sir. It is a few days. Under the direction, the correction should be made within 24 hours. Why was there so much of delay in this?

Shri Shyam Dhar Misra: Obviously this is a mistake of the office. The Secretariat made a mistake . . .

श्री मयु लिमये (मुंगेर): ग्रापकी गलती है, सैकेटरी का मामला नहीं है।

Shri Shyam Dhar Misra: Inadvertently they had put it as 17 stores. It should have been 19. This was a starred question which was not reached; the question did not come up for oral answer. Still the detection was made and I have come with correction. श्री मधु लिसये : मुझे इसपर इतराब है। सचिव का नाम ये क्यों लेते हैं? श्राप कई बार कह चुके हैं कि लोक समा का बास्ता केवल मंत्रियों से है। जब हम लोग सिन का या किसी श्रफसर का नाम लेते हैं तो श्राप हमें रोक देते हैं, लेकिन ये ले रहे हैं। श्रपनी जिम्मेदारी को ये मानें। सचिव पर न थोएं।

ग्रध्यक महोदय : जिम्मेदारी तो उनकी है भीर हाउस उनसे पूंछ सकता है। लेकिन यह कहना कि सैक्टेरिएट में कोई मिसटेक हुई है, इसमें कोई गुनाह नहीं है।

हा० राम मनोहर लोहिया (फर्डखाबाद): जहां से ये सबक लेते हैं वहां इस सिद्धात को मान लिया गया है। मंत्री महोदय को माफ़ मांगनी चाहिये लो:सभा से कि उनके सिचबालय में यह गलत हुई है। यह श्रंग्रेखों के यहां हाउस श्राफ कः मंज में हमेणा हुग्रा करता है। खाल यह कह देने से काम नहीं चलेगा कि सचिवालय में गलता हो गई है। गलता हुई है तो इनको माफी भी मांगनी चाहिये।

मध्यक्ष महोबय: उन्होंने कोरेक्ट कर लिया है। यह कोई ऐसः बात तो नहीं कि

डा॰ राम मनोहर लोहिया: सचिवालय के लिए मंत्रः जिम्मेदार है न ।

Shri Hari Vishnu Kamath: point of clarification. Notwithstanding what he has stated, am I to believe that the Ministers-most of themare not aware of the precise implications of the direction here? They may have read some rules, but they do not seem to have read the directions; I do not think that they have read the directions. Again and again I have to point out this matter and still they are incorrigible. I would like to request you in all earnestness to put your foot down firmly on these matters. . . }

Mr. Speaker: There is a definite direction that the correction should be made within the next 24 hours. Probably the intention is that as soon as the answer is given, the Secretariat and the Minister might look into that to see whether that is the correct answer or something has slipped and correction, if any should be made soon. At least so many days should not lapse between giving the answer and correcting the incorrect reply. Therefore. more care should be taken in future to see that it is done as early as possible and if there is some plausible reason for the delay, that should be explained to the House. (Interruptions).

Shri Nath Pai (Rajapur): You are so mild, Sir.

Mr. Speaker: That is my nature. I cannot help it. I am so made.

12.39 hrs.

PREVENTIVE DETENTION (CONTI-NUANCE) BILL—contd.

Mr. Speaker: The House will now proceed with further consideration of the following motion moved by Shri Y. B. Chavan on the 21st November. 1966, namely:—

"That the Bill to continue the Preventive Detention Act, 1950, for a further period, be taken into consideration."

Out of five hours, three hours have already been taken and two hours remain.

Mr. Umanath:

Shri J. B. Kripalani (Amroha): Before you take up the discussion on this, I have to say something.

I made a speech on this Bill a few days back and unfortunately you were not present. I placed an envelop on

the Table of the House, which envelop clearly shows that my letter has been tampered with. The letter was written to my wife; it was written by me; my name is given on the top; it was written from Hong Kong. I would like to know why my letter was tampered with. When Shri A. K. Gopalan had raised that point, I had rather in a way defended the Government and said that every Government does that and denies it. But I did not know that they would censor a letter written to the Chief Minister of a Province, who belongs to their own Party. I had also drawn the attention of the House to the fact that my telephones were being tapped. I did not know that my own telephone would be tapped when I am talking to the Chief Minister or UP, to my wife. I thought that I was liberal enought to allow my wife to be in the Congress, but I did not know that I could not talk to her without others listening to it.

Shri Tyagi (Dehra Dun): We have also been liberal enough to allow her to talk to her husband.

shri J. B. Kripalani: But I did not know that the authorities and sometimes some people who have enmity with me or with her would bribe the telephone employees there and tap the telephone.

This is the double complaint that I have to make.

Shri N. C. Chatterjee (Burdwan): The Deputy-Speaker who was in the Chair at that time had said that he would place the matter before the Speaker and then action would be taken on that. Was it placed before you?

Mr. Speaker: Yes, I have asked the Home Minister to find out the facts and give me information as to what was happened and why it was so opened. As soon as I get the reply, I shall inform the hon. Member.

5942

Shri S. M. Banerjee (Kanpur): The Home Minister will not be able to answer this. Therefore, I would submit that the Communications Minister should be asked to answer this.

Shri Umanath (Pudukkottai): In this respect I am really envious of the position which Acharyajis wife holds, because she at least receives the letter after it is tampered with. From the 1st to the 10th November, three letters had been written by my wife to me, but I have not received any of three letters. This can be veri-fied from my wife. Therefore, I have said that I am so envious.

Shri J. B. Kripalani: His wife is not a Chief Minister, but my wife is a Chief Minister.

Shri Umanath: That is why I have said that I am envious of that position.

Shri Hem Barua (Gauhati): Is it in order that mention should be made of Members' wives here? Are they a part of the House?

Shri Hari Vishnu Kamath (Hoshangabad): A part of the household, though not of the House.

Mr. Speaker: Order, order. Let us proceed in an orderly manner.

Shri Umanath: While moving the Bill for consideration, the Minister had stated that the Preventive Detention Act had become a normal law. I can understand this position. For a Government, for which the suppression of the democratic struggles of the workers, the peasants. the middle class employees and students has become a normal duty, it is quite understandable that the Preventive Detention Act has become a normal law.

I may give you the latest instance from the hon. Minister's own State, namely Maharashtra, In Bhiwandi. 30,000 powerloom workers had gone on strike and their demand was for the implementation of the shop Act. It was easy for the Maharashtra Gov-

ernment to avert the strike by forcing the Shop Act because it was within their own powers. But instead of doing so, they resorted to the Preventive Detention Act, arrested six of their leaders, and one of the leaders, the secretary of the union, was arrested after the strike was over. Here is a concrete instance Government could have averted a strike by implementing the Shop Act which was within their own powers but instead of doing so and resorting to the normal method, they resorted to the Preventive Detention Act.

Now, I shall give another such instance. The age Board for engineering industries has recommended interim relief. Now, Government have accepted it. In Delhi, many of the engineering concerns are not implementing it, and there is agitation for the implementation of the interim relief granted by the Wage Board. Government have arrested the Secretary of the Union, Mr. Puran Chand when this agitation is going on. Here is also a question where it is within the power of Government to the recommendation implemented so that interim relief could be given to the workers, but instead of resorting to it to avert the agitation, they have resorted to the Preventive Detention Act to arrest the union leaders.

I shall give an instance of how it is being used. Shri Ram Asra is a student leader, who was arrested along with Dr. Lohia recently. Dr. Lohia and others were released. But Shri Ram Asra and two others were arrested under the Preventive Detention Act afresh and sent to a UP Jail. One of the grounds of detention given is that he as the convener of the Action Committee, issued a statement to the press saying that there would be no negotiation till all the students were released and till a judicial probe was instituted by Government. This . is the ground of detention under the Preventive Detention Act-demanding the release of students and asking for a judicial probe into the affair. Is it not very clear that this Preventive

Detention Act is meant for smothering and actually choking the normal demand of the people for a judicial inquiry into certain incidents? Perhaps this was what Shri M. C. Setalvad had in mind when he said at a Calcutta lawyers' meet on 12-10-65:

"The Government is using its dictatorial powers in the discharge of the ordinary functions of Government like preventing strikes etc."

I come to another question to show how the preventive detention powers are being used by Government to subvert the privileges of Parliament. It was my own experience. I am not going into the question on which you have given a ruling. In 1965, during the August session, I was present here in Delhi. I was a detenue parole.

Shri Tyagi: My hon. friend, absconded. While in police custody in the train, he absconded.

Shri Umanath: I do not know what my hon, friend is talking about and what relevance it has. I escaped from jail under the British raj. Does he consider that to be a sin?

Shri Tyagi: Did he abscond or not?

Shri Umanath: I do not want to enter into a discussion with him.

As I said, in August 1965, I was here as a detenu with Shri Nambiar on parole to attend the Supreme Court case. Then I wrote to Shri Nanda, then Home Minister. 'We are going to attend the session on the 16th'. Nanda wrote back to me, 'If you have not returned to your place, you must immediately quit'. Then on the same day, 7th, fortunately for us, we received an order from the Chief Secretary to the Madras Government saying You are permitted to stay in Delhi till the disposal of your case'. Then we sent this order to Shri Nanda, and said that we shall continue to remain here. This letter of the Chief Secretary was sent to Shri the 13th. On Nanda on 15th, what happened? We received a from the same Chief telegram

Secretary saying permission granted to stay in Delhi cancelled; return immediately' What happened between the 13th and the 15th? I am this instance to show how this power to preventively detain is being used to suppress the privileges of Members of Parliament. I am asserting with a full sense of reponsibility that between the 13th and the 15th. Nanda contacted the Chief Ministe: of Madras Shri Bhaktavatsalam, and told him that 'if this permission is not cancelled, they will attend Parliament, which cannot be allowed; so you must immediately send them a telegram cancelling the permission' As said, I make this statement with a full sense of responsibility concerning its veracity that Shri Nanda contacted the Chief Minister and asked him to send us a telegram cancelling the permission so as to prevent from attending Parliament. am I prepared to prove this. reiterate that Shri Nanda did contact the Chief . Minister and prevailed upon him to send a telegram cancelling the permission.

Shri Harish Chandra Mathur (Jalore): Was it under the Preventive Detention Act or the DIR?

Shri Umanath: I am showing how the power of preventive detention is being used for this purpose of subverting the privileges of Members of Parliament.

Then I come to the oft-repeated purpose of this Act, namely, to curb communalism. It is a fact that communal, reactionary forces attacked the bunglow of Shri Kamaraj, political leader of the Congress Party. and tried to assault him. But let us certain other things. not forget In November 1962, when these very communal, reactionary forces attacked our Party office, burnt it and assulted our comrades inside here in did anybody raise a finger? Jagjivan Ram addresses a meeting near our parlimentary party office in 1962, incites the people like anything, calling us traitors, unpatriotic and

[Shri Umanath]

all those things and he goes home and the crowd goes straight to our parliamentary office and attacks. Comrade Gopalan was under threat of assault any minute. Was the power under the Preventive Detention Act used by this Government against these very forces when they resorted to the same arson and assault, which they have extended to Mr. Kamaraj now? They did not use. On the other hand, they called these forces partriotic, elevated these very same forces. And then, instead of using the power of preventive detention against them, they appeased them by using the preventive detention against us and we were sent to jail. So, let us not forget that what you sow you have got to reap, as the Biblical saying goes.

I am saying this because the Government's statement that the power of preventive detention is meant to check communalism and communal forces is not seriously meant.

Some hon, friends were saying that these Left Communists are there, they are Chinese agents, spies and all those things, and so this power is required. I say that they have no moral authority to say that because here is a party which has been nursing a Pakistani spy for the past 15 years in its own head-quarters in Delhi, in the AICC office.

Shri Tyagi: It is sub judice.

Shri Umanath: Here is a party which did not use its power of proventive detetion all these years to check a spy's existence in its own office. What moral right have they got to talk of us as spies and the use of the power of preventive detention to check us, giving us the names of spies and all sorts of slanders?

It is said the power of preventive detention is meant to check arson. It is a fact that in this country in the interior parts, in the countryside, big

landlords are nursing armed bands who commit murders and arson off and on. I would like to know whether this power of preventive detention has been used by the Government for the past so many years, ever since 1950 to put down these armed gangs and to avert their activities.

I take an instance, what the big Jotedars did in West Bengal in April, 1966. The correspondent of the Madras Mail wrote on 17-4-1966:

"The big Jotedars are angry with the Government and the Block Development Offices which had issued levy notices. Their anger found expression in the attacks that were mounted on Block Development Offices, and attempts at burning the levy records maintained by the offices, which, once destroyed, will leave no trace of the levy notices, to the advantage of the big Jotedars."

This is what the Madras Mail correspondent himself saw. The big Jotedars, in order to avoid paying levy to the Government, are setting fire Block Development Offices to destroy office records. Is it not arson pure and simple? I want to know whether in those areas where this thing has been mentioned in West Bengal, the power of preventive detention used by the State Government to put down those Jotedars' activities arson? It was not used. So, all these statements saying that this is meant to put down communalism, arson etc., are all just to deceive the public.

Coming to the question of putting down goonda and anti-social activities, I would like to submit that this Government is more nursing the goondas and anti-social elements than using the power of preventive detention against them, and my witness is the President of the Delhi Pradesh Congress Gommittee. Mir Mustaq Ahmed, himself. Addressing one of the public relations meetings of the Delhi Administration. he made this

statement which was published in Hindustan Times of 20-2-1966:

"There are so many Walcotts in Delhi, whose photographs are published with those Ministers and who take undue advantage of their influence on them....No doubt, goondas are patronised by political leaders who need them during elections to catch votes."

Here is an admission by the Delhi Pradesh Congress Chief himself saying that anti-social elements like walcott are many in Delhi and that Ministers are going along with them and taking photographs. Is this not nursing anti-social elements in this country? Is it a question of putting down anti-social elements and goondas by using the power of preventive detention?

I would like to conclude by saying that the existence of this power preventive detention is very dangerous to the liberty of the citizens, most dangerous to the privileges of this parliament, most dangerous to the of the democratic functioning more opposition and dangerous who ordinary masses conduct democratic struggles, and hence this Act must be scrapped. Otherwise, the Government themselves will be scrapped from the political scene of this country.

श्री विषव नाय पाण्डेय (सलेमपुर) : अग्रज्यक्ष महोदय माननीय गृह-मंत्री महोदय न जो प्रधिनियम. 1950 प्रतिरिक्त प्रविधि के वास्ते जारी रखने के लिये इस सदन के सामने रखा है मैं उसका हार्दिक समर्थन करता हूं और साथ ही साथ में इस बात को समझता हूं कि उन्होंने जो यह विधेयक प्रस्तुत किया है, उसका मरालब यह है कि देश के धन्दर खनतन्त्र, लोकतन्त्र, प्रजातन्त्र चले, कानून की व्यवस्था बनी रहे, प्रराजकता न फैलने पावे तथा का मून की व्यवस्था देश के सामने, संसार के सामने, मुद्दर तरीके से चले। जहां तक मंत्री महोदय का स्वयं का सम्बन्ध है, जिस जिस स्थान पर भी वे गये

हैं, उन्हें घव तक पूर्ण सफलता प्राप्त हुई है, प्रतिरक्षा विभाग में भी सफलता प्राप्त हुई धौर जिस वक्त इन्होंने इस विभाग का भार धपने हाथ में लिया, उस में भी सफलता प्राप्त हुई घौर सफलता की पूर्ण होने की श्राष्टा है, इस के लिये मैं उन्हें हादिक धन्यवाद देता हूं।

12.55 hrs.

MR. DEPUTY-SPEAKER in the Chair!

जिस वक्त यह विश्वेयक सन 1950 में सदन के सामने प्रस्तुत हुआ था, उभ वक्त संविधान बन चुका था तथा उभ के थे। महीने के बाद ही स्वर्गीय भग्दार पटेल, जो लोहपुरुष थे इस को यहां पर लाये थे। वह नहीं चाहते थे कि इस तरह का प्रस्ताव सदन के सामने आवे. लेकिन उन्होंने अपने शब्दों में कहा:—

He stated that he was anxious to see if this matter could be avided, but in the interest of the country and public order in the country he had to move for the passage of the Bill.

उन के बाद भी जिता गृह मन्त्री हुए श्री राजगोपालाचारी, श्री काटजू, पन्त जी तथा नन्दा साहब, वे लोग भी भमय के श्रनुसार इस तरह का विश्वेयक सदन के सामने प्रस्तुत करते रहे, क्योंकि वे सभझते ये कि हमारा जनतन्त्र खतरे में हैं, वह समझते ये कि प्रजातन्त्र खतरे में हैं भीर जब तक देश के भन्दर लोकतन्त्र, जनतन्त्र, प्रजातन्त्र ठीक तरह से नहीं चलेगा, देश का कल्याण नहीं हो मकता है।

गत मास देश में भान्योलनों का तांता बंध गया था, कहीं पर बंध भान्योलन, कहीं पर गय-भान्योलन, कहीं पर साधू भान्योलन कहीं पर छात्र भान्योलन, ऐसा मालूम होता था कि लोग, जो भान्योलनकारी थे, वे चाहते कि कानून भपने हाथ में लेलें, देश के भन्यर व्यवस्था पैदा कर दें, यहां तक कि विध्-वंस कारियों भौर विद्रोह करने वालों की तादाद काफी बढ़ गई। वे चाहते थे कि इस तरह की भराजकता फैला कर राष्ट्र का नास कर

श्री विश्वनाथ पाण्डेव]

5949

दिया जाये, सत्यानाश कर दिया जाये, लेकिन मैं समझता हूं कि राष्ट्र की जो लोकतन्त्रीय सरकार है, उसका यह पूनीत कर्त्तंब्य होता है कि राष्ट्र में प्रजातान्त्रिक तरीके से कानुन की व्यवस्था करे, जब देश के ग्रन्दर ग्रराजकता फैले, उस का कर्तव्य होता है कि ग्रराजकता को सख्ती से हटावे ग्रौर देश के ग्रन्दर एक शान्त वातावरण पैदा करे। यह सही है कि देश के ग्रन्दर कुछ कानून ऐसे हैं, जैसे प्रिक्रिया संहिता है, दंड संहिता है, जमं करने वाले इन के श्रन्दर भी श्रा सकते हैं, लेकिन इन का प्रोसीजर कुछ भिन्न है। इसी लिये जो यह कानून बनाया है. इस को परमानेन्ट नहीं बनाया है. इसको ग्रभी स्थायी रूप नहीं दिया है, कुछ समय के लिये ही उचा है ग्रीर यही कहा गया है कि तीन वर्ष के लिये ही इस को बढा दिया जाय। यदि राजनीतिक दलों के लोग, देण को जो चलाने वाले लोग हैं. विरोधी दल के लोग, चाहते हैं कि इस तरह का कानुन देश के भ्रन्दर न रहे, तो उन का भी यह कर्त्तत्र्य हो जाता है कि देश के ग्रन्दर शान्ति पैदा करने में सहयोग दें। जब वे सहयोग करगे, तो मैं समझता हूं इस कानून के भ्रन्दर कोई गिरफ्तारी नहीं हो भकती है. कोई नजरबन्द नहीं हो सकता है।

में ब्रापके सामने कुछ ब्रांकड़े प्रस्तुत करना चाहता हूं, जो कि गृह- मंत्रालय से मुझे मिले हैं--

"Statistical Information regarding the working of the Preventive Detention Act, 1960."

इस के छठे पट्ट पर झंकित है कि 516 ब्रादमी जो गिरफता । हए वे वायलेंट एक्टीविटीज के कारण, जिन्होंने हिंसात्मक कार्यवाही की थी, उनकों गिरफतार किया गया, 65 भ्रादमियों को गुण्डाइञ्म के कारण, गण्डागदीं करते थे, गिरफुतार किया गया, जो डकैतों को शरण देने थे, बदम मों को, जो लुटमार करते थे, उनको

ग्रपने घर में छि गते थे, ऐसे लोगों की गिरफतारी की संख्या 5 है। इस लिये मैं यह कहना चाहता हूं कि इस कानून का कभी दुरुपयोग नहीं किया गया स्रौर मैं समझता हुं कि इस जनतान्त्रिक सरकार ने, जिसकी जिम्मेदारी सब को सुरक्षा प्रदान करने की है इस कानुन के श्रन्तर्गत उन्ही लोगों को गिरफ-तार किया, जो इस दायरे में भाते थे। देश के सामने ग्रब भी संकट है। पाकिस्तान का संकट है, चीन का संकट है, नागालैंड की समस्या है, मीजों की समस्या है, इंस्ट पाकिस्तान की समस्या है, जो जयचन्द हमारे देश में हैं उन की समस्या है। इन समस्याग्नी को हल करने के लिये यह स्रावश्यक है कि तमाम देश के अन्दर एउ ऐसः कन्त हो या इस तरीके का माप दंड हो, इस तराके के दंड की व्यवस्था हो जितके ग्रन्दर जो जयचन्द हों. जो ग्रराजकता फैलात हों, घृणा पैदा करते हो, विद्रोह पैदा करते हों भीर हिसात्मक प्रवृत्ति फैलात हों, समाज विरोधी तत्व हो या समाज विरोधी तत्वों को प्रश्रय देते हों, उन के प्रति कड़ी कारवाई की जा सके, भीर जिस कान्त की प्रविध बढ़ाने के लिये गृह मंत्री महोदय ने कहा है उस में इस का सभावेश हो।

13 hrs.

यह बात सही है कि उस कानून का दुरुपयोग नहीं होना चाहिये । साथ ही हम लोगों में से बहुत से ऐसे लोग हैं सदन में जो चाहते हैं कि गोहत्या पर रोक लगाई जाये, राष्ट्र में गोहत्या बन्द हो, नेकिन हम सीग ऐसी परिपाटी नहीं चाहते जिस के माध्यम से इस तरीके के प्रदर्शन हो , इस तरीके की एक क्रान्ति हो, इस तरीके का विरोध हो, जिस में कि बसें जलाई जायें, सरकारी सम्पत्ति लुट ली जाय, रेलें गिरा दी जायें **भौ**र बहुत से लोग जो हैं उन के धन ग्रीर जन का नाश हो । इस से देश का कोई फायदा नहीं हो सकता है। हम लोग शान्तिमय तरी के से प्रजातन्त्र के धन्तर्गत, जो कि संविधान के द्वारा हम को मिखे हैं. प्रपने विचारों को

रख सकते हैं सरकार के सामने, और सरकार का बुनियादी कलेंग्य है कि वह उन को मान मान ने ।

मैं इस के साथ साध माननीय मंत्री महोदय से एक प्रार्थना भी करना चाहता हं। यह विधान कठोर है। यह विधान उसी वक्त लाग किया जाना चाहिये जब उसकी त्रावश्यकता हो । मंत्री महोदय बहुत विवेकशील व्यक्ति हैं ग्रीर मैं समझता हं कि वह बहुत संयम सं भौर उचित तरीके से इस कानून को काम में लायेंगे तथा उहीं के प्रति इस का इस्तेमाल करेंगे जिन के विरुद्ध ऐसा करना श्रावश्यक होगा। वह इस कानन के भ्रन्तर्गत उन लोगों पर भी नजर रक्खें जो काला बजार करने के लिये मशहर हैं, जो गृंडागिरी के लिये मशहर हैं और तस्कर व्यापार में मशहर हैं क्योकि में समझता है कि राष्ट्र के ग्रन्दर सब से समाज विरोधी तत्व यहीं हैं। ऐसे समाज विरोधी तत्वों के विरुद्ध इस कठोर कान न का उपयोग किया जाना भावश्यक है। यदि ऐसा किया जायेगा तो सरकार के प्रति. इस राष्ट्र के प्रति भीर इस जनतन्त्र के प्रति लोगों की भावना ग्रन्छी होगी । मंत्री महोदय ने जो विधेयक इस समय सदन के सम्मख प्रस्तृत किया है, मैं समझता हं जितने भी माननीय सदस्य हैं वे एक स्वर से इस का समयन करेंगे क्योंकि इस में किसी का ग्रहित नहीं है। जो बराई करेगा, देश के हित के खिलाफ काम करेगा, हिसात्मक कार्रवाई करेगा, ममाज विरोधी कार्रवाई करेगा उस के ही खिलाफ इस कानन का इस्तेमाल हो सकेगा।

इन गब्दों के साथ मैं इस विधयक का हार्दिक समयन करता है।

Shri S. M. Banerjee: Mr. Deputy Speaker, I rise to oppose this Bill. The Government, I feel, could not run without the help of the DIR, AIR and the PD Act. We were told right in the beginning that it was a tem-

porary measure and that when the atmosphere of hatred and disaffection was not there and people behaved properly, this Act would not be necessary. Even today, when elections are fast approaching this is the last session -and all the political parties will go to the people and ask for their votes, even today some political leaders are behind the bars under the PD Act, In July, 1966 a call was given by all the left parties for the U.P. bandh. Five leaders Shri Shiva Narayan Sahay of the Republican party, Shri Raghunath Singh, a student leader of Kanpur, Shri Shyam Misra of the SSP, a student leader of Kanpur, Shri Anand Madhava Trivedi, a left communist leader and Babu Badre, one of the secretaries of the SSP were put behind the bars under this Act. The charges against them were proved to be utterly false and fabricated and ultimately without giving them an opportunity to go before the review committee, they were released by the U.P. Government as they were afraid that the High Court Judges pass some strictures against the executive on their habeas corpus petitions which were pending them. So, they were released unconditionally on that day. Even today when their is no student agitation in U.P. one of the leaders who nothing to do with it. Shri Ram Swarup Misra, a left communist leader, is behind the bars and I would request the hon. Minister to order an enquiry into the wrongful detention of such political leaders.

On 12th July a strike took place and all the establishments were closed. After that they started persecution of the leftist parties. Even today the U.P. jails are full of even minor students; some of them cannot even be regarded as teenagers as less than 13. Charges of violence, looting and aroson were levelled against them. Any person with a little imagination could know that these detentions were resorted to only to take political vengeance against leftist parties. When some left com-

[Shri S. M. Banerjee]

munist leaders in Kanpur could not be arrested under this Act, they were arrested under sections 332 and 333 of the Cr. P. C. and I.P.C. on charges of fighting with the police and beat-One of my ing the police officials. good friends, Shri Mahadeva Kaithan is behind the bars in Kanpur; he could not be arrested under the PC Act but was arrested under the various provisions of the Cr. P.C. If anybody is responsible for lawlessness in the country it is this Government. The Government wanted to control the student unrest with the help of lathi and tear gas and steel helmeted P.A.C. I am sure a day will come when the Government will have to realise that ballots are better than bullets and that bullets could not check movement. What happened in Bengal? 35-36 men, some of them boys, were killed. But there was another movement after 15 days. The leaders were arrested even earlier but the movement could not be stopped. In U.P. about 6,000 were detained, some of them under the P.D. Act but July was a full success. What happened in Bihar, Punjab and The so-called mighty Gov-States? ernment, a puppet of the American imperialists could not check movement with the help of either the DIR or the PD Act or with the help of lathi or bullets. The day is fast approaching now. The responsibility for the starvation of millions in this country rests solely on this Government and so the starving people will rise and try to overthrow this Government. I warn this Government that the line between hunger and anger has become thinner and once they meet, then to amount of Preventive Detention Act or the DIR or other provisions, the various other provisions of law, 'or the bullets can save the situation.

May I quote certain figures from the statistics supplied to us by. the Home Ministry? The number is in-

creasing every day. In Uttar Pradesh, the number of detenus released by the Government suo motu is 90. Why suo motu? Why should the Government release them suo motu? cause it was known to them that this Preventive Detention Act was used indiscriminately, wrongfully, and so they would have appealed or moved habeas corpus in the high courts. So, they were released suo motu. Everytime they are detained wrongfully; they are not tried in a court of law, in this lawless law, and when there is pressures from the people, when cases are moved in the high courts and the Supreme Court, the highest judiciary in the country, then they are released suo motu. So, I feel that this House They want should reject this Bill. three years more, and for what? For checking blackmarketing, for checking hoarding, for checking profiteering for fighting external aggression? When there was external aggression. all sections of the people, whether they had faith in this Government or not, united like one, man and it is shameful on the part of the Government to say that this law is needed to control all those who may have committed disloyalty. My hon, friend Shri Umanath has quoted the instance of the spies. They were not members of the Left Communist or the SSP or any other Opposition party. They were the members of the ruling party. the Congress Party, and one of them was supposed to be the office secretary sitting in Jantar Mantar, Road in the AICC office, who should have been detained. It is those people who pass on various important papers connected with the Farakka barrage to Pakistan through the Pakistan Embassy. It is no secret. A very responsible Congress member from West Bengal was involved, and everything done under his patronage. When the resignation of that hon, Member of this House was demanded, there was a furore in this House, and it was said, "No, no." Later on, it known that all these things were being done with the connivance of a big leader. Even today, I am making this statement, that this particular gentleman who is also a Member of this House, is the big boss of West Bengal, and he should have been arrested under the Preventive Detention Act long ago if really the Government wanted that this spy ring headed by Suil Das and Mohit Chaudhuri should be unearthed. I do not want to say much about it, because the case is sub judice.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri S. M. Banerjee: I shall comclude within two minutes, Sir. I may also invite the attention of the hon. Home Minister to the various agitations that are going on in the country; and also in the Hindustan Aeronautics, Ltd., Kanpur, where 80 men have been sent out from service; some of them were detained under the Preventive Detention Act, but later on, it was changed to section 151 and Home other provisions. The hon. Minister was our beloved Defence Minister till recently. I would appeal to him. Kindly see that these detentions, the detention of these 80 workers in Kanpur not only under the PD Act but under various provisions of the law, even after the withdrawal of the strike, are repealed, and the people released here and now. They have been dismissed from service and the cases are going on against them.

Then, at Port Blair, some Government employees who were staying in their small huts, under the orders of the Commissioner, are being evicted today. Their leader, Mr. Prasad, is behind the bar. He has gone on hunger-strike, and he was detained, I am sure, under this hated Preventive Detention Act. Today, the whole of Port Blair is on fire, and the Central Government employees and other local body employees are agitated against the eviction ordered by this all-powerful Commissioner who has the patronage and support of the Home Minis-

try, and who tried to arrest every one there.

With these words, I request the hon. Home Minister not to pursue this Bill: let it be withdrawn. There are various provisions today under the Criminal Procedure Code, and the under which all those people who are committing crime could be dealt with. Today, they may pass it here; under the Preventive Detention Act, Opposition members may be detained; we do not bother about it, but if you pass the Preventive Detention today, I am sure the people of country who hate the Preventive Detention Act are going to pay them back in the coming general elections.

Shri Basappa (Tiptur): Mr. Deputy-Speaker, Sir, it is admitted on all hands that it is an extraordinary Bill. It is very unfortunate that it has become the normal law of the land. But the extraordinary situation in which we are living and the difficult law and order position makes it clear that this has to be continued in spite of our differences. The very fact that Shri Umanath argued this case so ably for the abolition of this measure shows that the powers under the Preventive Detention Act must be extended in a larger measure to round up the goondas and blackmarketers and anti-social elements, the communal elements, and so on. Of course he was pointing out that there was some discrimination here and there made. and that it was not used properly in one or two cases like that. But on the whole, the very arguments advanced by him show that this power should be extended. Nobody would say that it is a good piece of legislation, but it has become a necessary evil. I would call it a necessary evil. necessary because the present climate of violence that is prevailing in the country makes it necessary and also it is the various agitations that have been going on-the linguistic fanaticism that we are seeing today, the student agitation, the cow protection agitation and the steel plant issue-

5958

[Shri Basappa]

that have made this necessary. Hereafter, the border issues and also the water disputes and other things may be coming up in this country, and they have to be handled properly. There are bound to be very big agitations and therefore, if people take the law into their own hands, then, such a Preventive Detenton Act becomes necessary.

It has been noticed that there is so much hoarding going on. The food situation is very acute and there are blackmarketers, and there is profiteering going on, and there was the conflict between us and Pakistan, and China, and there is also espionage work going on and there is also a lot of sabotage going on. So, in order to prevent all these things, it has become very necessary. And to prevent the activities which are very, very prejudicial to the defence of India or civil defence or to public safety, order, maintenance of supplies and servicesfrom all these points of view-it has become a necessary evil; though it need not be very much welcomed, the present situation, extraordinary situation, has made it very necessary.

In order to see that this Act is properly implemented, certain assurances and safeguards have to be provided and I think the Government will always take care to see that these safeguards are maintained scrupulously. For example, there is a fear that the coming general elections may not be free and fair. But to make it free and fair, it has become necessary; we do not know what these anti-social elements will do and in what manner they are going to sabotage this general election and therefore, from that point of view this has become a very necessary thing. There is apprehension expressed that it will be used against political parties and Opposition Members. They need not take it that way. All anti-social and antinational elements, whether they belong to Congress or other political parties, will have to be rounded up. It is expected that this power would be used discriminately and not misused. A few cases of misuse have been pointed out. I understand it. I myself brought to the notice of Minister that it has been misused in a particular case in Bangalore, There is ample proof and even the Mysore Government have written letters. It was done under some misapprehension and those facts were found baseless. They must rectify it. I had written to Nandaji and also to Chavanji, but I have not received any reply. It high time they attended to these things quickly so that justice may be done. On that ground I do not say that this Bill should not be passed. In a big country like ours there are bound to be a few cases of misuse. It is up to us to point them out-as I have done -so that it may be used in a proper manner. I hope the Deputy Minister will take note of what I have said. If injustice has been done to any party, it must be rectified quickly.

The opposition members said that the ordinary law of the land would be sufficient. But I ask, what is the use of rounding up a man after he has burnt everything or removed the fish plates and after hundreds have died as a result of the train collapse? The ordinary law comes into operation only under those circumstances. It is necessary that they must take precautionary measures and for that some people will have to be arrested earlier. In every case there wil be a judicial scrutiny. If it is pointed out there that what has been done is not right, he will be released. The advisory committees are also there. The only thing is they must function effectively. For that we must tell the Government to take the necessary steps in the matter.

Mr. Chatterjee—he is not here now—said the Home Minister adopted a cavaller attitude in bringing this Bill whereas Sardar Patel spent sleepless nights over this Bill. That is not correct. Mr. Chavan also must have thought a hundred times before bring-

ing this Bill. Let us hope when agitations take place, he will handle them properly and will not not use this power indiscriminately. There are apprehensions even in Mysore about the Goa opinion poll and on the border issue. I hope Mr. Chavan will take proper measures to establish a more cordial relationship between one State and another. I hope his actions will give greater confidence to the people at large.

The opposition said it is almost a police raj in this country. I say that our country enjoys more freedom than any other part of the world. opposition have been given opportunities to voice their both inside the House and The Press enjoys a lot of privilege. So, it cannot be called a police raj. As a result of discontentment and dissatisfaction prevailing in the country and because external and internal threats are increasing, anti-social elements will not allow this country to progress. The opposition criticise the Government to such an extent that the image of India is tarnished in other parts of the world. From all these points of view, it is necessary to have this Act. It is for the opposition to so modify their actions that this Act will not be necessary. But so long as the situation continues as it is today, in my opinion this Act must continue to remain on the statute-book.

श्री ज्या॰ प्र॰ ण्योतियी (सागर):
उपाध्यक्ष महोदय, मुझे कोई बहुत मुख नहीं
होता है इस बिल का समर्थन करते वक्त
लेकिन देण की वर्तमान स्थिति को देखते
हुए यह प्रावश्यक है कि इस तरह का बिल
शस किया जाये भीर प्रिवेटिव डीटेंशन
एक्ट की भवधि बढ़ायी जाये। इस बिल की
वर्षा करते वक्त सरदार पटेल की बात कही
गई भीर कहा गया कि उन्हें दुख था। इस
बिल को पास कराते वक्त उन्हें तीन रात नींद
नहीं ग्राई थी। सीभाग्यवक्ष इस सदन में
ग्राज वही दल सत्तास्व है जो दल कि सरदार
पटेल की विरासत का हकदार है। इस दल

को भी हम को भी, हमारी सरकार को; भी कोई सुख नहीं है इस बिल को पास करने में। लेकिन द्वाज जैसी स्थितियां हमारे चारों तरफ इस देश के अन्दर हैं उन स्थितियों को देखते हुए मैनहीं समझता कि कोई भी समझदार आदमी यह कह सकता है कि इस बिल का पासे किया जाना, इस एक्ट की प्रवधि बढ़ाया जाना किसी तरह से भी ग्रीचित्यपूर्ण नहीं है। मैं देखता हं कि 47-48 के पश्चात इस देश में जा हवा थी उस हवा में शांति ग्रार व्यवस्थाकी बात कुछ मजबृत हो गई थी लेकिन इन दो वर्षों के ग्रन्दर जो प्रशांति ग्रीर जो बदतमीजी के बादल इधर उधर उमडे हैं उन्हें देखते हुए मैं कहता हूं कि अगर 50-60 में इस बिल की ग्रावण्यकता थी तो श्राज तो स्रोर ज्यादा स्नावस्थकता है। यह सही है कि इसे तरह के कानून का दुरुवयान नहीं होना चाहिए। यह निष्चित है कि इस तरह के कानन का उपयोग किसी दल, किसी ् राजनीतिक पार्टी को बबाने के लिए नही होना चाहिए। इस बिल का मंशा भी यह नहीं है। यह बिल तो उन प्रराजकतावादी क्षत्वों को दबाना चाहता है, इरैडिकेट करना चाहता है। उन्हें इस देश से जो कि जगह जगह तोडफोड का वातावरण निमित करते हैं. जो कि ग्राशांति चुपके चुपके फैलाना चाहते हैं, जो कभी विद्यार्थियों में बंस जाते हैं भीर उनके दिमाग में कोई ग्रनवंशित वात डालकर उन्हें उत्तेजित कर देते हैं, जो कभी धर्म के, शांतिप्रिय लोगों के बीच में धंस जाते हैं ब्रीर तोड़फोड़ के काम कर गजरते हैं। मै समझता हं कि यह बहुत भावश्यक है कि इस तरह के तत्वों से देश को सरक्षित रखने के लिए यह मजबूती का कदम उठाया जाय।

इस बिल की चर्चा के दरिमयान में कांग्रेस दफ्तर तक की बात कहीं गई। एक प्रादमी की बात का बहुत बहुत जिक्र किया गया। बाहर के तत्वों का इस देन में इस तरह धंस जाना ग्रीर कांग्रेस दफ्तर तक में पहुंच जाना तां इस बात की बकरत को

[श्री ज्वा• प्र• ज्योतिषी]

भीर जोरदार बतलाता है कि इस तरह का कानून हम बनायें जिससे कि इस तरह के इन्फिल्टेटसं, अराजकतावादी और देशदोही तत्वों का दमन किया जा सके, उन्हें चेक किया जा सके ग्रांट उन के ऊपर शावश्यक कार्यवाही की जा सके। तो मैं यह महसूस करता हं कि इस देश की स्थिति पिछले दस पन्द्रह वर्षों की अपेक्षा आज अधिक बिगडी हुई है। मैं जब रेलवे की दुर्घटनाओं को देखता है या जब भण्टाचार के क्षेत्र में लोगों की वेडंसाफी की कार्यवाहियों को देखता है, होडिंग वगैरह की, तो यह समझता हं कि यह ब्रावश्यक है कि शासन के हांथों को ग्रीर ग्रधिक मजबत बनाया जाय। यह कानन ग्रजान्तिवार्दः. बेइमान ग्रांर ग्रराजकताबादी तत्वों के दमन के लिये हैं। इस लिये मैं इस का समर्थन करता है।

चनाव के दर्शभयान निश्चित रूप रे यह किसी दल विशेष को दबाने के लिये नहीं, बल्कि देश में एक ग्रम्छा वातावरण कायम रखने के लिये है ताकि कोई दल तोड़ फोड़ की कार्यवाहियों में दिलचस्पी ले कर एक स्वस्य चनाव को रोक न सके, इस दिशा में इस का उपयोग होगा, तो मैं उसे सद्पयोग मान्गा। वह दृख्पयोग नहीं हो सकता। इस कानून में स्वयं ऐसी व्यवस्था है कि एक कमेटी के द्वारा रिवीजन होता है. जो इस बात को सफगाई देती है कि इस कानन का दुरुपयाग न हो । मैं होम मिनिस्टर साहब का ध्यान इस ग्रोर ग्राकषित करूंगा कि यह देखें कि निश्चित रूप से कोई निर-पराध व्यक्तिको इस कानन के शिकजे में तकलीफ़ न उठानी पडे।

में इस प्राज की स्थिति में जब कि पूर्व प्रीर पश्चिमी सीमाधों पर दृश्मन जमा हुमा है ग्रीर ग्रनेक ग्रराजकताबादी तथा देश में इट-फूट फैलानेवाले द्रोही तत्व दृधर 33र जिस तरह से कार्य कर रहे हैं, मैं इस कानून की विशेष प्रावश्यकता समझता हूं। मुझे
प्रेरोसा है कि सरकार इस तरह का प्राश्वासन
लोगों को दे सकेगी कि इस का दुरुपयोग
नहीं किया जायेगा और किसी दल विशेष
के दसन के लिये नहीं, वस्त् देश में शान्ति
और व्यवस्था वस्त्ये रखने के लिये ही इसका
उपयोग किया जायेगा।

इन विचारं के साथ माइन का समर्थन करता है।

Shri C. K. Bhattacharyya (Raiganj): Mr. Deputy-Speaker, Sir, I heard the two speeches, one by Shri Umanath and another by Shri S. M. Banerjee accusing the All-India Congress Committee, about the arrest of one characterised as a Pakistani spy. I believe they know or they should have known that a similar accusation was made against the AICC by Shri Suren-Dwivedy in one of his speeches and the Secretary of Shri Dwivedy's party in Bengal published that speech in a book form and also broadcast it. The result has been that these persons who are under trial have brought two cases. One is pending in the High Court. This is contempt of court case. They wanted it processed against both Shri Dwivedy and the Secretary of his party, but the Judge allowed process against the Secretary and not against Shri Dwivedy because he may not be responsible for the publication of speech. There is another case, defamation case, in the criminal court on the same count. So, when refer to such things I believe should have paid some respect for the court processes on the same charges that they made and on which these two cases have been brought, one in the High Court for contempt of court and another in the criminal court for defamation. I do not understand why they ignore these processes and go on making references at random on charges which have not been proved.

5964

accusation they against the Government was that the Government went on running its administration on bullets and all sorts objectionable methods. At the same time, they paid compliment to the judiciary saying that all the hope is pinned on the judiciary. At least that compliment ought to be paid to this Government, that the Government has at least set up such a judiciary which does not hesitate to put down what it thinks are wrong processes of the Government or whenever it feels that the Government has erred in any matter. This is set up by the same administration which is answerable to this Parliament and runs this Government. do not understand why when condemn this Government they not admit this much that the Government has at least set up such a judiciary of impartiality which is beyour doubt even according to them.

Shri Nambiar (Tiruchirapalli): We want that that benefit must at least be given to the accused. We do not mean that everything is pucca there, At least that benefit must be given. Even without that, even without a reference to the court, why do they arrest us and put us in jail for long periods?

Shri C. K. Bhattacharyya: I have done nothing except requesting my hon, friends to be respectful to the judiciary which they characterise as impartial. I have done nothing more not have than that. That should brought my hon, friend, Shri Namoiar on his legs.

There is a complaint that this Bill can be used against political parties. That is also not based on reason. As things appear at present, there is no political party in India which can pose a threat to this Government or the party that runs this Government. The party concerned can defeat the other political parties in the open ground of competition by appealing to the people. Why should they resort to extraordinary laws in dealing

with other political parties? should that suspicion be in their mind regarding this Bill? I would request my hon, friends to check up and they will find that even the Press of the country has had occasion to demand that this law should be applied to certain sections of people. Editorials have appeared in papers demanding that this Preventive Detention Act should be applied against certain categories of people and certain types of characters. Even for that this provision is necessary. Its necessity is not contested by anybody.

the question is, my friends doubt whether its application is properly guided or not. In that matter, I believe they may rest content by depending on the Home Ministry and of India who run the Government this administration. So far as 1 am concerned, in deference to the wishes of my hon, friends who have criticised the Bill and who have expressed . their suspicion about the objects with which this Bill is being taken through the Parliament, I request the hon. Home Minister to make it a point and to impress it upon the State Governments that in any case in which the provisions of this Bill are brought into effect the Minister must himselt check up and it should not be left to the local police officer to report and on that report steps to be taken. Even when it passes through the highest administrative machinery it still remains to be checked up by the Minister. This is an extreme measure; there is no doubt about it. When it is applied, if it is checked up by the Minister in the first instance and then it goes to the Advisory Committee, I believe, any apprehension of misuse of this measure will be removeď.

This provision may be necessary, particularly, in the border areas. In the border areas the police officers have to deal with very difficult things. But at times they get themselves entangled in things which are not proper for them. This is within own experience. I know even honest

[Shri C. K. Bhattacharyya]

people suffer when they try to check the angularities and idiosyncrasics and other things of police officers who go wrong. I would like to make one suggestion to the Home Minister, In the areas on the Indo-Pakistan border these police officers who are posted should not be allowed to take root. It should be made a general rule that these officers should not be given a tenure for more than a year. If this is done, any apprehension of the misuse of this Bill on any count will be relieved to a large extent. I hope the Home Minister will kindly look to it. This measure is necessary under present circumstances. While he gets this measure through, let him also be guided by the experience that we have got of things happening in this country and things which require his attention and the attention of this Government.

जी तुसकीदास जावव (नादेड़):
उपाध्यक्ष महोदय, यह प्रिवेन्टिव डिटेंशन
ऐक्ट की प्रविध बढ़ाने के लिये जो विधेयक
समा के सामने प्राया है उस को सपोर्ट करते
हुए यह भी कहना पड़ता है कि देश के प्रन्दर
इस कानून को बार बार लागू करने की
गरज पड़े तो यह कोई बहुत ठीक बात नहीं
है। लेकिन कई बातें ऐसी होती हैं जिन
को करने की इच्छा दिल में न होते हुए देश
के भले के लिये, सुव्यवस्था को रखने के
लिये, प्रपनी ड्यूटी घषवा धमं समझ कर
करना पड़ता है। इस कानून की मुहत
एक्ट करने सम्बन्धी को विधेयक प्राया है
उस को देख कर मुझ को ऐसा ही लगता है।

यदि देखा जाये तो इस प्रिवेन्टिव डिटेन्शन ऐक्ट के नीचे 1.10.63 से 30.9.66 तक के जो धांकड़ें दिये गये हैं उन से पता चलेगा कि कुल 586 लोगों को पकड़ा गया है। 516 फार वायोलेन्ट ऐक्टिविटीज, 65 फार गूंडाइज्म ध्रीर 5 फार द्वारवरिंग इकायेट्स। बायोलेन्ट ऐक्टिविटीज के लिये जो 516 मोग एकड़े गये हैं उनमें से 120 सो बिहार

के हैं और 318 वेस्ट बंगाल में । इन दोनों प्रान्तों में ही ज्यादा से ज्यादा वायो-लेक्ट ऐक्टिविटिज हुई हैं। इस के माने यह भी हां सकते हैं कि इन दो प्रान्तों में गरीकी ज्यादा है, बेरोजगारी है, मुखमरी है। खौर जो लोग इसका ऐडवान्टेज लेना चाहते हैं उन को सहुलियत होती है। यह हमारी होम मिनिस्ट्री का काम है कि वह ला ऐंड झार्डर देश में रक्खे, सरकार के जो दूसरे डिपार्टमेंट्स होते हैं उन का भी फर्ज हो जाता है कि यहां पर ऐसी स्थित न रहे जिस से बायोलेन्ट ऐक्टिविटीज को बढ़ाने वाला जो एलिमेंन्ट उसको सहायता मिले।

इस के बाद यह देखिये कि मम्बर श्राफ, पर्सन्स डिटेन्ड फार रीजन्स कनेक्टेड विष सेक्झन 3 (1) (ए) प्रर्थात मेन्टेनेम्स बाफ सप्लाइज ऐंड सर्विसेज एसेन्शल ट वि कन्यनिटी,72 है 1586 लोगों में से 72 लोग इस तरह के कामों में पकड़ गये हैं जैसे कि उलैक मार्केटिंग है, या एसेन्शल सप्लाइज में कम ज्यादा करने की बात है। सच पुछा जाय तो यह वायोलेन्स से भी ज्यादा खतरनाक चीज है, ग्रगर इस में गरीब लोगों के मरने का कारण हो जाता है। कल प्रखबार में एक बड़ी फोटो भाई यू॰ पी॰ की कि एक बच्चा रोता है ग्रीर उस का बाप मरण शैया पर पड़ा है। उस को देखकर किसी भी इन्सान का दिल हिले बगैर नहीं रहेगा। ऐसी स्थिति में जो लोग भ्रष्टाचार करते हैं, ब्लैक मार्केट करते हैं या प्राइसेज बढाते है, उन के ऊपर भी इस कानून का ज्यादा से ज्यादा इस्तेमाल होना चाहिये।

दूसरी बात यह है कि सरकार की दृष्टि से देशवाहियों के लिये, चाहे वह किसी भी पार्टी के हों, एक जरूरी चीज है। जब हम ने कांस्टीट्यूशनली तय कर लिया है कि डिमान्नेसी से ही कांई चीज बदलनी है तो लोगों को समझाना है, कोई

मसेम्बली हो, कोई कौन्सिल हो, पालिया-मेंट हो, पब्लिक मीटिंग हो, कि द्रापस में विचार कर के ही कोई चीज हम लोगों को समझायें। प्रगर न समझें तो ज्यादा से ज्यादा मैंजारिटी प्रपने साथ करें। तब भी न हो तो दूसरे रास्ते हो सकते हैं जैसे उपवास होता है, इम्मोलेशन होता है, जैसे कि वियतनाम में हुन्ना, लेकिन उस से ध्रागे जा कर हिंसात्मक चीज करने से कोई चीज बदलती नहीं है। यह दुनिया का इतिहास है। रूस ने 1917 में रिवोल्युशन किया, वह रूस भी ग्राज इस रस्ति पर ग्राया है कि हिंसा से काम नहीं चलता दूनिया में। म्राज कोई भी पार्टी हो, छीटी या बड़ी, चाहे कैपिटलिस्ट हो या समाजवादी, वह इसी रास्ते पर ब्राती है, ब्रीर हमारे जैसे पालिया-मेंन्ट के मेम्बर, ग्रसेम्बली के मेम्बर, या पार्टी का जो प्रोग्राम है वह भी इसी रास्ते से चलता है कि ग्रगर कोई चीज करनी है तो बहु हिंसा से न बदले, यह हमको देखना है।

धाज देश में जो कई तरह की चीजें चलती हैं उन को देख कर बड़ा दु:ख होता है। बह बड़ी खतरनाक चीजें हैं श्रीर श्राम जनता को उन को मुलझाने में, विचार करने में, बड़ी तकलीफ होती है । क्योंकि जानकार, नोगों के सामने जाने वाले ग्रौर लोगों के सामने जा कर समझाने वाले लोगों की जब ऐसी प्रवृति होती है तब लोगों के मन में यह विचार होता है कि प्राखिर सच्ची चीज कौन सी है। मैं उदाहरण के लिये बतलाता हं कि जब रेलों के ऐक्सिडेंट होते हैं तो पुराने समय में उन के लिये कानून जैसी चीज नहीं थी, कोई लेजिस्लेचर नहीं था, कोई समझाने वाला नहीं था कि भ्रापस में मार पीट करना, लुटना या इस तरह की प्रवृति रखना कोई भ्रच्छी चीज नही है। लेकिन भाज कल तो ऐसी बात नहीं है। भाज कल तो इस को बतलाने वाले लोग मीजद हैं। इसी तरह से 7 तारीख को यहां को

चीज हुई उस से मुझको बड़ारंज हुन्नाजव मैंने सुना कि जिन लोगों का दिल इस दुनिया में लिप्त नहीं है, जो दनिया से डिटैंड्ड लोग हैं, जिन को दुनिया के लिये कोई घाटै-चमेंन्ट नहीं है ऐसे साधु सन्तों का उपयोग यहां पर किया गया। साधु सन्तों का यह कहना कि गोवध बन्द हो, तो समझ में भ्रा सकता है, वह मोर्चा निकालें, डेलिगेशन लेकर घायें यह सब भी ठीक हैं , लेकिन इस से घागे जाकर बिनाकपड़े पहने हुए साधुओं का मोटर मादि जलाना, नंगे लोगों का यहां भाना और प्राइम मिनिस्टर के बंगले पर जा कर उन के सामने प्रदर्श करना, इस इस से मुझे बड़ा दुःख हुन्ना। दुनिया के भ्रन्दर डिमाकेमी के भन्दर ऐसी काई चीज कभी नहीं हुई। प्रखाबार पढ़ने से तो मुझे ऐसा लगता है कि दुनिया हम पर हंसती है। इस लिये जहां पर भी हो सके इस तरह की चीजों को रोकना हमारा काम है।

हमारे यहां भ्राज कल हवा ठीक नहीं है। जितनी भी कार्यवाहियां ग्राज हो रही हैं, कहीं पर भी कोई झगड़ा होता है तो हमारा कानून है कि हम समझा कर लोगों को शान्त करें। लेकिन में ने देखा कि माज जो जनता के नुमाइन्दं ग्रपने को कहते हैं, हिन्दुस्तान के पालियामेंन्ट के सदस्य, हिन्दुस्तान की डिमाकेसी के मन्दिर के नुमाइन्दे भी जा कर मैसूर में रेलों पर बैठ कर गाड़ियों को रोकते हैं। जब उनके फोटों भाते हैं तो हम को भवम्भा होता है कि ग्रा**खिर ग्राज क्या चीज चल रही है।** मान्ध्र में पिछले दिनांजो हमा उस की मेरिटस में मैं नही जाना चाहता कि देना चाहिये या नहीं, लेकिन जा रास्ता भ्रपनाया गया है वह ठीक है या नहीं, यह सोचने की चीज है। एक जान्ट नहीं मिला, तो ठीक है, यहां वहां के प्रतिनिधि है, वह विचार करेंगे। मैं ने पिछले पांच मालों में ऐसा कहीं नहीं देखा। सरकार किया भी पार्टी की हो, कोई पार्टी सत्ता में भा जाय

Detention

श्री तलशीदास जाधवी

5969

लेकिन काम तो धीरे धीरे ही हो सकता है। जब से हमें डिमाकेसी मिली है तब से मैं ने नहीं देखा कि किसी बात के लिये कहा गया है भीर वह हम्रान हो। सरकार के उस के करने में देर लगती है, कहने में वह हिच-किचाती है, लेकिन कोई चीज नहीं होती हैं, ऐसी बात नहीं है। मगर ग्राज कल जो हवा बह रही है उस तरह से काम करना ठीक नहीं है।

ग्राखिए में मझे एक बात ग्रीर कहनी है देश की हवा के बारे में। लोग कामराज के मकान की ग्रोर चले जायें ग्रीर गड़ बडी करें यह ठीक नहीं है। यह चीज मुनने में ब्राती है, कई माननीय सदस्यों ने कहा कि उन को स्वत्म कर देने का विचार किया गया। यह कोई डिमार्जेसी की बात नहीं है।

रेबोल्यणन का कहीं पता नहीं है कंग्रास कहेंगे तो केग्राम भी नहीं है। होता यह है कि इंडिविजग्रल के दिल में जो चीज होती है, जो डेब होता है, जो हेटरेड होती है वह काम करती है। लेकिन ग्राप देखेंगें कि दनिया में किसी को इस तरह से राज नहीं मिला है। ऐसी चीज होती है तो हैरानी होती है, दिल की परशानी होती है ऐसी चीजों न हों इसके लिए हम को प्रयत्न करना चाहिये ।

देश में जो यह हवा है वह ठीक नहीं है। हम सबकाधमं है कि हम ऐसी हवा पैदान होने दें। गांधी जीका खुन होने के एक बरस पहले से कई ग्रखबारों में ऐसी चीजे द्याती थीं द्यीर खुल्लम खुल्ला चलता था देश में कि गाधी जी को खत्म किया जाए । ऐसा मालम होता था कि यही एक शब्द लेने का रह गया है। अभी भी वही हवा है। साधू संत जब कमंडलों में पैटोल रखते हैं तथा भीर कई चीजें रखते हैं तो मेरी समझ में नहीं प्राता है कि किस तरह से इय चीज की रोक। जासकता है । इसमें सरकार की भी न्या गलती है । लोगों की भी क्या गलती है इस के साथ देखने वाली बात यह है कि इस कानुन का दूरुपयोग न हो । इस कानन का इस्तेमाल किसी पर ग्रन्याय करने के लिये द्वाप न करें। जो निरपराधी लोग हैं उन के खिलाफ इसका उपयोग न करें। सरकार ने प्रिकाशन के तीर पर विद्यार्थियों तथा दूसरों को पकड़ लिया था। मैं चाहता हं कि इस तरह हमेशा श्रापको प्रिकाशंज लेनी चाहिये, ऐसी प्रिकाशन लेने को घापको सदैव तैयार रहना चाहिये । मुझे यह कहते हए बड़े म्रानन्द का म्रनभव होता है कि जो वर्तमान गृह मंत्री हैं श्री चव्हाण महाराष्ट्र में उनकी ख्याति इस प्रकार की है कि वह ' हमेशा समझा बुझा के काम लेना चाहते हैं भीर जब परसएशन से काम नहीं चलता है ग्रीर बिल्कल जब धर्म संकट उनके सामने भा जाता है तब ग्राखिर में जो ग्राखिरी हथियार है उसका इस्तेमाल करते हैं, उसकी हाथ में लेते हैं। तो भी सदैव वह यही कोशिश करते हैं कि कानून का कभी भी दुरुपयांग न हो । यह जो उनकी प्रवृति है, यह बहुत सुन्दर है। विद्यार्थियों के बारे में ग्रभी जिस तरह से उन्होंने सिचएशन को टैकल किया उसके लिये वह धन्यवाद के पात्र हैं।

मास्त्रिरी चोज में यह कहना चाहता है कि देश में डेमोक्रेसी ठीक तरह से क्ले उनके लिए यह ग्रावश्यक है कि जो चीजें मैने कही हैं उनकी तरफ सभी ध्यान दें भीर हम सब प्रजातंत्र को सफल बनाने की कोशिश करें ग्रीर इस रीति से काम करें कि हिंसा की बढ़ावा न मिले ।

Dr. L. M. Singhvi (Jodhpur): Mr. Deputy-Speaker, Sir, it is an unfortunate travesty of the Constitution that the Home Minister should claim that the preventive detention law is a normal piece of legislation. None of the hon. Home Minister's predecessors ever went so far as to claim that this is a normal piece of legislation.

The Minister of Home Affairs (Shri Y. B. Chavan): I had said that in a very limited sense.

Dr. L. M. Singhvi: I realise that, I suppose, Shri Chavan put it in the context of emergency legislation....

Shri Y. B. Chavan: Defence of India Act.

Dr. L. M. Singhvi:as contradistinguishing it with the legislation which is made not under the emergency powers given under the Constitution. But even so, at no time should the concept of normalcy characterize preventive detention legislation in the minds of Government because this can be a very dangerous situation in the country.

As a matter of fact, this House knows that every single predecessor of the hon. Shri Chavan had prefaced this legislation with an apology and an assurance, and I hope that when the hon. Home Minister rises to reply we shall have both before this House. in the sense that we are all sorry that such legislation should even have to be brought on the statute book and renewed or given a fresh lease of life from time to time, and an assurance should always accompany such legislation that it would not be misused.

Some of the misgivings and apprehensions which have been articulated in this debate arise from the that election necessarily surcharges the atmosphere and there is sometimes a fear that it might be used in a political and a partisan way. I and some other hon. Members of this House and of the other House met only a few minutes ago in one of the committee rooms here to discuss the question of asserting the democratic rights of the people, particularly in the context of the coming elections. Not a little do we owe to the strong image of a stable democracy that this country has been able to project abroad and if any damage is done to this image at any time, it would harm the national interests of this country in a very long-range way. Therefore, even if there has to be preventive detention it must always be accompanied with a sincere and an effective assurance 2274 (Ai) LSD-7.

that at no time would this be allowed to become a normal part of the statute book,

Detention

The law of preventive detention in this country was born at a time when there were manifold threats to the security of the nation. One does not know whether that kind threat exists today, but if such internal threat does exist, as the hon. Home Minister claims-and we can only base our conclusions on appreciation of the situation-then I would say that it has not always been properly and fully used. There is a claim being made that there are anti-national activities going on. Why are they not unearthed and dealt with severely? That is where the apprehension arises.

The other side of the picture that of arrest of political feaders. Even a move at this time, in the context of the elections, to ban this or that group, whether on the basis of political considerations or other considerations, leads to the apprehensions and the misgivings that perhaps an effort might be made under the cloak of legality to interfere with the democratic rights of the people.

We are all interested in saving democracy because democracy has become a way of life for us; and to vindicate democratic rights in this country, to safeguard and to preserve them should be the concern of ach and everyone. I would like, therefore, that the hon. Home Minister should give a detailed apprehension of the situation, as it obtains and which, according to him, necessitates the continuance of the preventive detention law on the statute book of this country.

You are aware, Mr. Deputy-Speaker, that the International Commission of Jurists found that the existence of the preventive detention law from the constitutional detracts framework in which we have enshrined fundamental rights and basic

5974

[Dr. L. M. Sinbhvi]

You are aware that civil liberties. this has been adversely commented upon in many other countries of the world where democratic liberties are cherished and where we are greatly respected because of the constitutional system we have adopted. It is not merely to respond to the wishes of various countries elsewhere but to the democratic sentiment in this country that a fuller justification should be available to this country at large for the continuance of the preventive detention law on the statute book.

The Supreme Court, it is true, has held that preventive detention law is not ultra vires of the Constitution. The Supreme Court has held that certain safeguards have been provided in the Preventive Detention Act which save the liberties of the people from being eroded by the executive. I only wish that a fuller discussion of how preventive detention law has been used in this country is made available to Members of Parliament because we have heard here some very far-reaching complaints ranging from interference and interception of marital mail to something more serious, that is to say, interference with political lives. For example, we heard this morning Acharya Kripalani saying that his mail was being intercepted and tampered with. Even his letters to his wife, who happens to be the Chief Minister of one of our States, was intercepted. We had, at the same the testimony of Shri Umanath that three letters which wife had addressed to him did reach him. On an earlier even Shri Samanta actually occasion brought a Bill before this House saying that such tampering and interception should not be permitted to take place. This is a matter which goes very much further than we would normally allow ourselves to think, because after all under the garb of legality the essence of democracy cannot be allowed to be destroyed. It is this that we must safeguard. It is this flame of democracy, democratic rights and basic civil liberties which must be safeguarded. It should be the endeavour of this House, as indeed of the hon. Home Minister, to see that the executive does not make inroads into the democratic framework that we have given unto ourselves. It would, therefore, be expected of the hon. Home Minister, when he rises to reply to this debate, to give a fuller appreciation which in his opinion justifies the continuance of this very abnormal piece of legislation on our statute book as also the manner in which this legislation has been worked in the past, whether there is any substance in the complaints that have been made that in some cases the preventive detention law has been misused and abused if not by the Central Government certainly at the State level. If this abuse is allowed, then of course the essence of democracy would be adversely affected. If this abuse is allowed, then our democracy would be undermined. I rise to make this point particularly because I feel that if democratic rights are interfered with and particularly if free and fair, non-violent, elections are not in this country, the image of country would go down irretrievably. It is this image to which we are dedicated and we must all strive to protect it.

14 hrs.

Shri Y. B. Chavan: Mr. Deputy-Speaker, Sir, before I go to some of the points that the hon. Members have raised. I think, I owe an explanation to this hon. House about the term I used.

श्री हुरूम चन्द रूखवाय (देवास) श्रीमान गृह मन्त्री जवाब देने के लिए खड़े १ए हैं छोर सदन में गणापूर्ति नहीं है। पहले गणपूर्ति करवाइए तब अवाब दिलवाइए

5976 (Continuance) Bill

Mr. Deputy-Speaker: The bell is being rung.....Now there is quorum.

Shri Y. B. Chavan: Before I try to deal with some of the points raised by the hon. Members who participated in this very important debate. I must at the outset explain one important aspect which has been ferred to by the hon. Members in their speeches, namely, that I used the term 'normal law of the land' in connection with this particular Act. I must say that I used it in a very limited sense. If I had given the impression that I consider this to be a normal law which belongs to the statute for all time to come, I must say, I am sorry for that. That was not my intention. I was only trying to distinguish between the Defence of India Rules which are meant for Emergency and, as they were withdrawn, certain law which was essential to carry on the work and for the security of the country. It was only in that limited sense that I used the term 'normal law of the land'. The very fact that we are proposing to extend this particular Act for only a period of three years is a proof that we do not want to make it in that sense a normal law of the land.

Shri Nambiar: You have been extending it again and again. This is not the first time.

Shri Y. B. Chavan: I will come to that point later. I would like to assure the hon. House that I will be the happiest person when I will be able to come to this hon. House and say, this Act is no longer necessary for this country. Honestly, I I could have done that now. But I cannot do that with the sense honesty, with the sense of responsibility, that one has to carry in the high office that is my privilege to hold today.

Member, Shri Masani, The hon. mentioned how Sardar Patel prefaced his remarks when he moved this Bill. We all share that feeling, No-

body, in that sense, is happy when one has to come with such a legislation for the approval of this hon. House. But the conditions that prevail in this country today have more justification for bringing such a legislation.

Shri Masani made another reference that Sardar Patel had given an assurance that in course of time, they will give some second thoughts to this Bill and make it more scientific. In the course of the last 16 years, both by the amendments that Government moved and as a result of certain case law, a series of amendments have been moved to this legislation, and if you compare the Bill as it was moved in 1950 and the Bill as it is moved today, or the Act as it is, you will find that there is substantial change in the content of the Act.

If you permit me, just for the sake of record, I would go into these details-all the hon. Members who have studied this law know it-and it is better that I mention some of the very important aspects of the changes that have come about in the structure of the Act and in the content of the Act. As a matter of fact, in the course of the first four years, from 1950 to 1954, some amending Bills were moved and a series of changes have come about.

In the first Bill, as it was moved, the advisory board exercised no veto power over the decision of the Government. The one important thing is that the advisory boards can exercise their veto today. If you look to the advisory composition of boards, they consist of experienced indicial persons. Mr. Chatterjee made some fun of the advisory boards while criticising them. But from the statistics that are available to me I find that the persons released by the exercise of veto of the advisory boards is more in number than the persons released by the courts. Possibly it may be a proof that the

orders passed by the Government may be defective, may be wrong and all that. But the fact remains the advisory boards did their veto and this was an important change that was introduced in later times. This is the most important change brought about the Act.

Then, another important change which has come about is this. It was required that orders were to be submitted to the advisory boards only in those cases which involved a threat to the maintenance of essential services or supplies or foreigners detained with a view to making arrangements for expulsion India, etc. But cases of persons detained for any other reason, for the defence of India, relationship foreign countries, for the security of India or the maintenance of public order, were not to be referred to the advisory board formerly. Now. all the categories of cases are referred to it. This also shows the expansion and the scope of the exercise of the veto by the advisory boards.

Another thing is this. Well, that may look rather a minor thing. Formerly, the number of members was two and that number was increased from two to three. The idea was that if there was a tie between two members, the view of the advisory board had practically no effect. So, the number was increased from two to three. The idea was that there was a possibility of a majority decision in these matters.

The most important thing came as a result of the decision of the Supreme Court when section 14 of the Act was declared ultra vires and the right of judiciary going into the cases detention and other facts was asserted by the Supreme Court, and as a result of which the amendments were introduced.

Then, the right of the detained person to be heard by the advisory board, if he wished that he should be personally heard, was also secured by another amendment.

Detention

(Continuance) Bill

I am only mentioning all these details to show that when it was thought in the beginning that we shall certainly in course of time bring about certain important changes the Act, it was to make it more democratic or a more normal law, if hon. members may not like to object to the word 'normalcy' here. When these amendments were brought about, the idea was that the executive should not lightheartedly, superficially, tamper with the freedom and liberty of the individual citizens of the country. That is the fundamental approach in this particular thing whenever we think of bringing such an Act.

My hon, friend, Dr. Singhvi, said that I should deal with it in detail and justify why the Act is essential now. The hon. Member can just look around and see the conditions that prevail in the country today. It is not a matter of a very detailed study. If it was essential in 1950, it is perhaps more so in 1966. I wish it would not be necessary in 1968-69, so that further amendment of this Act, further expansion of the application of this Act may not be necessary. I wish that that does not arise. But for that we all will have to work very hardto reach that stage. Unfortunately as I look around today, I do not see that these conditions prevail and it is precisely for this very reason that I have come forward to bring this amending Bill for the approval of this hon. House.

Going back again to some of the points that some hon, members made here, I was rather intrigued that Mr. Masani referred to this Act as a dictatorial Act, an Act which was, according to him, a challenge to democracy. He pleaded for the application of this Act-for making it more democratic in his sense—by outlawing some of the political parties.

Shri Nambiar: That is apart from this Act.

Shri Y. B. Chavan: I am replying to Mr. Masani's point.

Shri Nambiar: He wants a permanent ban on the Communist Party irrespective of the fact whether there is a Defence of India Act or not.

Shri Y. B. Chavan: What is the philosophy behind it?

Shri Nambiar: It is anti-communist.

Shri Y. B. Chavan: Whatever it is, what I am trying to aim at is not merely an Act, it is what is the attitude towards the problems of the country. Even this Act is not merely an Act in itself; it is, really speaking, meant to achieve something. What is that something? We do not want any particular ideology to be penalised or anybody's viev's to be penalised. It is only meant to prevent certain types of activities, certain types of situa-It is not meant against tions. particular political thought particular political ideology. Those who think that they can certainly in the name of democracy suppress an ideology, I wonder how they can think in terms of democracy. That was my only point.

Shri S. M. Banerjee: This has been used only against SSP and Communists.

Shri Y. B. Chavan: The point that I would like to make—because Mr. Bancrjee has raised it again—is that according to the information that is made available—I can say with my hand on my conscience, on my heart—this Act was not used against any party as such in the course of the last 16 or 17 years.

Shri S. M. Banerjee: Party members.

Shri Y. B. Chavan: Some individuals belonging to some party or the other came to be the targets or the victims of this Act. One can say so. But it was not meant or it was not used against any particular political party as such; it was not used against any ideology as such and it will not be used against any ideology or any political party. I would like to give the assurance with all the sincerity that I can command that this Act is not meant to penalise or suppress any particular political party or any particular ideology or any thought, political or otherwise, in this country.

5980

My hon, friend, Mr. Indrajit Gupta, said that it was used against goondas, against certain political workers, but it was not used against any workers who are working on the basis of communal activities, etc., It is not true. If you just take the statistics of one year and then try to analyse it, then you will find that it is not true. I can give figures to show that in 1952-53 this Act was mostly used against those who were indulging in communal activities. The situation in the country changes from time to time. In 1952-53, there was a sort of communal riot: communal situations were becoming difficult to tackle. As I have said more than once in this hon. House, the atmosphere in the country today is full of violence and if this atmosphere of violence is going to threaten the security of the State, naturally this Act will have to be used and it will be used. I have no doubt in my mind about it. But it does not mean that it will be used against any particular party. I can give this assurance if it is needed. Even if it is not needed, I should volunteer this assurance, a very serious assurance and a solemn assurance that this Bill is not meant for any political purposes. That was the only point that I wanted to make I do not want to go into the details of some of the cases that some honmembers have referred. One hon member made a reference to some in dividual cases. I have not got all the facts to prove whether what he mertioned was right or wrong. One member made a mention about certain action taken in the State of Maharash[Shri Y. B. Chavan]

tra. Personally I have no knowledge of those particular cases. But certainly I have a desire to go into the details of those cases. Even though I have not got the cases, I will try to satisfy myself.

Shri S. M. Banerjee: Not only in Maharashtra but also in U.P.

Shri Y. B. Chavan: He made some reference to U.P. also and also about one case in Andaman. I have not got the facts of the case. But I that in Andaman, the Government forces were to take certain action about the removal of certain unauthorised occupations. I do not think 1 should enter into those things, but it has something to do with them. Certainly I will go into that. I assure the hon. Member that it is my duty to do it. If certain facts are brought to the notice of the Government, we shall have to go into them and see that this Act is not used for the purposes for which it is not intended. That is, really speaking, the responsibility of the Government and I assure you and, through you, this House and the country that we will

certainly take care of this particular point that this Act will be rarely used and only used for those purposes for which it is really meant.

Mr. Deputy-Speaker: There are two amendments—one is by Mr. Banerjee and the other by Mr. Vishwanath Pandey. Is Mr. Banerjee pressing his amendment?

Shri S. M. Banerjee: Mine may be put to vote if Mr. Vishwanath Pandey's amendment is not put to the vote of the House.

Can I change the date to 2nd December?

Mr. Deputy-Speaker: I will put Mr. Vishwanath Pandey's amendment to the vote of the House.

The question is:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 2nd December, 1966."

Let the lobby be cleared.

The Lok Sabha divided:

Division No. 18]

Alvares, Shri

AYES

[14.23 hrs.

Banerjee, Shri S. M.
Chatterjee, Shri N. C.
Dasaratha Deb, Shri
Gupta, Shri Indrajit
Gupta, Shri Kashi Rem
Himmatsinhii, Shri
Imblehibava, Shri
Kachhavaiya, Shri Hukam Chand

Kakkar, Shri Gauri Shankar Kunhan, Shri P. Limaye, Shri Madhu Manoharan, Shri Murmu, Shri Sarkar Nair, Shri N. Sreekantan Nair, Shri Vasudevan Nambiar, Shri Pandey, Shri Sarjoo Raghavan, Shri A. V. Ranga, Shri Reddy, Shri Narasimha Sezhiyan, Shri Singh, Shri Y. D. Snatak, Shri Nardeo Warior, Shri

NOES

Akkamma Devi, Shrimati Barman, Shri P. C. Bassappa, Shri Bhargava, Shri M. B. Bhattacharyya, Shri C. K. Brajeshwar Prasad, Shri Chanda, Shrimati Jyotana Chandrabhan Singh, Dr. Chandriki, Shri Chaudhty, Shri Chandramani Lal Chaudhuri, Shri D. S. Chavan, Shri Y. B. Das, Shri B. K. Das, Shri N. T. Das, Shri Sudhansu Dass, Shri C. Deshmukh, Shri Shivaji Rao S. Deshmukh, Shrimsti Vimlabai P. Dhuleshwar Meena, Shri Dorai, Shri Kasinatha Elayaperumal, Shri Gandhi Shri, V. B. Heda, Shri Jadhav, Shri Tulsidas Jyotishi, Shri J. P. Kedaria, Shri C. M. Kindar Lal, Shri Kisan Veer, Shri Kotokoi, Shri Liladhar Lakshmikanthamma, Shrimati Mandal, Dr. P. Maniyangadan, Shri Mantri, Shri D. D. Mehrotra, Shri Brij Bihari Mehta, Shri J. R. Mehta, Shri Jaswant Mengi, Shri Gopal Datt Mishra, Shri Bibhuti Misra, Shri Shyam Dhar Mohanty, Shri Gokulananda Murti, Shri M. S. Naskar, Shri P. S. Oza, Shri Pandey, Shri Vishwa Nath Panna Lal, Shri

Patel, Shri Chhotubhai Patil Shri S. B. Patil, Shri T. A. Pratap Singh, Shri Rajedeo Singh, Shri Ram Sewak, Shri Ramaswamy, Shri V. K. Rane, Shri Rao, Shri Jaganatha Rao, Shri Ramapathi Ray, Shrimati Renuka Sadhu Ram, Shri Saigal, Shri A. S. Shankariaiya, Shri Sharma, Shri K. C. Shashi Ranjan, Shri Shastri, Shri Ramanand Sheo Narain, Shri

Shinkre, Shri Shukla, Shri Vidya Charan Siddenanjappa, Shri Sidheswar Pradsad, Shri Singh, Dr. B. N. Singh Shri D. N. Singh, Shri S. T. Sinha, Shrimati Ramdulari Sinha, Shrimati Tarkeshwari, Sinhasan Singh, Shri Subramanyam, Shri T. Tiwary, Shri D. N. Tiwary, Shri K. N Tiwary, Shri R. S. Varma, Shri M. L. Venkatasubbaiah, Shri P. Verma, Shri. K. K. Virbhadra Singh, Shri

Mr. Deputy-Speaker: The result of the Division is:

Ayes: 25; Noes: 81.

The motion was negatived.

Mr. Deputy-Speaker: Now, Shri S. M. Banerjee's amendment . . .

Shri S. M. Banerjee: I want the date to be changed from the 30th November to the 2nd December, 1966. I want to change the date because there has been delay in the taking up of this Bill.

Mr. Deputy-Speaker: Shri Vishwanath Pandey's amendment with 2nd December, 1966 is already there and it has been put to vote and it has been lost already. So, Shri S. M. Banerjee's amendment is barred.

The question is:

"That the Bill to continue the Preventive Detention Act, 1950 for a further period, be taken into consideration.".

The Lobby has been cleared already.

The Lok Sabha divided:

Division No. 19]

AYES

14.25 hrs.

Akkamma Devi, Shrimati Anev. Dr. M. S. Barman, Shr P. C. Basappa, Shri Bhargava, Shri M. B. Bhattacharyya, Shri C.K. Brajeshwar Prasad, Shri Chandrabhan Singh, Dr. Chandriki Shri Chaudhury, Shri Chandramani Lal Chaudhuri, Shri D. S. Chavan, Shri Y. B. Das, Shri B. K. Das, Shri N. T. Das, Shri Sudhansu Dass, Shri C. Deshmukh, Smt. Vimal Dhuleshwar Meena, Shri Dorai, Shri Kasinatha

Gandhi, Shri V. B. Hede, Shri Jadhav, Shri Tulsidas Jyotishi, Shri J. P. Kedaria, Shri C. M. Kindar Lal, Shri Kisan Veer, Shri Kotoki, Shri Liladhar Lakshmikanthamma, Shrimati Mandal Dr. P. Maniyangadan, Shri Mantri, Shri D. D. Mehrotra, Shri Braj Bihari Mehta, Shri J. R. Mengi, Shri Gopal Datt Mishra, Shri Bibhuti Misra, Shri Shyam Dhar Murti, Shri M. S.

Elayaperumal, Shri

Nasker, Shri P. S. Oza, Shri Pandey, Shri Vishwa Nath Panna Lal, Shri Patel, Shri Chhotubhai Patil, Shri S. B. Patil, Shri T. A. Pratap Singh, Shri Rajdeo Singh, Shri Ram Sewak, Shri Ramaswamy, Shri V. K. Rane, Shri Rao, Shri Jaganatha Rao, Shri Ramapathi Ray, Shrimati Renuka Sadhu Ram, Shri Saigal, Shri A. S. Shankaraiya, Shri Shashi Rajan, Shri

Shastri, Shri Ramanand Sheo Narain, Shri Shinkre, Shri Shukla, Shri Vidya Charan Siddananjappa, Shri Sidheshwar Prasad, Shri

5985

Singh, Dr. B. N. Singh, Shri D. N. Singh, Shri S. T. Sinha, Shrimati Ramdulari Sinha, Shrimati Tarkeshwari Sinhasan Singh, Shri Snatak, Shri Nardco

NOVEMBER 29, 1966

(Continuance) Bill Subremenyum, Shri T. Tiwary, Shri D. N. Tiwary, Shri K. N. Tiwary, Shri R. S. Varma, Shri M. L. Venkutasubbaiah, Shri P. Virbhadra Singh, Shri

NOES

Alvares, Shri Banerjee, Shri S. M. Chanda, Shrimati Jyotsna Chattrice, Shri N. C. Dasaratha, Deo, Shri Deshmukh, Shri Shivaji Rao, S. Gupta, Shri Indrajit Gupta, Shri Kashi Ram Himmatsinhji, Shri Imbichibava, Shri

Kachhavaiya, Shri Hukam Chand Kakkar, Shri Gauri Shankar Kunhan, Shri P. Limaye, Shri Madhu Manoharan, Shri Murmu, Shri Sarkar Nair, Shri N. Sreekantan Nari, Shri Vasudevan Nambiar, Shri

Pandey, Shri Sarjoo Pottekkatt, Shri Raghavan, Shri A. V. Ranga, Shri Reddy, Shri Narasimha Samanta, Shri S. C. Sezhiyan, Shri Singh, Shri Y. D. Warior, Shri

Shri Shivaji Rao S. Deshmukh (Parbhani): My vote has been. wrongly recorded. I wanted to vote for 'Noes'. The machine has failed.

Shrimati Jyotsna Chanda (Cachar): I wanted to vote for "Ayes".

Shri Alvares (Panjim): Shivaji has rebelled against the Congress!

Mr. Deputy-Speaker: The result of the division is as follows:

> Ayes : 77; Noes: 28.

The motion was adopted.

Mr. Deputy-Speaker: Now, we shall take up the clauses. There are two amendments, one in the name Shri Yashpal Singh and another in the name of Shri Bakar Ali Mirza. Both the Members are not present here to move them.

The question is:

"That clause 2 stand part of the Bill".

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting formula and the Title were added to the Bill.

Shri Y. B. Chavan: I beg to move: "That the Bill be passed".

Mr. Deputy-Speaker: Motion moved:

"That the Bill be passed".

Shri Ranga (Chittoor): I am corry to learn, and I speak subject to correction, that the Home Minister has gone on record as having said that it is not unnatural for a measure like this to be on the statute-book. If he had been reported correctly

Shri Y. B. Chavan: I had explained that point in my reply.

Shri Ranga: I am rather shocked at this expression coming from the Home Minister that it is not unnatural.

Even at the time this measure was being proposed in this House, it was contested by so many of us; though quite a number of us were then on the Congress side, we did not want this measure at all and we did not want this Act. But, nevertheless, Government wanted a legislation like this. Then, a compromise was reached that it would not be a permanent law but it would always be kept as a kind of provisional or temporary law for limited period, and as and when the conditions in the country were such that Government found it necessary and Parliament agreed that this law should be extended, it should be extended, otherwise it should automatically lapse. That is the reason this Bill has come up before this House. In spite of the opposition that we have offered from this side of the House, Government would be able to get the necessary votes for this Bill in order to extend it for the next one or two years. But I want them keep it clearly in mind that this measure is not to be a permanent one and that it is not natural for a democracy like ours to have a law like this and to entrust Government with this kind of drastic, unwanted and undemocratic power and arbitrary power too, and. therefore, Government should always be prepared to come forward before this House, if possible, to drop this law itself even during the period for which it is now being extended, and certainly whenever they find it possible they should think of dropping it completely and abstain from asking

We are quite clear in our mind. although it is going to be passed now and although these assurances are being given that it would not be misused, and it would certainly not be used against political opponents and that too during the elections and so on, it is not easy for the people to accept these assurances and assertions from Government, and in the light of what has happened during the period for which this measure has been on the statute-book, it is not possible for us to have too much faith in Government.

for its extension.

Therefore, I sincerely hope that at the end of the next e'ections, a different political dispensation would come to be vouchsafed to our people and to our Parliament, and it would be possible to repeal this undemocratic and infamous legislation.

श्री सरजू पाण्डे (रसेड़ा): उपाध्यक्ष महोदय, यह दुर्भाग्य की बात है कि इस सदन में यह बिल श्राया। सरकार की तरफ से बराबर इस बात का प्रयस्त किया जा रहा है कि इस विल को कायम रखा जाए, इस कानून को कायम रखा जाए । हमारे गृह मंत्री जी ने प्रपने भाषण में यह कहा था कि यह जो कानून है यह संविधान विहित है। हमारा खयाल यह है कि देण के घन्दर यह एक ऐसा कानून है जिस को कानून की संज्ञा नहीं दी जा सकती है, जोकि कानून की श्रेणी में नहीं घाता है। इसका बरावर इस्तेमाल कांग्रेस दल की द्योर से विरोधियों को दबाने के लिए किया जाता है। हमेणा ही इसका प्रयोग इस तरह से किया जाता है।

ग्रभी माननीय सदस्यों ने लिस्ट पढ कर सुननाई है कि इस में कितने लोगों को पकडा गया है । इस कानन के द्वारा सरकार मामली पुलिस कांस्टेबल्ज को इस बात का ग्रधिकार देती है कि वे विरोधियों . को पकड कर गलत चाजिज में जेंलों म बन्द कर सकते हैं। इस तरह से भ्राप संविधान की उसधारा को तोड़ते हैं जिस के ग्रन्टर इस बात का उल्लेख है कि देश का प्रत्येक नागरिक कानुन की नजर में समान है। इस देश में उन लोगों को जोकि तमाम तरह के भ्रपराध करते हैं इस बात का मौका तो दिया जाता है है कि वे ग्रपनी सफाई पेश करें लेकिन इस संकट के धन्दर जो लोग पकड़े जाते हैं उनकी ग्राप यह श्रधिकार तक नहीं देते हैं कि वे वकील रख सकें। जब इतनी तक व्यवस्था द्याप नहीं करते हैं और पुलिस को धौर सी० ग्राई०डी० को ग्राप गलत ग्रारोपों में लोगों को पकड कर बन्द करने का ग्रधिकार देते हैं तो इसको किस तरह में ग्राप न्यायोजित कह सकते हैं ? मैं भ्रापको भ्रपनी मिसाल बतलाना चाहता हं। मझे खद को उजों के सामने पेश किया गया। मैंने उन से पूछा कि मझे चार्जबताया जाए । नब एक ग्राध रेफ़ेन्स दिया गया जिम में लिखा गया था कि सरज पाण्डेय ने कहा कि पटवारी को गोली मार दो जो विल्कुल झुठ ग्रीर गलत बात थी। इस तरह से मधारण श्रेणी के

[श्री सरजू पाण्डेय]

लोगों को ग्रौर कलैक्टर जो सीटेसफाई हो जाता है, पकड़ने का ग्रधिकार दिया जानः है तो इस कानून का दृष्पयोग होने के सिवाय श्रीर क्या हो सकता है ? कलैक्टर के भ्रष्टा-चर के खिलाफ बोले, एस० पी० के भ्रष्टाचार के खिलाफ बोले ग्रीर मंत्रियों के भ्रष्टाचार के खिलाफ बोलें तो हमारे ऊपर यह प्रिवेन्टिव डिटेंशन एक्ट लागु हो जाता है। मैं गम्भीरता के साथ कहना चाहता हूं कि ग्राप के पास बहुत से कानून हैं जिस के ग्रन्दर ग्राप लोगों को पकड़ कर सजायें दिला सकते हैं ग्रीर इस कानुन की कोई जरूरत नहीं है। इसकी जरूरत तभी महसूस की जाती है कि जब शासक पार्टी भ्रपने हितों में इसका इस्तेमाल करना चाहती है। हमारे गृह-मंत्री जी नए ग्राए हैं। उनकों तो मिमाल पेण करनी चाहये थी। ग्राप महक के सामने कि बिना इस एक्ट को रखते हुए भो यह ग्रमामाजिक तत्वों को बन्दकर सेकते हैं उनके विरुद्ध कारंबाई कर सकते हैं। खुद सरकार को ज्युडिशरी पर, भ्रपने न्यायालयों पर यकीन नहीं है, इसलिए वह ऐसे रद्दी कानून सदन में लाती है जिनके कारण वह न्यायालयों केहाथ बांधती है । यह प्रजातंत्र के के लिए एक कलंक स्वरूप है। मैं मंत्री महोदय से प्रार्थना करना चाहता हूं कि वह इसको बापिस ले ले।

श्री सबु लिसये (मुंगर) : गृह-मंती
जी ने जो जवाब का भाषण किया वह इतना
निर्जीब था कि उससे पता चलता है कि वह
खुद सोचते हैं कि यह जो विधेयक वह हमारे
सामने रख रहे हैं यह केवल प्रपना कर्त्तव्य
निभाने के लिए रख रहे हैं भीर उनका दिल
इस में नहीं है। उन्होंने श्राक्वासन दिया
है कि किसी विचारधारा के खिलाफ या
किसी दल के खिलाफ इस मधिकार का
इस्तेमाल नहीं किया जाएगा (इंटरप्शन्ज)
वया श्राप चाहते हैं कि किया जाए ?

किया जा सकता है। लेकिन इन्होने यह कहाई कि किसी विचारधाराको यादल को खात्म करने के लिए इ.स. ग्रधिकार का इस्ते-माल नहीं किया जाएगा। लेकिन मैं गह-मंत्री जी को बताना चाहता है कि इस कानन में राज्य सरकारों को भी ग्रधिकार दिये जा रहे हैं ग्रीर राज्य सरकारें इन ग्रधिकारों का कैसे इस्तेमाल करेंगी इसके बारे में उनके श्राश्वासन का कोई म ततव नहीं है। श्रभी श्रभः दिल्ली में एक घटना हुई हैं। ग्रठारह तारीख को जो मोर्चालगनाथाउस को लेकर जिन लोगों को गिरक्तार किया गया था उन में कुछ उत्तर प्रदेश के छात्र नेता भी थे। उनको छोड़ने का फैसला केन्द्रीय सरकार ने किया। जब ये छात्र ने भा बाहर ग्राएतो को उत्तर प्रदेश की तो उन छात्रों सरकार ने इस काले कानून के मातहत गिरफ्तार कर लिया। दिल्ली की सरकार सोचती है कि छात्रों को छोड़ा जा सकता है, उन से भारत की सूरक्षा को कोई खतरा नहीं है लेकिन उत्तर प्रदेश की सरकार इसी कानून के मातहत उनको गिरफ्तार करती हैं। मैं गृह-मंत्री जी से पूछना चाहता हं कि ग्रापके ग्राप्ववासन का क्या मतलब रह जाता है कि इसका दूरुपयोग नहीं किया जाएगा । मैं उनसे कहंगा कि देश पर घगर कोई विदेशी माऋपण म्रमाया हो, लड़ाई की स्थिति हो तो हम समझ सकते हैं स्रीर कह सकते हैं कि इस तरह का ग्रधिकार सरकार को होना चाहिये लेकिन उस समय भी मैं यह कहूंगा कि इसका इस्तेमाल बहुत सोच-समझ कर होना चाहिये। लेकिन इधर पंद्रह सालों से हमारे देश पर यह कलंक लगा हुन्ना है कि एक साधारण कानून के रूप में इस स्थानबद्धता के मानून को हमने मान लिया है।

मैं इस कानून का डट कर विरोध करता हूं ग्रीर जो ग्रवधि बढ़ाने की बात है, उसकी की मुखालिफत करता हूं ग्रीर मंत्री महोदय से प्रार्थना करता हूं कि वह इस विधयक को तूरन्त वापिस ले ले।

Shri N. C. Chaterjee: I have heard the hon. Minister with great attention. out I am sorry I am not convinced by the arguments he put forward. Periodical repetition of this kind of Bill is periodical condemnation of capacity forself-government democratic government.

Why did we choose democracy? Because those who believe in democry feel that certain ınviolable shall not be violated if we accept the democratic framework. Those inviolable rights were enshrined in our Consitution, but they are being violated.

He did not meet the point I made. I had the privilege of being preventively uetained in independent India, under the Preventive Detention Act. I told him, and I assured the House, that the so-called safeguards given by article 22(4) are a complete farce, absolute idle farce. What is the good of our being told that we have now got two or three members in the board? The procedure is wholly wrong, destructive of the basic principles of the rule of law. You bring a man before the advisory board. He makes a statement. The detenu is taken away. The police officer then comes in and out charges and information behind the back of the detenu. justice? Is that consistent with fairplay? Is that not repugnant to the basic principle natural justice? Yet that is what being done. Therefore, I was appealing to the hon, Minister. It is no good gloating over the fact that they have gone to the Supreme Court and the High Courts. He talked with great gusto and said that the Court has released so many offenders but the advisory boards have released many more detenus. The trouble that when you go to the Supreme Court or the High Courts, you cannot challenge the correctness of any ground adduced. You shall have to take it as gospel truth. Suppose, my hon. friend was saying, he did

not deliver that speech. He was there. I could prove that certain detenus who were alleged to have made a speech in the town of Calcutta or in the town of Deini were not there in these places and did not deriver the speeches attributed to them. But you cannot challenge it; you have to accept the ground adduced as gospei truth.

Therefore, this is an undemocrotic practice which sets at nought tundamental principles of justice and cuts at the root of the rule of law. Therefore, I am appealing to him. Why prolong it for three years? What is the good of saying that 'we sha:l not make it permanent; we shall bring it up every third year and then prolong it for three years at a time'? It is much better you come aorward and say that have lost faith in democracy; we shall make it a permanent feature of the statute book and make it really normal' as he started by saying. He says: "I recognise that it is an abnormal law, I will never make it the normal law, I will make it for three years and then repeat it." I am saying that it is totally wrong. He could deal with the situation in Delhi on great day of the anti-cow slaughter agitation without the Preventive Detention Act. Let him put forward arguments why the ordinary law does not suffice for the purpose. The ordinary law is perfectly sufficient to cope with the demonstration which took place on that day. He did not have to resort to this lawlese law. Therefore what is the point? He is not putting forward any argument to show what there is in this law for meeting any difficult situation. Therefore, we are still opposing it, we are not convinced, and therefore we think it is our duty to oppose it, we feel that this Bill should not be on the statutebook.

Shri Shinkre (Marmagao): I want to say only a few words.

As I said earlier, I support the Bill and I will vote for it, because the state of affairs and the law and order [Shri Shinkre]

situation in the country call for such a measure, but I have one clarification to seek.

Preventive

Government have asked for an extension for three years. They ought to have been satisfied with an extension of only one year, because there is no question of binding the successor Government. If they are helpless and are unable to maintain law and order, why should they bind the successor Government also for the next two years! They could have been content with extension of only one year.

I do not think that the Homt Minister required any arguments the situation in the country is such that it is completely, plainly, in favour of such a measure being There are so many political and groups which oppose such Bills in the name of democracy, but they do not want democracy in reality, neither is there democracy in the countries where they seek inspiration They want democracy only here because they want to fight the established order every now and then.

Shri Nambiar: I may be given a chance to oppose.

Shri Y. B. Chavan: The hon. Members who spoke at this stage also practically repeated the same arguments, including Mr. Chatterjee. never had the ambition of convincing some of the members who have convinced themselves against the Bill. As I said, really speaking, the basic factor on which the necessity of such an Act will have to be judged is the assessment of the present situation, whether there are conditions in country where such powers to executive are essential or not, necessary or not. Arguments based on the democratic principle ... (Interruptions)

श्री बागड़ी (हिसार): क्या जरूरत है? 107 में जापकड सकते हो . . (व्यववान) थ्र^२, चुप रहो, हमको पकढ़ता भी है **धौ**र गुरांताभी है।. . . हां तुम चले जाग्रोगे तो पता लगेगा।

Mr. Deputy-Speaker: Order order. He cannot sit and talk like that.

Shri Y. B. Chavan: This is certailny a compromise with the situation. I have never claimed that this is an ideal Act, a very happy Act, I have never said that. But I was also trying to find out whether there were any arguments to convince me that this Act, however unhappy it is, was not necessary. That is a very common sense test.

Shri Nambiar: The ordinary law of the land is enough.

Shri Y. B. Chavan: I must say I have remained unconvinced by the arguments of the hon. Member. I have nothing more to say. At the same time, I would like to assure the House that when, really speaking, there is a situation in the country where such an Act is not necessary, this Government wi'l have no hesitation to come to this House and say that it is no longer necessary, it should be scrapped.

श्री बागडी: श्राप का एतबार क्या है? डिप्टी स्पीकर साहब, इनकी क्या तसल्ली है ? 107 में एम ॰ पी ॰ को पकड़ लेते हैं ग्रीर जमानत तक तो लेते नहीं।

Mr. Deputy-Speaker: Order, order. You cannot sit and go on talking like this. I will have to ask you to go out if you repeat this,

The question is:

"That the Bill be passed."

The Lok Sabha divided:

5996 Detention (Continuance) Bill

Division No 20]

Achal Singh, Shri Achuthan, Shri Akkamma Devi, Shrimati Barman, Shri P. C. Basappa, Shri Bhargava, Shri M. B. Bhattacharyya, Shri C. K. Brajeshwar Prasad, Shri Chakraverti Shri P. R. Chandrabhan Singh, Dr. Chandriki, Shri Chattar Singh, Shri Chaudhry, Shri Chandramani Lal Chavan, Shri Y. B. Das, Shri B. K. Das, Shri Sudhansu Dass, Shri C. Deshmukh, Shri Shivaji Ruo S. Deshmukh, Shrimati Vimlabai P. Dhuleshwar Mecna, Shri Dorai, Shri Kasinatha Dwivediy, Shri M. L. Elayaperumal, Shri Gandhi, Shri V. B. Heda, Shri Jadhav, Shri Tulsidas Jedhe, Shri Jyotishi, Shri J. P. Keduria, Shri C. M. Kindar Lal, Shri

AYES

Kotoki, Shri Liladhar Koujalgi, Shri H. V. Lakshmikanthamma, Shrimati Lalit Sen, Shri Laskar, Shri N. R. Mahida, Shri Narendra Singh Malaichami Shri M. Mandal, Dr. P. Maniyangadan, Shri Mantrik Shri D. D. Matcharaju, Shri Mehrotra, Shri Braj Bihari Mehta, Shri Jashvant Mishra, Shri Bibhuti Misra, Shri Shyan Dhar Murti, Shri M. S. Naik, Shri D. J. Naskar, Shri. P. S. Niranjan Lul Shri Pandey, Shri R. S. Pandey, Shri Vishwa Nath Panna Lal, Shri Patel, Shri Chhotubhai Patel, Shri Rajeshwar Patil, Shri T. A. Prabhakar, Shri Naval Pratup Singh, Shri Rujdeo Singh, Shri Ruju, Shri D. B. Ram Sewak, Shri

14.50 hrs.

Ram Swarup, Shri Remdhani Das, Shri Rane, Shri Ruo, Shri Iagnatha Ruo, Shri Ramapathi Ray, Shrimati Renuka Sahu, Dr. S. K. Saigal, Shri A. S. Shankaraiya, Shri Shastri. Shri Ramanand Shinkre, Shri Shree Narayan Das, Shri Shukla ,Shri Vidya Charan Siddenanjappa, Shri Siddiah, Shri Singh, Shri D. N. Singh, Shri S. T. Sinha, Shrimati Ramudulari Sinhasan Singh, Shri Tiwary, Shri D. N. Tiwary, Shri K. N. Tiwary, Shri R. S. Tyagi, Shri Upadhayaya, Shri Shiva Dutt Vaishya, Shri M. B. Varma, Shri M. L. Verma, Shri K. K. Vidyalankar, Shri A. N. Virbhadra Singh, Shri

NOES

Ancy, Dr. M. S. Bade, Shri Bagri, Shri Banerjee, Shri S. M. Chatterjee, Shri N. C. Dasartha Deb, Shri Gupta, Shri Indrajit Gupta, Shri Kashi Ram Imbichibava, Shri Kabir, Shri Humayun Kakkar, Shri Gauri Shankar Kripalani, Shri J. B. Kunhan, Shri P. I imaye, Shri Madhu Manoharan, Shri Mate, Shri Maurya, Shri Murmu, Shri Sarkar Mair, Shree N. Sreekantan Mair, Shri Vasudevan Nambiar, Shri

Pandey, Shri Sarjoo Pottekkatt, Shri Ranga, Shri Samanta, Shri S. C. Sezhiyan, Shri Singh, Shri Y. D. Singhyi, Dr. L. M. Swamy, Shri Sivamurthi Utiya, Shri Warior Shri

Mr. Deputy-Speaker: The result of the division is:

Ayes*: 90; Noes: 31;

The motion was adopted.

Shri Vasudevan Nair (Ambalapuzha): As a protest we walk out.

(Shri Vasudevan Nair and some Hon. Members then left the House.)

श्री बागडी: इस काले क नन के विरोध में हम सदन स्याग करते हैं। . . (व्यववान)

(श्री बागडी सदम के बाहर चले गए।)

^{*}Name of one Member under "Ayes" could not be recorded.

PRODUCE CESS (AMENDMENT)
BILL

The Deputy Minister in the Minstry of Food, Agriculture, Community Development and Co-operation (Shri Shyam Dhar Misra): Sir, I be to move*:

"That the Bill to amend the Produce Cess Act. 1966, be taken into consideration."

The existing Produce Cess Act. 1966 provides for the imposition of cess on the five agricultural produces for the impovement and development of the methods of cultivation, marketing and research of such producers: They are Cotton, Oils Copra, Lac and Refuse lac.

The Produce Cess (Amendment) Bill now provides for the levy of a cess in the nature of a duty of customs in respect of cashew kernels which is to be added to the First Schedule to the Produce Cess Act, 1966. At present cess is being levied on the export of cashew kerne's under the agricultural Produce Cess Act, 1940 along with other commodities listed in the Schedule attached to the Act at half per cent ad valorem. The realisation under this Act is of the order of Rc. 13.60 lakhs on an average during 1963-64 and 1964-65. Under the Act of 1940 it is not possible to levey cess at enhanced rate on a single commodity as it provides for uniform levy on all commodities covered by it. With the levy of cess at enhanced rate, cashew kernels will be simultaneously excluded from the Agricultural Produce Cess Act. 1940, through a Government notification. The enhanced cess will be at one per cent of the tariff values as against half per cent ad valorem on cashew kernels (customs being levied under the A.P.C. Act, 1940). In addition, imposing of cess at enhanced rate on cashew kernel, the amendment Bill also provides for certain verbal amendments in sections 2, 3, 11 and 20 of the Produce Cess Act, 1966 with a view to empowering the levy of cess provided for in the Act on produce exported by Air or Inland water also.

The necessity for the amendment with a view to empowering the Government to levy cess on cashew at an enhanced rate has arisen on account of the need for earmarking larger funds for reseach and development of this important export earning duce. India supplies about 90 per cent of the Wor'd demand of cashew kernels and holds a virtual monopoly in cashew trade through which she earns foreign exchange worth Rs. 28 crores A lager share of the per annum. amount accrues in the shape of dollars. Cashew industry in India. however, dependent to the extent of 2/3 of its requirement of raw-nuts, by the imports from East African countries. It is not desirable to continue to depend on imports from these countries. Therefore, the need for increasing the indigenous production cashew nut has assumed greater importance. The efforts so far undertaken in the field of research as well as development have been inadequate. With the Additional funds availab'e from cess at enhanced rate. would be taken to maximise for development. In the field of development, special efforts will be directed towards intensified cultivation, improvement of collection methods, marketing and processing of cashew nuts. During the Fourth Five Year development programme would clude:

- application of improved practices.
- (2) introduction of Pilot Projects for producing air-layers at selected centres through which cashew can be successfully propagated vegetatively.

It is also proposed to grant longterm loans to the growers. Marketing facilities will be improved to ensure maximum return to growers through cooperative Organisation which would

.....

[•] Moved with the recommendation of the President,

collect nuts for supply to the processing factories.

Simultaneously research programme on cashew under the ICAR is to be intensified. The programme includes setting up a research Institute for cashew nut along with spices in Kerala and a comprehensive All India Coordinated Research Project on Cashewnut and spices.

The effect of the increased cess on the exports of cashew kernels is negligible as the additional rate will mean at the present tariff value of Rs. 554 for one quintal of cashew kernel effective from 1st July, 1966, an addition of Rs. 2.75 per quintal only.

The cess collected will be kept suitably funded and separate account for receipts and expenditure therefrom will be maintained. The recurring expenditure on research and development is estimated to be of the order of Rs. 30 lakhs per annum. In addition, a non-recurring expenditure of Rs. 20 lakhs, spread over 4 years, is estimated on account of the research institute to be set up under the ICAR for cashew nut along with spices. Details of the Centrally Sponsored Schemes on selected aspects of Cashewnut Development on the basis of the recommendations of the Cashewnut Development Council are being worked out. In addition I may say that our production of cashew nut is about 1.35 lakh tons and we plan to increase this by the end of the Fourth plan by 21 times to 3.28 lakh tons. The area under production is 13.3 lakh and we wou'd be increasing it by about 4.5 lakhs making a total of 17.8 lakh acres. The area increase will hardly be 30 or 35 per cent and so the main increase will be in terms of per acre yield and that will be about 250 per cent. The Third Plan provided only 2 crores and in the Fourth Plan. intend to provide 11 crores for purpose. The cess that will be lected though the imposition of 11 per cent will be mostly for research and development programmes which I have already stated about 30 lakhs will be required and Rs. lakhs in the form of non-recurring expenditure. We estimate that yield from the cess will be hardly about 27.28 'akhs per year and so we will have to get some amount from the Consolidated Fund of India. We may be near self-sufficiency and not self-sufficient. We are taking authority to go up to 1½ per cent in case we decide later to go upto 1½ per cent imposition and if we decide so, it will be done by a notification which will be laid on the Table of the House. Sir. I commend this Bill for the consideration of the House.

Mr. Deputy-Speaker: Motion moved:

"That the Bill to amend the Produce Cess Act, 1966, be taken into consideration."

There is one amendment.

Shri Vishwa Nath Pandey (Salempur): Sir, I move:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 1st December, 1966."

Mr. Deputy-Speaker: The Bill and the amendment are before the House. One hour is the time allotted. Five ninutes for each Member.

Shri Ranga: (Chittoor) Sir, I am opposed to this Bill My hon. friend who preceded me said that this was not the only imposition or the final incidence and this is likely to be increased further, if and when find it necessary, by a notification. If they had abolished land revenue and if they had freed the kisans from all the other burdens emanating. the Centre as well as the State Governments, there would have some Notification in expecting kisans to provide finance to the research and development work in order to further productivity of their own crops including cashew out when the Government is imposing all kinds of taxes and central excises and land revenue and engancing the surcharges and so on as also the betterment levies, there in no justification at all for this kind of a cess.

Thirdly, they want only 30 lakhs. Here is this grand Government, spending 4.000 crores every year, 2,000

[Shri Ranga]

crores on so-called development projects, capital projects and 2,000 croroes on revenue account and they are not able to find Rs. 30 lakhs! Is it not a matter of shame for any Government to come forward with a proposal like that?

Produce

15 hrs.

They say they are extremely anxious to encourage exports. Here is a fine export-earning industry which brings Rs. 18 crores every year; they hope to get much more also. Is it not reasonable to expect this Government not only to spend Rs. 30 lakhs a year, but even Rs. 1 crore for further development and research on this crop, so that it may be possible for growers to grow more and for Government to earn more foreign foreign exchange? In other crops, where it is difficult to export because of lack of demand or international competition, they give all kinds of incentives. Sugar has become a scandal. They subsidise the factory owners to avoid losses and at the same time they sell our sugar at a much lower price abroad. But when it comes to cashew nut, why should they adopt such a policy like this?

The Deputy Minister said this would be funded separately and the money would be utilised only for the development of this crop. Such promises have been made earlier when various agricultural crop, cess Bills were brought before this House as well as before the Central Legislative Assem-But what happened? The representatives of sugarcane growers have been bewailing from time to time how the UP and Bihar Governments have used the sugar cess proceeds for general purposes. So where is the guarantee that the same thing would not be done in this case also? Is this promise worth anything? It is not even as good as the paper on which it would be reported here, because they would be at the money of the local Government and this Government also. They have been unconscionable all the time and by a fiat of their own Government from the Secretariat they can turn it over to the general revenues and misuse them.

My hon, friend wants us to believe that the incidence is not going to be much. In actual practice three times what they collect will be heaped upon the price of this commodity by the time it reaches the market. It is not so easy for those who are interested in the production of cashew, its manufacture and sale to keep separate accounts for half per cent or 1 per cent. They will take advantage of it just as the retail traders have been taking advantage of the changes in weights and measures. So, it should not be thought that the incidence would be negligible.

I would like to know whether Government propose to place on the Table not only the reports on the activities but the results of those activities of the ICAR in regard to all these commodity cesses that they have collecting, what use they have been making of it....

Shri Shyam Dhar Misra. We have been laying it on the Table.

Shri Ranga: I know some report is being placed here but from time to time an estimate has to be made of the advantages that have accrued to the crops concerned and the advantage accrued in monetary terms. It is no good saying we have started this research station here or a test work there. We have to estimate the results and take account of them. Till now no such thing has been made. when a That is why this morning question was put to the very same Minister about the results of the International Rice Commission which met here, he said, they all met here for international discussions; they were not interested in any one crop raised here. When we are raising the Taiwan variety of crop here, was it not the duty of the Commission to have given some thought about itwhat is the result of the trans plantation of that variety into this country? Similar discussions will have to be held and the results of those discussions as well as the results of the reserches will have to be made available to this House from time to time.

For all these and many other reasons, I am opposed to this Bill and I sincerely hope that Government would give a second thought to this matter, if not now, as soon as possible.

श्री विश्वताथ पःण्डेगः : उपाध्यक्ष महोदय, माननीय मंत्री महोदय ने जो उन्न उनकर संशोधन विश्वेयक प्रस्तुत किया है, भौर उस के संबंध में जो ग्रपना तर्क प्रस्तुत किया है वह विवेकपूर्ण है भौर उस का मैं समयंन करता हूं लेकिन उसके संबंध में मैं भ्राप के माध्यम से दो चार बातें कहना चाहता हूं।

राष्ट्र जो है वह करों के बोझ से भीर मंहगाई के बोझ से दबता जा रहा है। चा कोई वस्तु हो, कोई भी चीज हो, चाहे वह देश के बन्दर उत्पादित होती हो या देश से उत्पादित हो कर विदेशों को जाती हो भीर विदेशी मुद्रा भी प्राप्त होती हो, लेकिन मैं समझता हंकि उस पर उाकर लगार्येंगे या उपज कर लगायेंगे तो उस का बहुत ज्यादा विकास नहीं हो सकता है। ग्रभी मंत्री महोदय ने वतलाया था पांच कृषि उत्पादित वस्तम्रों पर उपकर लगता है और धब उस में छड़ी वस्त जोड़ने जा रहे हैं। कपास को ही ले लें. जिस के बारे में उन्होंने उपकर लगाया है भीर बहुत कोशिश की है कि उसका उत्पादन हो । समाचार पत्नों में प्रकाशित हमा है कि कपास के ग्रभाव में इतनी मिलें बन्द हो रही हैं। मैं जानना चाहता हं कि कितना उस का उत्पादन बढ गया. कितना कपडे का उत्पादन बढ गया भीर उससे कितना लाम लोगों को हुमा। उन लोगों ने यह कह दिया कि कपास के प्रभाव में मिले बन्द होंगी। मैं समझता हं कि जो उपकर लगाने का प्रस्ताव सदन के सामने प्रस्तत किया गया है उसपर मंत्री महोदय विचार करें।

2274 (Ai) LSD-8.

उन्होंने दो तर्क दिये हैं एक तो यह दिया है कि यह पैसा ग्रनसन्धान में लगाया जायेगा दूसरा यह दिया है कि इसका उत्पादन बढ़ेगा। जब हमारी पंच वर्षीय योजना 😲 खःबः रुपये से ऊपर की है तब मैं समक्षज्ञता हं कि बड़े सुन्दर ढंग से श्रीर बड़े न्याय संगत तरीके से इस प्रकार के उद्योगों की वृद्धि के लिये उस में धन निर्धारित किया जा सकता है क्यांकि यह विदेशी मद्रा भाजित करने के लिये है। जब भाप ने श्रवमृल्यन कियातो भ्राप ने यह कहा कि जिन वस्तुमों का यहां से निर्यात किया जायेगा उन को प्रोत्साहन मिलेगा। लेकिन यहां तो हम उस का उल्टा ही देखा रहे हैं कि प्रोत्साहन के बदले कर लगाया जा रहा है। प्रोत्साहन का मतलब होता है कि ग्राप उस को ग्रधिक धन दें। भ्रापकाजुके उत्पादन, काअनुकी कृषि के लिये धन दें, उसके लिये सहायता दें, धनदान दें, न कि उस के ऊपर भ्राप उपकर लगायें। इसके लगाने से लोगों के दिल में शंका उत्पन्न हो जाती है।

श्रभी श्राप ने वतलाया के काज का जो उद्योग है संसार के ध्रन्तर्गत उसके 90 प्रशिशत काजुका निर्यात ग्राप करते हैं। यह बड़ी खुशी की बात है। जिस बक्त प्राप काज का उद्योग अधिक दिकसितकर देंगे उस सगय ग्राप ग्रपने देश के लिये विदेशी मुद्रा का, जिस की कमी है, श्रधिक श्रर्जन कर सकेंगे। मैं समझता हं कि यह सेस न लगा कर ग्राप यदि कुछ कर्ज निर्घारित करते काज के उद्योग को प्रोत्साहन देने के लिये घनसन्धान कार्य को प्रज्वलित करने के लिये, समम्रत करने के लिये ग्रीर जो पंच वर्षीय योजना 2 खरब इपये से ऊपर की बनाई गई है उस में से कुछ धन राशि बते वो आप यह देखते कि काज्की गिरिका जो उद्योग है उस से बहुत लाभ राष्ट्र को भागे चलकर होता ।

[श्री विश्वनाय पाण्डेय]

यह एक बड़ा गम्भीर प्रश्न है सौर इस पर श्राप विचार करें। इसी लिये मैं ने एक संशोधन भी दिया है कि इस संबंध में लोकमत संग्रह किया जाये क्योंकि करों का नाम सुन कर ही लोग घबरा जाते हैं।

Shri N. Sreekantan Nair (Quilon):
Mr. Deputy-Speaker, Sir, we say in
English: "It is a day after the fair",
but in this particular case it is "fifteen
years after the fair". Some attempts,
not attempts like this but honest attempts, ought to have been made 15
years ago to produce inside this country sufficient cashew trees, to increase
cashew cultivation on a subsidised
basis, so that we may have internal
production of cashew-nuts to meet all
our requirements, but the present
situation is such that the industry is
in the doldrums.

Sir, about 18 cashew-nut factories belonging to Thangal Kunj Mudaliar have been closed down now for about 11 months and agitation is going on. Regarding other cashew-nut factories the employers have taken a decision to close down the factories if enactment is forced on them. That is part of the many ills that confront us. The employers did really make a very huge profit during the devaluation period. The Government did nothing to take a big chunk out of it, take a big chunk out of the legal or illegal gains that they made after devaluation. If they had taken any step, I would have welcomed it.

What is the position of the industry today? The industry is being run in South-East Africa under Italian help on a mechanised basis. This is the first time in the history of this industry in any part of the world that it is being done or attempted to be done on a mechanised basis. If that is the thing, the industry in Kerala an | South India, especially in Kerala.

will die out, because this industry there is based on the South Indian workers alone who have the competence to use their hands to do a type of work which the Africans find it impossible to do. Till now the East African countries could not develop this industry because their rough hands cannot handle the nuts and refine them to that extent. But now with Italian help they are finding a process by which at least split kernels could be taken and produced on a very large basis.

Therefore, when this industry is in the doldrums, when the entire industry is facing threat of extermination, when Rs. 28 crores which you are getting as foreign exchange is threatened to be lost, when the fate of that is hanging in the balance, our Government comes, as it always does, with a certainly irrational and misplaced Bill to impose a cess. Already the boat is sinking. They want to add some more load to it so that it may sink immediately. This is the most foolish attempt which has ever been made by this Parliament, by thus by the party-the Government, Congress Party- after 15 years.

They are having planned production in India, making this country indebted to America and other countries to the tune of Rs. 8000 crores, but yet we have to go with begging bowls to America just for our daily needs of foodgrains. Same is the case in the matter of cotton.

15.14 hrs.

SHRIMATI RENUKA RAY in the Chair!

We have had 15 years of planned development in this country. What is the position of textile industry? We go abegging once again. Same is going to be the case with cashew industry. When once it goes out, we can never retrieve it. The position with regard to other industries in Kerala has also bee the same. The Union Govern-

ment had been criminal in allowing the mineral industries in Kerala die six years ago, in allowing the coir industry to suffer a gradual death in the last fifteen years. Now the last industry which remains in Kerala is the cashew industry. It is feeding about 80,000 families. This industry which pays very little gives work to thousands of middle class and lower class people. It provides work for those in the lowest rung of the ladder. Even women folk in these families earn a living to supplement the family income and make both ends meet in the barest possible manner. That industry is now being allowed to die out. The foreign exchange we get on that is being threatened to be lost. On the top of all this the Ministry now wants to take away, at the last moment, from the dying body of the patient, the last drop of blood so that they can indulge in nepotism, in jobbery etc. They can have a branch here. They can provide for some of their minions. They can give them some promotions before this industry dies out. They can give promotions to some minions of the Minister and his colleagues. This attitude is human, to say the least, and this will be resisted by both the industrialists and the workers. The people Kerala will resist it, where 99 per cent of the industry exists. We will fight it in such a manner that your Rs. 28 crores of foreign exchange will be in danger if you proceed in this way.

That is all, Madam, that I have to

Some hon. Members rose-

Mr. Chairman: Shri Mahida.

Shri N. Sreekantan Nair: Madam, we the people of Kerala are very much interested in this because this is a question of life and death for us.

Shri Narendra Singh Mahida (Anand): Madam Chairman, perhaps my previous speaker did not understand the purpose of the Government ha bringing forward this Bill. I wel-

come the Produce Cess (Amendment) Bill. Our country supplies 90 cent of the world demand of cashew Kernels and we earn the much-needed foreign exchange. It is to earn foreign exchange that we are trying to improve our present method in this industry. It is necessary, therefore, that we expand this foreign exchange earning industry. But at present the cashew industry is dependent on imported raw nuts from East African countries. Only one-third of the demand is met within the country. We must increase our capacity to more raw nuts. It is to assist this need that it is proposed to undertake intensive research and development programmes, so that we can encourage indigenous raw nuts and reduce our dependence upon supplies from East African countries.

This Bill seeks to include cashew Kernels under the First Schedule to the Produce Cess Act, 1966, for purposes of levy of a cess in the nature of a duty of customs on cashew kernels exported from our country. Cashew nuts have become very popular in America. There is also the propaganda work, the fact that it is a nourishing food etc. All these things make us earn. Probably my hon. friends from Andhra may be knowing that they are making wine also from Cashew.

Shri Mohammed Koya (Kozhikode): Wine is made from cashew apples and not cashew nuts.

Shri Narendra Singh Mahlda: By this way we shall raise necessary inances needed, on a continued basis, for promoting agricultural and technological research as well as improvement and development of methods of cultivation, manufacturing and marketing of cashew.

The cess imposed by this Act will be levied on the tariff value of the produce determined under section 14 (2) of the Customs Act 1962. Further, the Bill seeks to make crisin verbal

[Shri Narendra Singh Mahida]

amendments in sections 2, 3, 11 and 20 of the Produce Cess Act, 1966 with a view to empowering the levy of cess on produce exported by air or inland water.

The collections through the ing collecting agencies are to be credited to the Consolidated Fund of India. My hon, friend, Shri Ranga objected to that. All revenues have to go to the Consolidated Fund and from that we derive the source of our improvement. It is proposed to grants-in-aid, after due appropriation, to the Indian Council of Agricultural Research in pursuance of the provisions of Section 5 of the Produce Cess Act, 1966, to conduct research, and the Department of Agriculture will finance specific development projects relating to cashew. The development schemes will be executed by the Department of Agriculture through their organisation "Regional Office, Cashewnu: Development" constituted with effect from 1st April 1966. A suitable budget provision has been included in the ad hoc provision of Rs. 10 lakhs provided in the budget estimate for 1966-67.

At the present level of production and export, the revenue from the cess is estimated to be Rs. 27 lakhs per annum, while the recurring expenditure on the measures of development and research on cashew is estimated to be about Rs. 30 lakhs per annum. In addition, non recurring expenditure is estimated to be Rs. 20 lakhs. After spending all these amounts, we shall be able to increase our present one-third production of raw Also, in future we shall suspend our imports from East African countries and earn more foreign exchange than what we are e arning at present. I, therefore, support the Bill.

Shri Mohammed Koya: Mr. Chairman, I think this is the last straw on the camel's back. The cashew-nut industry is an industry which is already dying. A major part of the industry has already closed down and most of the factories in Quilon are not working now. In such a situation the Central Government has now contributed its share of destruction by this Bill. The only welcome feature of this Bill is that it gives an opportunity to this House to think about an industry which brings a lot of foreign exchange to this country.

Is it worth the trouble for earning Rs. 30 lakhs to have all this paraphernalia of a cess? After all, we are earning foreign exchange to the tune of Rs. 24 crores from this commodity? Could the Government not find Rs. 30 lakhs for financing research on this commodity out of those earnings?

If they cannot spend even Rs. 30 lakhs out of their foreign exchange carnings, I would say that the hon. Minister is killing the goose that lays golden ages. I hope they will be wise at least after the incident.

Then, the wording of the Bill has not shown any wisdom. For instance, it is mentioned in the Bill that we cannot depend on Eest African countries. This will make the East African countries find markets elsewhere even before our production has reached such a level when we can be selfsufficient, which will take several years. Even before that, those countries which are exporting their cashew to India will find some other markets. If this line was left out from the Bill, nothing would have happened. Yet, it was mentioned. This will be taken as a warning by the East African countries that their market in India is going to be closed and that they will have to find markets elsewhere. So, even before we are ready with our own production they will find markets elsewhere and our factories will have idle capacity. Even now, I do not know why the East African countries are not able to take the kernel out of the cashew seed. Once they know the trick, once they start doing it them-selves, that will be the Doomsday, as far as Kerala is concerned.

It must be remembered that once the farmers find that the production of cashew is not profitable, they will switch on to some other commodity. After all, they are interested in getting a better return than the country earning some foreign exchange. In areas where cashew is grown, rubber can be grown more profitably; so also tapioca. Therefore, unless some impetus and encouragement is given to the farmer, either by way of better price or some incentives, he will switch on to some other commodity and whatever little he is now producing will be lost. Yet, instead of giving some help or encouragement to the farmer, Government is trying to extract something more from him. What they ought to have done was to form a Cashew Board to develop the industry, meeting the expenses of the Board from the Government.

Then, thousands of cashew apples are now lost because they cannot be consumed by the people. They should develop an industry for canning or tinning of cashew apple.

I hope the Government have now understood the seriousness and magnitude of the problem and the impracticability and inadvisability of imposing this cess. So, I hope the Minister will be bold enough to withdraw this Bill.

भी सिहासन सिह (गोरखपुर): इस विधेयक को जब मैंने देखा तो मुझको धाण्ययं हुआ कि 27 लाख के लिए यह एक विधेयक ला रहे हैं सेस लगाने के लिए और वह अन्वेयण के नाम पर कि अन्वेयण हो। मृझे दुख के साथ कहना पड़ता है कि 27 लाख तो सरकार अपने डिपार्टमेंट में बिजली के खर्चे को बन्द करके बचा सकती थी क्योंकि यह चलता है कि कमरे को बन्द करके और परदे को बन्द करके बिजली के आगे बैंटते हैं। तो ऐसे ही बहुत बचा सकते थे।

रिसर्च के बारे में मैं मंत्री महोदय का इयान दिलाना चाहता हुं कि हमारा जो ग्राम

इंडिया रिसर्च इंस्टीट्यूट बना हुझा है उसने क्या डेवलपमेंट झब तक दिया? शागर केन के लिए यू० पी० में सन् 1937 में एक सेस लगा तीन ग्राने फी मन रोड ग्रीर शगर डेवलपमेंट के लिए। लेकिन वह सेस जो लगा वह कंसालिडेटेड फंट में. जनरल फंट में चला गया। श्राज रोड्स कुछ बनी वहीं कहीं, लेकिन यह नहीं के बरादर हैं भीर शगर केन का क्या डेवलपमेंट हम्रा वि बढते बढते ईस्ट भ्रपने यहां 5 सौ मन तक पहुंची पर वैसी फी एक 🕊 नहीं गई। श्रीसत तो ढाई सी, तीन सी मन ही है जबिक भ्रीर मल्को में इससे व्यादा है। गेहं श्रीर धान के श्रन्दर रिसर्चे ज होते हैं। लेकिन मुझे दुख है कि रिसर्चकर्ता कोई ऐसा गेह या धान नहीं पैदा कर पाये जिसकी ईल्ड ग्रधिक दहे। हमने प्रयम पंचवर्षीय योजना मे कहा या कि हम प्रात्म निर्भर हो जायेंगे खाद्य के मसले में लेकिन पहली पंचवर्षीय योजना गई. दूसरी गई, तीसरी गई घौर धब चतुर्थ की बात करते हैं। मगर हमारे रिसर्च हिपार्टमेंटे ने क्या किया। भभी एक द्यान साथे हैं जो कि हाई ईल्डिंग है वह भी लाये ताइवान से भीर नाम ताइच्यन नैटिव रख दिया। मैंने एक रिसर्च भाफिसर से बात की कि नकल भी करते हो तो विदेशी नाम क्यों रखते हो ? भ्रपना कोई देशी नाम क्यों नहीं रख देते? गेहंभी भारहा है मेबिसको से। हमारे रिसर्भ डिपार्टमेंट ने कोई नया गेहं या जी पैदा नहीं किया जिसकी ईल्ड ज्यादा हो। काफी मांग है मेविसको गेहं की । मेविसको गेहं, मेविसको गेहं का बड़ा प्रोपेगेंटा विया। हर जगह एक विदेशी भावना भर दी जैसे कि हमारे देश 🕏 साइटिस्टस भीर रिसर्च करने वाले कुछ कर ही नहीं पाते हैं भीर हम लायक नहीं हैं। धर्मीतक तो सर्टिफियेट टियाकरते ये धीर बातों में भव बीज में भी विदेशों का भनसरण कर में हैं। तो मैं जानना चाहता हूं कि हमारे रिसर्च हिपार्टमेंट में जो लोग हैं वह बया कर रहे हैं। शगर रिसर्च माफिसर से मेरी बात हुई। मैंने कहा कि किसने क्सिचं किये? वह नम्बर गिना देते है नम्बर 430, 515,

6014

[श्री सिहासन सिह]

518 सुगर नेत, का निकाला। लेकिन सब में चार साल बाद कीड़ा लग जाता है। मैंने कड़ा कि रें तो के राइटी क्यों नहीं निकालते जितनें कोड़ा भोज लगे प्रोरहाई ईिल्डंग हो। तो रिसर्व ग्राफितर ने क्या जवाब दिया कि ग्रगर हम ऐसी शुगर केन देश करें जो हाई इंल्डिंग हो ग्रीर कीड़ों से भी की हो तो फिर हमारे डिपार्टमेंट की जरूरत ही क्या रह जायेगी? तो इतसे मालूम होता है कि हमारे देश में जरूरत बनाये रखने के हिसाब से काम होता है।

ऐसे ही इस सेस को भी श्राप केश्युनट के लिए ग्रलग कर देते तो कुछ समझने की बात थी। लेकिन इतको भी देने जा रहे हैं जनरल कंसालिडेटेड फंड झाफ इंडिया में। तो यह तो उस समुद्र में समा जायगा जहां कु अभी पानी निकलना मश्कल होगा। भगर भाप टैक्स कलेक्ट करना चाहते हैं किसी विशेष काम के लिए तो उसी काम के लिए उसको लगाइए। लेकिन ग्राप तो उसको रख देते हैं कंसालिडेंडेड फंड में। उसमें चले जाने के बाद फिए उत्तका निकलना मुश्किल होता है। श्रब तक जितने सेस लगे हैं सब सेस भन्देशण के नाम पर लगे हैं। लेकिन सब **च**ले गए जनरल वहां जाकर **भारामतलबी** खावं होते हैं। तो मैं इस विधेयक का इन दो कारणों से स्वागत नहीं कर सकता। एक तो सेस को इतना बद्वाना जबकि हम भ्रपने खर्बे में से कहीं से भी काटकर के इतना रुपया पूरा कर सकते ये ग्रीर दूसरे वह जो वपया है इसको धलग रखते, जनरल फंड में न डालते तो भ्रच्छा था ।

भी सरजू पाण्डेय (रसड़ा): समानेत्री
महोदया, यह जो बिल सदन के सामने स्राया
है इमका समर्थन केवल एक कांग्रेसी सदस्य को
छोड़कर और किसी ने नहीं किया। श्री
विश्वताय पाडेय ने प्रपना भावण शुरू करते
हुए कहा कि मैं इस बिल का समर्थन करता हूं

मगर जो कुछ भी उन्होंने कहा वह सब विरोध में कहा। स्रीर जो दूसरी तरफ के लोगों ने खास तौर से केरल के जो निवासी हैं, उन्होंने, जो केश्यनदस के ऊपर दैवस लगाने की बात है, उसका उन सबने विरोध किया है। श्रमी मझसे पहले बोलने वाले माननीय सदस्य ने बतलाया कि रिसर्च के नाम पर हमारे देश में क्या होता है ग्रीर फीरन एक्सचेन्ज के मोह में, फौरन एक्सचेन्ज की एक ऐसी बीमारी मत्क में चली है, जिसका कोई ब्राधार समझ में नहीं भ्राता है, चीनी, जुता, कैश्युनट सब बाहर भेज दो, यहां कुछ भी न रहने दो भौर फिर कहते हैं कि डबेलपमेन्ट के लिये सब कुछ हो रहा है। माननीय मंत्री जी को किसानों पर दया भानी चाहिये भीर इस तरह का टैक्स लगा कर देश को बरबाद नहीं करना चाहिये। जैसा कि कई माननीय सदस्यों ने कहा कि श्वर पर टैक्स लगाया, इसलिये टैक्स लगाया कि शुगर की तरक्की होगी, लेकिन शुगर उद्योग में तरक्की होने के बजाय, तनज्जली हो रही है। कोई भी चीज इस मल्क में नई नहीं हो पाती है, बल्कि कुछ विभाग खोलकर कुळ ग्रादमियों के लिये रोटी चलाने का पेशा बना देते हैं भीर फौरन एक्सचेन्ज का एक ऐसा जादू इस मल्क के सामने रखाना चाहते हैं कि कोई काम उसके विना चल ही नहीं सकता। इससे अच्छा तो यह होता कि वहीं किसानों को कुछ रैसा दिया जाता, कोई तरजीह दी जाती तो उससे मच्छा नतीजा निकल सकता था। पी० एल० 480 का गेहं मंगवाते थे, सारे देश में हा-हाकार मचा हमा है, जितना रुपया उसको लाने में खर्च किया. डतना यदि सिचाई पर लगा देते तो देश की यह दशान होती।

मैं मंत्री महोदय से यह कहना चाहता हूं कि इस मुल्क पर दया की जिये, घीर बृद्धि से काम ली जिये। इस तरह के टैक्स विसानों पर मत लगाइय। मैं जानता हूं कि प्रपक्ती बृद्धि कहां से गाइड होती है, ग्रापने स्वतन्त्रता-

पूर्वक दिचार करने का रासता छोड़ दिया है. दफ़ारों में बंड हुए श्राई० सी० एस० श्राफि-सर्ज प्राज नुक्त को खा यहे हैं, झुटी-झुटी योजनावें बना कर आपके सामने रख देते हैं भीर उनको से टेस्फ ई करने के लिये ग्राप इतको सदन में ले अति हैं। आप हमारी बात को मार्नेन नहीं, हाही प्रवश्य पास करेंगे. इपलिये में ज्यादा लम्बा भाषण नहीं करना चाहता, तिर्फ प्रापसे कहना चाहता है कि कैश्य-नट्य को तरक्की के लिये यह सही रास्ता नहीं है। यह हमारे प्राविन्स की चीज नहीं है, इालिये मुझे इसकी पूरी जानकारी नहीं है, लेकिन इतना जडर निवेदन कहांगा कि इत मुल्क पर दया कोजिये। फीरन एक्स-चैन्ज के नाम पर नये नये डैक्स लगा कर मल्क पर तबाहो मा लाइये ख्रीर किसानों को इस बात का मोहा दाजिये कि वे खदतरक्की कर सहें। जो वाबें भ्रावश्यक हैं, उनकी बहरत को बार्ने हैं, उनको पैदा कीजिये. ताकि उनको मावश्यकतार्थे पूरी हो सकें, ैदावार को बद्राकर, फिर उसे बाहर भेज कर फौरत एमाबेन्ज हासिल करें।

Dr. L. M. Singhvi (Jodhpur): Mr. ('hairman, cashew is a very important export item for this country's agricultural economy and, therefore, on the basis of its importance the objectives which have been outlined by the hon. Peputy Minister are most welcome and promising. Unfortunately, however, one wonders why all these programmes of expansion which now the hon. Minister has so generously promised at the time of bringing forth this statute, have remained in abeyance so far.

It seems to me that the very fact that today so belated'y this attention is being paid to the cashew industry, its development and particularly to the development of research in the field of this commodity is an admission by the Government that neglect so far has led to a considerable loss of foreign exchange and to a certain deterioration which has set in in the cashew industry.

The hon. Deputy Minister himself said when he gave the prefatory speech that cashew was one of those items in which we exercised a virtual monopoly in the field of international trade and yet our dependence on certain imports from the East African countries has only increased in the last few years and has not substantially been reduced.

The main problem in India's agriculture is the problem of transferring technology and the fruits of research from the laboratories to the farms, from the research scientists to the farmers. Unless a massive effort is undertaken in this connection, Indian agriculture cannot possibly be emancipated from the stagnation into which it finds itself enmeshed.

It seems to me that the cess, the proceeds of which would be very paltry and small and would be just not even equal to the intended allocation for research, is not likely to pave the way for bringing into action a new effective streamlined programme for the development of the cashew industry. As a matter of fact, the long inventory which the hon. Deputy Minister placed before us in terms deve'opmental effort, which he wishes to undertake and to bless, would not be realised unless a larger allocation is made and unless a more massive effort is undertaken.

This cess, therefore may not itself really provide in a substantial measure for the many objectives which the hon. Minister has outlined for our benefit. If I may so, would like to add that in the matter of scientific development and research the Government as a whole, and this Parliament I think to a certain extent, has been somewhat neglectful. None of the major parties in the country actually include scientific research in their manifestos and what they wish to do in respect of scientific research. This, you would know, is always an important item in the various manifestos in the more developed countries which have a scientific out[Shri L. M. Singhvi]

look towards things. It seems to me that science generally takes a second place, a back seat, when it comes to governmental allocations or priorities and unless science is enlisted and conscripted in the effort to break away from the conditions of stagnation, this country really has no hope.

I would, therefore, say that a small, paltry sum of Rs. 28 lakhs cannot be a sufficient consideration for this Bill or for the objectives which have been out ined by the hon. Minister. I hope that he would, when he rises to reply to this debate, promise to this House that a far more massive effort will be undertaken than is indicated by the allocation of a paltry sum of Rs. 28 lakhs per annum.

It seems to me that he should also assure us that the powers of notification or authorisation under notification is not going to be used in an arbitrary way and the notification should immediately be placed on the Table of the House with an opportunity given to the House to rescind, modify or annul the notification.

If a programme of scientific research and its popu'arisation for augmenting the yield of this commodity is undertaken and proper marketing practices are developed for advancing the cause of this commodity, I am quite that we will make a considerable headway in the world in respect augmenting our export trade. I hope that it is not merely by a cess mentality that this legislation is being brought forward. I hope that the real reason would be to bring about a massive programme of scientific research, a programme of transferring technology and the results of scientific research to the farms and a programme of undertaking larger and larger research in the country.

Shri V. B. Gandhi (Bombay Central South): Mr. Chairman, I am a little surprised at the opposition that has come from friends like Shri Ranga, Shri Nair and some others, I do not

know if they were really consistent in their opposition. Perhaps, they do not know what is good for them and for the country. We, on our part, support this Bill wholeheartedly. cannot do otherwise for what is volved is the future of the market that India has been able to secure for cashew kernels in other countries. What exactly is involved has already been explained by speakers who spoke before me. For instance, the position today or the factor today that we abve to deal with is that India supplies 90 per cent of the world's demand for cashew kernels. While we supply 90 per cent of the world's demand, we do not today produce all that we supply in this country. Our indigenous production is hardly onethird of all that we export and the two-thirds has to be imported in the shape of raw nuts from African countries. Now that certainly is not a very good position for a country like India to be in, a good position for any country which has an export market under its control to be in any longer than is necessary. Therefore, what must be done is that our indigenous production must be increased and it must be increased quickly enough and so I welcome this forward-looking step that the Ministry has taken in bringing forward this Bill because as a result of this produce cess, the Government will be in a position to have continuous finances to take care of all the research and the promotional work that is required if we are to achieve results and increase our indigenous production in time before it is late.

One reason why I am interested today in saying a few word on this Bill is that I know that the present position in the American market that we have been able to secure for India has been secured at great pains and great efforts. I happen to know a man who, I believe was alone responsible for securing the foothold in New York. That man hails from Madras and his name is Shri Ramalu, 46 years ago, I met him in New York and I know what struggle he had to go through to make the Americans know and understand what cashew was—until then, they did not know it-and as a result of his tireless effort, as a result of his sacrifice, as a result of the pioneering work, that he did in less than five years, one could see in New York, where there was not one nut shop keeping cashew nuts for sale, there were a few thousand nut shops selling cashew nuts by 1926 in the city of New York. Now, such a precious market that we have acquired must not be lost through negligence or lack of planning.

With these words, I welcome this measure wholeheartedly.

श्री क्याम घर मिश्र : सभापति महोदय, मैं माननीय सदस्यों के प्रति ग्राभार प्रकट करता हं जिन्होंने इस बिल का भीर मेरे तर्कों का स्वागत किया है। मैं समझता हूं कि दो तीन म्नामक बातें कुछ माननीय सदस्यों के दिमाग में हैं। एक तो यह है कि यह एक नया बिल लाया जा रहा है भीर नया सेस लगाया जा रहा है, दूसरे यह कि इससे प्रोडयसर पर प्राचात पहुंचेगा ग्रीर इंडस्टी को भाषात पहुंचेगा, तीसरे यह कि एक्सपोर्ट प्रमोशन ज्यादा नहीं हमा है, उसमें प्रगति ज्यादा नहीं हुई है भीर चौथे यह कि रिसर्च ज्यादा नहीं हुई है, डेवेलपमेंट ज्यादा नहीं हुमा है। मैं माननीय सदस्यों को विश्वास दिलाना चाहता हुं भीर उनकी जानकारी के लिये कहना चाहता हुं, जैसा कि मैंने भ्रपने पहले भाषण मैं भी कहा था, कि यह कोई नया बिल नहीं है। हाफ परसेन्ट लेबी एकाडिंगट् ऐग्निकत्चार ऐक्ट, 21 कमोडिटीज पर है। उसके ग्रलावा कुछ फटस हैं। उसमें प्रब हम केश्य कर्नल पर प्राधा परसेन्ट लगा रहे हैं। यह ग्रमंडमेंट करने की जरूरत इसलिये पडी कि हम 112 से । परसेन्ट करना चाहते हैं, जो कि हम इस ऐक्ट के ब्राइट नहीं कर सकते हैं। हमें फिर पार्ल-यामेन्ट के घन्दर भाना पडेगा । हत्र इस ऐक्ट

की तरमीम करने के लिये भी नहीं भाये हैं। यहां पर कहा गया कि हम प्रोडक्शन सेस में तरमीम करना चाहते हैं। तो वहां पर कमोडिटीज को बढाने या घटाने का ग्रधिकार हमको है। ऐग्रीकल्चर प्रांडयुस सेस ऐक्ट 1940 का जो है उसमें घगर हम एक कमो-डिटी पर बढाते हैं तो जितनी भी कमोडिटीज दी हुई हैं उन सब में बढ़ाना पहता है। इसलिये हमने हर चीज पर न बढ़ा कर सिर्फ कैश्यू डेवेलएडेंट प्रोग्राम के लिये सोचा कि उनको ऐक्ट के शेडयुल में बढ़ादिया जाये। यह कोई नया ऐक्ट नहीं है जिसके सम्बन्ध में माननीय सदस्य समझें कि हम कोई नया इम्पोजीशन कर रहे हैं। हम जो बढ़ा रहे हैं उसका मुख्य कारण यह है कि हम कैश्यू के **डेवेलप**मेंट ग्र**ीर** रिसर्च का ग्रीर प्रगति करना चाहते हैं।

यह भी एक भ्रम की बात है कि मानतीय सदस्य समझते हैं कि 25 या 30 लाख ६० े खर्च बढ़ेगा। मैंने भ्रपने के शुरू के ही भाषण में कह दिया कि इस 30 लाख के भ्रालावा 20 लाख कर के करीब रिकॉरग खर्च चार वर्ष में होगा। इसके भ्रलावा 11 करोड़ ६० का श्रोमाम है डेबेलपमेंट का चौथी प्लान में अबिक तीसरी प्लेन में लगभग 2 करोड़ ६० खर्च हुए।

मैं एक दो फिगसं माननीय सदस्यों के सामने रखना चाहता हूं जिससे पता चलेगा कि कैश्यू कर्नल के एक्सपोर्ट और डेवेलपमेंट में पांच वर्षों में कितनी प्रगति हुई है। सन 1961-62 में यानी द्वितीय पंचवर्षीय योजना के धन्त में इस देश से कुल एक्सपोर्ट 13 करोड़ काये का होता था। तृतीय पंचवर्षीय योजना के धन्त की जो संख्या हमारे पास है वह करीब 28 करोड़ द० की है, धर्मात वह उन्ल से भी प्रधिक हो गया। चतुर्षं पंचवर्षीय योजना का जो टागेंट रक्खा गया है वह यह कि हम 65 हजार टन एक्सपोढ़ करना चाहते हैं। धगर इसकी धाज की

[श्री इयाम धर मिश्र]

बैल्यू लगाई जाये तो वह 35 या 40 करोड़ कपये के लगभग हो जाती है। यह कैसे होगा। यह सही है कि हमारा कैशू नट्स का प्रोडक्शन छतना प्रगतिशाल नहीं हुआ है। इसलिए मैंने स्वयं कहा है कि हमारा के प्रोडक्शन है भीर कुँ हमें ईस्ट श्रफरीकन कंट्रीज से इस्पोर्ट करके भीर प्रासंस करके एनगोर्ट करना पड़ता है...

Shri N. Sreekantan Nair: Can be give figures about the internal production of raw nuts?

Shri Shyam Dhar Misra: I was coming exactly to that

1961-62 में यानी द्वितीय पंचवर्षीय योजना के भ्रन्त में लगभग 1 लाख 29 हजार टन का प्रोडक्शन था भीर अब 1 लाख 37 हजार टन का प्रोडक्शन होता है। यानी ततीय पंचवर्षीय योजना के ग्रन्त तक इामा होता था। हम सोच रहे हैं कि चौथी योजना के भन्त तक 3 लाख 28 हजार टन कैस् नटस का प्रोडक्शन हो। यह डबल कैसे होगा इसमें रिसर्च प्रोग्नाम इनवाल्ब्ड हैं, डिवेलेपमेंट प्रोग्राम इनवाल्ब्ड है। इस समय यानी 1965-66 में हम 1 लाख 61 हजार टन कैश नटस इम्पोर्ट करके भीर भपने प्रोडक्शन के साथ मिला कर हम एक्सपोर्ट कर पा रहे हैं। यह माज की स्थिति है। हम चौथी बोजना के भन्त तक कैशुनट्स का इम्पोर्ट षाधा करना चाहते हैं यानी हम 82,000 टन पर इसको लाना चाहते हैं। लेकिन उसके साथ साथ हम यह चाहते हैं कि 51,000 टन से कहीं ज्यादा हो। यह कैशू कर्नल की बात हो रही है।

इसलिए डिवेलेपमेंट और रिसर्च का का हो रहा है। कुछ माननीय सदस्यों ने यह कहा है कि रिसर्च और और डिवेलेपमेंट में गैंप है। यह सही है। जो देश प्रगति के रास्ते पर होता है उसके मार्ग में बहुत सी बाधार्ये होती हैं, रिसर्च श्रीर डिवेलेपमेंट में गैप होता है ग्रीर वह यहां भी है।

हमारे सिंहासन जी ने कहा कि राइस का कौन सा सीड है, गेहं का कौन सा है। राइस, काटन, गेहं की बात यहां नहीं हो रही है। लेकिन मैं उनकी जानकारी के लिए बताना चाहता हं कि जिस प्रदेश से वह धाते हैं उत्तर प्रदेश से, वहां रिसर्च स्टेशन ने गेहूं का खद ग्रपनी नैटिव वेराइटो, लोकल वेराइटी बनाई है भीर वह के० 68 है भीर मेज की गंगा 27 है। मद्रास में टायचु के बराबर तो नहीं लेकिन ए डी 27 है। इसकी ग्रुप प्रगति वैसी तो नहीं है जैसी मैक्सीकन वृहीट की है या टायच् 27 की है या दूसरे तीसरे की है नेकिन जो ग्राडिनरी वैराइटी ग्राफ सीड है उसके मुकाबले में हयोढ़ा या दूःना उससे प्रोडक्शन होता है। इस बास्ते मैं कहंगा कि माननीय सदस्यों के मन में जो भ्रम की बात है उसको वे निकाल दें। केवल डिवेलेपमेंट के लिए यह सब हो रहा है। इससे भी पूरा हिवेलेपमेंट नहीं होने वाला है। मैंने जैसा कहा है कुल 31 लाख रुपया कमाई साल की होगी भौर खर्चा तीस लाख यह होगा भौर बीस लाख भौर होगा। ग्यारह करोड़ रुपया पांच वर्ष में होगा। सरकार को झीने झीने काम करना पड़ता है

Shri N. Sreekantan Nair: He does not understand the problem. Who will give the land for cultivating this unprofitable produce?

श्री क्याम पर मिश्र : हमारे सामने लैंड की कमी नहीं है। जो हम री समस्या है वह पर एक, पर प्लांट के यीलड की है, उसको हमें बढ़ाना है। मैं ग्रापको बताऊं कि तेरह लाख एकड़ पर प्रोडयूस होता है। हम उसको सतरह करना चाहते हैं। तेरह लाख पर जो एक या डेढ़ लाख टन पैदा होता है ग्रगर इंटरनेशनल स्टैंडड से देखा जाए तो उस पर पांच लाख टन पैदा हो सकता है हमारे। सामने कम खेत की समस्या नहीं है बिल्क प्रति एकड़ पैदावार बढ़ाने की है, जिसको इंटेंसिव कल्टीवेशन कहते हैं ग्रीर जिसमें इनपुट्स की बात ग्राती है, वह समस्या है। यही ग्रयं है कि मैंने इस बिल को पेण किया है। इससे डिवेलेपमेंट होगा इससे प्रगति होगी।

हमारे विक्वनाथ पाण्डेय जी ने जो एमेंडमेंट दिया है सक्युंलेशन का उसे में प्रार्थना करता हूं कि वह विदड़ा कर लें।

Mr. Chairman: Is Mr. Vishwa Nath Pandey pressing his amendment?

Shri Vishwa Nath Pandey: I would like to withdraw.

Mr. Chairman: Has he the leave of the House to withdraw?

Several hon. Members: No.

Mr. Chairman: I find that there are several members against it. So, I will put the amendment to the vote of the House.

The amendment was put and negatived.

Mr. Chairman: The question is:

"That the Bill to amend the Produce Cess Act, 1966, be taken into consideration."

The motion was adopted.

Mr. Chairman: The question is:

"That Clauses 2 to 6 stand part of the Bill."

The motion was adopted.

·Clauses 2 to 6 were added to the Bill.

Mr. Chairman: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

·Clause 1, the Enacting Formula and the Title were added to the Bill.

Shri Sham Dhar Misra: I move:

"That the Bill be passed."

Shri Namblar (Tiruchirapalli):
There is one point that I want wan who are directly to be benefited, if at all this Cess Bill is in their favour, are now opposing it. After all, it is about cashew nut, the production of which is mainly undertaken in Kerala.

Shri Shinkre (Marmagoa): It is produced in Goa also.

Shri Nambiar: The goa representative is a'so not for this.

Shri Shinkre: No.

Shri Nambiar: Only one per cent is produced in Goa. Now he is joining the other side...

Shri Shinkre: Not at all. I never authorised him to speak on my behalf.

Mr. Chairman: Two members will not speak at a time.

Shri Nambiar: Granting that he is in favour of the Bill, what I submit is that 99 per cent of the beneficiaries are against it because the members from Kerala are against it. (Interruptions) It is Kerala which is producing it. It is Kerala which is dealing with it. The imported cashew nut is processed in Kerala and supplied to the who e of India. That being so, I would request the hon. Minister on the other side to consider this aspect and not press this point. Let him wait for another opportunity. Let it go for circulation or whatever it is.

Mr. Chairman: The hon. Member may conclude.

Shri Nambir: I would request the hon. Minister on the other side to take into consideration the views of the members Opposite and see that it is not thrust on us and a condition is not created by which this small industry will suffer.

Shri N. Sreekantan Nair rose-

Mr. Chairman: The hon. Member has already spoken.

6025 Produce Cess, (Amdt.) NOVEMBER 29, 1966 Police Forces (Restric- 6026 Bill triction of Rights) Bill

Shri N. Sreekantan Nair: I have got a right to make an explanation in the Third Reading.

The whole question is that the Government do not understand the problems. The hon. Minister speaks about world standard. There is no world standard here; there is only an East African standard Nowhere else in the civilized world, does this grow. What is the position now? He says that there are 15,000 acres. The question is that the value of the per acre yield is Rs. 500 to 700, if there are rains at the proper time. Will anybody in India or in any part of the world care to cultivate such a thing on plantation basis? That is the root the question. In the First Plan of Kerala we had allotted 20,000 acres for cultivation of this, but nobody was prepared to cultivate and Government cultivated only acres. This is done only in Kerala. So far as Kerala is concerned, there is the forest growth and the automatic wild growth here and there from which yield is taken. It is just as it is in East Africa. East Africa has no plantation for this; there it is collected from the wild forests. He does not understand the problem and he says that this can be improved.

Secondly, it is a question of subsidising manures and giving higher prices to cultivators, if you want him to cultivate it.

Without understanding these problems, you cannot solve these.

16.00 hrs.

Shri Shyam Dhar Misra: I have nothing to add except to say that some of the hon. Members from Kerala do not probably represent the of this industry in Kerala,

श्री हुकम चन्द क्छनगर (देवास) : मैं व्यवस्था चाहता हूं। मन्द्री महोदय जवाब दे रहे हैं श्रीर गणपित नहीं है। यह क्या परम्परा हो गई दें कि मंद्री बच जवाब देने के लिए खड़े हों तो दिन में गएएपित रहें? Mr. Chairman: The hon. Deputy Minister may resume his seat for a while. There is no quorum. The beil is being rung...

Now, there is quorum. The hon. Deputy Minister might resume his speech.

Shri Shyam Dhar Misra: As I have stated already, this cess will really help the producers and also the factories, and it will not be a burden on them. About Rs. 2.74 per quintal will be the levy, and it has been worked out that the burden will only be about two to three paise per k.g. It is not a levy on the producer, but it is a levy on the exporter when he exports this commodity. So, when there is more export, it will help the processing industry and when the industry is helped it will help the producer also. Therefore, I would request the hon. Members from Kerala to remove the confusion from their minds accept the Bill as it is.

Mr. Chairman The question is:

"That the Bill be passed".

The motion was adopted.

16.03 hrs.

POLICE FORCES (RESTRICTION OF RIGHTS) BILL

The Minister of Home Affairs (Shri Y. B. Chavan): I beg to move....

Shri S. M. Banerjee (Kanpur): On a point of order. My point of order is that this Bill cannot be proceeded with under the various provisions of the Constitution.

Mr. Chairman: Let the hon. Minister move the motion and make his speech. Then, the hon. Member can raise his point of order.

Shri Y. B. Chavan: I beg to move:

"That the Bill to provide for the restriction of certain rights conferred by Part III of the Constitution in their application to the

members of the Forces charged with the maintenance of public order so as to ensure the proper discharge of their duties and the maintenance of discipline among them, as passed by Rajya Sabha, be taken into consideration.".

I would make just a few observations at this stage. The purpose of this Bill is to ensure that the police force and its fine tradition may not be spoiled by trade union activities and agitational activities which might ultimately lead to the breach of discipline in that fine force.

After Independence of this country. the police force in India has by and large proved to be the finest force. But recently there have been tendencies to introduce some sort of trade union activity in that fine police force. As we are all aware, this is the most effective instrument to keep public order in this country. framers of the Constitution had contemplated this position. If you look at article 33 of the Constitution you will find that the framers of the Constitution had certainly thought of a particular position where it would be necessary to restrict the Fundamental Rights guaranteed by the Constitution. The Constitution has contemplated two services where it may be necessary to restrict these fundamental rights. One is the Armed Forces and the other is the 'Forces charged with the maintenance of public order'. These are the two categories; in the case of these two categories of services it was thought that in order to ensure the proper discharge of their duties and the maintenance of discipline among them these Fundamental Rights could be restricted by undertaking certain other legislation. In the case of the Armed Forces, section 21 of the Armed Forces Act which was passed in 1950, section 19 of the Navy Act passed in 1957 and section 21 of the Indian Air Force Act provide for such restrictions. Those were the laws contemplated under article 33 for

16.07 hrs.

[SHRI SHAM LAL SARAF in the Chair]

the Armed Forces. But for other services, namely the forces charged with the maintenance of public order, such legislation was not undertaken so far. Now, this piece of legislation removes that lacuna in the situation.

I do agree that the police forces also need to have their own association which should not indulge in trade union activities. Therefore, this Bill contemplates that under prescribed rules, they can have such organisation, association etc. for the purpose of recreational or such other activities. I am as much aware as any other Member of this House, if not more, that there are certainly some welfare problems of the police forces which have to be attended to . . .

Shri Hari Vishnu Kamath (Hoshangabad): On a point of order. You will readily agree that it is very sad now that the House is considering such an important Bill without a quorum and particularly when the hon. Minister is making an interesting speech.

Mr. Chairman: There is no quorum, The hon. Minister may resume his seat for a while. The bell is being rung-

Now, there is quorum. The hon. Minister may resume his speech.

Shri Y. B. Chavan: I was mentioning that some of the problems of the police force are, in my personal experience as Minister in charge of police affairs in another State a few years ago-for this reason, I can claim to know of the welfare problems of the police as intimately as anybody possibly can-are worthy of considera-There are certainly some problems which need to be looked into with sympathy and consideration, problems of aid to them during times

[Shri Y. B. Chavan]

of distress etc. Therefore, some provision is necessary for that purpose. For that matter, they certainly can have some sort of association with the previous and specific sanction of the Central Government. That sort of organisational freedom will certainly be there.

But our idea is not to allow it to have any trade union activity which can encourage them to engage in agitational activities which will certainly undo the strength and discipline of the force which is, really speaking, the most important instrument to maintain law and order in the country. We have done the same by enacting the necessary legislation in respect of the army, navy and the air force. The role of the armed forces is certainly different....

Shri Hari Vishnu Kamath: No less important.

Shri Y. B. Chavan: Most important, no doubt. At the same time, internal security against the external threat is important. But the base of protecting the country from external threat is the guarantee of internal security. That is, really speaking, the foundation of security of the country, and the police force, which is the most disciplined force in the country, is the only guarantee of that. Its discipline has to be kept intact which is the responsibility of not only those who are responsible for the administration, but also the bounden duty of every citizen of the country. But unfortunately we see trends nowadays in some people to very lightheratedly try and tamper with this very important strength and discipline. Government, therefore, felt that they would fail in their duty if they did not come before this House to seek its sanction for this piece of legislation which will guarantee the strength and discipline of this very important force.

This, in short, is the purport of the Bill. Clause 3 explains what are the restrictions, what are the freedoma, what are the responsibilities and what are the rights. I need not go into it because the structure of the legislation itself is very simple and does not need any explaining in detail.

I commend the motion for consideration.

Mr. Chairman: Motion moved:

"That the Bill to provide for the restriction of certain rights conferred by Part III of the Constitution in their application to the members of the Forces charged with the maintenance of public order so as to ensure the proper discharge of their duties and the maintenance of discipline among them, as passed by Rejya Sabha, be taken into consideration".

Shri Tyagi (Dehra Dun): Is the hon, Minister in a position to assure this House that he will treat the police sympathetically and consider their demands with consideration?

Shri Y. B. Chavan: Yes, I said that. As one having been in charge of police affairs in a State for more than 6 years, I know their problems very intimately and I will consider them sympathetically.

Shri S. M. Banerjee: I rise to a point of order on two counts.

First, may I invite your attention to article 19 of the Constitution, which reads:

"All citizens shall have the right to freedom of speech and expression, to assemb'e peaceably and without arms, to form associations or unions, to move freely throughout the territory of India, to reside and settle in any part of the territory of India to require, hold and dispose of property and to to practise any profession, or to carry on any occupation, trade or business".

I feel that the police personnel are also citizens of the country.

Mr. Chairman: What is his point of order?

Shri S. M. Banerjee: It is that this Bill cannot be discussed.

Shri Hari Vishnu Kamath: Ultra vires the Constitution.

Shri S. M. Banerjee: Like all other citizens, the police have the right to form associations. There are such associations in Bihar, U.P. and other States. This had been done after the great police strike led by Ramanand Tiwari in Bihar when he was asked by the late Mahatma Gandhi to court arrest, to surrender himself.

16.18 hrs.

[MR. SPEAKER in the Chair]

The hon. Minister has taken shelter under article 33. Let me read it.

"Parliament may by law determine to what extent any of the rights conferred by this Part shall, in their application to the members of the Armed Forces or the Forces charged with the maintenance of public order, be restricted or abrogated so as to ensure the proper discharge of their duties and the maintenance of discipline among them".

Now, the hon. Minister has moved for consideration a Bill which seeks to restrict their fundamental rights to form a union or association. From 1950 till 1966, the Government did not think of restricting this right. So far as the Delhi Police is concerned, from 1950 till September, 1966, it did not have any union. Of course, I agree that stoppage of work should not be allowed.

The third point is this. During the course of their discussion with the Home Minister recently, on the advice of Shri Hathi, they voluntarily surrendered the right to strike. I have

got a copy of their constitution. There is no right to strike there. They have not simply abjured the right to strike but in their constitution itself, they have voluntarily forgone this right.

My second point of order is that I moved a motion for ciruclation of the particular Bill I do know under which rule...

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): Is it a point of order? I thought he was an experienced member of this House. (Interruptions)

Shri S. M. Banerjee: If you dispose of my firest point of order, I will raise the second.

Mr. Speaker: I have heard him. D is under artile 19.

Shri S. M. Banerjee: Articles 19 and 33 I have quoted. Disciplinary cases will not be heard even under article 331. So, I feel that this Bill should not be moved.

Shri Nambiar (Tiruchurapalli): Before you give ruling. . . .

Mr. Speaker: I am not giving my ruling. There is no need for me to give any ruling on the validity or otherwise of the Bill that is before the House. The House should consider whether it should pass it or not. It would be the courts that would determine whether something is ultra vires. The Speaker has never taken it upon himself to decide that point, Up till now we have never done it. Therefore, I think we should not spend time. Whenever they get an opportunity, members can press that point also.

Shri Nambiar: Of course, it is the courts which have to finally decide whether the law that we pass is really a law. That is a different point. What I submit is that according to the Constitution we cannot proceed to discuss this Bill because it is barred.

Article 33 reads:

"Parliament may by law determine to what extent any of the [Shri Nambiar]

rights conferred by this Part shall, in their application to the members of the Armed Forces or the Forces charged with the maintenance of public order, be restricted or abrogated...

There is no full stop there. Without a full stop or comma it goes on:

"...so as to ensure the proper discharge of their duties and the maintenance of discipline among them."

It means that is a condition, that it will ensure the proper discharge of their duties, the maintenance of discipline and all that. Did the Government say so? What the hon, Minister Just now stated was that they, the police, performed their duties very we'l. All honour to the police force. If that is so, what is the purpose of restricting their rights. On the other hand, it will not only not enable the police to discharge their duties properly, but it will enrage them and create a sort of feeling in them which will create more uneasiness among them. That is the danger. Therefore, I would say that the Constitution does not give power to this House to pass a law unless it is proved to the House that it will assist the police in the proper discharge of their duties. fore, unless and until that condition precedent is presented and accepted, we cannot restrict or abrogate their rights. That is my humble submission. Therefore the Government have not satisfied this House to enable this House to consider this Bill.

श्री बागड़ी (हिसार) : जो हमारा संविधान है यह सबसे श्रेष्ट है, यह सर्वेश्रेष्ठ हैं। जब तक संविधान को नहीं बदला जाता है तब तक यह विधेयक जो कि संविधान के विरुद्ध है यहां नहीं लाया जा सकता है श्रीर न ही इस पर बहुस धाप कर सकते हैं। संविधान जो धिकार जनता को देना है उसकी रक्षा

करना लोक सभा श्रीर राज्य सभा दोनों का कत्तव्य है। संविधान के खिलाफ विसी विधेयक पर चर्चा करना, बहस करना या किसी कानन को लाना, यह हमारे श्रविकार क्षेत्र से बाहर की बात है। म्राटिकल 33 के भ्रन्दर यह स्पष्ट ग्रधिकार दिया गया है भारत के नागरिकों को कि वे ध्रपने संगठन बना सकते हैं ग्रीर इस पर भ्राप तभी रोक लगा सकते हैं जब भ्राप इस धारा को बदल दें। बिहार के अन्दर पुलिस वालों का पुराना संगठन है, राजस्थान के भन्दर भी पुराना संगठन है। दिल्ली में **प्राज से** उनका संघ नहीं है बहुत पहले से है । हमारे चह्नाण साहव जो रक्षा मंत्री पहले बे तब से यह संगठन उनका चला ग्रा रहा है। यह तो नए मुसलमान हैं। जो नया मुसलमान होता है वह ग्रल्ला, ग्रल्ला ज्यादा पुकारा करता है। यही हमारे नए होम मिनिस्टर साहब कर रहे हैं। पुराना इनका संगठन चल रहा है। कानन ग्रीर ब्यवस्था टटी नहीं है। यह नया कानन ला कर ग्राप नई भ्रडचनें पैदाकर र हैं। इसको लाकर ध्रमन व्यवस्था को तोडने की कोशिश की जा रही है भीर मैं कहंगा कि सविधान की हत्या की जा रही है। यह जो संविधान के विरुद्ध चीज हो रही है इस को ले कर ग्राज सारी दिल्ली के पुलिस वाले भुखा हड़ताल पर हैं। मैं कहना चाहता हं कि उनके जजबात को जबदंस्ती उकसाने की कोशिश की जा रही है। इस वास्ते गृह मंत्री जी को चाहिये कि इसको वह वापिस ले लें वर्ना मैं भ्राप से भ्रतरोध करूँगा कि इस पर चर्चा की ग्रनमति ग्राप न दें।

प्रभ्यक्ष महोदय : दो बातें कही गई हैं। एक तो यह कि संविधान के यह खिलाफ है और दूसरो यह कि प्रगर यह पास हो गया तो इससे प्रीर मुश्किलात होंगी या पुलिस के जो भादमी है उनके भ्रन्दर कोई बुरी भावना पैदा होंगी। जहां तक पुलिस के भ्रन्दर भावना बाली बान का सम्बन्ध है या उनके भ्रन्दर इसका क्या रिएक्शन न होगा वह तो गवर्नमेंट ने खुद देखना है, उसे नी मैं नहीं देख गकता हूं श्रीर न मैं उसमें ज्ञान दे गकता हूं । गवर्नमेंट की देखना चाहिये कि क्या इसका असर होगा और उस असर की देखते हुए आया यह एडविजिबल है, प्रापर है या नहीं है । इसकी श्रीआइटी, उपकी डिजायरेबिमिटी की देखना गवर्नमेंट का काम है ।

जहां तक इसका तास्त्रुक है कि संविधान गर्वश्रेष्ठ है या नहीं, यह निल्कुल ठीक है कि यह सर्वश्रेष्ठ है । मैं इस बात से इतिफाक करता हूं कि यह सर्वश्रेष्ठ है । लेकिन प्राया यह विधान के खिलाफ है या नहीं, इसका फैसला में नहीं कर सकता हूं हैं.

भी स० नो० वनर्जी: एटर्नी जनरत को बलायें ।

क्रथ्यक्ष महोबय : जी नहीं । धापने कह जिया है अब धाप रेरी बात सर्ने ।

आज तक जब से आजादी आई है किसी स्पीकर ने अपने ऊपर नहीं लिया है कि किसी ला को वह सल्ट्रा वायरस करार दे। हमेशा स्पीकर ने यही कहा है कि यह श्रदालतों का काम है।

ग्रवर्गमागे चलता हं।

Shri S. M. Banerjee: I have another point of order regarding the circulation motion.

Mr. Speaker: That is not a point of order.

Shri S. M. Banerjee: I wish to submit that I moved a motion for circulation. I have been informed by the lobby assistant that it had not been allowed. Under what rule? I have been told that it has come from the Rayja Sabha and so it is not allowed. Under which rule is this? I would like to know.

Mr. Speaker: He is raising a point of order and he should quote the rule 2274 (Ai) LSD-9.

but he asks me under what rules it is barred.

Shri S. M. Banerjee: I have not the rule book with me.

Mr. Speaker: We can proceed now and then see the rule.

Shri Namblar: I have given notice of a motion today to refer the Bill to a Select Committee. Yesterday was a holiday, and the day before also a Sunday.

Mr. Speaker: His motion is too late; I cannot help it. So far as Mr. Banerjee is concerned, he may kindly see rule 118. 'Any member may, if the Bill has not already been referred to a Joint Committee of both the Houses, move as an amendment that the Bill he referred to a Select Committee." That is the only motion that oan be made before it has been passed by Raiya Sabha.

Shri Nambiar: The Speaker can waive the rule.

Shri Hari Vishou Kamath; It is in your discretion.

Mr. Speaker: Let me see. Mr. Shinkre.

Shri Shinkre (Marmagao): Sir. although I endorse the underlying idea, my misgivings start with one uppermost thought: whether this piece of legislation in the prevailing circumstances and legal position is at all necessary.

Mr. Speaker: It is all right that yesterday was a holiday. If it has been receive at least this morning, I would have allowed it. But it was received at 2.42 and then too it is not complete. It only says that the Bill be referred to a Select Committee of the Lok Sabha with the following members. That is all. Is that a motion? I am sorry I cannot allow it.

Shri Shinkre: Sir, the necessity for such a piece of legislation is a very grave and serious symptom of a still graver and more serious malady. The very fact that we have come to a posi-

[Shri Shinkre]

tion where we have to prevent the police forces by a aw from forming trade unions reveals that all is not well in this country.

Mr. Speaker: He may continue tomorrow.

16.32 hrs.

MOTION RE: STUDENT UNREST AND TROUBLE IN RECENT MONTHS-Contd.

Mr. Speaker: Shri Umaneth may continue his speech.

Shri S. M. Banerjee (Kanpur): When is the Minister going to reply Sir?

Mr. Speaker: The Minista: was to be called just after Mr. Umanath, but they raised objections that certain parties have not been given an opportunity. So, I would call Mr. Bade, Mr. Hem Barua and then the Minister.

Shri S. M. Banerjee: I am also a sponsor of the motion, Sir, I may be given five minutes.

Shri Umanath (Pudukkottai): Sir, as I said the other day, what is happening in the student world is not as though there is any mental aberration frustration or dejection among Or On the other hand, taken part in the freedom movement, having reposed confidence in the Government that after independence their problems will be solved by the Government without their intervention. after 20 years the students find that things are deteriorating. So the students are now making themselves into a force to take their fate in their own hands and fight for better academic conditions democratic liberties, etc. That is the crux of the situation today

Regarding the various struggles and agitations that have taken place, there is no use taking them in a general way and saying they are due to lack of academic conditions, etc. Let us analyse the various aspects of it. One aspect of the student struggle, as

I see it, s against the police zoolum, by which I do not mean the charges, firing, etc but the machinery which we have inherited from British

strike in Madhya Th_e Pradesh started in Gwalior on the 12th followed by Ujjain on 17th, indore on 19th and Bhopal on 22nd. The whole thing centred round the Gwalior incident. In Gwalior, 2 students went to the police station to report against a truck driver who had dashed against them. The police officer, instead of taking the report, slapped one student and kicked the other. Sir, are only for changing property relations and not for restruction of property. Lovers of property were silent when such a conflagration took place, because the first incident was because of the misbehaviour of a police officer. expressed any Nobody indignation against this misbehaviour of the police officer. One student went back and called the other students. They also did not attack the police station, but they were beaten up by the police officer; That very night the Principal went to the police station demanding that the police officer must be suspanded. But senior police officers refused to do so. On the 13th also, there was no destruction of property. They went in a procession to the Police Commissioner to represent, but the Collector surrounded them with police and beat them up.

In protest against this repression of students there was demonstration in Uijain on the 17th, in Indore on the 19th and on the 22nd in Bhopal In all these towns the students struck work and took out processions. Then Section 144 was imposed. The students were told that if they did not disperse they will be beaten up. They refused to disperse because they wanted to express their anger against such repression and they were beaten up. All these things followed from that.

An hon, Member: What happened in Patna?

Shri Umanath: The latest is about the Meerut College which happened on 5-11-1966. I would like to quote the words of the college principal himself. The police said that the students took out processions and they had to beat them up. This is what the principal Shri R. C. Saxena had to say—this has appeared in the Times of India dated 6-11-1966:

"The Principal of the College, Shri R. C. Saxena, however denied that the students tried to take out a procession, and alleged that the trouble started whin the police prevented the day scholars from going home. The police entered the premises and started beating up stud nts and the staff. The Chief Proctor was among those injured, he said"

This is the positive aspect. I would like Shri Mathur, when he replies to the debate, to refer to this aspect and give a solution. The Vice Chancellor of the Vikram University, Madhya Pradesh, has said:

"The police hurled stones at the Madhav Collage and injured senior teachers of the college besides damaging properties worth Rs. 50,000."

I would like to stress that this zulum, the zulum of the police machinery inh rited from the British days is one of the important factors that have unleashed trouble. The ernment in dealing with this asprct of the police machinery instead of trying to reorganise the police machinery, have issued instructions to all concerned that they should be firm. The Chief Ministers met in June and July and they said that it should be nipped in the bud Naturally. police machinery with that inherit-tance, got more embolden d and all these things have happened.

What is the solution for this? Mere re-organisation of the Education Ministry is not going to solve the problem. If this sort of repression continues, the struggle will be there.

You have to reorganise the police machinery in this respect. But just the opposite is taking place. University campuses are converted into police camps. In Uttar Pradesh I understand that grants given to eight institutions have been suspended. That is the direction in which action is being taken. I can assure Shri Mathur that as long as the reorganisation of the police machinery does not take place and this attitude continues, even if you reorganise the Education Ministry, even if you look after the academic interest, the struggle will continue.

Then I come to the point of authoritarianism in colleges, on the part of educational authorities. In cutta, I understand, two or three days back they have decided to close down the entire Calcutta University. What happened? Seven or eight students have been expelled from the Presidency College. In one college, some Maniendra Chandra College or something like that, a lady student was admitted and within one week she was also expelled. There was some trouble in the government hostel between the Superintendent and the students on the conditions obtaining there. Ultimately the Superintendent war transferred and the problem was solved. But there is a rule in the Presidency College that students expelled from the hostel must be expelled from the college also. Under that rule these seven or eight best scholars have been expelled. They are told as to why they have been pelled. They are only told that for indiscipline they have been expelled. Are the students not entitled to know what the charges against them are? They are absolutely ignorant of them. Instead of resolving this dispute action has been taken. In the parents' meeting held recently Shri Sadhan Gupta, an ex Member of Parliament, suggested that let the colleges be reopened, the students allowed to resume their studies and somebody appointed to inquire into the whole matter. The parents agreed that if the report is against the students they [Shri Umanath]

6041

are prepared to accept it. That was also turned down. On the other hand, the Chief Minister there says that the students will never be taken hack The result is, four days back the bus workers have taken out a procession in front of the university in support of the students. If this position continues, naturally, more and more of other sections will come in. When the situation becomes serious, then there is lathi charge and firing.

Now I come to the question of academic demands. These academic demands of the students are also ig-They nored by this Government. tĥe allow situation to drift when the students are determined to get their demands, section 144 is imposed. Just to give an exam-September-October ple, in in a serious of lathi Uttar Pradesh charges took place. The trouble started when the students of an ayurvedic college struck work for some of their academic demands. For ten months the Government did not intervene. Then the law college students joined them. Both the students joined together and they wanted to take out a procession. Then section 144 came in and there was lathi charge. This is how it spreads. In Jammu, for example, in September there was firing. How did it happen?

The agricultural college teachers, because their pay was refused, went on strike. For two months the Government did not intervene; they allowed the strike to go on. Then the time came when the college students a'so went on strike; both the teachers and students, joined and went on strike. Government then entered the scene. promulgated section 144 and ended with police firing. So, this is the policy of the Government. Thev allow the situation to drift, do not intervene, do not resolve the dispute; but, if the students are determined and persistent, they make the police enter the scene and fire

Then I come to the question of corruption. The approval of textbooks is guided by various considerations, not excluding the bribe that is offered. What happened in Jaipur? For first year of TDC six books were prescribed in Hindi. The students went on strike because they could not study all the six books. Ultimately, it was reduced to three. Why were the six books prescribed in the beginning? Because, there was pressure, because they had taken bribe and in order to pay back what they have received, six books were prescribed. So, corruption in universities in such matters is one of the causes which has brought us to this position.

Coming to the question of food struggle, it is asked why students should join food struggles. Let it be understood by the House that for getting food and kerosene it is the s'udents that are sent by the parents to stand in the queues and they have to stand in the queues for hours and hours to get food and kerosene. Naturally, they are the first victims of the problem. As long as the Government do not recognise or revise their food po'icy, as long as they persist in their present policy, the food struggle by the students will continue. These are some of the aspects which I want Shri Mathur to consider

Finally, I come to the question of teachers. It is said that the teachers can help in the matter. But unfortunately the teachers are placed in a position where they themselves have to come out and strike. In West Bongal the professors went on strike. Why do the teachers and professors go on strike? I wi'l give vou example. In Himachal Pradesh lecturers of Government colleges formed an association, consisting of majority of lecturers and wanted that association to be recognised. Yet, Government refused to recognise I am bringing it to the notice of Government. The lecturers wanted to form an association so that they could place their grievances before the

authorities through that association. But, for two years, the association was denied recognition. Now, I will tell you what will happen. One day they will become desperate and there will be a strike by the teachers. Then, ultimately, the Government will intervene, possibly with lathi charge or firing.

Then, it is said that the stduents should not participate in politics. In fact, that has become almost a slogan with the Government. It is said that the students should not participate in politics. The Education Minister says that teachers should not participate in politics. The Home Minister says that Government servants should not participate in politics. Then, who should paracipale in politics? Tatas, Birlas and widthiah Chettiars, is it their monopoly to participate in politics, i say that the students are changed to participate in politics, because during the freedom struggle they were participating in politics, and in fact they were encouraged to participate in it in those days, when the struggle was between slavery and independence. Now, when it is a question o, whether it is the capitalist way of reloving our problems or the socialist way or resolving our problems, I say that the students are entitled to participate in the struggle. If they could participate in the freedom struggle to shake on slavery from our soil, why are they not entitled to participate in the struggle or movement to decide whether it should be a capitalist way or socialist way?

The question of exploitation of students is often referred to. But, we are not exploiting the students. We are supporting only their just demands The other day Shri Guha was very angry at the exploitation of students by political parties. He should have been angry at his own party, because in Kerala, when the Communist Party was in power, small children in elementary schools were incited and brought into the struggle. If they had incited at least college students, they

would have known what is what because they are a little mature; but, they incited the small children in elementary schools and the elementary school teachers to get the Communist Government dismissed. So, the charge of exploitation of students must be faid at the door of the Congress Party and not the poposition parties.

Therefore, let the Government first re-organise its police machinery; let them have a proper machinery for ventilating and resolving the grievances of the students and teachers; let there be re-organisation of education; let proper recognition be given to the associations or unions of students of schools and colleges. If these things are done, then alone the problem can be solved, not otherwise.

श्री: बड़े (खारगोन) माननीय अध्यक्ष जी, माधुर साहब विद्यायियों का जो उद्भव होता है, उपके बारे में जो प्रस्ताव लाये हैं, उसके लिये मैं उको धन्यवाद देतां हूं। इसके द्वारा कम से कम इस हाउउ के सामते, क्या-क्या बातें स्टेटों में हो रहीं हैं, वे सब बातें ग्रां जायेंगी।

वास्तव में विद्यायियों में जो उपदव होता है, जो अशान्ति फैलती है, मास्ट्रों में जो अशान्ति और निराणा है, उपका प्राजेक्शन विद्यायियों पर भी पड़ता है। ग्राज नंहगाई बड़ती जा रहा है, शिक्षण बहुत तंहगा होता चला जा रहा है, एडभीशन मिनती नहीं है गं.र दि मिलती भी है तो वहां भी पाशियेलिटी होती है। इन्हों कारणों से विद्यार्थी ग्राज असन्तुस्ट हैं, उनमें निराणा बढ़ती चली जा रही है। मंहगाई यह है कि आज फीजें बढ़ती चली जा रही हैं, लाइग्रेगे फीस, पूगर-फण्ड फीस और ग्रनकों प्रकार की कीसें. ट्यूशन फीस से कहीं ज्यादा हं, जाती हैं और इससे उनके ग्रन्दर प्रणान्ति आ जाती है।

लेकिन इसके साथ मैं यह भी बताना चाहता हूं कि इतना होने के बाद भी जो यह

€046

कहा जाता है कि विद्यार्थियों को पोलिटिक्स में नहीं जाना चाहिये, इस सम्बन्ध में हमारा स्पष्ट मत है कि विद्यार्थियों को पोलिटिक्स में नहीं जाना चाहिये, लेकिन उनको यह भवश्य मालुम होना चाहिये कि सोशलियम क्या है, कम्युनियम क्या है, कम्यूनलिज्म क्या है, सैकलरइज्म क्या है. ये सब बातें, जो तीन-चार रंग घ्राज देश में हैं, वे उनको मालुम होने चाहियें, इन का म्राध्ययन अनको कराना चाहिये। जिस वक्त देश में भ्रागलगजाती है भ्रौर बड़े बडे प्रश्न उत्पन्न होते हैं, तो क्या, माननीय ग्रध्यक्ष जी, जो विद्यार्थी हैं, जो भविष्य में बड़े होने वाले हैं, जो महात्मा गांधी, नेहरू भ्रौर श्यामाप्रसाद मुखर्जी बनने वाले हैं, क्या उन का दिमाग इस तरफ नहीं जाता होगा। मैं शासन के सामने यह कहना चाहता हं कि जब जब यह प्रश्न भाता है, उस वक्त देश में बिप्लव खड़ा हो जाता है, जब पत्थर-बाजी होती है, तब जाकर उनकी कोई बात मानी जाती है। जब तक पत्थरबाजी नहीं होती है, जब तक तोडफोड नहीं होती है, तब तक यह कांग्रेस का देवता बातों से नहीं मानता है, यह लातों से ही बातों को मानता है। ऐसी स्थिति में विद्यार्थी क्या करें, वे निराश हो कर ऐसा करते हैं।

महात्मा जी राम राज्य की बात कहते थे, लंकिन राम राज्य में क्या होता था ? यदि किसी का लड़का मर गया, बाह्मण थं। लड़का मर गया, बाह्मण थं। लड़का मर गया, बाह्मण थं। लड़का मर गया, के साम ने ले गये भीर कहा कि भ्राज मेरे सामने मेरा लड़का कैसे मरता है, बाप के कन्धे पर लड़का जायगा, यह क्या भ्रत्याय हो गया है भीर रामचन्द्र जी ने उसकी एन्कवायरी की भीर उसके कारण को देखा। लेकिन इस वक्त के शासन के सामने गोली मारना एक मामूली सी बात है, खालियर का उदाहरण मेरे सामने है। उसे कोई चिन्ता नहीं है कि किसी की गोद खाली हो

गई है, उसके मां-बाप क्या कहेंगे, उसके साथी विद्यार्थी क्या कहेंगे, उनके मुहल्ले बाले क्या कहेंगे, उनके मुहल्ले बाले क्या कहेंगे, जब इस कांग्रेस के राज्य में उसकी लाग को उठा कर शमगान ले जाना पड़ेगा। यह स'कार बिना किसी जुमें के गोली-बारी करती है, उन मासूम बच्चों पर, उन निहत्ये बच्चों पर।

एक निराश भक्त जब परेशान हो जाता है, तो पत्थार की मूर्ति के सामने जा कर कहता है कि हे भगवान, इस से मुझे बचा। न्यों कि हमारे यहां यह कहा जाता है कि कंकर कंकर में भगवान भरे हैं। ऐसा हिन्दू लोगों में मानते हैं भीर यही कारण हैं कि बच्चे भी जब निराम हो जाते हैं तो उत तंकर रुपी भगवान को उठा कर मारते हैं कि ग्रब तुइससे बचा। ग्राज यह परिस्थिति है कि एज्के न मिल नहीं रही है, इतनी ज्यादा महगी हो गई है कि हो यार गरीब बच्चों को शिक्षा मिल नहीं पाती है, क्योंकि उन के पास पैसा नहीं है, जब उन की स्कल की शिक्षा नहीं मिलेगी तो वे ग्रागे कैसे बढ़ सकते हैं, क्या शासन ने उनके लिये कोई व्यवस्था की है ? सब चगह स्कूज खोल देये हैं, लेकिन जहां स्कूल हैं वहां मास्टर नहीं हैं, जहां मास्टर हैं वहां स्कूल हीं हैं, चढ़ा दं नों हैं वहां विद्यार्थी नहीं हैं, इस प्रकार की परिस्थित सब गांवों में है। मैं ग्रापसे पूछना चाहता हं कि इस प्रकार की जो निराशा उत्पन्न हो गई है, इस के लि। ग्रापने क्या किया है? ग्राप कहते हैं कि बच्चों को पोलिटिक्स में नहीं ग्राना चाहिये, लेकिन ज्यों ज्यों छोटी छोटी बातें उनके सामने भ्राती हैं, क्या उन्होंने कभी जनसंघ या कांग्रेस मदमेंट में भाग लिया है, क्या उन्होंने कभी कम्युनिस्ट मूबमेन्ट में भाग लिया है, लेकिन जब उनकी जो खुद की डिफिकल्टीज हैं, ग्रपने संकट को दूर करने के वस्ते, जब भी उन्होंने कोई में ची लिया, तो कहा जाता है कि प लिटिक्स में भाग लेते हैं।

मैं ग्वालियर के सम्बन्ध में कहता चाहता हुं, मानतीय सदस्य ने तो योड़ा ही कहा है। ता॰ । 2 को पोतिटेकितक का दरबाजा इट गया, इस लिये सत्र-इंस्पैक्टर के पास तीन-चार विद्यार्थी रात को कहने के लिये गये कि यह मालट्रक या मोटर ट्रक ने दरवाजा तोड़ दिया है। सब इंस्पैक्टर ने, जिनको यह शिक्षण दिया जाता है कि जब कोई रिपोर्ट देने ग्राये तो सुने वर्गर ही उनहो गाली देनी चाहिये। पहले तो बिद्यार्थी को गालियां दी ग्रीर उसको उसके बाद पीटा। फिर उसको कहा कि तूम शराब पी कर माये हो। तिद्यार्थी ने कहा सबइंस्पेक्टर साहब में शराब पो कर नहीं प्राया हूं, श्राप खुद शराब पिये हुए हैं। उन्नहा नाम मि० गिल्ल या । कांस्टेबन के साय मिल कर उन्होंने उस विद्यार्थी को पोटा । वह विद्यार्थी वापिस गया भ्रौर लैक्बरार को साथ ले कर वहां ग्राया । उसने लैक्चरार को कहा कि देखो चल कर कि वह शाराब पिये हुए है या मै पिये हुए हूं। लैं क्वरार भी वहां द्याया और उसने दुर्गन्ध सुघ कर कहा कि दारोगा साहब ग्रापके मुंह से यह दुर्गन्ध म्रा रही है, विद्यार्थी के मुंह से नहीं मा रही है। इस पर पुलिस ने उस लैक्चरार के साथ भी धक्का मुक्की की । यह बारह तारीख की बात है। तेरह तारीख को कुछ नहीं हुमा। चौदह तारीख को विद्यार्थियों ने मांग की कि उस सब-इंस्पैक्टर को ससपेंड किया जाए। यदि हमारा मिनिस्टर कोई होता तो या मैं मिनिस्टर होता तो उस धब इंस्पैक्टर को उसी वक्त ससपेंड कर देता। मैं तुरन्त वालियर जाता भीर विद्यार्थियों से पुछता मौर फौरन एक्शन लेता। लेकिन म्राप देखें कि एक भी मिनिस्टर म्राजतक वहां नहीं भाया['] है। भव भाप बतायें कि इस में विद्यार्थियों का क्या भपराध है। चौदह द्वारीख को विद्यार्थियों ने जुलुस निकाला। उस जुलस पर लाठी चार्ज किया गया ग्रीर गोली चलाई गई। उसके फतस्वरूप एक होटल बाय मारा गया। लड़कों

को पुलिस ने बहुत पीटा। बाद में में वहां गया था । तब हिम्बुस्तान राहुम्ब का एक संवादाता भी वहां गया था। मैंने जा कर देखा कि वास्तव में विद्याधियों ही पीठ पर लाडियां लगी थीं, उसके निशान बाकी थे। आप देखें कि यदि हमारे किसी मैम्बर के लड़के की पीठ पर इन तरह से लाठियां लगी होती तो हमें कितना गुस्सा लेकिन यहां पुलिस के खिलाफ कोई कार्रवाई नहीं की गई। चीफ मिनिस्टर शाहब ने हाउस में वहां कह दिया कि घगर हम पुलिस के खिताफ कोई इस तरह की कार्रवाई करते हैं तो इससे पूलिस होती हैं। चंकि पुलिस **डिमारेलाइ**ज हिमारेलाइज होती है इस वास्ते हम पुलिस अलेको सक्ष्पेंडनहीं कर सकते हैं। मैं पूछना चाहता हूं कि स्टुडेंट्स डिमारेलाइज नहीं होते हैं, क्या उनको इससे दूख नहीं पहुंचता है. क्या उनकी को चोट नहीं पहुंचती है, क्या वे फरहेटिड फील नहीं करते हैं। यदि शासन नहीं सुनता है भ्रषिकारी रण नहीं सुनते हैं तं≀ रूपा हो सकता है। घर के पालक निराश हो कर बैठे हुए 🖔 । उत्तको का करना 🕶 हिने, यह शासक दए को पता ही नहीं चलता है। यों ही स्टेटमेंट निकाल दिया गया है कि हाई कोर्ट के ऊतर हम ता हो रहा था इसलिए गोली चलानो पड़ गई। यह जो ग्वालियर हाई कोर्ट पर हमले की बात है यह गलत है। नहां की बार एसो।सिएशन ने एक प्रस्ताव पास किया है जिस में उसने कहा है:

> "दिनांक 15-9-66 को पुलिस द्वारा जिला कलेक्टर एवं ग्रन्य प्रशासकीय मैजिस्ट्रेट की रहनुमाई में शांतिपूर्ण एवं निर्दोच नागरिकों पर किये गये संघातिक लाठी प्रहार, गोली चालन एवं ग्रमानवीय तथा कूर कार्यवाही के प्रति कार्यकारिणी प्रपना दुहरा क्षोम स्यक्त करती है"

[श्री बड़]

प्रस्तामः में यह भी कहा गया है :

"माननीय मुख्य मंत्री का यह कथन कि भीड़ हाई कोर्ट भवन को क्षति पहुं-चाने के लिये भाई हुई थी इसलिए उस पर गोली का प्रहार करना भावण्यक हुआ, नितान भ्रमत्य एवं निराधार है गीर पुलिस के सत्याचारों को छिपाने के लिये हैं।"

यह प्रस्ताव बार एसोशिएशन का है।

जब कोई मिनिस्टर नहीं सुनता है. शासन नहीं सनता है श्रीर विद्यार्थियों की शिकायतें जायज हैं तो वे उनको दूर करवाने के लिये किस के पास आयें। तभी जा कर व एजिटेशन शुरू करते हैं । उज्जैस में यही हमा है। उज्जीन में कालेज के कैम्पस में विना प्रिसिपल की ब्राज्ञा लिये हुए पुलिस घस गई ग्रीर ग्रागे श्रागे लडके ग्रीर उनके पीर्छ पीछे पुलिस वाले उनको मारते हुए फिर रहे थे। एक लैक्चरर को भी लड़कों के साथ साथ पुलिस ने नीचे पटक दिया । डा॰ मुमन जो कि विक्रम यनिवस्टी के वाइस चांसलर हैं उनका कहना है ग्रीर प्रिसिपल का कहना है कि पुलिस बिना परिमाणन के यसी है। यह जो पुलिस ाज चल रहा है, यह समान्त होना चाहिये । ब्राय ही बतायें कि ऐसी अवस्था में लडके क्या करें। वे बाहर लीडर्ज के पास धपनी शिकायमें ले जात है तो ब्राप कहते हैं कि वे पं निटिक्स में जाते हैं। धनर वे पोलिटिकल लीडर्ज के पास भ्रपने ग्रीवेंसिस दर करवाने के लिये नहीं जाते हैं तो उनके धोवेंसिस दूर नहीं होने हैं। जो उनके ग्रीवेंसिस हैं उनको भ्राप दूर करने की व्यवस्था करें। विद्याधियों में श्रवशासनहीनता नहीं भाएगी अगर श्रापने उनकी जो जायज शिकायते हैं उनको दूर करने की व्यवस्था कर दी । श्राप उनके साथ सिमापैटिकली डील करें। भ्राप अनके साथ इन हासन बरताव न करें। मैंने देखा है कि उज्जैक में एक प्रिन्सिपल न उनकी जा यहा उड़को उन्होंने मान लिया । लिक्न किटनाई तो प्राज्यह है कि उनकों कोई मुनने के लिये तैयार नहीं है। पुलिस राज यह स्थापित हो गया है। मैं चाहता हूं कि तिद्यापियों की जो जिकायते हैं उनकों सुनने के लिये प्राप्त किसी बाडी का गठन करें कोई एसंदिश्यन बनायें जो कि एक दो महीने के प्रस्त प्रत्य उनके प्रीयंगित को दूर करने की व्यवस्था करें। सेंटर में भी इस तरह की वाडी बनायें प्रीर स्टेट्स में भी इस तरह की वाडी बनायें प्रीर स्टेट्स में भी इस तरह की वाडी बनायें प्रीर स्टेट्स में भी इस तरह की वाडी बनायें प्रीर स्टेट्स में भी स्टेट लेबेज पर प्रीर डिस्ट्रिक्ट लेबेज पर बनायें। कालेजों के प्रिस्टिक्ट क्रीक पर बनायें। कालेजों के प्रिस्ट समस्त प्राप्त प्राप्त प्राप्त जानिस प्राप्त करें। नव यह काम हो सकता है।

अपप सा स्टुइंट्स के बार में देखें। कितने ही दिनों से उनकी एजीटेशन चल रही थी कि उनका एजीमिनेशन नहीं ही होना चाहिये। बी०ई० कोई पाम करता है तो उसके लिये एम्जामिनेशन की व्यवस्था नहीं है। डाक्टरी कोई पाम केरता है तो उसके लिये नहीं है। केवल छः गहींने के लिये इटनेशिप ट्रेनिंग आपने रखी हैं। बी० ए० पास करता है तो उसके बाद उसके लिये कोई परीक्षा नहीं रखी है। एज०एन०वी० का इम्तहान पाम कर लेता है तो फिर बार एसोसिएशन के इम्तहान में उनकी बैंटने के लिये यो मजबूर किया जाता है

भीः हरिकथन्त्रः मध्युरः (जालोर) : बह-कानुम तो पालियाधेट ने पाम किया है।

भी बड़े: लड़कों का जो कहना है वह मैं आपको बता रहा हूं। उनका कहना है कि इसको बदलों।

ध्यश्चक्त रहेदसः ग्रब ग्राप समाप्त करें।

श्रीत्वक्षेः प्रापने यहं कह दिया है कि भेरा जो लिंक है, वह ही दूर गयर है। ग्रन्थक्त महोदय : लिक इतना कमजोर था कि कहते ही टूट गयाँ?

श्री बड़े: ग्रापने स्कूल बन्द कर दिये, कालेज बन्द कर दिये, क्लासिस में उनका जानारोक दिया। ग्रव ग्राप जानते ही हैं कि एक्टो माइंड इक्ष ए डेविल्ज वर्केश के कालेज ग्राप क्यों बन्द करते हैं। कालेज वन्दं करके तो सजा ग्राप पालकों को देते हैं। विद्यः यियों को भ्राप नहीं देते हैं। इसका परि-णाम यह होता है कि विद्यार्थी इक्षर उधर घुमते हैं। कानेजों, स्कूलों को ग्राप तुरन्य शुरू करें। फिर झापने यह कर दिया कि स्कुल्ज ग्रीर कालेजिज की जो ग्रांट्स हैं वे बन्द कर दीं। जिन स्कूल ग्रीर कालेजी वेः विद्यार्थियों ने एजीटेशन में भाग लिया था उनकी ग्रांट्स ग्रापने बन्द कर दीं। यह तो क्रिटिश गवर्न-मेंट का तरीका था। ग्र.पकाः तो यह तरीका नहीं होना चाहिये। ग्रापको तो सहानभृति से सब मामलों पर विचार करना चाहिये। लाठियां भीर गोलियां स्कूलों भीर कालेजों के विद्यार्थियों पर चलती हैं। ग्वालियर इ:दौर म्रादि में चली हैं। कइयों की गं.दें खासी हो गई हैं, कई मर गए हैं । कीन इसका जवाब-दार है? हमारे मायर साहब ने इसके बारे में कुछ नहीं कहा है। मैं चाहता है कि वे इस पर भी रोमनी डालें। भापने कहीं यह नहीं कहा है कि कांग्रेस शासन ने ये जो गोलियां चलवाई हैं, ऐसा करके उसने प्रच्छा नहीं किया है।

यापं कहते हैं कि प्रापर्टी विधायियों ने जला दी। विद्यापियों की यह समझाया जाना बाहिये कि यह नेशन की प्रापर्टी है इसकी जलाना नहीं बाहिये। वे प्राज यहां समझते हैं कि यह प्रापर्टी मिनिस्टर की है, पैसे वालों की है। जब वे यह समझेंगे कि यह नेशन की प्रापर्टी है तब वे इसकी नहीं जलायेंगे। विद्यार्थी भी उतने ही देश मका हैं जितने भीर हैं, जितने माथुर साहब हैं। उन से धाप मिलें, उनकी जिकायतें धाप दूर करें और कोई ऐसी व्यवंध्या करें जिससे एक दो महीने के अन्दर अध्यर उनकी जिकायतें दूर हो जाया करें।

मैं अन्त में एक दो संजेशंश देना चाहना हूं। पहली बात तो यह है कि आप तुरुष स्कूल और कालिज शुरू करें। दूसरी यह र् कि ऐसी बाडी का निर्माण करें जो विद्यार्थियों के ब्रीवेंसिस को मुने और उनको दूर करे। अगर आपने यह कर दिया तो निद्यार्थी उसी तरह स शांति और अनुशासन से रहेंगें जिल्ली शांति और अनुशासन से वे पहले रहते थे।

श्री **राम** सहाय पःण्डेय (गृना) : श्रष्टरक्ष महोदयः, मैं श्रापका धनुमृह्यीन हूं कि ग्रापने मझे समय दिया ।

विरोधी दल के माननीय सदस्यों के भाषण मुनने से ऐसा भनुमव होता है कि इस विद्यार्थी समाज की जितनी समस्यायें है उन सब का पूरा का पूरा दायित्व कांग्रेस पर है, कांग्रेस शासन पर है। जहां जहां उपन्द्रब हुए हैं उन के सब का दोप सरकार पर है, पुलिस पर है। मैं समजा हूं कि इस समस्या का निदान मनोबजानिक दृष्टि से धगर खोजा जाय और एक ऐसा मार्गदर्गन इस सदन के माध्यम से दिया जाय विद्यार्थी समाज का नो ज्यादा अच्छा होगा।

मेरी राय मे एक सब से यहा काइसिय इस समय मोरेल प्रथारिटी का है, नैतिक नेतृत्व का है। इसकी झाज देश में कमी है, इसकी मैं स्वीकार करता हूं। जब इसकी कमी होती है तब इस प्रकार की प्रशांति, वर्गवादी प्रशांति, विद्यार्थियों में प्रशांति और कमंचारियों में प्रशांति इत्यार्थियों से प्रशांति और उत्यन्न होती है। मैं बाहता हूं कि विद्यार्थियों की क्या मयीदा है इतकी आप देखें। और का यह महत्वांकाशी समाज जो कि हमे प्रशांति की झोर प्रेरित करता है, कुछ समस्यारें भी

श्री राम[सहाय[पाण्डेय]]

दता है। जब में नैतिक नेतृत्व की बात करता हंतो मेरा ध्यान जाता है बहुत पहले की न्नोर 25-50 बरस पहले की श्रोर जब मैंने पढ़ाथा भीर कुछ वर्ष तक मैंने देखा भी था जबिक गरीबी की बात थी, विपन्नावस्था की बात थी, निर्धनता की बात थी। भगर इसकी बात की जाय तो श्रापको पता चलेगा कि बड़े से बड़े भनीषी भौर विद्वान इस देश के इसी प्रवस्था में पले भीर बड़े हए थे। इन में रवीन्द्र नाथ ठाकूर का नाम लिया जा सकता है भौर इस तरह से बहुत से भौर भी गिनाये जा सकते । भ्रापको ही भ्रध्यक्ष महोदय, सम्बोधित करके में कहं तो कह सकता हुं कि स्राप भी भ्रपने बचपन के विद्यार्थी जीवन में धनुशासन ग्रीर मर्यादा के साथ, नैति-कता के प्रभाव में रहे होंगे। लेकिन ग्राज म्राप देखें कि माज की सोसायटी में, माज के समाज में सब से पहले विद्यार्थी घर में भनुशासन को तोड़ता है, पिता भीर मां की जो भर्यादा है, उसको तोड़ता है। उसक बाद जहां पड़ते हैं वहां ग्रध्यापकों की मर्गादा को स्वीकार नहीं करते। बाहर समाजके नेतृत्व को स्वीकार नहीं करते हैं ग्रीर ग्रन:तो गत्वा ने गायों की बात की मी · स्वीकार नहीं करते । यानी कोई एक ऐसी मर्थात को स्वीकार ले जिसके ग्रन्तर्गत वह ग्रपनी मांगों को भी रखें ग्रीर साथ ही मपने क्षेत्र में एक ग्रागे बढ़ने की जो स्थिति है उसकी पुरा करें, सकतता भी प्राप्त करे। कितने दुर्भाग्य की बात है कि पुलिस गोली चला दे। कौन होगा इस सदन का सदस्य जो पुलिस की गोली का समयन करेगा लेकिन एक बात जहां यह है वहां यह भी बात जैसे कि श्री बड़े जी ने कही कि विद्यायियों को यह नहीं मालूम है कि सार्वजनिक सम्पत्ति क्या होती है उनको तो मालम है कि यह मिनिस्टरों की सम्पति होती है। क्या भ्राज का विद्यार्थी जो इतना प्रबद्ध है, इंटेलिजेंट है इतना समझ-दार है. संसार के तमाम यातायात ग्रीर भावागमन के साधनों को समझता है, माईन

कन्यूनिकेशं र के ज्ञान से अपने आपको सम्पन्न मानता है, वह यह नहीं जानता कि यह सम्पति किसकी है? यह बस किसकी है या ट्रेन किसकी है या यह से केटेरिएट किसका है? वह यह रहीं जानता है कि सही माने में कीन इसका मालिक है?....

भी **बड़े** वह विधार्शे नहीं जलाते, गुंडे जलाते हैं।

भी राम सहाय पाण्डेय: लेकिन ग्राप इस प्रकार पश्चपात की बात करते हैं, उनकी नैतिकता की बात करिए। मैं श्रापसे कहता हं कि प्राप उनसे यह कहिए कि यदि भ्रापकी कोई उचित मांगें हैं तो इत प्रकार का हिसा का प्रश्ना लेना स्रौर यह वातावरण उत्पन्न करना जिनमें ग्रसामाजिक तत्व संन्क्षण लेकर सार्वजनिक सम्पत्ति को नष्ट कर देते हैं ग्रीर विधार्थी बदनाम होते हैं, ऐसा वातावरण इत्रों उपस्थित करते हैं? ग्रीर भी इसके रास्ते हैं। सत्याप्र का एक मार्गगांधी जी बता ' गए थे। ग्राप विरोधी दल वाले उनकी मड़ ात हैं। मैं प्रापम कहता हं स्राप उनसे कहिए कि सत्वाप्रः करे। युनिवसिटी वेम्पस में बैठकर कह दें कि हम बनिवसिटी धेम्पस से बाहर नहीं जायें। जब तक हमारी उचित भौगें पूरी नहीं हो जायेंगी। शांति के साथ सब काम हो ा। दे बिए, सब काम पूरा होता है या नहीं ? लेकिन सबसे बडी ऋाइसिस म्राज जो है वह यह है कि किसी भी प्रशंत का माध्यम इत देश में हिंसा हो गया है। यह बड़ी अनुवित बात है और हिंसा किसके साथ ? हिंसा इन्तोसेंट लोगों के साथ, हिंसा सार्वजनिक सम्पति के साथा। क्रोध से, वैमनस्य से वियः 🕶 । होकर के यह जो एक स्थिति पैदा करते हैं चाहे वह कोई भी समाज के लोग हों, यह ठीक नहीं है। शांति के साथ, मर्यादा के साथ, नैतिकता के साथ ग्रपनी मांगों की ग्राप लें, पूरा क**रें**। सदन में प्रस्ताव ग्राये, प्र**सै**ंबलीज में सवाल धार्ये। उंनको पूरा किया जाय, यह ठीक है।

सन् 50 में 2 करोड़ विद्यार्थी हमारे यहां थे। म्राज हमारे इन महत्वाकांक्षी योजनाम्रों के फ तरवरूप हमारे यहां साहे सात करोड़ विद्यार्थी हैं। चतुर्थ पंचवर्षीय योजना के ग्रंत तक 9 करोड़ विद्यार्थी होंगे। हम चाहते हैं कि इस देश का एक एक नागरिक, एक एक नागरिक का बच्चा वह सब सुविधायें प्राप्त करे जिससे कि वह शिक्षित हो। लेकिन शिक्षित होने के साथ साथ उसके ग्रन्दर एक व्यक्तित्व जाग्त होता है, महत्वाकांक्षायें जागत हंती हैं सीर वह सागे बढ़ता है। लेकिन यदि वह इस प्रकार की कुंठाग्रों में फंय गया जहां तोड़फंड़ ग्रीर हिंसा की प्रवृति या स्थिति पैदा होती है तो वह ग्रपने भविष्य को ग्रन्धकार में डालता है। श्रीमन्, विद्यार्थी वह समाज है जिसके ऊपर बड़ा भारी दायित्व है, उसका भ्रपना, भ्रपने देश का, ग्रपने देश के भविष्य का ग्रीर समाज का। यदि विद्यार्थी अनुशासित है, उसका मन, बुद्धि, विचार यह सब भ्रनुशासित है तो देश का भविष्य भी अनुशासित है। यदि वह बिगड़ गया, वह ग्रसन्तुलित हो। गया, उसमें मर्यादायें ट्ट गई तो यह सब योजनायें किसके लिए बन रह हैं? यह उनके लिए है जो कल के नागरिक होंगे श्रीर उसके बाद नेता होंगे समाज के। मैं यह समझ ता हूं कि द्याज जो यह मारल काइसिस है इसका भी निदान करना होंगा भौर उस निदान के लिए राजनीति के नेताओं से, श्रध्यापकों से, प्रबुद्ध समाज से, मां बाप ग्रीर ग्रमिभावकों से ग्रपेक्षा की जाती है कि वह एक ऐमा सुन्दर वातावरण पैदा करने की कोशिश वरें।

श्रीमन्, जब गांव का विद्यार्थी नगर में भाता है तो उस के मन पर कुछ प्राधृनिक चीजों का प्रभाव पड़ता है और जब वह सामान्य सुविधाएं शांत नहीं करता है तो मनोवक्षानिक निदान मैं करता है, उसके मन में भसन्तोष पैदा होता है। उस के मन में मायूसी की भावना भी पैदा होती है भौर वह देखता क्या है कि हमारे पास कोई साधन नहीं हैं। जब वह जाता है यूनिविस्टो के कैम्पस में

तो वह यह देखता है कि बहुत योग्य वातावरण ब्राच्यापकों का नहीं है। उस के मन में माय्सी होती है। यह सब का सब जो है, क्लेक्टिय इन सब बातों का प्रभाव पढ़ता है। यह नेतृत्व, जो शैक्षणिक संस्थाघों का है, जो समाज का नेतृत्व है, भीर नेताभ्रों का जो नेतत्व है,जब यह दुर्बल पड़ता है तो उन के मन पर भी ग्रसर पड़ता है। एक सामाजिक झसंतलन वह गांव के ग्रीर शहर के रहन सहन में भी देखता है। वह देखता है कि उसे वह सब सुविधाएं प्राप्त नहीं होतीं तो उसका भी ग्रसर पड़ता है। ग्रौर यह महंगी शिक्षा पद्धति जो है इसका भी उस के ऊपर ग्रसर पड़ता है। न केवल उस पर ग्रसर पड़ता है, उसके पिता पर ग्रसर पड़ता है, परिवार पर ग्रसर पड़ता है। गांव का एक निर्धन परिवार, भ्रपना पेट काटकर जब पैसा शहर भेजता है भीर उस को यह मार्म पड़ता है कि उस को योग्य वातावरण प्राप्त नहीं है, योग्य रहन सहन की व्यवस्था नहीं है, तो उस के मन में फस्ट्रेशन पैदा होता है, मायूसी पैदा होती है। मैं ने भीर देशों की, विदेशों की शिक्षा व्यवस्था को देखा है। बड़ी सुरदर शिक्षाकी व्यवस्था है। वह दो वर्ग में विद्यार्थी समाज को बांट देते हैं। एक बड़ा प्रबद्ध वर्ग जिस को इंटेलिजेंट कहते हैं ग्रौर एक मिडियाकर, जो **उ**ंना प्रब्**द्ध** नहीं है। मैद्रिक तक की शिक्षा के लिए ऐसी त्यवस्था करते हैं कि कोई भी नैट्रिक तक जा सकता है। लेकिन यदि उसमें इतने गरा नहीं हैं, वह इतना प्रबुद्ध नहीं है, इतना इंटेरिक्ट नहीं है तो उसको हाई स्कूल से ट्रेनिंग संतर में भेज देते हैं जहां उस को ग्र**्नी इच्छा के ग्रन्सार** भनेक-प्रकार की सुविधाएं दी गई हैं, काँरदेंदी है, फर्नेचर बनाना है, श्रीर तमाम ऐसे छोटे छोटे कलाकौशल की शिक्षा टी जाती है। भीर जो विद्यार्थी बड़े प्रश्रूट होते है, बड़े इंटे-र्ल जेंट होतेहैं, उनको हःयर एक्केशन में टेककि-कल शिक्षक भेजा जाता है। इस से क्या होता है बटावारा हो जाता है। यहां पर लाखों लाखो विद्यार्थी ग्रागे जाते हैं, वह फेल होते हैं, ग्रसफल होते हैं, तब तक चलते ही रहते हैं। तो कोई न कोई ऐसी स्थिति हमको पैदा करना चाहिए, उन [श्री राम सहाय पाण्डेय]

ंबद्याचित्री के लिए कोई ऐसा विस्ता पंटिंशयत पदा करते उन को टेनिंग देनी चाहिए श्रीर मैदिक से कालेज में पहुंचने के पहुंच उनको ट्रेनिंग मेंटर में भेजने की संबिधा करनी च हिए। दो वर्ष की देनिंग मैंने जर्मनी में देखी, दो वर्ष की देनिंग भें उन को दें। सौ रुपये महीने सैलरी दी जाती है और उनके प्रोडक्ट्स की डिमांस्ट्रेट करके फिर उन, को सबिल में भेजा जाता है। तां उन को कोई फस्टेशन नहीं होता है। उन के। मालूम 🖇 कि हमारा रास्ता खुला हमा है लेकिए जो नै शिक रूप में ब दिगान दिवाणी रेते हैं जाते गरी हो खता हुआ रखते हैं। उन भी ब्रावे भेज जाता है। मैं समप्रकाहं जैसे यहां का क्रियायीं जो इंजीनियरिंग कालेज में है, जो मेडिकल कालेज में है, हायर टेकनिकल इंस्टीट्यूट में जो पढ़ता है उस का एक डिसिप्लिन्ड माइंड होता है। लेकिन धार्टस में ज विद्यार्थी जाते हैं या दूसरे इस तरह के विद्यार्थी हैं उनका माइंड ट्रेड युनियन की तरह हो जाता है। उन को जो. भड़काता है, वह भड़क जाते हैं क्योंकि उनका भविष्य सूरिक्षित नहीं है। वह जाकर ज्यादा से ज्यादा क्लर्क बनेंगे ग्रीर उन में भी कम्पटीशन रहता है तो उनको दिखता है कि बाहर से हमारा पिता रुपया भेजता है, हम गरीबी में रहते हैं, रहन सहन का कोई प्रबन्ध नहीं है कोई नेत्रत्व उन को प्राप्त नहीं है कोई प्रेरणा और मार्ग इनको दिखता नहीं है तो उन के अन्दर मायसी पैदा होती है। मैं समझता हं कि यह एक चैलेंज है हमारे देण में, देश की व्यवस्था बनाने में देश का तम म जो एक ममाज बनाना होगा उसमें विद्यार्थी 🔏 समाज का एक बड़ा महत्वपूर्ण पार्ट है। हम उस को देखें, मनन करें और उसका हल 🖟 बंबें । हम को बड़ी सहानुभृति है विद्यार्थी समाज से । हम को बड़ा दुख होता है कि पुलिस फायरिंग हो भीर विद्यार्थी हमारे मारे जावें। लेकिन इसके लिए हम एक अपील करना चाहते हैं कि यह हिंसा का मार्ग न

ग्रपनायें। शांति के साथ, व्यवस्था के साथ. मर्यादा के साथ भ्रपनी मांगों को रखें भ्रौर उनकीं मांगों के पूरा करने में हम पूरी सहायता करें।

Shri Hem Barua (Gauhati): After what had happened on the 24th November when the claim of our party spokesman to participate in debate was blatantly bypasfed, I did not want to participate in this debate at all. But then with due deference to your wishes, I would say a words on this Motion.

Shri Joachim Alva (Kanara): The Speaker is now gracefully sitting in the Chair, in deference to his wishes. This is a unique privilege. The Deputy Speaker is not here.

Mr. Speaker: I have done no favour to anybody.

Shri Hem Barua: In order to remove any misunderstanding, I say that we are not here to hold out threats to anybody, nor are we here to put up with insults.

Shri Nath Pai (Rajapur): should be taken proper note of in all quarters.

Mr. Speaker: We have very little time.

Shri Hem Barua: I have examined Shri Mathur's Motion with due care and caution. I must congratulate him on it. But I would say that I find it an omnibus Motion trying to embrace all sections of students. But there are students in this country who do not conform to the resolution that Mr. Mathur has tabled. When in a particular educational institution in Delhi a certain trouble took place, student unrest, and some of the students indulged in attacking the neighbouring shopkeepers and all that, some students of the very institution came to me and told me that they were, ashamed of calling themselves students. I do not want Mr. Mathur's resolution to embrace those students who are very conscientious.

May I draw your attention to Miss Reita Faria who has won the world distinction for being the Beauty Queen? Her picture appeared in one of the dailies of Delhi.

Shri Hanumanthaiya (Bangalore City): Why are you taking notice of her?

Shri Hem Barua: I will come to that.

Mr. Speaker: Why is he drawing my particular attention?

Shri Hem Barua: Her picture appeared in one of the dailies this morning, very charming, a child kissing her and all that, it is a very inspiring picture, but see how her conduct is more inspiring. While glamour is lying at her feet, while wealth is lying at her feet, here is an Indian student who has openly said in London that she wants to take a medical degree, come back to this country and serve this country, and be a housewife also.

Whatever that be, my contention is this, that there are students in his country who do not conform to the resolution tabled by Mr. Mathur.

What is happening today in this country? There is expansion of educational facilities for young boys and girls no doubt, but at the same time there is a mushroom expansion of education on the one hand and very limited plans or resources on the other hand, and there is conflict, and it is this conflict that is producing a sort of impact on our life today. Does the Education Minister know how many colleges there are in this country which do not have a reading room? Does he know how many colleges have reading rooms but there is no journal or book or paper to read? Does he know how many reading rooms there are that have journals and reading beyond dilapidated materials not copies of Soviet Land and American Reporter supplied by our flends? That is the type of education that our boys and girls are having in this country. No facilities. And I say students have genuine grievances.

What about educational institutions that are better run? Can the Minis-

ter tell me if the students of those educational institutions run and managed by the Christlan Missionaries in the country join this trouble?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): They do

Shri Hem Barua: They do not be-

Shri C. K. Bhattacharyya (Raiganj): May I interrupt for a moment? What is happening in the Presidency College, Calcutta? Is there any dearth of reading material there?

Shri Hem Barua: I will come to that. In these institutions which are better managed, students are not participating in these disturbances. These are academic reasons.

There are minor or major difficulties faced by the students. Why is it that the educational authorities do not attend to these difficulties faced by the students? When the students complain about food. I think the Superintendent of the hostel must take immediate action. The educational authorities are also failing in that line.

There are non-academic reasons also. Student unrest must not be isolated from the deeper malaise in which our society finds itself today. There is moral bankruptcy in the country today, and I would say that one of the non-academic reasons responsible is that there is a failure in leadership in the country, failure of leadership not only in the political field but also in the educational field. I want the students to get interested in politics, but that does not mean that they should try to employ their mental a ertness, their political alertness, by doing all sorts of things. We must not forget that a bus burnt or a building destroyed is a part of India burnt or a part of India destroved. Apart from the problem of replacing materials for the public properties that are burnt or destroyed which involves money, it sullies the image of India not only in this country but outside also.

[Shri Hem Barua]

When I speak of failure of leadership, my charges embrace the failure of leadership in all avenues of our life. What about the student leaders? When a demonstration degenerates into violence, I do not find any leader among the students who can control and prevent the demonstration from degenerating into violence. What about the teachers themselves? The teachers have lost their moral authority with the students and they are themselves to blame for this loss of moral authority with the students. We have the ancient tradition of gurus; personality was built up and that personality is not being attended to today. I think it must be done.

At the same time, I ask: where is the political leadership today that can hold the sort of idealism for the students? Without referring to any political affiliation or party, I say that there is no political leadership today. When this movement or demonstration took place on 7th November in front of Parliament House and the naked sadhus went out dangling all their limbs and they did the mischief, what happened? Was there any leader in this country who could go out and face the demonstration and ask them to control themselves? There was none. That epoch of leadership that could go and face the demonstration however hostile it might be and pacify demonstration. that epoch of leadership has ended with Mr. Nehru. There is no leader in the country today who can do it.

What about the values in this countrv? The values in India are getting distorted. It is true that our ancient history is rich, but have we been able to imbibe that spirit or recast that spirit into a newer mould? We have not succeeded in doing that.

Shri R. S. Pandey: Mr. Nath Pai went out and accepted the memoranda.

Shri Hem Barua: I know that; he was even able to afford some relief to some people who suffered in that melee and we are very proud of him because Mr. Nath Pai is a leader of our party.

Shri Joachim Alva: He was lucky enough not to get the Sadhu's trishul on him.

Shri Hem Barua: I think the values are also getting devalued here.

There are those who say that the sadhus can provide us with inspiration; I cannot agree with them. We also went out and I was amazed to hear the type of abusive language that these naked sadhus-nakedness is the symbol of abandonment of life-can indulge in. I do not think that these sadhus can inspire our young people. The ills of the society at large must be attended to. We who are the representatives of the people, who call ourselves leaders of the people, must live such a life, pure and dedicated life, that our life shall be an inspiration to the younger people. What is happening in the country? To student demonstrations on legitimate grounds, the reply given by the Government is bullets. When there was student unrest in the country. I was amazed to read in the newspapers that our ex-Home Minister, Mr. Nanda, summoned a meeting of inspectors-general of police. Why should he summon that meeting? It is not a problem of that sort. You cannot solve that problem by using bullets. Think of the b'ood of young Indians being shed in the streets of Delhi or in other cities of our country. Therefore, I say that Government should take all the responsibility of generating a sort of enthusiasm. The educational authorities must attend to the grievances of the students immediately and with sympathy. They must attend to their difficulties with elan and gusto. Secondly, the Government should attend to the difficulties of the educational institutions and provide them with playgrounds, reading rooms and all the necessary facilities of education. Or else education in this country has

become a big industry with the private management. There is mushroom growth of educational institutions and they only want to earn money. They have opened schools and colleges everywhere in the country, but they do not attend to the difficulties and needs of the students.

The Vice-Chancellors of universities are appointed on political grounds People who have nothing to do with education are appointed. I happen to be a member of certain Senates and Syndicates of certain universities and I find the Vice-Chancellors are so uninspiring. After retirement from Government service, they are appointed as Vice-Chancellors. They do not know anything about the mind of students, how it works. They cannot and do not want to deal with the problems posed by a vounger mind with symnathy. That is the type of people who are appointed as Vice-Chancel'ors. I request the Government. whenever there is a Vice-Chancellor or Head of an institution to be appointed, please see that an educationist, a man who is dedicated to the cause of education, who has character, who has personality and who has some sort of idealism is appointed. A man of that sort alone can inspire our vounger generation Or else, nothing will inspire them. The bullet is not the reply; it cannot solve any problem.

Some hon. Members rose-

Mr Sneaker: I have no further time. The Minister.

Shri Joachim Alva: I have sent my name to you, Sir.

Mr. Speaker: I have no further time. He may kindly resume his seat.

Shri Joachim Alva: Sir, we, as students, have burnt our noses. I was a student dismissed from my college. I have got plenty to say about this problem. (Interruptions).

Mr. Speaker: I am very sorry.

Shri Joachim Alva: If the Minister is prepared to yield on my behalf, you may give me a few minutes. You yield when the opposition insists, but you do not yield when we want some time. It is unfair.

Shri Hari Vishnu Kamath (Hoshangabad): He must withdraw it.

Mr. Speaker: Just a few minutes ago, I was "adding grace to the Chair"!

Shri Joachim Alva: Grace to the opposition, not to us.

Mr. Speaker: Even at that time I was apprehensive that these remarks would come when I do not call some others.

Shri Joachim Alva: I am sorry; I protest against it.

Mr. Speaker: I also protest; I have no time.

Shri Joachim Alva: You allow any amount of time to the opposition, but not to us.

Mr. Speaker: That should stop here I expected that. (Interruptions).

Shri Joachim Alva: You are deliberately doing it. I am sorry, I am going out.

(Shri Joachim Alva then left the House)

Shri Harish Chandra Mathur: I hope I will get about 15 to 20 minutes.

The Minister of Information and (Shri Raj Broadcasting Bahadur): Sir. I am holding the brief on behalf of the Education Minister, who is unfortunately ill and whom we wish the speediest recovery. I crave the indulgence of the House for any lack of denth in regard to my study of this problem and I hope my observations will be taken with the sympathy that they deserve. I do not propose to be dogmatic about any of the observations or assertions that I make. I think it is absolutely impossible for

[Shri Raj Bahadur]

anybody on this very complicated subject to be dogmatic. We cannot hold any rigid views about this matter. If it is to be treated as a national problem, a problem which concerns the whole future of the country, we have got to approach it with due humility, in a spirit of search and as a student.

Student Unrest

I think many of the hon. Members who have taken part in this debate, a very useful debate, harring two or three exceptions, have pleaded that the students as a community should be kept out of the arena of politics, we should not implicate and involve the student community in politics, we should not allow them to be used like that. I am not going into the observations made at this particular juncture, by some of the Members who thought it was the right of the political parties to use them. But I think I will do well if I just try to analyse a little of the background or the history of how the students were brought into politics, because some observations been made in the name of have although it is well Gandhiji also. known that the discipline that he enforced on the youth of this country in those days was inexorable and they were expected to abide by it. It was with a view to fight the foreign domination that he invited the entire youth of the country in those days, and we felt proud because many of us here, most of us perhaps, happened to belong to that generation. I remember that year 1935 when for the first time an All-India Students' Federation was called. It was presided by no less a person than the President of the All-India Muslim League, Mr. M. A. Jinnah. It was addressed. among others, by Mr P. C. Joshi, the repre- . sentative of the Communist Party at that time, and Mr. Shiv Nath Banerjee and Mr. M. R. Masani, a member of this House on behalf of the Socialist Group in the Congress, Soon there was a rift, because it was bound to come, and by 1939 we saw that the rift came into the open and the Federation was divided into two. This

made Shri Jawaharlal Nehru, our illustrious leader, and Shri Subhas Chandra Bose, feel so miserable about it, that they came out with a statement that unless and until the students are kept on the purest level of national struggle in the spirit of national movement they will come out in the open and condemn it. Then came the war years and we know the brave voite face on the part of the Communist Party for whom the imperialist war turned overnight into the people's war with the joining of the USSR in that war, and with that the two separate wings of the Federadisappeared—the student tion also federation led by the Communists went more or less into the oblivion and the other functioned only temporarily for some time.

And Other

Disturbances (M.)

After independence, each one of the political parties has been trying to foster some sort of a students organisation. I need not name all the parties.. We are all aware of the various student organisations which are inspired somehow or other by one or the other of these political parties. What is the objective behind this? I think there are three main objectives. The first one is to mobilise the student community against-I am talking of the Opposition parties-the policies, the administrative machinery and the ruling party. The second is to find in the student community recruiting ground for party workers and party cadres. The last, but not the least, is the use of the student community for the purpose of elections. These are broad facts. They are as clear as day light. It is impossible to shut our eyes against them. In this background really it becomes undesirable for any political party to make use of the young people for all these purposes. What shall we do about this then? If at all we are serious about this matter, if at all we are concerned with the welfare of the student community, the welfare of the coming generation, we have to make up our mind, because the situation has materially and vitally changed from the day when independence dawned on our country. Before independence the role of the entire nation was different. After independence, the entire nation is committed to undo the ravages of the past. It has to wipe out the backlog of development; it has to undo all the evil effects of backward economic development, and we have got to be sure that we pass on to posterity what we did not ourselves receive in our heritage—a strong, united and prosperous India.

While we were discussing this problem, I was trying to find out what are they broad points of disagreement, if I may use that expression. may not exactly be points of disagreement but different and well-specified strains of thinking. For example, Shri Mathur, as the sponsor of the motion, says that we need not dispose of the problem lightly as a mere feature of present-day world trends. I would say that we do not propose to dispose of the problem lightly and merely as a world feature. But we cannot shut our eyes to the fact that the entire world community of younger generation is really in a ferment. We are more or less facing a change, a socioeconomic and a political change of the type that visited the international community in the wake of the industrial revolution. Today we are going through a transformation with the coming in of the atomic age and the space age. The same type of ferment is visible in our country also as it is other countries; and this is exhibited and varied forms. in many am not trying to impart any the discussion vein into lighter problem, this particular we know the new modes, the new ways of the younger generation, of which I think the young lady who has earned the distinction of being Miss World is also a symbol. But I would say a new society is coming into being, a new consciousness has come in, a sort of uncertainty is there in the minds of the younger generation, and our people also cannot remain un-2274 (Ai) LSD-10.

affected by it. Therefore, when we view this problem, let us take it up in the proper perspective.

We have necessarily to take into account the far-reaching changes that are taking place; the changes of social and moral values where wholesale transformation is taking place. The old order is being demolished and a new one has not yet taken its place.

It is said over and over again that the educational system in the country has not been adopted to suit the requirements of the new emerging nation that we are. I do not want to say that we have done for education all that we could do, but it is quite apparent that there are two ways in which we could deal with education; one in regard to the system, the quality and content and the other in regard to numbers that have to be given the facility of education. The first problem before the nation was to translate into practice the directive princi-ple enshrined is our Constitution, of spreading literacy and education to the farthest extent possible, and I would say that it would rather be untrue and unrealistic if we say that nothing has been done in that direction. I would quote only a few figures just demonstrate how what may be called an "education explosion" has place. I will call it an education explosion because the figures that we have got before us almost astronomical and they underline the validity of the argument that Shri Hem Barua raised just now that with the mushrooming of educational institutions the financial resources and allotments have not kept pace. I think it is a very realistic statement that he has made.

Just to supply meat to the argument I would say, so far as enrolment is concerned, for classes I to XI the number has risen from 1.71 crores in 1946-47 to 6.72 crores in 1965-66. For the engineering colleges for the diploma and degree courses the intake capacity has gone up from 7,000 in 1946-47 to 80,000 in 1965-66. In regard to medical graduates, it has gone up from 1,200 to 10,000. The total number of schools at the primary middle.

[Shri Raj Bahadur]

and secondary school levels rose from 230,682 in 1950-51 to 503,000 in the year 1965-66. The number of collegesarts, science, commerce, engineering, medical, technology etc.—has from 663 to 2,096 in the years 1950-51 to 1965-66. Universities themselves have increased from 27 to 65. number of teachers has risen 750,000 to 20,10,000 and the number of professors in arts, science and commerce colleges has risen from 16,512 to 65,000.

This clearly underlines the immensity of the problem. You can increase the number of schools and colleges, but can you provide all the libraries, reading rooms, buildings and facilities all at once? We were on the horns of a dilemma, that is, either not to expand these facilities altogether and provide specialised type of institutions, restrict enrolment to a few limited sections of society and leave it at that. I think, that was absolutely impossible.

The next question is what has been done in regard to the quality and content of education to make it suit the requirements of the nation? think, there also it would be rather idle to suppose that the nation has been standing idle over it or that nothing has been done. In the beginning I must make an observations. independence dawned upon this land, who came to occupy the seats power? They were our most eminent and trusted leaders. Who was the first Education Minister? He was one of the tallest in the land, Maulana Abul Kalam Azad about whose erudition, eminence, stature, experience and patriotism there can be no doubt absolutely.

The question was to transform the colonial system of education into system which suited our requirements. Therefore, commission after commission and committee after committee was instituted for that purpose. was not an ordinary problem; it was a herculean task and a most complicated problem. I think, even Lord Macaulay, who is supposed to be the author of the colonial system of education, himself must have taken years and years and years before he evolved that particular system of education to suit the requirements of the country which held us under domination.

While I am not trying to be an apologist for all that has not been done, I would say that the problem is too complicated. Even so, with all respect, may I ask "Have we even now come to a stage of thinking on the national plane where anyone can truthfully say that he has found the final answer in regard to the change or transformation in the system education? I think in all humility, that answer has yet to come. many formulae and alternatives have been furnished but none is there which convinces the entire nation, the planners and Parliament that this will be the change that is desirable, that this would be content, scope and extent of the transformation of the educational system. Naturally, therefore, whatever has been done has only touched the fringe of the problem.

The University Education Commission made three broad recommendations. One was the three-year degree course for the basic university degree; the second was greater use of the tutorial system and formulation of new aims and establishment of rural universities. In regard to the first two. namely, the three-year degree course and greater use of the tutorial system. these recommendations formed the basis of planning of university education in the post-independent India. In regard to rural universities, obvious difficulties this could not be done. Who was the Chairman of this Commission? It was no less a person than the worthy President of our Union Dr. S. Radhakrishnan.

Then, came the Secondary Education Commission—the All India Commission for Secondary Education appointed in 1953 under the chairmanship of no less a person that Dr. Lakshmanaswami Mudaliar.

श्री वहें (खारगोन) : यह सब तो हम जानते हैं। इसको बतलाने से क्या फायदा।

Shri Raj Bahadur: I am just trying to say that all these attempts were made. So, when a criticism is made on the floor of this House that nothing has been done in regard to this particular matter to change the content and quality of education, to make it suit the requirements of the country, I think, that charge would fall to the ground. I will not go into the details if the hon. Member so says.

Shri Maurya (Aligarh): Are you talking of the sphere of education or of the standard of education?

Shri Raj Bahadur: I am only trying to reply to the criticism that has been made that nothing has been done to change the system of education to suit the requirements of the country.

Shri J. B. Kripalani (Amroha): You should not do worse....(Interruption).

Shri Raj Bahadur: Acharya Kripalani came a little late. . . .

Shri Maurya: Is he saying that the sphere of education has increased or is he saying that the standard of education has risen?

Mr. Speaker: Order, order: let us hear the Minister.

Shri Maurya: The standard is lower.

Shri Raj Bahadur: I need hardly repeat what I have already said. When certain arguments are advanced, it is the duty of the Minister concerned to reply to those arguments as best as he can. He may accept them or not. But the fact of the matter is, let us realise we have not been staying put, and all that could be done has been sought to be done.

Another criticism was made in regard to the salaries of teachers and professors. I would just in passing say that so far as that is concerned, the Central Government has always stood committed to this particular matter, and if I may just give you in one short sentence an indication of this particular thing, it would be apparent that we have not been staying put here also.

श्री बागडी(हिसा)): ज्व कोई मंत्रों के (बदले) ्वाय दे ग्री-रुज्ससे कोई सदाल किया जाए तो क्या वह मंत्री यह जवाब दें सकता है कि इसका जवाब तो वही मंत्री देगा जिसका यह सवजैक्ट है?

श्री राज बहादुर: मैंने खाली यह कहा है कि झगर मेरे झब्ययन में कुछ कमी हो तो उसके बारे में झाप जरा कुछ उदारता पूर्वक दखें। इसके झितरिक्त झीर कुछ नहीं कहा 'है।

Shri Harish Chandra Mathur: I am sorry I cannot agree with the Minister.

Shri Raj Bahadur: I would plead with Mr. Mathur that all that we could do in regard to the educational system has been done.

Taking back again the most important and vital point that has been raised in the debate about the use of students for political purposes, Prof. Ranga said, "Students cannot divorce themselves from what is happening around and politician would not be politician if he did not take full advantage of what happening." is Then, Shrimati Renu Chakravartty and Shri Umanath go still further. say, "Students will participate politics." Shri Umanath went further and said, "If students will not change politics, will Tatas and Birlas change politics? So, let us make up our mind as to whether we are going to use students as cannon-fodder for our political guns. Let us make up our mind honestly as to whether this is all that [Shri Raj Bahadur]
we need to-day and, if that is so, then
I must respectfully disagree with them
... (Interruption).

Mr. Speaker: Let us hear the Minister.

Shri S. M. Banerjee (Kanpur): During the Chinese aggression, it is the students who offered their services.

Shri Raj Bahadur: I have got the greatest faith in the younger generation and the students.

Shri J. B. Kripalani; Everybody has.

Shri Raj Bahadur: We all have and we take pride in the fact that while some of us or most of us here under the leadership of Acharya Kriplani have had the privilege offighting for the independence of our country, the younger generation has made the utmost sacrifice for defence of the mother-land, its frontiers, its honour, during the last war against China or against Pakistan. So. there is no question of despairing of hope in regard to the younger genera-They are more mindful and more patriotic than even ourselves so far as that is concerned.

Shri S. M. Banerjee: They have a right to change the Government also.

Shri Raj Bahadur: May I also say that in the confusion of all these arguments and cross-arguments, there is a certain degree of agreement also. I have tried to find that out in the speeches of the hon. Members. I would begin by saying that these are the points of agreement. Shri Mathur started by saying that "we should not take a party line in this matter". I think, all of us are agreed on that. Then, Shri Khadilkar said hat "political parties should keep their hands off the students". I have no hesitation in saying that this is the surest remedy for the present ills. Dr. Karni Singhji

said, "Deal with the problem as parents and not as politicians." If we accept these broad principles, I think, we would come near the solution of the problem. Shri Khadilkar referred to "the erosion of the moral authority." Similarly Shri Bakar Ali Mirza said that "the ideals have been eroded, but some ideals have to be put before them." Then, Acharya Kripalani said, "After Independence, we never told them that every generation has to pay the price of freedom." These observations which are wise which are significant, and we must adopt them with all our mind and heart. They represent the broad consensus in the House.

also said that Acharvaji students are not without blemish." I think, out of all those speeches that have been made. Acharya Kripalani was the only person who, with his wisdom and with his courage, said that they also have to be told that there are certain things which they have also to look after if they want to achieve a modicum of balance of efficiency in their likes. He has rightly pinpointed one of the main maladies, if I may say so, in regard to students' unions when he said that election politics in students' the unions lead to many of the ills. I think these are matters which require serious consideration.

Shrimati Renuka Ray said that "the relationship between the teachers and taught, the parents and children and the politicians and the youth all require re-orientation" We should not deal with them by force Shrimati Sharada no doubt, as Mukheriee said, but with a lot sympathy to mobilise the creative talent. When it has come to that, let us all agree on those points and it must be quite appreciated that our students as a whole constitute one of the finest lot and we should not do anything which impairs their future, if I may say so. Let us take a correct perspective for the whole problem. I think, there also Mr. Hem Barua

6076

struck a realistic note when he said that those who were involved in these incidents were few. In fact out the totality of the students that we have got, the students of primary schools, middle schools and secondary schools-and even other institutionshave by far remained untouched by these unfortunate happenings. Even if we take universities and colleges, there also it was only in pockets where there were different causes and varied points of dispute of controversy which had resulted in some unrest and unfortunate incidents. So, let us not condemn the whole student community. The student community as a whole is sound in mind and heart. Let us understand them. Let us sympathise with them and let us view the whole problem in a proper perspective.

Shti J. B. Kripalani: If I interrupt the hon, Minister, will he be able to reply to the criticism that political considerations are brought in the appointment of Vice-Chancellors?

Shri Harish Chandra Mathur: Every one has emphasized that.

Shri Raj Bahadur: That has been emphasized. I think this point needs serious consideration and examination. I cannot say that it covers all the appointments of Vice-Chancellors. Many of the Vice-Chancellors are eminent people, eminent educationists. I think there also we cannot (Interruptions) afford to indulge in generalisations. There may be cases where there may be a cause for legitimate grievance or complaint. I am not shutting that out.

my thread again I To pick up would say, that, broadly speaking, if you analyse the whole problem student unrest, you can divide it on the basis of educational plane, social plane, economic plane and political plane. I have dealt sufficiently with the political plane. So far as the educational plane is concerned, I would say that it is of primary importance that dialogue between teachers and students must be secured in all educational institutions, by whatever means possible. It has been recommended and I think that this should be considered seriously that student staff councils should be nominated in order to examine the complaints and to provide that basis of dialogue which is so vital.

Another important matter is that there should be a proper utilisation of leisure, particularly during long vacations.

On the social plane, we all know that the standards of society general are having their impact on the minds of the students. Then there is the economic problem so far the poor parents are concerned who spend their life-time savings to educate their children. This is a national problem. Then there is a sense insecurity amongst them.

Before I conclude, I must read out extracts from a speech made by Shri Ramachandran whom we all know very well as a distinguished savant and a distinguished educationist. Let us see what he has got to say on this particular matter. I think, if we take that thing seriously to heart, then it will relieve us of some of the problems to a great extent. Now I quote Shri Ramachandran:

. . will not the students. I ask to you respond, the environment? What the is environment in India today? Disciplines have broken down over the country."

I will not go into the details which he has furnished. Then, he says:

"Look at what is happening in Parliament. Is there any discipline in Parliament? People are shouting at each other as if they are in the market-place. students are watching them from the galleries. The whole country is in the grip of indiscip inc . . .

भी मौर्य: क्या कह रहे हैं यह ?

Shri Raj Bahadur: I am only quoting something which has been stated by him.

Shri Harish Chandra Mathur: What has been stated in the other cannot be read out here.

Shri Raj Bahadur: I am not reading the proceedings but I am only quoting certain sentences. I would read just one more sentence which is non-controversial. He has said:

"We must change the environment in the country. The leaders must set an example of discipline, self-sacrifice and devotion. These are all dead today-discipline, devotion and sacrifice; where are they today? Everybody wants to grab as much as he can and the student is watching them from behind and says 'All right, I will also try to grab as much as I can. Where is the example of selfless devotion that leadership is furnishing in this country...."

श्री मौर्यः भ्रष्टाचार से बुरा नहीं है यह। ... (ध्यवधान)

Shri Raj Bahadur: At any rate, I can say that this is not the example for the students . . .

Shri Maurya: **

Mr. Speaker: This would not be recorded. Personal accusations of this kind cannot be made here.

Shri Maurya: **

Shri Raj Bahadur: I did not charge him. I have not named him even once, If the cap fits him all right, let him wear it. (Interruptions).

Mr. Speaker: Let the hon. Minister conclude now.

Shri Bagri: On a point of order.

धाध्यक्ष महोदय : ग्राप उनको खत्म करने दीजिए । डिस्टबंन कीजिए ।

श्री बागडी : मैं ग्रापकी व्यवस्था चाहता हं। माथ्र साहब ने व्यवस्था उठायी उस वक्त श्रापने ध्यान नहीं दिया । सदन की कार्यवाही की श्रच्छाई ग्रौर बुराई का फैसला, क्या श्रनुशासन है क्या नहीं है, मंत्री महोदय को , कोई प्रधिकार नहीं है कहने का । वह प्राप को है, भ्राप कह सकते हैं। श्रौर किस किस्म के अनुशासन की बात वह करते हैं ? यह कोई मदरसा है ? यह कोई कारखाना है ? जिस भ्रनुशासन की बात करते हो, यहां पर वह **ग्रनशासन ग्रौर डिसि**प्लिन नहीं होता यह जनतांत्रिक है। दूसरे मल्कों की पालियामेंट में देखिए....(व्यवद्यान)

And Other

Disturbances (M.)

ग्रथ्यक्ष महोदय : ग्रब ग्राप बैठ जाइए ।

श्री बागडी : तो भ्राप इन को कहिए. जरा कायदे से बोलें। यह बेगार में श्राये हए हैं। भ्रपनी जगह से तो बोल नहीं रहे हैं, बेगार में भाये हुए हैं।

Shri Raj Bahadur: I shall conclude by saying this that there is an essential difference between a democracy and any other form of government. The main plank of democracy is discipline. If I have stressed the word 'discipline' it should not become red rag to a bull for anyone in this House. I think it is a wise step, and I think I am entitled to say that discipline is very necessary for the of democracy, preservation therefore, this has to be seriously. That is really where taken should begin and where we should end. That is the only way.

With these words, I say that the discussion should be above politics and should be taken in the proper perspective.

भी बागड़ी: यह ग्राप हमें क्या सिखा रहे हैं ? यह डेमोकेसी हमें सिखा रहे हैं ?

Shri Harish Chandra Mathur: Leaving aside the common ground between all of us, I would like to invite the attention of the hon. Min-

^{**}Not recorded.

ister to one thing. I urge upon the hon. Minister to disillusion himself from certain indoctrination from which he appears to suffer. Certain ideas are always in the air and those ideas are all the time affecting us unfortunately.

Let us not find convenient explanations and excuses to explain the whole situation. The hon. Minister has said that there has been an explosion in the educational level and he quoted certain figures. We all know that. We know that we have gone at a much slower speed than what was contemplated in the Constitution itself. We are nowhere near that. I know that the student population has considerably gone up. But may I ask the hon. Minister whether the student population has gone up only in certain States or all over the country? May I know whether the whole of the south has remained backward and the student population has not gone up as much in the south as in the north? is there no student unrest and student indiscipline in the south?" Does he remember that student indiscipline was the maximum in only those areas where you have provided the best of educational facilities? Was it not there in Aligarh University? Has he visited that University and seen things, for himself?

Shri Raj Bahadur: I did not want to interrupt my hon, friend, But I think Visakhapatnam and Andhra Pradesh are in the south.

Shri Harish Chandra Mathur: Yes. But the hon. Minister forgets one thing. He is compelling me to ask what was at the back of that student indiscipline. It was indiscipline on the part of politicians and prompted by political people who led the students into it unnecessarily.

Shri Raj Bahadur: I agree with him.

Shri Harish Chandra Mathur: There was indiscipline in Madras, but then on one occasion, when there was an explosion on the language question. Otherwise, throughout these 12—15 years, there has been no indiscipline in the south though it has been there in other places. If they do not go into the basic causes for this, if they do not try to find the real explanation for this, I think they will be misguiding themselves and misguiding the country. Let us, therefore, look for the real causes, where they lie.

I started by saying that it is no use hurling accusations against each other, one party against the other. I wish to stick to the standard I set for myself. I also said at the outset that, by and large, the student community is sound to the core. I said 'by and large' and I pointed out what are the aberrations. I ventured to submit that if you took care of three or four things which I would like again to submit now-one two of them are certainly new ideas; the others are the ones I had mitted earlier-more than half your troubles would be over

The first one, which has been endorsed by everyone in this House, is: please ensure that the appointment of the Vice-Chancellor is exclusively on merit and there are no extraneous considerations imported into it. Please see that those people who hunt for jobs are not there. But you have to hunt for the people who have merit and you have to persuade them to accept the job of Vice-Chancellor. If you have those people who command respect in the academic world, who command respect in the educational field, who command the pect of, all the students," half your troubles would be over. It is such Vice-Chancellors would be able to break the groupism among the teachers. The most important thing Government have got to remember is that it is only because

[Shri Harish Chandra Mathur]

of the quality of the Vice-Chancellor, because of the considerations that enter into his appointment, it is only when these conditions are fulfilled that groupism among teachers, which is responsible for most of the troubles in the student world, can be eliminated and the problem tackled effectively. If you take care of that aspect, if you do not entertain and take in as Vice-Chancellors people who are just hunting for the job, who want to be dumped there after their retirement, if you take people who have a name in the educational field, who have had an academic career and who are respected in the academic world, who are responsible and will uphold these things, if you persuade such people to accept those jobs, half the troubles would be over.

Another point which I made, and which will bear repetition, is this. It is not with a view to pamper the students that I say that, by and large, the heart of the student is sound. This is a fact. The trouble lies elsewhere, Here I again submit: please with the professional ďΩ away students who are the real cause of all the troubles, who have no business to have the status of students who are there only for elections to unions and who are there as :epresentatives of certain people who have a vested interest. You must get the whole thing analysed and find out who these professional students are. Please ask each University to analyse the situation. If they do not give them the student status, if these socalled students who have their eyes only on the elections are got rid of, most of the troubles would be over.

I am also one of those who entirely agree, as did Prof. Ranga Shrimati Renu Chakravartty-that under no circumstances should students be divorced from the mainstream of our life. They have got to be in the mainstream of life. They must know, they cannot be insulated from politics, they must understand the politics of the country. Where my

difference comes is where I say that they cannot be made the tools instruments of politics. They must understand politics and the political currents in the country.

And Other

But what is the present position? there are certain student funds from different political parties.

Shri Maurya: Congress.

18 hrs.

Shri Harish Chandra Mathur: I am not interested in the Congress or any other political party, I am only talking of a principle, and I started by saying that.

You have the All India students there are about 63,000 Federation. students on its rolls, and this federation belongs to a political party, I am not going to name any political party, I am not interested in that. Then you have the Samajwadi Yuvajan Sabha with 30,000 students on its rolls. Then there is the Akhil Bharat Vidyarthi Parishad with 30,000 students on its rolls. 1 would request the hon. Minister to check up and find out if most of the student trouble has not been where these student funds are functioning, in those particular areas. I want to be very specific and clear.

Therefore, the analysis which you are giving will not bear any scrutiny. The analysis is this, and it is no use, I submit, asking the political parties This we have been to keep away. doing for the last 20 years, you will not be able to succeed, but in your academic life in the universities. through your Model University Act. please provide for asking the student community itself not to permit any political parties to be there. Instead addressing my appeal to the politician- will address my appeal to the student world to the university authorities, to the Education Minister, that they may provide a Model Act whereby they debar such political funds in the field of education.

I very much agree that there cannot be any police attitude taken in this matter. When there is a skirmish, there may use police excess as some friends pointed out, and that has got to be taken note of. Nobody can have any sympathy or support for such excesses, but we also know that the police is sometimes put to a very difficult job, and as Mr. Ranga very rightly pointed out they are also human beings. When things are agitated, when there are brickbats and all that, they may go into excesses.

Here I would like to submit to the hon. Minister that it is again a very important reform which you have to introduce. It is the police attitude which you have got to change. How do vou do it? Mr. Nanda asked all the IGPs to come here, and what was the suggestion of the IGPs? honestly, experienced, seasoned people of your police, the top people, not the rank and file, say that the Vice-Chancellors should be vested with magisterial powers. Can anybody think of a more fantastic suggestion? But they it honestly, conscientiously, made thinking that this will help. The remedy was only a police attitude. That is a disease for which I do not blame any particular person, but the entire system, the entire administration. You have not even changed the attitude, even the top people in the police administration are not able to think on correct lines and give you proposals. This is a great pointer to where the difficulty lies.

Shri J. P. Jyotishi (Sagar): What about the Vice-Chancellors who wanted special police forces to be given to them to work under them?

Shri Harish Chandra Mathur: They are those people of whom I have talked earlier. They are the people who have come in on certain political considerations.

In certain important cities and towns where you have got these

troubles, I would wish you to have not only for the students. I would wish you to suggest it to the Home Minister to have certain special squads who are properly trained to deal with demonstrations. The same policeman who is doing all sorts of sundry jobs is put into this, hurled into dealing with demonstrations and disturbances. They are not duly trained, they do not know how to deal with demonstrations with the least force, and you most effectively. These people have got to be trained, there should be only such people, then you will not have these firings, indiscriminate lathi-charges etc. You cannot train the entire police force, but in places like Delhi, Lucknow, Allahabad, these big cities, there should be something like that, and I hope some attenion will be paid to it. I had also appealed to the hon. Education Minister that he owes it to the families where the students have lost their lives to make a special enquiry into their state of affairs and to do whatever little he can to assuare their feelings. You cannot bring back the precious lives but certainly you can do something which lies in your power in the mundane world to assuage their feelings. Acharyaji mentioned the leadership of the Congress Party controlled the masses and therefore they should be able to control when the trouble is there. Acharyaji will concede that it is not the masses who make the trouble; it is only the mischief mongers who are a few.

डा० राष्ट्र सनेहर लोहिया (फरंखाबाट): माथुर साहब, बेचारीं की जाने जाती है ब्रीट ब्राएको मिरनिक दिखाई देती है।

Shri J. B. Kripalant: The Congress has got the police, the military, the money and the propaganda machinery, they are in a majority; they control the voters but they could not see to it that the few rascals are dealt with. If you cannot control the mischief makers, how are you going to govern?

6085 Student Unrest And NOVEMBER 29, 1966 Starvation Conditions 6086 Other Disturbances (M.) in Bihar (C.A.)

Shri R. S. Pandey: The Opposition is not with us.

Shri J. B. Kripalani: Abolish it.

Chandra Harish Mathur: Acharyaji also referred to the public schools and of the future leadership being prepared in these highly protected and costly places. May I assure him that these people who come from these public schools will never be the leaders of this country. They have not the qualities and have no connection with the public life. They can only be good civil servants and they will never be the leaders of this country as they are divorced from the mainstream of life.

I will end saying one thing. I had a really interesting experience. went to Pilani where they have public school and the boys from that public school go also to the engineering college. I never sent any of my children there and in fact I do not believe in the public schools. I asked the Director of the technological institution: how do these boys who come from the public schools do as compared to those who come from the ordinary schools, which we do? And he said: I have found even in technological institutions, that these boys do not enjoy any greater advantage.

श्री सबु लिसये (मुंगेर): ता फिर उन विशेष स्कूलों को खत्म कर दीजिये, ग्रागर ग्रन्थे नहीं हैं तो क्यों बनाये रखते हो।

Shri Harish Chandra Mathur: I am not against it. These people are the least qualified to be the leaders in this country and I have no apprehension that they would be leaders until and unless they acquire other qualities. My time is over, and may I say once again that this is not a party question at all; it is a national problem of great importance. Let us learn something from the experience and the discussion that took place here.

Mr. Speaker: I shall now put the substitute motions of Shri Prakash Vir Shastri and of Shri Vishwanath Pandey to the vote of the House.

The question is: --

"That for the original motion, the following be substituted, namely:—

This House, having considered the student unrest and trouble in recent months, condemns the action of the Government in resorting to police firings and lathi charges on students in which many students and other citizens lost their lives." (1).

The motion was negatived.

Mr. Speaker: The question is:

"That for the original motion, the following be substituted, namely:—

This House, having considered the student unrest and trouble in recent months, is of opinion that a high powered committee of eminent scholars/ vice-chancellors be constituted to solve the problem of the student unrest in the country." (2)

The motion was negatived.

Mr. Speaker! We will take up the call-attention notice. Mr. Bhagri,

19.10 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE—contd.

(ii) SITUATION IN BIHAR

भी बागक़ी (हिसार) : मैं भविलम्बनीय लोक महत्व के निम्निलिखित विषय की श्रोर खाद्य तथा कृषि मंत्री का ध्यान दिलाता हूं श्रीर प्रार्थना करता हू कि वह इस बारे में एक वक्तव्य दें :

> "बिहार में ग्राम भुखमरी व मुख्य मंत्री बिहार का केन्द्रीय शासन को दोषी करार देना"

The Minister of Food, Agriculture, Community Development and Coope-C. ration (Shri Subramaniam): Government have seen reports in the newspapers of a Speech, reported to have been made by the Chief Minister. Bihar referred to in the Call Attention Notice. Government of India have not yet been able to obtain an official version of the Speech of the Chief Minister Bihar. Government will have to obtain such a version and examine it before giving any comments on what the Chief Minister, Bihar, is reported to have said,

Government are fully aware Bihar has been badly affected by drought and that acute scarcity conditions exist there. Government of India have been trying to increase the supply of foodgrains to Bihar to the Maximum extent possible subject the availability of grains with Government of India and the necessity to meet the minimal demands of other States. The supply of foodgrains to Bihar has been progressively increased from 72,000 tonnes in October to 110,000 tonnes in November, and an allotment of 1,50,000 tonnes has been made in December. Government of India is also keeping a careful watch on the movement of Foodgrains into Bihar, and are taking care to ensure that whatever foodgrains are allotted to the State are moved into the State within the month. It is no doubt true that Bihar Government have been asking for a higher allocation of foodgrains, but it has to be realised that though Bihar has been a very badly affected State, it is not the only State which is suffering from scarcity. Uttar Pradesh has been as badly affected as Bihar and the States of Rajasthan, Gujarat, Maharashtra and Pradesh have also been affected by scarcity though perhaps not to the same extent as Bihar. Government have to make supplies from whatever is available in the Central Pool meet all these needs, as also the needs for rationing commitments. are the minimal demands of other States which have to be met. fact in order to divert as much food-

grains as possible to Bihar the allocations to several States have been drastically cut. Again, in spite of the drought conditions, there has been some local production in Bihar and this being the post-harvest season, whatever is produced locally would be circulating in the market. In this situation, a supply of 1,50,000 tonnes programmed for December is not inadequate and should generally minimise consumer distress provided this quantity is equilably distributed in the affected areas and the supply is confined only to needy people in those areas.

As stated earlier, Government of India is fully aware of the situation in Bihar. Whatever help is possible will be given in Bihar State to meet the unprecedented drought and scarcity conditions prevailing in the State. It is, however, necessary to realise that the supplies with the Government of India are not unlimited and that whatever supply is given should be deployed in the best manner possible in order to minimise distress.

श्री मौर्य (भ्रलीगढ़) : भ्रष्ट्यक्ष महोदय मेरा व्यवस्था सम्बन्धी प्रश्न है । जो उन का कालिंग भ्रटेंशन मोशन या उस के ऊपर जो बयान दिया गया है उस के सम्बन्ध में मेरा व्यवस्था का प्रश्न है। कालिंग भटेंशन मोशन स्वीकार करने का मख्य कारण ही यह था कि बिहार के मुख्य मंत्री ने जो बयान दिया है उसे केन्द्रीय सरकार स्वीकार नहीं करती है। केन्द्रीय सरकार का वर्शन कुछ भीर है भीर मख्य मंत्री का वर्शन कुछ ग्रीर है। जब मुख्य कारण उस को स्वीकार करने का यह या भीर उसीका उत्तर पूरी तरह नहीं भारहा है तब मैं ग्राप से व्यवस्था चाहंगा कि इस मामले को स्थागत किया जाये। जिन सिद्धातीं को ले कर मैंने 26 तारीख को कालिंग भटेंशन मोशन दिया था, भाप की सेकेटेरियट से मझे पतालगाकि उस को स्वीकार करने का कारण यह है कि मुख्य मंत्री ने जो बमान [श्री मोंगं]

6089

दिया है वह केन्द्रीय सरकार की विचारधारा के विपरीत है। जब यह दोनों विचारधारायें विपरीत हैं, जिस के कारण से कालिंग ग्रटेंशन मोशन स्वीकार किया गर्या हैं तब उस की रूपरेखा पहले ग्रानी चाहिये।

Shri C. Subramaniam: I do not see any point of order in this.

Mr. Speaker: I do not say there is any point of order, but when particular attention has been drawn to it, it must be got. Is it possible for him to get it tomorrow or the day after?

Shri C. Subramaniam: As a matter of fact, I contacted them on the phone. Unfortunately they say that they are not able to hear what we say, even though I was able to hear what they were saying. Therefore, it was not possible to get the facts about that I shall try, but what is important is what we have done and that I have mentioned. If the Chief Minister has made a statement, he is responsible to the Assembly. I do not see how it alters the position.

श्री बाग की : मेरा भी व्यवस्था मस्बन्धी
प्रथन है । जहां तक खाद्य स्थिति का प्रथन है
उस की जिम्मेदारी केन्द्रीय श्रीर प्रान्तीय
दोनों सरकारों की है । जब केन्द्रीय श्रीर
प्रान्तीय सरकारों को आपन में ताल मेल नहीं
है, उन के विचार श्रीर काम श्रापम में मेल नहीं
खाते हैं तब या तो वहां की समूची प्रकाल की
स्थिति को केन्द्रीय सरकार देख ही नहीं रही
है, श्रीर यदि देख रही है तब या तो खाद्य मंत्री
बिल्कुल श्रज्ञानी हैं या बिल्कुल गैरजिम्मेदार
हैं । जहां पर इननी कठिन स्थिति खाद्य की
है.....

प्रध्यक्ष महोदयः वह तो आया है।

श्री बागड़ी: मैं आप से जानना चाहूंगा कि इस मे ज्यादा गैरिजम्मेदाराना भौर क्या जवाब खाद्य मंत्री दे सकते हैं। **ब्रध्यक्ष महोदय**ः इस में किस रूल का खंडन होता है। इसीलियं मैंने उन से कहाथा कि प्रगर वह कल तक बतला सकते हों तो मैं इस को स्थगित करने के लिए तैयार हूं।

श्री बागडी: वह इस्तीफा नयों नहीं देते
 हैं।

श्रो सबु लिसबे (मुंगेर) : वह हमेशा प्रवर्षण श्रीर कमी की ही बात करते हैं। श्रकाल क्यों नहीं कहते ?

Shri Ranga (Chittoor): Mr. Speaker, Sir, I am glad that though you could not accept his point of order, you laid stress on the substance of the point that he has made, that there was a statement made by the Chief Minister of Bihar—it was not merely a statement, it was a Press conference.

Shri C. Subramaniam: It was a speech it seems.

Shri Ranga: It was a speech at a Press conference which was reported in yesterday's morning papers and which I have read there in Patna from where I am coming here straight. In that he has stated that if there were to be starvation deaths in Bihar it would be the responsibility of the Union Government and not his Government. Such a brave statement he has made. Therefore, it is worthwhile for the Minister himself and also for Parliament to ensure, on an early occasion when it would be possible for the Minister to get the full text of it-from the PTI he can get it or he can get copies of Indian Nation or Searchlight which were published yesterday morning in Patna....

Mr. Speaker: That should not be relied upon. He should get it from the Chief Minister himself. Would it be possible for him to get it if we take it up day after tomorrow?

Shri C. Subramaniam: I respectfully submit, Sir, that this is a statement

made by the Chief Minister. As far as I am concerned, I am not disowning the responsibility for seeing that proper supplies are made to Bihar. From that point of view I have given all the facts and figures, and the statement of the Chief Minister is not going to alter the importance of that (Interruptions).

Shri S. M. Banerjee (Kanpur): Sir. this House can wait for one or two days if he can get the statement from the Chief Minister. After all, to get a statement from the Chief Minister is not difficult. He said that he wanted to talk to him on the telephone but it was out of order. Every time it goes out of order. My submission is only this, that the statement is necessary. In that statement he has clearly said, in reply to a question, that continued mal-nutrition would lead to deaths but the responsibility for deaths would squarely be on the Centre.

श्री मध लिमये: मौतें हो चका हैं। इस की जिस्मेदारी भाष के ऊपर है।

Mr. Speaker: That we know.

Shri S. M. Banerjee: He is trying to conceal this.

Shri Hem Barua (Gauhati): Chief Minister of Bihar has said that if there be any starvation deaths the Union Government would be responsible. There is a statement made by the Chairman of the Non-official Relief Committee, Shri Jayaprakash Narayan, that there have been starvation deaths in the State of Bihar.

Shri C. Subramaniam: No, no. There are reports of deaths but we have to verify them, that is what he has said.

Shri Hem Barua: May I draw the attention of the hon. Minister to pictures published by certain newspapers of Delhifi such alarming pictures . . .

Mr. Speaker: That would be a question, but not a point of order.

Shri Hem Barua: My submission is this. Since both the things are linked up, the Bihar Chief Minister's statement and the fact of starvation deaths, the hon. Minister should immediately enquire into this matter; not only the statement made by the Chief Minister of Bihar but also the fact of starvation deaths occurring in the State of Bihar and enlighten us on both the points as soon as he can.

Shri C. Subramaniam: May I submit that even in the Chief Minister's statement he does not admit that there had been starvation deaths? He only contemplates the possiblility of starvation deaths if sufficient supply of food is not made to Bihar (Interruptions). There is no use of laughing over this. It is a serious matter.....(Interruptions). Let me have my say.

भी मब् लिम्बे : ड्राउट घीर स्केयसिटी क्या चीज है। श्रकाल कहिये, फेमिन कहिये।

Shri C. Subramaniam: Shouting is not going to improve matters. We are faced with a difficult situation. If you laugh it out (Interruptions).

Shri Ranga: He himself said that he did not see that statement. Now he is referring to that statement.

Shri C. Subramaniam: What do you mean? You should have heard me properly before making that statement. I said that I have read the press report. But it is only a press report. I could not get it confirmed, whether it was a correct version of the speech or not and in what context he made it. That is all what I said.

Now, the point for consideration is this. Even the Chief Minister's reported speech does not admit starvation deaths already taking place. He says that if malnutrition continues for long there would be starvation deaths,

[Shri C. Subramaniam]

for which the Central Government alone would be responsible. Whoever is responsible for starvation deaths taking place, certainly the Central Government will hve to share the responsibility....

श्री मधुलिमये : मौतें हो रही हैं।

Shri C. Subramaniam: The question that has to be considered is whether we have taken corrective measures to see that starvation deaths do not take place. I am not disowning responsibility in this matter.

Shri Hem Barua: But you are very unsympathetic to Bihar.

Shri C. Subramaniam: As far as this Parliament is concerned, to which I am responsible, it has to see whether I have taken sufficient measures to meet the situation, and on that I have given as much information as I can about the measures which we have taken and we propose to take. Therefore, I would suggest that the questions now should be with a view to find out whether we have taken all the steps or not.

दा० राम मनोहर लोहिया (फर्ट्खाबाद): प्रापने व्यवस्था के बारे में कहा था। मैं एक व्यवस्था का प्रश्न उठाना चाहता हूं। संविधान की धारा 257 भीर 256 की भीर प्रापका ध्यान खींचना चाहता हूं। 257 में बिल्कुल साफ लिखा हुआ है कि संघ की जो भी कार्यकारी शक्तियां हैं उनका इस्तेमाल ऐसे किया जाएगा कि कोई भी राज्य उस में दखल नहीं दे सकेगा और संघ भ्रपनी कार्यकारी शक्ति का इस तरह इस्तेमाल करेगा कि राज्यों को जरूरी हिदायतें दे सके।

"... the executive power of the Union shall extend to the giving of such directions to a State as may appear to the Government of India to be necessary for that purpose."

एक्जेक्टिव पावर भ्राफ दी यूनियन में जरूरी है कि लोगों को खिजा-पिला कर भूखों न मरने दे । 256 में भी देखें तो भ्रापको पता चलेगा कि कानून को ले कर यह एप्जेक्टिब पावर हैं । मंत्री महोदय ने यह साफ स्वीकार किया है कि उन्होंने टेलीफोन किया । टेलीफोन पर इस तरह कहा गया कि वे उनको नहीं सुन रहे हैं भ्रीर उनकी तरफ से जो कहा गया उसको ये नहीं सुन रहे थे । भ्राप भ्रच्छी तरह से जानते हैं.....

म्रध्यक्ष महोदय: यह नहीं कहा। उन्होंने तो सुन लिया ये तो सुन सकते थे लेकिन वे नहीं सुन सकते थे।

डा० राम मनोहर लोहिया : तब सवाल बिस्कूल साफ हो गया । यह भीर भी ज्यादा खतरनाक हो गया । यह तो उनको सून रहे थे लेकिन वे इनको नहीं सून रहे थे। ग्रब इससे ज्यादा भ्रौर क्या समझना चाहिये कि दोनों के रिफ्ते बहुत ज्यादा बिगड़ चुके हैं। म्रब बिहार को बहुत जबर्दस्त भ्रकाल का सामना करना पडेगा। इनकी हिदायतें या तो इतनी बेकार हो चकी हैं कि वहां बाला सुनना ही नहीं चाहता है ग्रौर या फिर इनका व्यवहार पिछले दो तीन महीनों में इस तरह का खराब रहा है कि वहां वाला किसी तरह से इनकी इज्जत नहीं करना चाहता है । इसलिए संविधान की इन दोनों धाराग्रों के श्राधार पर मैं यह कहना चाहता हं कि ग्रगर श्राप यह कह दें कि एक तरफ तो सनाई देता था श्रीर दूसरी तरफ नहीं देरहा यातो यहजो टेलीफोन वालामामला है हम लोगों को एक दूसरे का टेलीफोन न सुनाई देता तो बात समझ में ग्रा सकती है लेकिन राज्य को टेलीफोन न सुनाई दे यह समझ में म्राने बालीबात नहीं है यह बिल्कुल ग्रसम्भव बात है। सत्य नारायण सिंह जी शायद इसके मंत्री हैं.....

भ्रथ्यक्ष महोदय: वह दूसरी बात हो गई।

का० राम मनोहर लोहिया : बिल्कुल वही बात हो जाती है । यहां पर श्राप सिर्फ एक खिद्द, श्रद्रंगा सौर बीच में हठ धर्मी श्रौर । साथ ही माय बरबादी करने वाली श्रादत को देख रहे हैं। मंत्री महोदय ने खुद स्वीकार कर लिया है कि दीवाल मा गई है दोनों के बीच में। जब इतनी ज्यादा इनकी तरफ से स्वीका-रोक्ति हो जाए तो फिर भी भ्राप च्य बैठे रहें यह तो हम लोगों के लिए श्रच्छा नहीं होगा । वह खुद कह रहे हैं कि बिहार के मुख्य मंत्री ने इनको समझने से इन्कार कर दिया है....

घच्यक महोवय: घाप तर्जुमा ऐसा करते हैं तो यह तो ठीक नहीं है।

डा० राम मनोहर लोहिया : बिस्कुल यही हो रहा है। म्राप मपनी इस पर व्यवस्था

प्राप्यक्ष महोदय : श्री बागड़ी ग्रपना सवाल करें।

श्री बागडी : मैं निवेदन करना चाहता हुं कि दिल्ली भौर पटना के बीच सीधी लाइन

डा० राम मनोहर लोहिया : वहां के मंत्री यहां के सचिव से बात करें तो यह बिल्कुल सिंह बाला मामला हो जाता है। एल० पी० सिंह वाला मामला होता जा रहा है। मिनिस्टर एक सचिव से बात करें....

Shri C. Subramaniam: It was not the Chief Minister who was contacted. We were not able to contact the Chief Minister but we tried to get it from the Secretary to find out what was the actual state of affairs.

Shri S. M. Banerjee: Why not the Chief Minister?

श्री बागड़ी: मैं निवेदन करना चाहता 🕏 कि ग्राप जानते ही हैं कि पटना ग्रीर दिल्ली के बीच सीधा टेलीफोन है, सीधी लाइन है लेकिन ग्राप देखें कि वहां के मुख्य मंत्री यहां के खाद्य मंत्री को वह लाइन नहीं मिल पाती हैं। बिहार में जो दशा है उसको भी ग्राप इस्तें। मैं प्राप से एक व्यवस्था चाहता हूं। नोक सभा में भारत की जनता की प्रावाज जठाई जाती है। क्या यह खाद्य मंत्री इस देश की जनताको जो भूख से मर रहीं है, बचासकोंगें? मैं भ्रापकी इस परब्यवस्था चाहता हं कि भ्राप बता कि भ्रगर फर्ज

Conditions in

Bihar (C.A.)

6096

म्रध्यक्ष महोदय क्या श्राप चाहते हैं मेरी ? इस में क्या व्यवस्था का प्रक्त हैं ?

श्री बागड़ी: बड़ा गड्यंद्र चल रहा है...

प्रध्यक्ष महोदय : ग्राप ग्रगर चाहते हैं तो सवाल करें (इंटरफांज) भगर दो तीन इस तरह से उठ कर बोलना शुरू कर देंगे तो मैं कैसे सुन सकता हूं।

श्री मध्र लिमये: प्राज रात बात करें।

श्री बागड़ी: ग्रगर लोक सभा में एक काम ही चलाना है, भ्रगर इसी तरह से चलनाहै तो मैं बैठ जाता हुं ग्रीर चुप कर जाता हूं। लेकिन ध्रगर देश के हित की बात करनी है तो बड़ी गम्भीरता से भ्रापको सोचना होगा कि इस मामले में क्या हो सकता है। ब्राप इस बात को सोचो। उसूल की जो बात है वह करो। यह मामूली बात नहीं है। यह सारे देश का सवाल हैं। बिहार में इनके बयान के ग्रधार पर ग्रीर जैसे मुझे वहांसे मेरी पार्टी के ग्रादमियों की मार्फत इतिला मिली है एक बहुत बड़े घरेलू गदर के श्राप्तार नज़र ग्रा रहे हैं। दूसरी बात यह है कि किसानों को

द्मध्यका महोदय : ग्राप बैठिये, मैं पूछ रहा हुं।

श्री मौर्य: रात को बात हो जाने दीजिये श्रीमन्।

प्रध्यक्ष महोदय : बीच में बोलते चलें जायेंगें ? दूसरे की नही सुनेंगे ?

श्री अरु भुक्त क्यालानी (ग्रमरोह) :
मैंने सुना था कि फूड का क्वेण्चन नहीं है, '
डिस्ट्रीबूशन का क्वेण्चन है। वह कहते श्री कि वहां राज ग्रच्छी तरह से नहीं चल रहा है श्रीर सैन्टर से कोई श्राफिनसं भेजे जायेगें। उस बारे में क्या हुग्रा ?

मध्यक्ष महोदयः पहले इसको तय हो जाने दीजिये, फिर इसको भी देखते हैं।

Shri Ranga: There are two aspects. One part of it is to deal with the statement that he has made now and what the Union Government is supposed to be doing, as he has himself put it, in the light of that statement. The other is: In the light of the statement and the speech that the Chief Minister is reported to have made which we consider "to have made" and he thinks "reported to have made", what is the attitude of the Union Government in regard to that? These are the two aspects. Therefore, let him be allowed to answer questions in rgard to the statement that he has made now. At the same time, you, Sir, may be good enough to call upon him to get a statement from the Chief Minister and afterwards give us an opportunity

Mr. Speaker: Two times I can't.

Shri C. Subramaniam: For the purpose of questioning me, you can take it for granted that he has made that speech and you can put questions on that basis.

Mr. Speaker: He says that you can take it for granted that he has made that statement and you put questions on that basis.

भी मधु लिसये : यह क्या शोभा देता है इनको ? (अथवधान) ।

प्राप्यक्ष महोदय : भ्रव उन्होंने कहा है कि ग्राप फर्ज कर लीजिये कि उन्होंने यह स्पीच दी है. उस पर सवाल कीजिए। श्री बागड़ी: ग्रध्यक्ष महोदय, यह फर्ज करने की बात है या भ्रसलियत की बात है?

भ्रष्यक्ष महोदयः मिस्टर **वागड़ी,** श्रव श्राप सवाल करिए।

श्री बागड़ी : ग्रध्यक्ष महोदय, जब कि बिहार में ...

श्रीमीर्यः मेराब्यवस्था का प्रश्नंहै इ.स. के ऊपर ।

श्रम्यक्ष महोदय : मिस्टर मोर्य, श्रव इ.स.में व्यवस्थाकौनसी निकल श्रायी?

भी मौर्य : श्रापके पास हथियार हैं, श्राप निकाल दीजिये । मैं निकल जाउंगा ।

ग्रध्यक्ष महोदयः तो ग्रगर श्रापकी जरूर ही इच्छा हैं....(**व्यवधान**)

श्री मौर्यः भेरा व्यवस्था का प्रश्न यह है कि खाद्य मंत्री ने जानबूस कर यहां पर सस्य को छिपाया है। यह जो इन्होंने ग्रभी कहा कि जो बयान मुख्य मंत्री ने दिया है, ग्राप उस को स्वीकार करके मुझसे प्रश्न कीजिए तो क्या वह उस को स्वीकारते हैं? ग्रीर ग्रगर स्वीकारते हैं तो पहले उन्होंने क्यों कहा कि मेरी उन से बातें पूरी नहीं हो पायी मैं उन्हें सुन रहा था लेकिन वह मुझे नहीं सुन रहे थे। यह मेरा ग्रारोप है

ग्राच्यक्ष महोदयः यह कोई भी ग्रारोप नहीं है।

Shri Ranga: That is relevent point.

Mr. Speaker: There is no need of it. He says, "Conceding that he has made it, supposing that he has made it, you can ask questions and I will answer them."

Shri Maurya: He should have said it in the beginning.. (Interruption)

Shri Ranga: He should have said it in the beginning.

भी बागड़ी: प्रध्यक्ष महोदय, सब पहले तो मैं प्रापकी वसाकत में यह बात कहूंगा खाद्य मंत्री से कि विरोधी लोगों की बात छोड़ों, बिहार के मुख्य मत्री के बयान को जो खाद्य मंत्री ने स्वीकारा है, यह एक बहुत बड़ी गैरिजिम्मेदारी केन्द्र की घोर उस की नाग्रहमियत का सबूत क्या नहीं है कि वहां के मुख्य मंत्री ने यह कहा है तो इन को पहले तो उस के सवाल पर इस्तीफा दे देना चाहिए, ग्रगर थोड़ी बहुत भी लज्जा बाद्य मंत्री को है

अध्यक्ष महोदय : श्रव श्राप सवाल करना चाहते हैं या नहीं ?

भी बागड़ी : हां, कर रहा हूं भ्रध्यक्ष महोदय । यह मामूली बात नहीं है। लोग मर रहे हैं।

ग्रध्यक्ष महोबय : सवाल करिए न, पांच मिनट हो गर्धीर सवाल ग्राप का नहीं ग्रासा।

श्री बागड़ी: श्रष्यक्ष महोदय, पांच मिनटों की बात कर रहे हैं भीर लोग मर रहे हैं भीर यहां पर इनने लापरवाह लोग है, इतने गये गुजरे लोग खाद्य मंत्री बैठे हैं जो मुख्य मंत्री से पहले बात करके नहीं श्राये... (श्रयब्यान) श्राप उनसे नहीं कह सकते ? मुझे श्राप कह रहे हैं ... (श्रयब्यान) मैं मवाल तो कर रहा हैं।

श्राच्यक्ष महोदय, मंत्री महोदय ने जो जवाब दिया है वह जवाब नां के बराबर है। जिस को खुशकपाली या तंगी कह रहे हैं क्या मन्त्री महोदय की इस प्रजानता और राज्य भीर केन्द्र के रिष्ते के टूटे हुए हालात के भन्दर जिसके लिए कि खुद खाध मंत्री जिम्मेदार हैं. 60 हजार टन जो कोटा था बिहार का, उस की जगह बिहार के मुख्य मंत्री ने 1 लाख टन मांग जो कि दिया नहीं 2274 (Ai) LSD—11.

गया, प्रव जब हालात विगड़े तब इन्होंने 1 लाख टन का यहां पर कहा है जो कि मौके पर प्रभी तक पहुंचा नहीं है तो क्या खाद्य मंत्री के यह जान में हैं और है तो मैं खाद्य मंत्री के यह जान में हैं और है तो मैं खाद्य मंत्री से यह पूछना चाहंगा कि इन प्रखाश में जो नयभारत टाइम्स में ब्रोर सम्बे स्टेडर्ड में या दूसरे अखारों में जो भुलामरी के, प्रकाल के फोटों हैं, तस्वीरें हैं, इन को देखते हुए क्या खाद्य मंत्री इस परिस्थित में हैं कि जब बिहार में अकाल हैं तो अकाल मंहिता के अनुसार कितने लोग बरवार छोड़कर गए हैं, क्या इनके पास कोई ब्रोसड़ें हैं, प्रांकड़ों का इन्होंने पता लगाया है और अगर लगाया तो कितने छोड़कर गए हैं ब्रोर उनकी रोकथाम के लिए क्या प्रबन्ध किया गया है ?

Shri C. Subramaniam: I am sorry I cannot give exact figures with regard to the people who have migrated. Some people have been migrating because of difficult conditions there.

श्री शांगड़ी: प्रध्यक्ष महोदय, मेरी व्यवस्था है फिर । फिर सवाल करने का क्या मतलब है। बिहार के मुख्य मंत्री कहते हैं कि केन्द्र जिम्मेदार है ग्रीर केन्द्र इतना...

ग्रध्यक्ष महोदयः ग्रब ग्रापने सवाल किया, उसका जवाब ग्राया ।

श्री बागड़ी: तो फ्रष्यक्ष महोदय, महा धज्ञानी है यह जिस को पता ही नहीं है कि कितने लोग चले गए उनको यह रोटी कैसे देगें?

श्रध्यक्ष महोदय : भ्रव भाप बैठ जाइए ।(श्यववान)

डा॰ राम मनोहर लोहिया: प्रध्यक्ष महोदय, यह क्याजवाब दिया? कहां जवाब झाया?

धाष्यक्ष महोदय : यह जवाब दिया कि ठीक नम्बर नहीं बता सकते मगर कई लोग गए हैं।

6102

डा० राम मनोहर सोहिया : ग्रकाल संहिता के ग्रनुसार इन का फर्ज है बतलाना।

Shri C. Subramaniam I straightaway concede that I do not have the wisdom or intelligence of Mr. Bagri. I am only a humble Minister here. Certainly I cannot claim the eminence of Mr. Bagri. But to the best of my ability, I am trying to discharge my duties,

श्री बागड़ी: लाखों की जिन्दगी का सावल है ग्रीर इनकों कुछ पता ही नहीं है। सर्मनहीं है इनको। बेंगमें हैं।

भी मध् लिमये : ग्रध्यक्ष महोदय, क्या इधर एक श्ररसे से बिहार की सरकार भ्रौर केन्द्र की सरकार में कुछ तनाव की स्थिति पदा हो गई है, तू-तू मैं-मैं चल रही है श्रीर क्या इन्होंने बिहार सरकार को हटाकर राष्ट्रपति शासन वहां पर जारी करने का फैसला अन्दर से ले लिया था ग्रीर इन्हीं चीजों को लेकर इन का श्रापसी मत भेद भ्रव खलकर बाहर भ्रारहा है? एक ग्रोर मंत्री महोदय कहते हैं ठीक खाना न मिलना, माल-न्य टीशन, स्केयसिटी, डिस्टेन है जबिक बहा प्रकाल है, मौतें हो रही हैं, लोगों को बिलकुल खाना नहीं मिल रहा है, तो मैं जानना चाहता हं कि इस के बारे में सही स्थिति क्या है? बिहार सरकार ग्रीर केन्द्र सरकार दोनों के रिश्ते के बारे में श्रीर वहां की जो सही स्थिति है उस के बारे में मंत्री महोदय हम को कुछ जानकारी दें।

Shri C. Subramaniam: We have the best of relations and we try to coordinate the activities. No decision has been taken to impose the President's rule.

भी मणु लिमये : स्थिति के बारे में पूछा। (श्यवचान) नहीं, मध्यक्ष महोदय, भाघा जवाब दिया है। यह दिन रात कहते रहते हैं डाउट, स्केयसिटी, माल-स्पुट्रिशन, डिस्ट्रेस हैं भौर वहां तो लोग मर

रहे हैं, गया जिले में 35 लोग मरे, मेरे क्षेत्र मुगेंर में लोग मर रहे हैं, मैंने रतनपुर क्षेत्र के संबन्ध में जब निवेदन किया था उस दिन तब भापने मुझे निकाल दिया । इन बीखों के बार में सही स्थिति हमें बतायें, यह इनकी जिम्मेदारी है।

मध्यक महोवय : डाक्टर लोहिया ।

Shri Narendra Singh Mahida (Anand): On a point of order. May I draw the attention of the Opposition member to the fact that his statements are wrong?

Shri S. M. Banerjee: Under What rule is he rising on a point of order?

Mr. Speaker: Why should I insist on that? Did he quote it?

Shri Narendra Singh Mahida: Today in the Times of India it has been stated that Shri Bhimani, Secretary of the Bombay Citizens Famine Relief Committee, who recently visited the drought-affected areas in Bihar has said that in his assessment, there was no real shortage of food, but the main trouble was faulty distribution...

Mr. Speaker: How is it a point of order? How can we take it? There is no point of order.

Shri Narendra Singh Mahadia: I am quoting from the Times of India.

Mr. Speaker: This is no point of order.

Dr. Lohia.

बा॰ राम मनोहर लोहिया : प्रकाल भेव से दो तरह की घटनाओं की मुचना थ्रा रही है। एक तो यह कि हरिजन प्रादिवासी थ्रीर छोटे किसान जिनके पास खाने को नहीं है वह खाते पीते किसानों की फसर्ले काट रहे हैं, दंगे हो गहे और धकाल मौतों के ग्रलावा मारपीट की भी मौतें हो गही है। दूकरा प्रखबारों में थ्रा रहा है कि भच्छी हैसियत

बासे लोग भी खास तौर से नवजवान इन हरिजनों भीर भ्रादिवासियों और भूख से मरने बाले लोगों को लेकर के सरकारी दफतरों श्रथवा नौकरणाहों को घेर रहे हैं और उनमे खाना मांग रहे हैं। तो मंत्री महोदय बताने की हुए। करें कि कितनी घटनाएं दोनों प्रकार की हुई हैं भीर क्या यह सही है कि जहां कहीं सब लोगों ने मिलकर के सरकारी बंगले श्रफसरों के घेरे हैं, वहां पर लूटपाट की घटनाएं नहीं हो रही हैं?

Shri C. Subramaniam: I have not heard any such reports. Perhaps, it is the hon. Member's suggestion that such incidents should happen.

भी बागड़ी: इन को कुछ पता नहीं है। (म्थवजान)

डा॰ रा॰ मनोहर लोहिया : इसमें छिपाने की बात नहीं है..... (व्यवसाम)यह तरीका है...मेरी ताकत होनी तो तुम जिन्दा नहीं रहते, जिस तरह के कातिल हो। यह तो कोई जवाब नहीं है, जिस तरह को ये बात कर रहे हैं। प्रध्यक्ष महोदय, मझे प्रव कानून ले कर यह बताना होगा कि यह जवाब नहीं हो सकता है।

मध्यक्ष महोतय या तो भ्राप उन में कहें, या मुझे मीधे कहें। (**व्यवधान**)

Shri C. Subramaniam: Shri Narendra Singh Mahida has already quoted from the reports in the papers also.

Shri Ranga: Just now he has said that he does not possess the intelligence and other things that are possessed by Shri Bagri. That remark was allowed without being questioned. We also were patient with my hon. friend.

Shri C. Subramaniam: I am also patient with him.

Shri S. M. Banerjee: He is a famine Minister, He should have resigned long ago.

Shri Ranga: It was he who had made that very objectionable re-

mark against Shri Bagri's observation. We all kept quiet because after all, many of these things have got to be borne up. But now, the statement that he has made in answer to Dr. Ram Manohar Lohia is highly objectionable. He is suggesting that Dr Ram Manohar Lohia is saying that thing in order to incite these people; the implication is that thouh till now there had been no disturbance he is inciting those people to take to disturbances and create trouble so that the police could be released upon them. Is that the idea? Is it proper for him to say 50?

भी बागड़ी: यह खाद्य मंत्री प्रंघा हो गया है इस को कुछ पता नहीं है, विनाज-काले विपरित बुद्धि। प्रज्ञानी है।

Mr. Speaker: He should take account of what he said earlier and also what he is saying now.

Shri Ranga: The expression 'Vinaashakale viparitabuddhihi is not objectionable at all.

Mr. Speaker: Earliar he had said that 'Ye Ajnani haim'.

श्री बागड़ी: प्रजानी का मतलब घनजान है। ये प्रज्ञानी तो हैं ही, बार बार कहते हैं कि पता नहीं।

Shri J. B. Kripalani: May I suggest that you may impress upon the Minister the need for the fact that the State Government and the Central Government must at least be in tune with each other? If they are not in tune with each other, all this confusion arises. So far as I know, there are some people in the High Command who are egging on the Minister to say these things. Why can they not, the Chief Minister and they, put their house in order? Why can you not advise them to put their house order? They should speak with one voice so that there may not be any confusion here.

Mr. Speaker: That is what we desire, that they should speak with one voice.

Shri J. B. Kripalani: Otherwise, we cannot help the Opposition what they are saying because they themselves are not united and we do not know whether the supply is at fault or the distribution is at fault. whether the officers have been changed or not changed and so on. It was said at some time that there would be President's rule, and then it was said that President's rule was not necessary and only officers from the Centre need be sent there. What has been done? We want to know the facts.

Shri S. M. Banerjee: Is it the result of domestic quarrel?

Mr. Speaker: The hon. Minister has given the answer already, I think.

Shri C. Subramaniam: I am glad that Shri J. B. Kripalani has made this suggestion that there should be greater co-ordination between the State Government and the Central Government. That is what we trying to bring about. We have sent a team of officers from here who are located now at Patna for the purpose of finding out what is happening there and to report to us so that immediately any corrective action from our side could be taken, with regard to the supply.

श्री बागडी: टेलीफोन सेतो बात नहीं होती।

Shri C. Subramaniam: With regard to distribution we are trying to find out whether proper distribution is being made. So, all these things are being attempted.

Speaker: Would the hon. Minister not agree that it is a tragedy that the Chief Minister might be saying something against the Central Government and the Cental Government may be saying something against him?

After all. Shri C. Subramanlam: he is the man on the spot who has to manage the situation. Therefore perhaps he wants that the Central Government should take more responsibility. It is from that point of view that he might be saying

Conditions in

Bihar (C.A.)

Shrimati Tarkeshwari Sinha (Barh): May I humbly submit that when the last statement was made by the Food Minister, he definitely created an impression that the Bihar Government was at fault in not properly distributing it? This has created a chain reaction and there has been an impression created in the mind of the Bihar Government that the Central Government are prejudging the issue which the Chief Minister of Bihar has raised. We would like to know whether this is a fact. As Shri Kripalani has asked, why has such a situation been allowed to be created?

Mr. Speaker: That was what I was also asking.

Shrimati Tarkeshwari Sinha: want to know why this kind of situation has come about. A complete misunderstanding seems to have been created between the Food Minister and the Bihar Chief Minister and all these rumourmongering and other things are going on, and every day we see that the papers are full of such news about the bickerings and the differences of opinion between Centre and the States.

Mr. Speaker: I have already said that that is all unfortunate...

Shri C. Subramaniam: Apart from the unfortunate thing

भी बागडी : खाद्य मंत्री इस बात के लिये सब से पहले मजरिम हैं।

ध्यक्त महोदय: यह तो ठीक नहीं है।

भी बागडी : प्रश्नध्यक्ष महोदय, मेरे खिलाफ तो पता नहीं क्या क्या कहा या।

Shri C. Subramanaiam: We have got to see that no risks or taken with the lives of millions of people. Therefore, if I feel that there are certain administrative inadequacies there, certainly I have to take it up with the

Chief Minister and ask him to remove those inadequatcies. We have taken it up. That is why we have sent our officers also there.

Starvation

This is not a matter of tension between the Central Government and the State Government; it is a question where the lives of people are involved. That is why we are anxious that no risk shou'd be taken. Whatever measures are necessary-apart from the prestige of the State Government or the Central Govrnment-will have to be taken. Therefore, to say that because I said that the distribution machinery should be further strengthened that constitutes a reflection on the State Government is not correct. It is not a reflection. On the other hand, I wanted that measures should be taken which would ensure proper distribution of whatever foodgrains are available.

Shri Bagri: On a point of order.

श्रष्टयक्ष महोदय, मेरा प्वाइंट श्राफ धार्डर यह कि इन्होंने भ्रपने स्टेटमेंट में कहा था कि बिहार गर्वमेंन्ट फेल हुई है।

Shri C. Subramaniam: I have not said that.

श्री यशपाल सिंह (कैराना) : सरकार यह मानती है या नहीं मानती है कि माननीय श्री कृष्ण वललभ महाय, जो चीफ मिनिस्टर बिहार के हैं उन्होंने दस दफा यह बयान दिया या कि बिहार में सुखा पड़ने वाला है, प्रकाल की हालत है, लेकिन सैन्ट्रल गर्वमेंन्ट ने इस पर गौर नहीं किया, मैं यह जानना चाहता हं कि सिर्फ इस लिये कि माननीय मख्य मंत्री ने इन्दिरा गांधी को वोट नहीं दिया था, इस लिए वहां की पांच करोड जनता को भखा मारा जा रहा है और मरूथ मंत्री के एक्शन का बदला बहां की पांच करोड जनता से लिया जा रहा है।

Mr. Speaker: That is too much. That should not have been said.

Shri C. Subramaniam: The Minister has neither a vote to give nor one to take.

भी मधुलिमपे : ग्रध्यक्ष म्या इसका जवाब नहीं भ्रायेगा? राष्ट्रपति शासन के बारे में साफ और स्पष्ट बात नहीं कह रहे हैं। काबीना के एक मंत्री ने मझ से कहा था कि राष्ट्रपति शायन के ग्रलावा भीर कोई रास्ता नहीं है, इस लिए मेरी मांग है कि लोक सभा को विण्वास में लिया जाय।

Shri P. R. Chakraverti: (Dhanbad): Taking into account the dangerous repercussions and the deposit concern amongst the population of Bihar, whose number is more than 50 million. may I request the Minister leaving aside all questions of censure, make himself explicit on two points opposed by me? The first concerns the irreducible minimum which was indicated by the Chief Minister Bihar to be supplied from the Centre so far as the foodgrains are concerned. The second relates to the permission to the State Government procuring food materials beyond the zonel limitations.

Shri C. Subramaniam: No doubt, the Bihar Government indicated that they would require 4 lakh tonnes per mensem. On what basis? On the basis that the present production is so much, in the post the production was so much and they were also getting so much from outside. Therefore, they wanted normal distribution, as if normal conditions prevailed throughout the country. In a situation of this sort, certainly we cannot be supplying at the same level as under normal production conditions. Therefore we have taken into account what is available in the Central Pool for distribution and what should be the minimum distribution to save the situation there. It is from that point of view that we have taken into account what foodgrains would be necessary to save the situation there. The assessment is that if we are able to give at least 5 kg. per month per head, it would satisfactorily meet the situation, even though there might be difficulty here and there. On the basis of an average of 5 kg, per month per head, one tonne would be enough to feed 200 persons for a month,

[Shri C. Subramaniam]

Therefore, with one lakh there can be distribution for 20 million people, and with 11 lakhs which we would be supplying during December, 3 crores of people can be dealt with, and with 2 lakhs which we have promised in January, they will be able to deal with 4 crores of people. Their estimate is that by January-February the people affected would be round about 36 million or so, therefore we are providing for that. But what is important is that this reaches everybody equitably. If somebody takes away 10 kg., naturally to that extent somebody else would be affected. That is why in a situation of this sort, what is important is equitable distribution throughout the State. Particularly in areas where there is intense scarcity we should see that this equitable distribution takes place. This is what we have been impressing and the Bihar Government also has accepted this proposal, and they are doing it.

बा॰ राम मनोहर लोहिया : भ्रष्ट्यक्ष महोदय, मैं भ्राप को हिसाब की बात स्वयं बतला दूं। जैसे भ्रभी मंत्री महोदय ने बतलाया उस पर मैं ने फौरन हिसाब लगाया भीर देखा कि यह डेड़ लाख भेज रहे हैं। डेड़ का मतलब होता है कि बिहार की पांच करोड़ जनता के हिसाब से सिर्फ तीन किलो पड़ता है भीर मंत्री महोदय पांच किलो बतला रहे हैं।

प्रध्यक्ष महोदय : हम हिसाब लगा कर देख लेते हैं।

डा० राम मनोहर लोहिया फौरन ही बात सामने था गई।

Shri P. R. Chakraverti: What about permission to the State Government to procure food from beyond the zone.

Shri C. Subramaniam: After all, we are supplying by procuring from the other States and getting imported foodgrains. In the State Government

should go and purchase, the other State Governments would say that that would create sacreity in States. Therefore, we should have a planned programme for movement from one State to another.

श्री मौर्यं: खाख मंत्री जी ने कहा है कि मुख्य मंत्री ने जो बयान दिया है उस को स्वीकार कर के ही कोई प्रश्न किया जाये। तो उन का बयान बहुत लम्बा चौड़ा हैं। मैं तो पटना से जो प्रखबाार निकलता है वि इंडियन नेक्कन उस में जो सुर्खी दी गई है, वह बतलाता हूं। उस में है कि:

"It is injustice says Chief Minister—Charges of inefficiency in Bihar refuted—State Government given no control Centre will be responsible for malnutrition and troubles. Mr. Sahay made it plain that the blame for any death due to malnutrition would be wholly on the Centre."

यह 27 तारीख का बयान है। उसे के बाद 28 तारीख को यदि भ्राप टाइम्स झांफ इंडिया देखेंगे नो उस के पहले ही पन्ने पर इस तरह से लिखा हुआ है कि:

"Thirty-five famine deaths in Gaya area"

श्री जय प्रकाश नारयण के विचारों से कोई सहमत हो या न हो, लेकिन वे सच बोलते हैं इससे तो सभी सहमत होगें। उन्होंने भी इस को स्वीकार किया है कि वहां पर प्रकास से भीर भृख से मृत्युयें हो गई हैं।

Shri C. Subramaniam: Kindly read it.

श्री मौर्यं : गया जिले में 35 मौतें हुई हैं । इस के साथ ही साथ पूर्वी उत्तर प्रदेश में जो श्रष्ट्रत बच्चें हैं वह दूध के लिये तड़प रहे हैं यही मेजा में हुआ जो कि प्रधान मंत्री के ही जिले की बात है । 27 तारीख की खबर है एक बुड्ढा मर गया होगा जो फोटों झाई Starvation

है उस के देखने से यही पता लगता है कि मर गया होगा। मरा है या नहीं इस की एन्क्वाइरी होनी चाहिये। तो जब यह स्थिति सामने हैतो मैं पूछना चाहता हूं कि ग्राप का जो फैमिन कोड है उस में गर्भिणी महिलायें, बडडे खेतिहर मजदूर, शाड्यूल्ड कास्टम, शाड्लयुल्ड ट्राईब्ज के लोग जो हैं, जो ध्रकाल पड़ते ही सुरन्त उसके शिकार हो जाते हैं, विशेष तौर से उन के लिये क्या कोई व्यवस्था है। यदि है तो घापने उन के लिये इस क्षेत्र में क्या किया है।

इसी सम्बन्ध में दूसरा प्रश्न मैं यह पूछना चाहता हुं कि केन्द्रीय सरकार की ग्रीर से जो श्रफसर सितम्बर में वहांभेजागया था उस ने भाकर एक रिपोर्ट दी थी। भगर मुख्य मंत्री की बात को हम मानें तो कितने किलो देने के लिये रिपोर्ट में था भीर कितने किलो भ्राप ने दिये। यह जो खास बास प्रश्न हैं जिन के बारे में मैं माननीय मंत्री महोदय से जानना चाहुंगा।

Shri C. Subramaniam: So far as the demand of Bihar State is concerned. I have already given the figures and how the supply is being made. As far as the special relief programmes for the children, prognant and nursing mothers are concerned, we have taken a special programme for fooding the children and also expectant and nursing mothers.

भी बागड़ी : क्या देते हो।

Mr. Speaker: There should be some decency.

डा० राम मनोहर लौहिया : यह क्या हुमा मध्यक्ष महोदय ।

ग्रध्यक्ष महोदय : इस तरह से नहीं हो सकता ।

भी बागड़ी: सवाल क्या किया था भीर जबाब क्या देते हैं। श्री मोर्य ने पूछा या कि ुउन को क्या सहस्रियत दी है। बच्चे को क्या, महलिम्रों को क्या, गर्भवती को क्या। लेकिन वह कुछ बतला ही नहीं रहे हैं।

Conditions in

Bihar (C.A.)

Shri C. Subramaniam: We are running free kitchens for the sake of the disabled and old people and milk powder and other nutritious food is being given for this programme. Apart from 1,70,000 tons, for the free kitchen we give free wheat and other grains. (Interruptions.)

Shri Bagri: How much? घरे मर रहे हैं?

डा० राम मनोहर लोहिया : भाप ने ग्रपने नियमों में लिख कर रक्खा है कि जब कोई सवाल पूछ जाते हैं तब वह मंत्री महोदय को इत्तला देनी चाहिये। मंत्री महोदय ने जो जवाब दिया है वह 100 वर्ष पहले भी दिया जा सकता था ग्रीर 100 वर्ष बाद भी दिया जा सकता है। उन्होंने कुछ नहीं बतलाया । मैं समझता हूं कि इस वक्त यहां पर सिर्फ एक मंत्री हैं जो हम लोगों के सबालों का जवाब दे सेकते हैं. श्रीर वह हैं श्री जगजीवन राम । ग्राप मेहरबानी कर के उन से पुछिये कि इस वक्त बिहार की क्या हालत है। वहां भुखमरी हो रही है या नहीं भौर क्या वहां कोई राहत के काम हों रहे हैं। भगर दूध वगैरह का या श्रीरतों , हरिजनों, श्रादिवासियों के लिये वहां कोई काम हुन्ना है तो कितना हुआ है। सिर्फयही मंत्री जवाब देसकते हैं। जरा उन की तरफ भाप निगाह कर लीजिये।

श्चिष्यक्ष महोदय : निगाह तो हर वक्त उन की तरफ रहती है लेकिन उन से सवाल नहीं पूछ सकते।

Shri Ranga: Mr. Speaker, Acharya Kripalani has said, there seems to be not only a conflict between that Government and this Government but there seems to be some conflict within this Govern-We will not be itself. ment surprised if the same tactics that were used in order to get rid of Mr. Nanda might be in train even here.

[Shri Ranga]

This is not the first time; we had a repetition of it; we had the experience of some things going on between the State and the Union Governments in regard to Orissa and also the Bengal famine. Recently, they were not even prepared to allow the Food Minister and even the Home Minister of that time to visit their States. Similar things might be happening in of the statement made by my hon. friend the Minister that the relations between the Bihar Government and the Union Government are the best of things. They are welcome to have the sweetest of their relations but it looks as if it would be a good thing for this Parliament to have both this cabinet and that cabinet answering each other on a common platform because the Chief Minister seems to have turned out a greater agitator ourselves, although he is one of most guilty people in regard to akal in Bihar. Now, if he has not got that information with him, let lay it on the Table of the House before the session is over-more detailed information in regard to all the points that have been raised, namely, what quantities, what rations and and what supplies are being placed distributed among the different helpless people such as children, women, old people, agricultural workers, tribal people, etc. according to the famine code; when did the Government India come to know that there going to be akal in Bihar, were they made aware of this by that Government, who was the first to have discovered it, and after that what were the suggestions made by the Government of India and at what stage, about the proper system of distribution to be enforced in Bihar either in the light of their experience in places or only in regard to this particular matter, what was the response of the Bihar Government. All this information we must have, as also at what stage differences arose between the Government of India and Government of Bihar to regard to the method of distribution, quantum

distribution and so on. Especially, have myself interviewed some cooperative stores people. They told me that only once a month they were supplies; in another places getting they said once a fortnight. So, where are the supplies then? What is happening to all the supplies? Has the Government of India's attention been drawn to the fact that part of grain they were placing at the disposal of the Bihar Government the Bihar Government's so-called suppiles also are going into the black market and into the possession anti-social forces? On all these things we want detailed information so that we would know where the fault lies and who is responsible for these starvation deaths.

Shri Jayaprakash Narayan is such a responsible gentleman. He did not make that statement, but in his presence another gentleman has made a statement as to what happened outside Shri Jaya Prakash Narayan's own Surely the Government of cottage. India cannot dismiss him. Is it not time for the Government of India not merely to depend upon the local Government, but to ask some accredited social investigator to go and collect information as to whether there have been starvation deaths, in what place, in what numbers and in what partiperiod? What steps are cular Government of India going to take to ensure proper distribution there? We have received complaints that if this power of distribution is left to State Governments the Government of India as well as the people of India will have to be prepared to face mass starvation deaths in that unfortunate part of our country.

The point Shri C. Subramaniam: which the Chief Minister has is that they have not been an opportunity, they have not been tried on the job and there has been a prejudgment about their efficiency.

I have got some information which I will give. I thought the call atten6115 Stariation

tion was confined to a certain point Now that this has become a discussion on the situation in Bihar I will give those figures. We have allotted for free distribution 5000 tonnes of wheat immediately and further allotments will be made as soon as it is exhausted. We have already allotted 70 tonnes of milk powder. In addition, CARE has given 900 tonnes of milk powder. CARE is charge of organising the children's and women's programmes. They are programming on the basis of dealing with 35 lakh children and mothers. How much has been actually distributed till now, I will have to get the figures. This is how we are making available all this material for distri-Particularly for bution. care of the children, the sick, the disabled and the old, a voluntary committee has been formed of which Shri Jayaprakash Narayan is the man. I am glad they have a high opinion of him. He is organising the relief measures on this basis. We are collecting materials and importing materials on that basis and we shall try to give as much quantities possible, particularly to deal with this vulnerable section of the community -children and nursing mothers and the sick, old and disabled.

डा० राम मनीहर लोहिया : इन्होंने कहा है कि पांच हजार टन मुफ्त दे रहे हैं। इसका मतलब होता है 50 लाख किली। 50 लाख किलो का मतलब होता है डेढ़ छटांक एक ग्रादमी के पीछे । मेहरबांनी करके ग्राप इस पर ध्यान दें कि एक ग्रादमी के पीछे डेढ छटांक एक महीने में इसका क्या मतलब होता है। ये यहां पर श्राकर बात कर रहे हैं। क्या इनको एक भादमी के ऊपर हैं छटांक कहते हुए लज्जा भी नहीं ग्राती है....

बाध्यक्ष महोदय : बाकी सप्लाई भेज रहे हैं।

My question has not Shri Ranga: We are thankful for been answered. the additional information he has 2274 (Ai) LSD-12.

given. There is this debate going on between the Union Government the Bihar Government. Where is the truth behind all this

Conditions in

Mr. Speaker: He has said that he will give the other information also.

Shri Ranga: Let us have detailed information on all the points made in the House. I myself quoted something. He cannot possibly have all that information now. In a cool, impartial manner let him collect and state all the facts so that the people would know where the fault lies, with the State Government or with the Central Government or with God only.

श्री बागको : जब श्रव तक पता नहीं है तो मंत्री क्यों बने बैठ हो ?

Shri C. Subramaniam: Sir. there be some limit to remarks. After a'l, I am entitled to the protection of the Chair.

श्री बांगड़ी: मैंने यह कहा है कि प्रापको पता नहीं है तो स्नाप मंत्री-पद पर बयों बैठें हैं।

धध्यक्ष महोदय : चलते जाते कहे जाते हैं कुछ तो हद होती है। बहुत सुन लिया है ग्रापका, ग्रब तो ग्राप खामोश बैठें।

श्री स॰ मो॰ बनर्जी: इनके बयान की सुनने भ्रौर श्रखबारों में पढ़ने के बाद इस तिरंगी सरकार ने उत्तर प्रदेश के 52 जिलों में....

Shri C. Subramaniam: The hon. Member can put his question in English,

Shri S. M. Banerjee: I said "kendriya sarkar", which means the Gov-Tri-colour. I say, this ernment of Government has created a situation in 47 districts in Utter Pradesh, out of 52, and also in the whole of Bihar, where the same famine conditions as were created by Ispahani and Suhrawardi in 1943 in West Bengal exist. I would like to know whether his attention has been drawn to the Press

Bihar (C.A.)

6118

[Shri S. M. Banerjee]

Conference addressed by the Chief Minister of Bihar where he is reported to have said:

"What am I to do," he shouted raising his hands in despair. The Central Government was neither giving foodgrains needed to keep the body and soul together nor was it allowing the State Government to purchase foodgrains from other States, he added."

He said at the Press Conference:

"He told a Press conference that the State. Government was virtually helpless because Centre gave on'y 1.07 lakh tons of foodgrains for November and about 1.5 lakh tons for December. He had no doubt that this restricted ration would lead to malnutrition".

I would like to know whether similar request was made by the Chief Minister of Uttar Pradesh where about 37 districts are facing famine conditions.

Mr. Speaker: We are concerned with Bihar now.

Shri S. M. Banerjee: In Meja, Gorakhpur, in Balia and other districts the people are having malnutrition. I would like to know whether similar request was made by hief Minister of Uttar Pradesh, as as done by the Chief Minister of har; if so, the quantity that Was asked, the quantity that was supplied in November and what steps have been taken to see that more foodgrains are diverted to that State?

Shri C. Subramaniam: Sir, with regard to Uttar Pradesh I have not got the information. (Interruption).

Shri S. M. Banerjee: Sir, I quoted the Chief Minister of Bihar.

Mr Speaker: That he has rep'led.

Shri S. M. Banerjee: The Chief Minister told a Press conference that the State Government was virtually helpless. . . .

Mr. Speaker: He may answer the complaint that the Centre does not allow the State Government to purchase from other States.

Shri C. Subramaniam: Sir, in reply to a question put by Shri Chakraverti I have already answered that we are mopping up the surplus in **a**11 the States and moving it on a planned basis to the various deficit States. We cannot allow a particular State Government to go and purchase for their own benefit only.

Mr. Speaker: Shrimati Tarkeshwari Sinha will now initiate the half-anhour discussion.

Shri A. P. Sharma (Buxar): Sir, I have also given my name for the Calling Attention Notice. This is a question with which we are all directly concerned. Merely on the technical ground. . . .

Mr. Speaker: Then they might ask for some different discussion. How can I go outside the rules?

Shrimati Tarkeshwari Sinha: Sir, you have yourself asked the Minister to co'lect information and supply it to the House. In view of that; may I make a submission to you? I am not asking a question. The hon. Minister has been impressing upon this House and this country that there is a certain defect in the distribution machinery. When he gives this information, is it not proper on the part of the hon. Minister to tell us categorically what has been agency by which he has come to the conclusion that the distribution has been defective, because there has been a contradiction between view that he is holding and the view the Chief Minister of Bihar is holding and that is a very relevant phenomenon for the whole situation.

Mr Speaker: That I have said already.

19.12 hrs.

HALF-AN-HOUR DISCUSSION RE: ALLOTMENT OF SCOOTERS

Mr. Speaker: We will now take up the Half-an-Hour Discussion.

Shrimati Tarkeshwari Sinha (Barh): After this discussion, I am coming to a very smal' point, and that is in regard to the discussion that I have raised about the allotment scooters. I have raised this point because scooter is the only means transporation for a poor man or а person belonging to the lower middle or middle income-group. In view of the fact that scooter is very scarce and thousands of people are in waiting list, it is very difficult make any conditions for the equitable distribution of scooters. So, after much consideration, the Government of India made certain rules for the allotment of scooters to Government servants. One condition was a particular distance of 5 kilometres the place of residence. The second condition was a particular salary limit; that is to say, only Government servants drawing a particular salary will be eligible for the a'lotment of scooters. Fundamentally I am opposed to this criterion of salary for becoming eligible to the allotment When the Government of scooter. India is crying from the housetops that it believes in a classless society, how cou'd it make this type of classification based on salary in the Gov-ernment service itself? You first fixed a salary limit of Rs. 500; later on, it was reduced to Rs. 350. Unless a person draws that salary, he will not be entitled to the allotment of a scooter. In other words, those who are getting less than Rs. 350 as salary will not be eligible for this kind of facility. For whom are you building this State or society? I very strongly resent this kind of attitude on the part of the Government of India. Whether it is within the means of the individual to buy a scooter or should be left to him for decision. It is not for the Government to impose

a condition on such people "look here, we do not consider you fit enough to have scooters; therefore, we shall put a blanket disapproval on your buying scooters". Sir, as the custodian of this House, I hope you will admit that this kind of classification is not moral and it cannot be justified by any canons of justice. I hope the Government of India will reconsider its decision.

If there is scarcity of scooters, it is understandable that out of 1,000 people who apply only 20 people will get it. But which those 20 people should be, it should not be left for the Government to decide. There shou'd not be any classification, as at present, on the basis of salary. The poor people should also have the right to a conveyance of their own, if they can afford it. After all, it is not always the case that a person who draws above Rs. 350 saves more than a person who draws less than that; sometimes, a person with a smaller salary may be saving more. So, if ne can afford it, he should have the right to get a scooter, which is a poor man's conveyance where he can carry his family members a'so. It should be left to that person to decide how he will provide money for buying the scooter. Therefore, would submit to the Government that it should reconsider this matter and give freedom to all persons irrespective of their salaries, to buy scooters from the quota. If there is limited supply, it can be allotted on the basis of priority of app'ication but definitely not on the basis of salary.

Secondly, the rules which are framed for the allotment of scooters should be framed after due deliberation and mature consideration of all aspects.

It does not speak very well of the Government if every day rules are changed. The rule was made that people living beyond five kilometres will be allotted scooters. As you know, Sir, applications are received

on the basis of priority. The applications have been pending for years. In between the Government of India revised their earlier rule in which they said that all those applications which were rejected earlier on the basis of 5-kilometre rule will be allowed to be presented again on the basis of retrospective effect with the result that thousands of people—at least I have

thousands of people—at least I have got the figure of 1,500 people—will be upset completely by this re-arranging of the order of priority. Persons who may have applied earlier and whose application had been rejected on this distance ground will come over the head of some other persons who have got the priority because their application was rejected. Now, B stands a chance of getting the scooter but with the revised rule that person comes on his head and gets the allotment on

the basis of this priority. I am not denying the opportunity to anybody

who can buy the scooter.

In their notification the Government of India have said that they have no machinery for the assessment of the distance. It is a very funny thing to say. I have been in the Government of India and I do not accept it that the Government does not know about the habitation of their ployees. In the formulation of bills, in the municipal returns and in the adresses that people give as their credentials to the Government India, all these are mentioned. How can you say that this is not known? If the municipal committee, such small body, can locate the names and addresses of members who are residing in one place or the other even if they change their residence, to plead this inability on behalf of the Government of India does not look very convincing. But even if you keep distance, I do not believe that you have no machinery to go into question of deciding who really is living at a distance of 5 kilometres. This is a fact on which I would like to draw the attention of the House because this has adversely affected a large number of people and I would certainly submit to Government that this kind of a criterion should be allowed to be retained because their whole intention in allotting scooters was to provide this facility to the distant travellers. That is the only justifiable way by which you can provide the facility for such a scarce commodity and for which a large waiting list is there.

I would submit to the Minister that he would again look into it. If they have brought this rule—probably, I do not know what difficulty the Minister has—at least they should not disturb the priority which has already been fixed. You should see that the list of priority which has already been made should not be disturbed even by this revision of the rules.

Shri S. M. Banerjee (Kanpur): The Minister is aware that a scooter today has become a very popular conveyance for the entire family. The man drives it, his wife sits on the back with one child in the lap and another at the back. So, the entire family moves on the scooter. What is justification for fixing this limit Rs. 350? Is it non-availability scooters; if not, why not revise it to. say, 150 or even .100? If I can possibily purchase it on a family basis, let me purchase it. I would like to know what is the specific reason for it.

The Minister of State in the Ministry of Industry (Shri Bibudhendra Misra): Mr. Speaker, Sir, this half-an-hour discussion is based on an unstarted Question that was answered in the House some time back. So far as the scope of this discussion is concerned, it is very limited. It relates only to the relaxation of the 5 kilometre rule; it does not at all relate to what type or grade of employees are eligible to get a scooter from the Government quota.

Shri S. M. Banerjee: There was another starred question in this House on the subject.

Shri Bibudhendra Misra: This relates to the unstarred question. Shrimati Sinha has sought to out a case as if the Government has made a distinction between the lowpaid employees and employees drawing above Rs. 350 per mensem. Shri Banerjee has even sought to make out that it was only Class I officers who were eligible for the allotment scooters. Both these are absolutely wrong impressions.

I would go back to the history of the case. Since the Central Government Control Order came into operation sometime in 1960, applications from the Central Government quota went on mounting and by the year 1965, it was found that the applications were somewhere in the region of 17.700 and odd-I am speaking from memory. It is very well known that the availability of scooters in the country is very small and so far as the Central Government quota is concerned, it is smaller. It is not that the entire production goes into Central Government quota or quota. So far as the Central Government quota is concerned, formerly, it was much less and now it is about 1060 per quarter so far as the scooters are concerned and so far as motorcycles are concerned, it is about 600 per quarter. As I was saying, the waiting list was of the order of 17,700 and odd and it was found that it is very difficult to have such a list because it is no use having a list unless you are in a position to give scooters. Therefore, there is no question of any rule. No rule has been framed. But some guide-lines must be evolved to find out what should be, under the circumstances, the best and the most equitable system of distribution of the Central Government quota. Then, the Government framed some guide-lines. As I said, there was no rule and it was, first of all, decided that only 2274 (Ai) LSD-13.

those persons who get a salary of more than Rs. 500 should be eligible for scooters. There was some consideration behind it. It was not arbitrary; it was not muddle-headed. It was thought that the means of the person to purchase a scooter should be taken into consideration.

Shri S. M. Banerjee: The Members of Parliament also get Rs. 500.

Shri Bibudhendra Misra: I cannot say whether you get Rs. 500 only.

The means have to be taken consideration. After all, most of the Government servants take a Government loan and the maximum loan that the Government gives is Rs. 2750. The maximum period allowed is 50 monthly instalments. There is also interest over it at the rate of 5 per cent. So, if you calculate all this, you will find that apart from expenses on account of the payment of instalment and on account of the payment of the interest also, and there are other things also, that is, registration, insurance and other duties-I am not talking of petrol and other things -it costs a heavy amount which may run to about Rs. 100 per month. So, it was thought that a person who gets Rs. 500 will be able to have and maintain a scooter.

Then, there was a question raised in Parliament, in both the Houses, and there was also a Half-An-Hour discussion. The Members felt that this limit of Rs. 500 was too high a limit and that it should be brought down. So, it was brought down to Rs. 350. It would be wrong to say that persons who are getting below Rs. 350 are not eligible for getting scooters. I am (n'y talking of the Central Government quota. Those persons who are getting below Rs. 350 can purchase from any outside dealer. Anybody can register his name and get it from the outside dealer. There is no bar. It would be a wrong impression as if people who are getting less than Rs. 350 are completely precluded from buying the

[Shri Bibudhendra Misra] scooter. I am only referring to the Government quota.

There are also two other makes of scooters, apart from Lambretta and Vespa, which are cheaper and the Government quota is 100 and there is no application for them. Say, for instance, there is Fantabulus and there is the Government quota for which there is no application. The entire demand is either one of these two makes, that is, Lambretta and Vespa. Therefore, this was the reason for fixing the limit of Rs. 350.

So far as the distance of 5 Km !s concerned, it was found that it became very difficult to operate it and to auminister it. It was found out from experience, that sometimes a Govern. ment servant who applies for a scooter has to wait for a period of one year or two or even three years before he gets the delivery by which time his office is changed or his residence is changed. Sometimes, it becomes more than 5 Km.; sometimes it becomes less than 5 Km. There have been cases-I do not want to go into the detailswhere just to become eligible for a scooter, they have given addresses saying, "I have gone now to a particular place beyond a distance of 5 It is not the question of the Government not knowing as to what particular area in Delhi is at a distance of 5 Km. or not. My point is this. Is it at all desirable or possible that only because of this rule, should evolve a vast machinery in the administrative Ministry or in the Ministry that grants scooters to find out whether the applicant is really residing at a distance of 5 Km, or not and again to check up, at the time the allotment is made, whether he is still staying at a distance beyond 5 Km. and to find out periodically whether his residence is at a distance of 5 Km? Therefore, it was decided that this rule is practically unenforceable and has no meaning and that it should go.

Mrs. Sinha raised the question about retrospective effect. So far as that question is concerned, I would go to the history and state this very briefy. First of all, when the limit of Ro. 500 was imposed, certain application were received. I do not exectly remaining the number. Later on, four months thereafter, the limit was reduced to Rs. 350. Therefore, those people who had applied earlier, i.e., those who had already applied and who were within the number of 17,000 and o 1 and those who were not eligible because of the pay limit of Rs. 500 but became eligible after the re'avation, made applications. Therefore at that stage it was thought prope the becarse they had sent their applied tions already and because of the restriction that was put by the Government their names were taken out, and since the applications were there, according to the date of application they should get the priority.

The same rule has also been followed here and in this case I can tell you that after the 5-kilometre distance restriction has been removed, the total number of applications that have been received has been 1500, out of which the persons who were already in that old list of 17,000 and odd and who did not get scooter because of the restriction but who have otherwise become eligible now, number only 150.

That is the whole position.

Mr. Speaker: The House stands adjourned to meet again tomorrow at 11 A.M.

19,27 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednerday, November 30, 1966 Agrahayana 9, 1888 (Saka).